## **Original Jurisdiction**

Daily Supplementary List Of Cases For Hearing On Wednesday, 17th of December, 2025

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### **Original Side**

<u>DAILY CAUSE LIST</u> For Wednesday The 17<sup>th</sup> December 2025

COURT NO. 1
First Floor
Main Building
DIVISION BENCH (DB-I)

## HON'BLE JUSTICE SUJOY PAUL, ACTING CHIEF JUSTICE HON'BLE JUSTICE PARTHA SARATHI SEN

FROM 3RD NOVEMBER, 2025 (MONDAY) -

#### PUBLIC INTEREST LITIGATION;

MATTERS RELATING TO CENTRAL TRIBUNAL UNDER ARTICLES 323A AND 323B OF THE CONSTITUTION OF INDIA INCLUDING APPLICATIONS CONNECTED THERETO [EXCLUDING TAX MATTERS, MATTERS RELATING TO LAND REVENUE TRIBUNAL AND STATE TRIBUNAL];

APPEAL FROM ORDER RELATING TO GROUP-VI CONCERNING SERVICE OF THE JUDICIAL OFFICERS, OFFICERS AND STAFF OF HIGH COURT SERVICE AND DISTRICT JUDICIARY [BOTH RETIRED AND SERVING] AND APPLICATIONS CONNECTED THERETO; APPEAL FROM ORDER RELATING TO POLICE UNDER RESIDUARY (GROUP-IX) INCLUDING APPLICATIONS CONNECTED THERETO;

ANY OTHER MATTER, IRRESPECTIVE OF CLASSIFICATION, AS DIRECTED BY HON'BLE ACTING CHIEF JUSTICE.

NOTE: (1) ORIGINAL SIDE MENTIONING SHALL BE ENTERTAINED BEFORE TAKING UP ORIGINAL SIDE MATTERS.

(2) ORIGINAL SIDE MATTERS SHALL BE TAKEN UP ON EVERY FRIDAY AT 10:30 A.M

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/98477830007?pwd=CdQaPVAYUybpXhitLwb5mOEXvxEwmb.1

#### PUBLIC INTEREST LITIGATION

WPO(P)/8/2025 [FOR 19/12/2025] SUKHENDU BANERJEE

ANJUSHRI MUKHERJEE

THE STATE OF WEST BENGAL AND ORS

IA NO: GA/1/2025, GA/2/2025 wt2 WPO(P)/1/2024

SK MAHBUB HOSSAIN

ANJUSHRI MUKHERJEE

SOMNATH BOSE (RES.NO.16)

THE STATE OF WEST BENGAL AND ORS



### **Original Side**

**DAILY CAUSE LIST** For Wednesday The 17th December 2025

COURT NO. 8

First Floor

**Main Building** 

#### **DIVISION BENCH (DB-IV)**

AT 10:30 AM

### HON'BLE JUSTICE ARIJIT BANERJEE HON'BLE JUSTICE APURBA SINHA RAY

FROM 3RD NOVEMBER, 2025 (MONDAY)-

APPEAL FROM ORDER RELATING TO RESIDUARY (EXCLUDING POLICE) UNDER GROUP-IX INCLUDING APPLICATIONS CONNECTED THERETO (2024 ONWARDS);

HEARING OF INTRA COURT WRIT APPEALS IRRESPECTIVE OF CLASSIFICATION (UPTO 2010): MATTERS RELATING TO CONTEMPT OF SUBORDINATE COURT.

NOTE: (1) ORGINAL SIDE MATTERS WILL BE TAKEN UP ON EVERY MONDAY, WEDNESDAY AND FRIDAY AT THE FIRST SITTING OF THE COURT, NOT BEYOND 12:00 NOON. AFTER COMPLETION OF ORIGINAL SIDE MATTERS, APPELLATE SIDE MATTERS WILL BE TAKEN UP.

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/i/99235728540?pwd=ZuexDrB3M0rNA7FC3IaOXphH5zYXp4.1

NEW APPLICATIONS

LORDS BLUETECH COMAPNY PRIVATE LIMITED IA NO. GA/3/2025

AND ANOTHER RAHUL SHARMA

In APOT/115/2024 THE AUTHORISED OFFICER EXPORT IMPORT

BANK OF INDIA AND ANOTHER

ADARSH JHUNJHUNWALA APOT/312/2025 VISHWARUP ACHARYYA

STATE BANK OF INDIA AND ANR

IA NO: GA/1/2025, GA/2/2025

**RESIDUARY APPEAL (GROUP - IX)** 

APO/80/2025 PHO COM NET PVT LTD AND ANR KHAITAN AND CO

WITH WPO/509/2025

THE OFFICE OF THE CHIEF ELECTORAL OFFICER

GOVT OF WEST BENGAL

APO/99/2024 TATA STEEL LIMITED AND ANR JAYDEB GHORAI

UNION OF INDIA AND ORS

IA NO: GA/1/2024

AISHWARYA KUMAR SKR AND ASSOCIATES APOT/317/2024 BHANWAR LAL JAJODIA

STATE BANK OF INDIA AND ORS

AWADTHI (RES.1)

IA NO: GA/1/2024

IA NO. GA/1/2025 PLANO ESTATES PVT LTD AND ANR SUNITA AGARWAL SUNITA AGARWAL

SECURITIES AND EXCHANGE BOARD OF INDIA

In APO/37/2025 (SEBI) AND ANR

TECH NIRMAN ISPAT PRIVATE LIMITED AND ANR DEEPANJAN DUTTA APO/56/2025 ANSHUMALA BANSAL ROY (FOR RES. NO.3)

DIRECTORATE OF MICRO SMALL AND MEDIUM

ENTERPRISES AND ORS

IA NO: GA/1/2025

8	APO/64/2025	ASCU ARCH TIMBER PROTECTION LTD AND ORS VS	ORIJIT CHATTERJEE	
		OFFICE OF THE REGISTRAR OF COMPANIES AND ANR		
IA N	O: GA/1/2025			
9	APO/65/2025	CHECONS LTD AND ORS	ORIJIT CHATTERJEE	
		VS OFFICE OF THE REGISTRAR OF COMPANIES AND		
		ANR		
10	APO/66/2025	KUSUM INTERNATIONAL GASES LTD AND ORS	ORIJIT CHATTERJEE	
		VS OFFICE OF THE REGISTRAR OF COMPANIES AND		
		ANR		
11	APO/67/2025	SOUTH EASTERN COAL FIELDS LIMITED AND ORS	PODDAR AND ASSOCIATES	ARUNIKA DUTTA (RES.NO.4)
		VS	ASSOCIATES	(RE3.NO.4)
		INTECH SAFETY PRIVATE LIMITED AND ORS		
12	APO/73/2025 WITH WPO/737/2025	ALGOQUANT FINANCIALS LLP VS	SHOBHA UPADHYAY	
	WIIII WI 0//3//2023	INDIAN BANK AND ORS		
IA N	O: GA/2/2025			
		REVIEW APPLICATION		
13	RVWO/17/2024	ANANDLOK WELFARE ASSOCIATION AND ANR	AMARTYA BASU	
	WITH MAT/617/2023 CAN/01/2023	VS THE KOLKATA MUNICIPAL CORPORATION AND		
	0/11/01/2020	ORS		
IA N	O: GA/1/2024			
14	RVWO/18/2024	ANANDLOK WELFARE ASSCOCIATION AND ANR	AMARTYA BASU	
	WITH MAT/617/2023 CAN/01/2023	VS THE KOLKATA MUNICIPAL CORPORATION AND		
		ORS		
IA N	O: GA/1/2024			
		<b>CONTEMPT MATTERS</b>		
15	CC/18/2022	VIOM INFRA VENTURES PVT LTD (FORMERLY	SUMIT BISWAS	
		QUIPPO INFRASTRURE LIMITED) VS		
		AMIT MITTAL AND ANR		
16	CC/53/2023	AKSHYA KUMAR SARANGI	RITUPARNA SARKAR	SUKALPA SEAL
	WITH WPO/635/2017	VS NARAYAN SWAROOP NIGAM NAD ANR.	DUTTA	(CONTEMNOR NO.2)
17	CC/48/2024	TEJASH BOLE	TEJASH BOLE ( IN	
		VS DR. MANOJ PANT, I A S CHIEF SECRETARY AND	PERSON)	
		ORS		
18	CC/11/2025	SYED IMTEYAZ HUSAIN	SK APTABUDDIN	
		VS DHAVAL JAIN AND ORS.		
		Diniting Juni 11110 Oito.		



# Original Side COMMERCIAL MATTERS

DAILY CAUSE LIST For Wednesday The 17<sup>th</sup> December 2025

COURT NO. 37
Third Floor

**Centenary Building** 

**DIVISION BENCH (DB-V, COMMERCIAL DIVISION)** 

HON'BLE JUSTICE DEBANGSU BASAK HON'BLE JUSTICE MD. SHABBAR RASHIDI

FROM 15TH DECEMBER, 2025 TO 24TH DECEMBER, 2025 -

IN ADDITION TO THE LIST AND DETERMINATION OF THEIR LORDSHIPS, SHALL TAKE UP THE URGENT MATTERS FROM THE LIST AND DETERMINATION OF THE HON'BLE DIVISION BENCH COMPRISING HON'BLE JUSTICE TAPABRATA CHAKRABORTY AND HON'BLE JUSTICE PARTHA SARATHI CHATTERJEE.

FROM 3RD NOVEMBER, 2025 (MONDAY)

ALL APPEALS AND APPLICATIONS CONNECTED THERETO UNDER COMMERCIAL COURTS, COMMERCIAL DIVISION AND COMMERCIAL APPELLATE DIVISION OF THE HIGH COURT'S ACT 2015.

NOTE: (1) ON MONDAY, ORIGINAL SIDE MATTERS WILL BE TAKEN UP FOR THE WHOLE DAY; NON COMMERCIAL MATTERS WILL BE TAKEN UP AFTER RECESS OR IMMEDIATELY AFTER COMPLETION OF THE COMMERCIAL MATTERS OR WHICHEVER IS EARLIER.

(2) ON TUESDAY, WEDNESDAY, THURSDAY, FRIDAY ORIGINAL SIDE MATTERS WILL BE TAKEN UP TILL RECESS, NON COMMERCIAL MATTERS WILL BE TAKEN UP FROM 12:00 NOON OR IMMEDIATELY AFTER COMPLETION OF THE COMMERCIAL MATTERS OR WHICHEVER IS EARLIER.

### **APPEALS FROM ORDERS**

1 APOT/298/2025

ITD ITD CEM JOINT VENTURE

NQUEST LAW

KOLKATA METRO RAIL CORPORATION LIMITED

IA NO: GA-COM/1/2025, GA-COM/2/2025



## **Original Side**

<u>DAILY CAUSE LIST</u> For Wednesday The 17<sup>th</sup> December 2025

COURT NO. 37
Third Floor
Centenary Building
DIVISION BENCH (DB-V)

#### HON'BLE JUSTICE DEBANGSU BASAK HON'BLE JUSTICE MD. SHABBAR RASHIDI

FROM 15TH DECEMBER, 2025 TO 24TH DECEMBER, 2025 -

IN ADDITION TO THE LIST AND DETERMINATION OF THEIR LORDSHIPS, SHALL TAKE UP THE URGENT MATTERS FROM THE LIST AND DETERMINATION OF THE HON'BLE DIVISION BENCH COMPRISING HON'BLE JUSTICE TAPABRATA CHAKRABORTY AND HON'BLE JUSTICE PARTHA SARATHI CHATTERJEE.

FROM 3RD NOVEMBER, 2025 (MONDAY)

APPEAL UNDER ARBITRATION ACT, 1940 AND ARBITRATION AND CONCILIATION ACT, 1996 INCLUDING APPLICATIONS CONNECTED THERETO;

APPEAL FROM DECREE AND ALL APPLICATIONS CONNECTED THERETO;

CIVIL APPEALS FROM ORDERS ARISING OUT OF INTERLOCUTORY MATTERS RELATING TO COMPANY, SUITS, ADMIRALTY AND APPEALS FROM ORDERS ARISING OUT OF ORIGINATING SUMMONS, OTHER SUITS AND ALSO CIVIL APPEALS FROM ORDERS WHICH HAVE NOT BEEN ASSIGNED TO ANY OTHER BENCH & APPLICATIONS CONNECTED THERETO:

HABEAS CORPUS PETITION & APPLICATIONS CONNECTED THERETO;

CONTEMPT APPLICATIONS AND REVIEW PETITIONS (INCLUDING APPLICATIONS CONNECTED THERETO) OF THE DIVISION BENCH, HON'BLE JUDGES WHEREOF ARE NOT AVAILABLE DUE TO DEATH, RETIREMENT OR TRANSFER/ELEVATION.

NOTE: (1) ON MONDAY, ORIGINAL SIDE MATTERS WILL BE TAKEN UP FOR THE WHOLE DAY; NON COMMERCIAL MATTERS WILL BE TAKEN UP AFTER RECESS OR IMMEDIATELY AFTER COMPLETION OF THE COMMERCIAL MATTERS OR WHICHEVER IS EARLIER.

(2) ON TUESDAY, WEDNESDAY, THURSDAY, FRIDAY ORIGINAL SIDE MATTERS WILL BE TAKEN UP TILL RECESS, NON COMMERCIAL MATTERS WILL BE TAKEN UP FROM 12:00 NOON OR IMMEDIATELY AFTER COMPLETION OF THE COMMERCIAL MATTERS OR WHICHEVER IS EARLIER.

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/95501706305?pwd=6Ft8P4ntVm0FrGV7CWbBHEP3oBSY2o.1

#### TO BE MENTIONED

1 APO/5/2024 INDIAN OIL CORPORATION LIMITED MEHARIA AND WITH CS/77/1995 [FOR VS COMPANY WITHDRAWAL] SUDERA REALTY PRIVATE LIMITED

APPEAL FROM ORDER(COMPANY)

APOT/238/2025 IN THE MATTER OF APARNA LIGHTNING (INDIA)

PVT LTD. (IN LIQN) -AND- THE OFFICIAL

LIQUIDATOR

VS

INDIAN BANK (EARSTWHILE ALLAHABAD BANK)

IA NO: ACO/1/2025

APPEALS FROM ORDERS

TANUSHREE DASGUPTA

3 APOT/30/2024 CHERRY AGARWAL L P MANOT AND CO

VS

OMPRAKASH GUPTA

IA NO: GA/1/2024

#### DAILY CAUSELIST COURT NO 37-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 2 -

RAJESH SANEI AND OTHERS APO/97/2024 VISWARUP ACHARYYA

WITH EC/190/2023 RAVI SANEI

IA NO: GA/2/2024

APOT/207/2024 M/S ECI ENGINEERING AND CONSTRUCTION CO. NIDHI BAHAL

WITH AP/1113/2014 LTD.

VS UNION OF INDIA AND ORS

IA NO: GA/1/2024, GA/2/2024

M/S ECI ENGINEERING AND CONSTRUCTION CO. APOT/208/2024 NIDHI BAHAL

WITH AP/1114/2014

VS

UNION OF INDIA AND ORS

IA NO: GA/1/2024, GA/2/2024

APOT/315/2025

APO/74/2025 AMALGAMATED FUELS LIMITED SUMAN MAJUMDER

WITH CS/218/2021 ABDUL KADER MALLICK AND ANR.

> ARVIND KUMAR MEHROTRA RADHIKA SINGH AND

CO

RAKHI LOONIA AND ORS

IA NO: GA/1/2025

wt9 OCOT/9/2025 ARVIND KUMAR MEHROTRA KHAITAN AND CO

VS

VS

RAKHI LOONIA AND ORS

ITEM NOS.75-86,89,90,92,93,95,97,98,100-116,118-134, 137-138,140-144,146-153 OF THE MONTHLY LIST.



### **Original Side**

DAILY CAUSE LIST For Wednesday The 17th December 2025

> **COURT NO. 16 Second Floor Main Building**

**DIVISION BENCH (DB-VIII)** 

AT 10:30 AM

### HON'BLE IUSTICE SABYASACHI BHATTACHARYYA HON'BLE JUSTICE SUPRATIM BHATTACHARYA

FROM 3RD NOVEMBER, 2025 (MONDAY) -

APPEAL FROM ORDER RELATING TO LAND (GROUP-I) INCLUDING APPLICATIONS CONNECTED THERETO;

MATTERS RELATING TO THE LAND REVENUE TRIBUNAL UNDER ARTICLES 323A AND 323B OF THE CONSTITUTION OF INDIA INCLUDING APPLICATIONS CONNECTED THERETO.

NOTE: ORIGINAL SIDE MATTERS WILL BE TAKEN UP FROM 10.30 A.M. TILL RECESS.

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/97493237336?pwd=s0z770t3Kt1Hb0ImeRYxYzjA96Na82.1

#### TO BE MENTIONED

APOT/7/2024 SUNEEL SWAIKA AND ORS RAI AND COMPANY [S.A.] IN EC/494/2019

RAJEEV SWAIKA AND ORS

IA NO: GA/1/2024

NEW APPLICATIONS

APO/82/2025 SUPRIYA DUTTA BISWAJYOTI MITRA

WITH WPO/624/2008

THE STATE OF WEST BENGAL AND ORS

IA NO: GA/1/2025

SPECIALLY ASSIGNED MATTERS

ANATH BANDHU DUTTA

APOT/269/2025 ALOK SARAF AND ORS RISHIKA GOYAL

[S.A.] IN AP.COM/726/2025 [Pt.Hd.] SHYAM SUNDAR NANGALIA AND ORS

IA NO: GA-COM/1/2025

ACA/5/2013 HARSH VARDHAN LODHA FOX & MANDAL

[S.A.] THE INSTITUTE OF CHARTERED ACCOUNTANTS

OF INDIA

ACA/6/2013

5 ADITYA VIKRAM LODHA FOX & MANDAL [S.A.]

THE INSTITUTE OF CHARTERED ACCOUNTANTS

OF INDIA

APD/56/2015 M/S. I. K. PURE OIL MILL & FIRM & ANR.

[S.A.]WITH CS/84/1977 VS

AVAILABLE]

MAHESWAR PRAMANICK & ORS. [ORIGINAL PAPER BOOK NOT

IA NO: GA/4/2019

wt7 APD/183/2015 M/S J.K.PURE OIL MILL & ANR. ANATH BANDHU DUTTA

VS

MAHESWAR PRAMANICK & ORS.

APO/14/2017 STATE OF WEST BENGAL & ORS. PARITOSH SINHA

[S.A.]

ANJAN CHAKRABORTY & ORS.

9	APO/514/2017 [S.A.]	JK JM CONSTRUCTIONS (P) LTD AND ORS. VS GHANSHYAM SARDA	SHARMA KAJARIA AND COMPANY	
IA N	O: GA/1/2017(Old No:GA/994/2017			
10	APD/35/2019 [S.A.] WITH TS/15/2009	IN THE GOODS OF SISIR KR BHATTACHARJEE (DEC) -AND SHANTANU CHATTERJEE AND ORS VS	SHREYA GHOSH DASTIDAR	SK. SHAMIM AKHTER
11	IA NO. GA/6/2025	GOUTAM BHATTACHARJEE & ANR. ARCL ORGANICS LIMITED Vs	SANDIP KUMAR DATTA	
	In APD/45/2019	TARA PROPERTIES PVT. LTD.		
12	APO/49/2020 WITH CS/231/2017 [S.A.]	SANJOY DEY AND ANR. VS MA PLAZA PRIVATE LIMITED AND ORS.	AVIJIT DEY	
13	APO/43/2021 [S.A.]WITH CS/197/2014	ARUNA ASOPA AND ANR VS SPOXY CONSTRUCTIONS PVT LTD	ARUNAVA GANGULY	
IA N	O: GA/2/2022	SFOAT CONSTRUCTIONS FVI LID		
14	APOT/57/2021 [S.A.]WITH CS/58/2021	DEVYANK KANKARIA VS SALAPURIA INVESTMENT PRIVATE LIMITED AND ANR.	RITESH KUMAR GANGULY	
IA N	O: GA/1/2021			
15	APO/57/2021 WITH CS/135/2017 [S.A.]	SHYAMAL KUMAR MITRA AND ORS. VS ROMIT MITRA AND ORS.	MULLICK AND CO.	
16	APO/71/2021 [S.A.]WITH ASFC/3/2005	SATYENDRA SINGH AND ANR. VS WEST BENGAL INDUSTRIAL DEVELOPMENT CORPORATION LIMITED AND ORS.	DILIP KUMAR GHOSH	
17	APO/84/2021 [S.A.]WITH CS/250/2015	FUNIDEA PROJECTS PRIVATE LIMITED AND ANR. VS	SUBHRANSU GANGULY	POOJA SAH (RES. NO. 3) HEMANT TIWARI
wt18	ALP/4/2018 3 APO/85/2021	DR. DILIP KUMAR GHOSH AND ORS. FUNIDEA PROJECTS PRIVATE LIMITED AND ANR. VS	SUBHRANSU GANGULY	(RES 6 TO 32) POOJA SAH (RES. NO. 3) HEMANT TIWARI
19	APO/132/2021 [S.A.]WITH PLA/101/2020	DR. DILIP KUMAR GHOSH AND ORS. IN THE GOODS OF MAHESH KUMAR AGARWAL (DEC.) -AND- SHARAD AGARWAL AND ANR. VS NA	JALLY DEY	(RES 6 TO 30 AND 32)
20	APOT/210/2022 [S.A.]WITH PLA/361/2007	IN THE GOODS OF PUSPARANI CHOWDHURY (DEC.) -AND- GOSAIDAS MONDAL VS	SHIBAJI KUMAR DAS	
		SWARNALI CHOWDHURY		
	O: GA/1/2022, GA/2/2022			
21	APOT/427/2023 [S.A.] WITH CS/269/2022	SOMABRATA MANDAL VS FOX AND MANDAL AND ORS	AJAY CHAUBEY	
IA N	O: GA-COM/1/2023, GA-COM/2/20	25		
22	APO/17/2024 [S.A.]WITH CS/265/1997	USHA PASARI VS SATYANARAYAN PASARI AND ORS	GEETIKA GARAWAL	ABHISHEK JAIN (RES. 2)
23	APOT/278/2024 [S.A.]WITH CS/109/2018	RATNAKAR COMMERCIAL PVT LTD VS SWASTIK PROJECT PVT LTD AND ORS	BIKASH KUMAR SINGH	
IA N	O: GA/1/2024			
24	TEMPAPO-IPD/6/2025 [S.A.]	PRAVIN KUMAR VS ITC LIMITED AND ORS	OINDRILA GHOSAL	MAJUMDAR AND SINHA (RES.NO.1)
wt2	5 OCOT/7/2025	PRAVIN KUMAR VS ITC LIMITED AND ORS	MAJUMDAR AND SINHA	
26	APOT/37/2025 [S.A.] WITH AP/1985/2014	THE KOLKATA MUNICIPAL CORPORATION VS RAJPATH CONTRACTORS AND ENGINEERS LTD	SWAPAN KUMAR DEBNATH	
IA N	O: GA/1/2025			
27	APO/81/2025 [S.A.]	IN THE GOODS OF : PURUSHOTTAM DASS BANGUR ( DEC)-AND- VS	JHUNJHUNWALA & CO	
		HEMANT BANGUR -VS- LAXMI NIWAS BANGUR		

### DAILY CAUSELIST COURT NO 16-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 3 -

APOT/138/2025 [S.A.] IN CS/308/1872 PRASUN KUMAR DAS SUBHRANGSU MAITI 28

VS

ALONGWITH WPA(P)/480/2022 DAKSHINESWAR KALI TEMPLE AND DEBOTTAR

WPA(P)/559/2022 ESTATE AND ORS.

IA NO: GA/1/2025, GA/3/2025, GA/4/2025

APOT/278/2025 BHASKAR OJHA SWATI AGARWAL [S.A.] WITH CS/159/2010

CALCUTTA SAFE DEPOSIT COMPANY LIMITED AND ORS.

IA NO: GA/1/2025, GA/2/2025, GA/3/2025



### **Original Side**

**COURT NO. 759** 

Seventh Floor

Sesquicentenary Building

**DIVISION BENCH (DB-IX)** 

AT 10:30 AM

#### HON'BLE JUSTICE RAJARSHI BHARADWAJ HON'BLE JUSTICE UDAY KUMAR

FROM 3RD NOVEMBER, 2025 (MONDAY) -

APPEAL FROM ORDER RELATING TO REVENUE UNDER GROUP-IV AND OTHER STATUTORY REVENUE APPEALS (EXCEPT LAND REVENUE) AND APPLICATIONS CONNECTED THERETO;

APPEAL FROM ORDER RELATING TO RESIDUARY (GROUP-IX) (EXCLUDING POLICE) INCLUDING APPLICATIONS CONNECTED THERETO (UPTO 2023);

ALL MATTERS RELATING TO DIRECT AND INDIRECT TAXES INCLUDING APPLICATIONS CONNECTED THERETO:

REFERENCE/APPEAL RELATING TO CHARTERED ACCOUNTANTS ACT, 1949 AND COMPANY SECRETARIES ACT. 1980:

APPEAL UNDER SECTION 42 OF THE PREVENTION OF MONEY LAUNDERING ACT, 2002 INCLUDING APPLICATIONS CONNECTED THERETO;

APPEAL UNDER SECTION 49 OF THE PROHIBITION OF BENAMI PROPERTY TRANSACTIONS ACT, 1988 INCLUDING APPLICATIONS CONNECTED THERETO;

ALL APPEALS ARISING OUT OF THE ORDER PASSED BY APPELLATE TRIBUNAL UNDER SAFEMA. SANCHAITA MATTERS / MATTERS RELATING TO PONZI SCHEMES AND APPLICATIONS
CONNECTED THERETO.

NOTE: (1) FROM MONDAY TO FRIDAY, ORIGINAL SIDE MATTERS WILL BE TAKEN UP FROM 10:30 A.M. AND APPELLATE SIDE MATTERS WILL BE TAKEN UP FROM 2:00 P.M. OR AFTER THE ORIGINAL SIDE LIST IS EXHAUSTED, WHICHEVER IS EARLIER.

(2) ON TUESDAY AND THURSDAY, FROM 2:00 P.M. THEIR LORDSHIPS WILL SIT IN COURT NO. 238 AND TAKE UP ALL MATTERS RELATED TO PONZI SCHEME AND APPLICATIONS THERETO.

(3) FROM 15/12/2025 TO 19/12/2025 ONLY "NEW APPLICATIONS (TAX MATTERS)" WILL BE TAKEN UP.

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/92945447279?pwd=z1Da2oOpsifOUebbEbI2icbY3uJEQv.1

### TO BE MENTIONED

ITAT/140/2025 PRINCIPAL COMMISSIONER OF INCOME TAX 1 PRITHU DUDHORIA DIPAYAN KUNDU KOLKATA

VS

SURINDER FILMS P LTD

IA NO: GA/2/2025

PRINCIPAL COMMISSIONER OF INCOME TAX PRITHU DUDHORIA ITAT/6/2025 DIPAYAN KUNDU

CENTRAL 1 KOLKATA

VS

ANAND KUMAR SHARMA

IA NO: GA/2/2025, GA/3/2025

ITAT/7/2025 PRINCIPAL COMMISSIONER OF INCOME TAX PRITHU DUDHORIA DIPAYAN KUNDU

CENTRAL 1 KOLKATA

VS

ANAND KUMAR SHARMA

IA NO: GA/2/2025, GA/3/2025

4	ITAT/8/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	PRITHU DUDHORIA	DIPAYAN KUNDU
		ANAND KUMAR SHARMA		
IA NO 5	D: GA/2/2025, GA/3/2025 ITAT/9/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA	PRITHU DUDHORIA	DIPAYAN KUNDU
		VS ANAND KUMAR SHARMA		
IA NO	D: GA/2/2025, GA/3/2025	ANAIVD KUMAK SHARMA		
		PREVENTION OF MONEY LAUNDERING (A	DDFAI)	
6	APMLT/1/2025	SNAGITA SINGH VS DIRECTORATE OF ENFORCEMENT	SHETPARNA RAY	
IA NO	D: GA/1/2025	DIRECTORATE OF ENGINEERING		
11110	5. Grų 1/2020	NEW ADDITIONS (TAY MATTEDS	2)	
7	CUSTA/3/2018	NEW APPLICATIONS (TAX MATTERS THE PRINCIPAL COMMISSIONER OF CUSTOMS (AIRPORT AND ADMINISTR VS	AISHWARYA RAJYASHREE	
		CONFEDERATION OVERSEAS CLEARING		
8	CUSTA/63/2024	COMMISSIONER OF CUSTOMS PORT KOLKATA VS M/S J S ENTERPRISE	Abhradip Maity	
IA NO	D: GA/2/2024			
9	CUSTA/72/2024	COMMISSIONER OF CUSTOMS (PORT), KOLKATA VS M/S ASSOCIATED EXPORTS	EKTA SINHA	DIPAYAN KUNDU
IA NO	D: GA/1/2024	,, ,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,		
10	CUSTA/73/2024	PR COMMISSIONER OF CUSTOMS AP AND ACC KOLKATA VS	Manasi Mukherjee	BIKASH KUMAR ROY
		M/S OCEAN SHIPPING AND CLEARING AGENCY		
	D: GA/2/2024			
11	CUSTA/74/2024	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja	
IA NIC	D: GA/1/2024	SHRI VIJAY KUMAR BIND		
12	CUSTA/75/2024	COMMISSIONER OF CUSTOMS PREVENTIVE	Tapan Bhanja	
12	00011470/2021	KOLKATA VS SHRI MAKKHAN ALIAS MAKKHAN LAL BIND	Tupun Bhanja	
IA NO	D: GA/1/2024			
13	CUSTA/76/2024	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja	
		SHRI GOLAMBER KUMAR		
IA NO	D: GA/1/2024			
14	CUSTA/77/2024	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja	
		SHRI NEERAJ AGARWAL ALIAS NEERAJ AGRAWAL		
	D: GA/1/2024			
15	CUSTA/85/2024	COMMISSIONER OF CUSTOMS PORT KOLKATA VS M/S TITAGARH WAGONS LIMITED	Tapan Bhanja	
IA NO	D: GA/2/2024			
16	CUSTA/87/2024	GEMINI OVERSEAS LIMITED	OM PRAKASH PRASAD	
		VS COMMISSIONER OF CUSTOMS AIRPORT AND ADMIN KOLKATA		
17	CUSTA/95/2024	COMMISSIONER OF CUSTOMS (PORT), KOLKATA	EKTA SINHA	ANURAG BAGARIA
		VS M/S ENTERPRISES INTERNATIONAL LIMITED		
IA NO	D: GA/1/2024, GA/2/2025			
18	CUSTA/96/2024	COMMISSIONER OF CUSTOMS (PORT), KOLKATA VS	EKTA SINHA	ANURAG BAGARIA
IA NIC	D: GA/1/2024, GA/2/2025	M/S AAHANA COMMERCE PRIVATE LIMITED		
IA IV	J. OAJ 1/2024, GAJ 2/2023			

19	CUSTA/97/2024	COMMISSIONER OF CUSTOMS (PORT), KOLKATA	EKTA SINHA	ANURAG BAGARIA
		VS M/S CHEMSILK COMMERCE PRIVATE LIMITED		
IA NO	D: GA/1/2024, GA/2/2025			
20	CUSTA/98/2024	COMMISSIONER OF CUSTOMS (PORT), KOLKATA VS	EKTA SINHA	ANURAG BAGARIA
		ADITYA SARADA		
IA NO	D: GA/1/2024, GA/2/2025			
21	CUSTA/99/2024	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja	SHOVIT BETAL
IA NIC	D. CA/2/2025	M/S KANPUR EDIBLES PRIVATE LIMITED		
	D: GA/2/2025			
22	CUSTA/101/2024	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja	SHOVIT BELAL
		SHRI MANOJ KUMAR GUPTA		
IA NO	D: GA/2/2025			
23	CUSTA/102/2024	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja	SHOVIT BETAL
		SHRI ANKIT GUPTA		
IA NO	D: GA/2/2025			
24	CUSTA/103/2024	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja	SHOVIT BETAL
		SHRI SUNIL KUMAR GUPTA		
IA NO	D: GA/2/2025			
25	CEXA/3/2025	COMMISSIONER OF SERVICE TAX, KOLKATA PRESENTLY KNOWN AS PR. COMMISSIONER OF CGST AND CX VS	KAUSTUV KANTI MAITI	
		M/S SAUMYA MINING PVT LTD		
IA NO	D: GA/1/2025			
26	CEXA/6/2025	COMMISSIONER OF CENTRAL EXCISE COMMISSIONERATE KOLKATA IV VS	Tapan Bhanja	
		M/S GANGES VALLEY FOODS PRIVATE LIMITED		
IA NO	D: GA/2/2025			
27	CEXA/7/2025	COMMISSIONER OF CENTRAL TAX GST HOWRAH COMMISSIONERATE VS	Tapan Bhanja	
IA NIC	D. CA/2/2025	M/S GANGES VALLEY FOODS PRIVATE LIMITED		
	O: GA/2/2025	COMMISSIONED OF SUSTAMS BODT VOLVATA	DIUTECH MUZUEDIEE	
28	CUSTA/9/2025	COMMISSIONER OF CUSTOMS PORT,KOLKATA VS M/S CHAMONG TEE EXPORTS PRIVATE LIMITED	BIJITESH MUKHERJEE	
IA NO	D: GA/2/2025	MJO CHAMONO TEE EXI ORTO I RIVATE EIMITED		
29	CUSTA/10/2025	COMMISSIONER OF CUSTOMS (PORT), KOLKATA	BIJITESH MUKHERJEE	A.K.DEY AND
23	CUSTA; 10/2023	VS M/S INDIA CHAIN PRIVATE LIMITED	DIJITESH MORHEIGEE	ASSOCIATES
ΙΔ ΝΟ	D: GA/2/2025	NO INDIA ORBIN TRAVITE EMITED		
30	CUSTA/11/2025	COMMISSIONER OF CUSTOMS (PORT), KOLKATA	BIJITESH MUKHERJEE	A.K.DEY AND
30	C031A/11/2023	VS SHRI PRATEEK CHITLANGIA	DITTESTI MORTERJEE	ASSOCIATES
IA NO	D: GA/2/2025			
31	CEXA/15/2025	M/S. R. B. AGARWALLA AND CO.	BHASKAR SENGUPTA	
		VS COMMISSIONER OF CENTRAL EXCISE,HALDIA(NOW KNOWN AS COMMISSIONER,CGST AND CX,HALDIA COMMISSIONERATE)		
IA NO	D: GA/1/2025			
32	CUSTA/16/2025	COMMISSIONER OF CUSTOMS PORT KOLKATA VS M/S EMAMI AGROTECH LTD	BIJITESH MUKHERJEE	
IA NO	D: GA/2/2025	140 Brain Hotto (Bolf BID		

wt33	CUSTA/27/2025	COMMISSIONER OF CUSTOMS PORT KOLKATA VS M/S EMAMI AGROTECH LIMITED	BIJITESH MUKHERJEE	
IA NO	): GA/2/2025			
IA NO	): GA/2/2025			
wt34	CUSTA/28/2025	COMMISSIONER OF CUSTOMS PORT KOLKATA ${f vs}$	BIJITESH MUKHERJEE	
		M/S EMAMI AGROTECH LTD		
IA NO	): GA/1/2025, GA/2/2025			
IA NO	): GA/1/2025, GA/2/2025			
wt35	CUSTA/29/2025	COMMISSIONER OF CUSTOMS PORT KOLKATA  VS  M/S EMAMI AGROTECH LIMITED	BIJITESH MUKHERJEE	
ΙΔ ΝΟ	): GA/1/2025, GA/2/2025	140 Elimini Noto l'Esti Elimine		
	): GA/1/2025, GA/2/2025			
36	CEXA/17/2025	TITAGARH RAIL SYSTEMS LIMITED	SOMAK BASU	
50	OLM (17/2020	VS	501-II IK B/100	
		JT COMMISSIONER (CGST AND CX) KOL NORTH COMMISSIONERATE KOL AND ANR		
IA NC	D: GA/1/2025			
37	CUSTA/17/2025	COMMISSIONER OF CUSTOMS PORT KOLKATA VS	BIJITESH MUKHERJEE	
		M/S EMAMI AGROTECH LTD		
IA NO	D: GA/2/2025			
38	CUSTA/20/2025	SHRI MAN SINGH	SAUROV MALLICK	
		VS		
20	CEY 1/20/2025	COMMISSIONER OF CUSTOMS (PORT), KOLKATA	NII OTDAL GUOMBUADN	
39	CEXA/20/2025	M/S BUDGE BUDGE REFINERIES LTD. AND ORS VS	NILOTPAL CHOWDHARY	
		COMMISSIONER OF CENTRAL EXCISE, KOLKATA VII, COMMISSIONERATE KOLKATA AND ANR		
IA NO	9: GA/2/2025			
40	CUSTA/21/2025	COMMISSIONER OF CUSTOMS AIRPORT AND AIR CARGO VS SHRI SANJAY AGARWAL	Tapan Bhanja	ANIKET CHAUDHURY
ΙΔ ΝΟ	): GA/1/2025	SHIR SARYAL AGARWAL		
41	CEXA/21/2025	COMMISSIONER OF CGST AND CENTRAL EXCISE HOWRAH	ANURAG ROY	
		VS M/S VINLINE ENGINEERING PVT LTD		
IA NO	): GA/1/2025, GA/2/2025	M/S VINLINE ENGINEERING FVI LID		
42	CUSTA/22/2025	COMMISSIONER OF CUSTOMS AIRPORT AND AIR	Tapan Bhanja	ANIKET CHAUDHURY
42	CUS1A/22/2023	CARGO VS	rapan Bhanja	ANIKET CHAUDHUKI
		SHRI PREET KUMAR AGARWAL		
	): GA/1/2025			
43	CUSTA/23/2025	COMMISSIONER OF CUSTOMS AIRPORT AND AIR CARGO VS	Tapan Bhanja	
		SHRI AVINASH SONI		
IA NO	): GA/1/2025			
44	CEXA/24/2025	COMMISSIONER OF CENTRAL EXCISE BOLPUR	Tapan Bhanja	
		VS M/S SHYAM FERRO ALLOYS PVT LIMITED		
IA NO	): GA/1/2025, GA/2/2025	140 SHIMH LEIGHO MEES TO I VI EIPHILE		
45	CUSTA/25/2025	COMMISSIONER OF CUSTOMS (AIRPORT AND AIR	Tapan Bhanja	SHREYA MUNDHRA
40	00011425/2025	CARGO) VS	Tupun Bhanja	
_		SHRI DHRUVJYOTI ROY AND ORS		
	): GA/1/2025			
46	CEXA/25/2025	COMMISSIONER OF CGST AND CX KOLKATA SOUTH COMMISSIONERATE VS	Tapan Bhanja	ABHIJIT BISWAS
		M/S EMTA COAL LIMITED		
IA NC	0: GA/1/2025, GA/2/2025			

47	CUSTA/26/2025	COMMISSIONER OF CUSTOMS PORT KOLKATA VS	BIJITESH MUKHERJEE	
		M/S EMAMI AGROTECH LTD		
IA NO	: GA/2/2025			
48	CEXA/29/2025	COMMISSIONER OF CGST AND CX, KOLKATA SOUTH COMMISSIONERATE VS	ANURAG ROY	RAJEEV KUMAR AGARWAL
		M/S CASTROL INDIA LIMITED		
IA NO	: GA/1/2025, GA/2/2025			
wt49	CEXA/30/2025	COMMISSIONER OF CGST AND CX, KOLKATA SOUTH COMMISSIONERATE VS	ANURAG ROY	RAJEEV KUMAR AGARWAL
		M/S CASTROL INDIA LIMITED		
IA NO	: GA/1/2025, GA/2/2025			
IA NO	: GA/1/2025, GA/2/2025			
wt50	CEXA/31/2025	COMMISSIONER OF CGST AND CX, KOLKATA SOUTH COMMISSIONERATE VS	ANURAG ROY	RAJEEV KUMAR AGARWAL
		M/S CASTROL INDIA LIMITED		
IA NO	: GA/1/2025, GA/2/2025			
IA NO	: GA/1/2025, GA/2/2025			
wt51	CEXA/66/2024	COMMISSIONER OF CENTRAL EXCISE KOLKATA VI VS	ANURAG ROY	RAJEEV KUMAR AGARWAL
		M/S CASTROL INDIA LIMITED		
IA NO	: GA/1/2025			
IA NO	: GA/1/2025			
52	CUSTA/30/2025	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja	
		SHRI ANIL KUMAR SONI		
IA NO:	: GA/2/2025			
wt53	CUSTA/31/2025	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS SHRI ANIL KUMAR GAUR	Tapan Bhanja	
IA NO	: GA/2/2025			
	: GA/2/2025			
54	CEXA/32/2025	COMMISSIONER OF CGST AND CX KOLKATA	Tapan Bhanja	
34	CEAA/32/2023	NORTH COMMISSIONERATE VS	таран ынануа	
14 210	GA /4 /0005	M/S REDTECH NETWORK INDIA PVT LTD.		
	: GA/1/2025			
55	CUSTA/32/2025	COMMISSIONER OF CUSTOMS PORT KOLKATA VS M/S LUMINO INDUSTRIES LIMITED	ABHRADIP MAITY	ALISHA DAN
IA NO	: GA/1/2025			
56	CUSTA/33/2025	COMMISSIONER OF CUSTOMS PORT KOLKATA VS M/S INDIAN OIL CORPORATION MD	Abhradip Maity	SHREYA MUNDHRA
IA NO	: GA/1/2025			
57	CEXA/33/2025	COMMISSIONER SERVICE TAX AUDIT	Tapan Bhanja	
37	OLAA, 33, 2023	COMMISSIONERATE VS	гаран Бпанја	
		M/S M K ENTERPRISES		
	: GA/1/2025, GA/2/2025			
58	CUSTA/34/2025	COMMISSIONER OF CUSTOMS PORT VS M/S EMAMI AGROTECH LTD	BIJITESH MUKHERJEE	
IA NIO	. CA/1/2025	140 Emini nono leon elb		
	: GA/1/2025	COMMISSIONED OF CUSTOMS PORT	DITTECT WITNESSEE	
wt59	CUSTA/35/2025	COMMISSIONER OF CUSTOMS PORT  VS  M/S EMAMI AGROTECH LTD	BIJITESH MUKHERJEE	
IA NO	: GA/1/2025			
	: GA/1/2025			
11110	. 0.4 1/4040			

60	CEXA/35/2025	M/S. ITD CEMENTATION INDIA LIMITED VS	ANKIT KANODIA
		THE COMMISSIONER OF CGST AND CENTRAL EXCISE, KOLKATA NORTH COMMISSIONERATE	
IA NO	D: GA/1/2025		
61	CUSTA/36/2025	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja
62	CEXA/36/2025	SUBHAM VERMA  COMMISSIONER OF CGST AND CX , KOLKATA  NORTH GST COMMISSIONERATE  VS	Abhradip Maity
		M/S AMBUJA REALTY DEVELOPMENT LIMITED	
IA NO	D: GA/1/2025, GA/2/2025		
63	CUSTA/37/2025	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja
		SHRI RINKU VERMA	
64	CEXA/38/2025	M/S. STARLIFT SERVICES PRIVATE LIMITED VS UNION OF INDIA AND ANR.	VICTOR CHATTERJEE
IA NO	D: GA/1/2025		
65	CUSTA/38/2025	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS Golu Verma	Tapan Bhanja
66	CUSTA/39/2025	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja
		RAGHENDRA KUMAR DHURIYA	
67	CUSTA/40/2025	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja
		Shri Sourabh	
68	CUSTA/41/2025	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	Tapan Bhanja
		SHRI PRADEEP KUMAR BOTHRA	
69	CUSTA/42/2025	SHRI SANTOSH KUMAR PRASAD VS COMMISSIONER OF CUSTOMS(PORT) KOLKATA	OINDRILA GHOSAL
70	CUSTA/43/2025	COMMISSIONER OF CUSTOMS (PREVENTIVE) , KOLKATA VS	Tapan Bhanja
		SHRI DURLAV PAUL	
IA NO	D: GA/1/2025		
wt71	CUSTA/44/2025	COMMISSIONER OF CUSTOMS (PREVENTIVE) , KOLKATA VS SHRI KAILASH KUMAR JORA	Tapan Bhanja
ΙΔ Ν(	D: GA/1/2025	onia languon kommitjora	
	D: GA/1/2025		
72	CUSTA/45/2025	COMMISSIONED OF CUSTOMS (DODT)	Tapan Bhanja
72	CU31A/43/2023	COMMISSIONER OF CUSTOMS (PORT) VS SHRI PUNEET SINGH	rapan mianja
IA NO	): GA/1/2025, GA/2/2025		
73	CUSTA/46/2025	M/S. R. K. IMPEX AND CO. (INDIA) VS	NIKUNJ BERLIA
		COMMISSIONER OF CUSTOMS (PORT), KOLKATA	
IA NO	D: GA/1/2025		
74	CUSTA/47/2025	R. K. IMPEX PVT. LTD. VS COMMISSIONER OF CUSTOMS (PORT), KOLKATA	NIKUNJ BERLIA
IA NO	D: GA/1/2025	in the second of	
75	CUSTA/48/2025	JIRAWALA EXPORT PRIVATE LTD. VS	NIKUNJ BERLIA
	0. 0.4.4.10.005	COMMISSIONER OF CUSTOMS (PORT), KOLKATA	
IA NO	D: GA/1/2025		

76	CUSTA/49/2025	KRISH FABRICS INDIA PRIVATE LIMITED	NIKUNJ BERLIA	
		VS COMMISSIONER OF CUSTOMS (PORT), KOLKATA		
IA NO	): GA/1/2025	, <i>,</i> ,		
77	CUSTA/50/2025	M/S. JEET CORPORATION	NIKUNJ BERLIA	
		VS COMMISSIONER OF CUSTOMS (POST), KOLKATA		
ΙΔ ΝΟ	): GA/1/2025	COMMISSIONER OF CUSTOMS (FOST), ROLKATA		
78	CUSTA/51/2025	COMMISSIONER OF CUSTOMS (PREVENTIVE),	KAUSTUV KANTI MAITI	BHASKAR SENGUPTA
70	00011401/2020	KOLKATA	Idioofov Idiivii Phili	DIMORRIC DELVOOT III
		VS M/S DHARMENDER KUMAR JHA		
IA NO	): GA/1/2025	140 Dimid-ENDER ROTHINGTH		
79	CUSTA/52/2025	COMMISSIONER OF CUSTOMS (PREVENTIVE),	KAUSTUV KANTI MAITI	BHASKAR SENGUPTA
		KOLKATA VS		
		M/S. GEETANSHU AGGARWAL		
IA NO	D: GA/1/2025			
80	CUSTA/53/2025	COMMISSIONER OF CUSTOMS (PREVENTIVE),	KAUSTUV KANTI MAITI	BHASKAR SENGUPTA
		KOLKATA VS		
		M/S TIRLOK SINGH		
IA NO	): GA/1/2025			
81	CUSTA/54/2025	COMMISSIONER OF CUSTOMS PORT	Tapan Bhanja	
		VS M/S SIBCO OVERSEAS PVT LTD.		
IA NO	): GA/1/2025	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,		
82	CUSTA/60/2025	COMMISSIONER OF CUSTOMS (PORT), KOLKATA	KAUSTUV KANTI MAITI	
		VS M/S. MANIK SADHU		
IA NIC	), CA/1/2025 CA/2/2025	M/S. MANIK SADITU		
83	0: GA/1/2025, GA/2/2025 CUSTA/63/2025	PRINCIPAL COMMISSIONER OF CUSTOMS PREV	SRETAPA SINHA	
03	C031Aj03j2023	KOLKATA	JILLIAI A JIIVIIA	
		VS MS ASHIAN OILS PVT LTD		
ΙΔ ΝΟ	): GA/1/2025	NO ASTRIAN OILS I VI LID		
84	CUSTA/64/2025	THE COMMISSIONER OF	ABHRADIP MAITY	
01	0 00 114 0 14 20 20	CUSTOMS(PORT),KOLKATA		
		VS M/S. ALBERT DAVID LIMITED		
85	CUSTA/65/2025	THE COMMISSIONER OF CUSTOMS(PORT), NOW	ABHRADIP MAITY	
	, , , , , ,	KNOWN AS PRINCIPAL COMMISSIONER OF		
		CUSTOMS VS		
		M/S.A.S.CHATTHA EXIM PRIVATE LIMITED		
86	CUSTA/74/2025	COMMISSIONER OF CUSTOMS AIR PORT AND ACC	ANURAG ROY	
		VS		
		PRITIBALA H AJMERA, PROPRIETRESS OF MS DIVINE CARRYNG		
ΙΔ ΝΟ	): GA/1/2025, GA/2/2025	DIVINE CARRING		
87	CUSTA/75/2025	COMMISSIONER OF CUSTOMS AIR PORT AND	ANURAG ROY	
0,	0 00 114 / 0/2020	ACC	111,01110 1101	
		VS HARSHAD AJMERA		
IA NO	): GA/1/2025, GA/2/2025			
		FOR ADMISSION (INCOME TAX MATTE	RS)	
88	ITAT/31/2025	M/S VANILA VINIMAY PVT LTD.	DIPAYAN KUNDU	
00	11111/01/2020	VS	DII 1011,D 0	
		INCOME TAX OFFICER WARD 1(3), KOLKATA AND ANR		
IA NO	): GA/1/2025, GA/2/2025			
89	ITAT/119/2024	PRINCIPAL COMMISSIONER OF INCOME TAX	PRITHU DUDHORIA	
		CENTRAL-1, KOLKATA		
		VS M/S. ASHTVINAYAK SALES PVT.LTD.		
IA NO	): GA/1/2024			

wt90	ITAT/158/2024	PRINCIPAL COMMISSIONER OF INCOME TAX, CENTRAL-1, KOLKATA VS	PRITHU DUDHORIA	
		M/S. SWARNA KALASH COMMERCIAL PVT LTD		
IA NO	: GA/2/2024			
IA NO:	: GA/2/2024			
91	ITAT/59/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	Soumen Bhattacharjee	SHARMA KAJARIA AND CO.
		MERLIN PROJECTS LTD		
IA NO	: GA/2/2025, GA/3/2025			
92	ITAT/60/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	Soumen Bhattacharjee	SHARMA KAJARIA AND CO
		MERLIN ACROPOLIS PROJECTS LTD		
IA NO	: GA/2/2025, GA/3/2025			
93	ITAT/61/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	Soumen Bhattacharjee	SAHARMA KAJARIA AND CO
		M/S BENGAL MERLIN HOUSING LTD		
IA NO:	: GA/2/2025, GA/3/2025			
94	ITAT/62/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA	Soumen Bhattacharjee	SHARMA KAJARIA AND CO.
		VS MERLIN PROJECTS LTD		
IA NO:	: GA/2/2025, GA/3/2025			
95	ITAT/63/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	Soumen Bhattacharjee	SHARMA KAJARIA AND CO.
		MERLIN PROJECTS LTD		
IA NO	: GA/2/2025, GA/3/2025			
96	ITAT/64/2025	PRINCIPAL COMMISSIONER OF INCOME TAX	Soumen Bhattacharjee	SHARMA KAJARIA AND
30	11111/04/2020	CENTRAL 1 KOLKATA VS	Soumen Bhattachaijec	CO.
IA NO	CA /2 /2025	MERLIN INFRA PROJECT PVT LTD		
	: GA/2/2025, GA/3/2025	DRIVIOUS A COMMISSIONIES OF INCOME TAY	0 11 11 1	OHADMA KATADIA AND
97	ITAT/65/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	Soumen Bhattacharjee	SHARMA KAJARIA AND CO
		MERLINS KOLKATA		
	: GA/2/2025, GA/3/2025			
98	APO/69/2025	MOTI FINVEST PRIVATE LIMIOTED VS UNION OF INDIA AND ORS.	PRADEEP KUMAR JEWRAJKA	
IA NO	: GA/1/2025			
99	ITAT/94/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 1 KOLKATA VS	Soumen Bhattacharjee	
		M/S SHIPRA ENCLAVE PVT LTD		
IA NO	: GA/2/2025			
100	ITAT/95/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 2 KOLKATA VS	Soumen Bhattacharjee	
		M/S EXPRESS TRADELINK PVT LTD		
IA NO	: GA/2/2025			
101	ITAT/97/2025	PRINCIPAL COMMISSIONER OF INCOME TAX	Amit Sharma	KHAITAN AND CO
101	1111/07/2020	CENTRAL 1 KOLKATA VS	inni Sharma	REMINET IN DOC
TA 370	CA (2)(2025	SUSHIL KUMAR MOHTA AND SONS HUF		
	: GA/2/2025	DDINGIDAL COMMISSIONED OF THOSE TAY	Amit Charry	WITATE AND CO
102	ITAT/98/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	Amit Sharma	KHAITAN AND CO
		SUSHIL KUMAR MOHTA AND SONS HUF		
	: GA/2/2025			
103	ITAT/99/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	Amit Sharma	KHAITAN AND CO ( SOURAV SINGH )
		SUSHIL KUMAR MOHTA AND SONS HUF		
IA NO	: GA/2/2025			

## DAILY CAUSELIST COURT NO 759-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 9 -

104	ITAT/100/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	Amit Sharma	KHAITAN AND CO ( SOURAV SINGH)
		SUSHIL KUMAR MOHTA AND SONS HUF		
1A NC 105	): GA/2/2025 ITAT/103/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 1 KOLKATA VS	Amit Sharma	SAMRAT DAS
		SATI PROMOTERS PRIVATE LIMITED		
IA NO	): GA/2/2025			
106	ITAT/107/2025	M/S HOOGHLY RIVER BRIDGE COMMISSIONER VS DCIT (EXEMPTION) CIRCLE 1(1), KOLKATA	SAMRAT DAS	
IA NC	): GA/1/2025	BOIT (EXEMITION) ORICLE I(I), ROLLATIN		
107	ITAT/108/2025	M/S HOOGHLY RIVER BRIDGE COMMISSIONER VS	SAMRAT DAS	
		DCIT (EXEMPTION) CIRCLE 1(1), KOLKATA		
IA NO	9: GA/1/2025			
108	ITAT/118/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 2 KOLKATA VS	PRITHU DUDHORIA	
		IRIS CLOTHINGS LIMITED		
IA NO	): GA/1/2025, GA/2/2025			
109	ITAT/124/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 1 KOLKATA VS	Soumen Bhattacharjee	
		GEM FORGINGS PRIVATE LIMITED		
IA NO	): GA/2/2025			
wt11	0 ITAT/121/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 1 KOLKATA VS	SOUMEN BHATTACHARJEE	
		GEM FORGINGS PRIVATE LIMITED		
IA NO	): GA/2/2025			
IA NO	): GA/2/2025			
wt11	1 ITAT/122/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 1 KOLKATA VS	SOUMEN BHATTACHARJEE	
		GEM FORGINGS PRIVATE LIMITED		
IA NO	): GA/2/2025			
IA NO	): GA/2/2025			
112	ITAT/128/2025	MD. SABIRUL ISLAM	SWETA MUKHERJEE	
		VS INCOME TAX OFFICER, WARD 43(1), KOLKATA AND ORS.		
IA NC	): GA/1/2025			
113	ITAT/142/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 2 KOLKATA	PRITHU DUDHORIA	
		VS SHANKAR TRADERS AND DISTRIBUTORS PVT LTD		
IA NC	): GA/1/2025, GA/2/2025			
114	ITAT/146/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	Amit Sharma	RITES GOEL
		MEGAPODE VYAPAR PVT LTD		
IA NO	): GA/1/2025, GA/2/2025			
115	ITAT/147/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	Amit Sharma	RITES GOEL
		VS MEGAPODE VYAPAR PVT LTD		
IA NO	): GA/1/2025, GA/2/2025			
116	ITAT/151/2025	SUBRATA GANGOPADHYAY ALIAS SUBRATO GANGOPADHYAY VS	NUPUR CHAUDHURI	
		INCOME TAX OFFICER, WARD 53(4), KOLKATA		
IA NO	): GA/2/2025			

117	ITAT/152/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 1 KOLKATA VS	PRITHU DUDHORIA	
		M/S SQUARE FOUR HOUSING AND INFRASTRUCTURE DEVELOPMENT PRIVATE		
IA NO	: GA/2/2025	LIMITED		
118	: GA/2/2025 ITAT/153/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 1	PRITHU DUDHORIA	
110	11A1/155/2025	KOLKATA VS	TIGITIC DODITORIA	
	Q	RUSSEL CREDIT LIMITED		
	: GA/2/2025	DRINGIDAL COMMISSIONED OF INCOME TAY O	Common Photography day	DALADAM DATE
119	ITAT/155/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 2 KOLKATA VS	Soumen Bhattacharjee	BALARAM PATRA
		M/S DANIEL COMMODITIES PRIVATE LIMITED		
	: GA/1/2025, GA/2/2025			
120	ITAT/157/2025	THE PRINCIPAL COMMISSIONER OF INCOME TAX 2 KOLKATA VS	Soumen Bhattacharjee	BALARAM PATRA
		M/S OLYMPUS SUPPLIERS PRIVATE LIMITED		
IA NO	: GA/2/2025			
121	ITAT/158/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 13 KOLKATA VS	Soumen Bhattacharjee	DIPAYAN KUNDU
		SUNDIP KUMAR GUPTA		
IA NO	: GA/1/2025, GA/2/2025			
122	ITAT/159/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 13 KOLKATA	Soumen Bhattacharjee	DIPAYAN KUNDU
		VS SUNDIP KUMAR GUPTA		
IA NO	: GA/1/2025, GA/2/2025			
123	ITAT/160/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 13 KOLKATA VS	Soumen Bhattacharjee	DIPAYAN KUNDU
		SUNDIP KUMAR GUPTA		
IA NO	: GA/1/2025, GA/2/2025			
124	ITAT/161/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 13 KOLKATA VS	Soumen Bhattacharjee	DIPAYAN KUNDU
		SUNDIP KUMAR GUPTA		
IA NO	: GA/1/2025, GA/2/2025			
125	ITAT/164/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 2 KOLKATA	PRITHU DUDHORIA	
		KANYA KUMARI PROPERTIES LTD		
IA NO	: GA/1/2025, GA/2/2025			
126	ITAT/165/2025	LA OPALA RG LIMITED	SAMIT RUDRA	
		VS PRINCIPAL COMMISSIONER OF INCOME TAX, KOLKATA-2		
IA NO	: GA/1/2025			
127	ITAT/167/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 9 KOLKATA	PRITHU DUDHORIA	
		VS MINTU DAS		
IA NO	: GA/1/2025, GA/2/2025			
128	ITAT/168/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 2 KOLKATA	Amit Sharma	
		VS KARNI INFRAPROJECTS PRIVATE LIMITED		
IA NO	: GA/2/2025	• · · · · · · · · · · · · · · · · · · ·		
129	ITAT/172/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 2	Soumen Bhattacharjee	
		KOLKATA VS	-	
	QA (4 (0.00 F. QA (6 (0.00 F.	GRAPHITE INDIA LTD		
ia no	: GA/1/2025, GA/2/2025			

130	ITAT/175/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 1 KOLKATA VS	Soumen Bhattacharjee	
		CHANNEL EIGHT VIRTUAL ESTUDIOS LIMITED		
IA NO	: GA/1/2025			
131	ITAT/176/2025	PRICIPAL COMMISSIONER OF INCOME TAX 13 KOLKATA VS UMANG NEMANI	Amit Sharma	
IA NO	: GA/2/2025	UMANG NEMANI		
	• •	CHWAN CEL AND DOMED LIMITED	CAME DUDDA	
132	ITAT/181/2025	SHYAM SEL AND POWER LIMITED VS	SAMIT RUDRA	
		PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL), KOLKATA-1		
IA NO	: GA/1/2025			
133	ITAT/182/2025	SHYAM SEL AND POWER LIMITED	SAMIT RUDRA	
		VS PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL), KOLKATA-1		
IA NO	: GA/1/2025			
134	ITAT/183/2025	SHYAM SEL AND POWER LIMITED	SAMIT RUDRA	
		VS PRINCIPAL COMMISSIONER OF INCOME TAX		
		(CENTRAL), KOLKATA-1		
IA NO	: GA/1/2025			
135	ITAT/184/2025	SHYAM METALICS AND ENERGY LIMITED	SAMIT RUDRA	
		VS		
		PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL), KOLKATA-1		
	: GA/1/2025		0.11677 7577 75	
136	ITAT/185/2025	SHYAM METALICS AND ENERGY LIMITED VS	SAMIT RUDRA	
		PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL), KOLKATA-1		
IA NO	: GA/1/2025			
137	ITAT/189/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 2 KOLKATA VS	Amit Sharma	JITENDRA MISHRA
		DIGITAL COMMOSALES LLP		
	: GA/1/2025, GA/2/2025	Division Commission of The Control Co	DDITTILI DIIDIIODIA	
138	ITAT/190/2025	Principal Commissioner Income Tax Central 2 Kolkata VS	PRITHU DUDHORIA	
		MS Himatsingka Seide Limited		
IA NO	: GA/1/2025, GA/2/2025			
139	ITAT/191/2025	Principal Commissioner Income Tax Central 2 Kolkata VS	PRITHU DUDHORIA	
		Alert Consultants and Credit Private Limited		
IA NO	: GA/1/2025, GA/2/2025			
140	ITAT/192/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 2 KOLKATA VS	Soumen Bhattacharjee	RAMIJ MUNSI
		M/S RADIANT COMMERCIAL AND INVESTMENT PRIVATE LIMITED		
IA NO	: GA/1/2025, GA/2/2025			
141	ITAT/193/2025	PRICIPAL COMMISSIONER OF INCOME TAX 13 KOLKATA VS	Amit Sharma	
		NABIUL INDUSTRIAL METAL PVT LTD		
IA NO	: GA/1/2025, GA/2/2025			
142	ITAT/195/2025	PRINCIPAL COMMISSIONERF OF INCOME TAX CENTRAL 2 KOLKATGA VS	PRITHU DUDHORIA	
		SHILPI MODI		
	: GA/1/2025, GA/2/2025			
143	ITAT/196/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 2 KOLKATA VS	PRITHU DUDHORIA	
		BHAWANI ALUMINA PRODUCTS PVT LTD		
IA NO	: GA/1/2025, GA/2/2025			

144	APOT/196/2025	M/S JAYASHREE FINVEST PVT LTD. VS	SHREYA SRIVASTAVA
		THE INCOME TAX OFFICER, WARD 6(2) KOLKATA AND ORS	
IA NO	e: GA/1/2025		
145	ITAT/199/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 1 KOLKATA VS SULOCHANA SAREES PVT LTD	Amit Sharma
IA NO	: GA/1/2025, GA/2/2025		
146	ITAT/200/2025	M/S INDIAN COAL AGENCY VS DEPUTY COMMISSIONER OF INCOME TAX CIRCLE 35 KOLKATA	ALISHA DAS
IA NO	: GA/1/2025		
147	ITAT/201/2025	NATRAJ MERCANTILE PRIVATE LIMITED VS INCOME TAX OFFICER, WARD- 6(1)	ANIRBAN BANERJEE
IA NO	: GA/1/2025, GA/2/2025		
148	ITAT/202/2025	INDIAN OIL PETRONAS PRIVATE LIMITED VS PRINCIPAL COMMISSIONER OF INCOME TAX- 2,KOLKATA	A.K.DEY AND ASSOCIATES
IA NO	e: GA/1/2025		
149	ITAT/203/2025	INDIAN OIL PETRONAS PRIVATE LIMITED VS PRINCIPAL COMMISSIONER OF INCOME TAX-2,	A.K.DEY AND ASSOCIATES
		KOLKATA	
IA NO	: GA/1/2025		
150	ITAT/204/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 1 KOLKATA VS M/S COSMIC FERRO ALLOYS LTD	Soumen Bhattacharjee
IA NIO	CA /1 /2025 CA /2 /2025	M/S COSMIC FERRO ALLOTS LTD	
151	: GA/1/2025, GA/2/2025 ITAT/205/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL KOLKATA 2 VS	Soumen Bhattacharjee
		DREAM GATEWAY HOTELS PVT LTD	
IA NO	: GA/1/2025, GA/2/2025		
152	ITAT/206/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 5 KOLKATA VS AKHILESH SINGH	Soumen Bhattacharjee
IA NO	: GA/1/2025, GA/2/2025		
153	ITAT/209/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 2 KOLKATA VS	PRITHU DUDHORIA
		GOAN RECREATION CLUBS PRIVATE LIMITED	
	e: GA/1/2025, GA/2/2025		
154	ITAT/210/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 2 KOLKATA VS	PRITHU DUDHORIA
		GOAN RECREATION CLUBS PRIVATE LIMITED	
IA NO	: GA/1/2025, GA/2/2025		
155	ITAT/211/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 2 KOLKATA VS	PRITHU DUDHORIA
		GOAN RECREATION CLUBS PRIVATE LIMITED	
	: GA/1/2025, GA/2/2025		
156	ITAT/212/2025	PRINCIPAL COMMISSIONER OF INCOME TAX CENTRAL 2 KOLKATA VS	PRITHU DUDHORIA
		GOAN RECREATION CLUBS PRIVATE LIMITED	
IA NO	: GA/1/2025, GA/2/2025		
157	ITAT/214/2025	ZEN STOCK AND SHARE BROKING PRIVATE LIMITED VS	PRANAV SHARMA
	Q1447005	THE DEPUTY COMMISSIONER OF INCOME TAX, CIRCLE 5(1), KOLKATA	
ia no	e: GA/1/2025		

158 ITAT/220/2025 PRINCIPAL COMMISSIONER OF INCOME TAX 1 SUKANYA DUTTA

KOLKATA VS

M/S LOGIC INFOTECH LTD

IA NO: GA/1/2025, GA/2/2025

159 ITAT/221/2025 PRINCIPAL COMMISSIONER OF INCOME TAX 1 PRITHU DUDHORIA

KOLKATA

VS

MS REGENCY AIMS PVT LTD

IA NO: GA/1/2025, GA/2/2025

FOR HEARING (WRIT APPEAL)

160 APOT/413/2016 M/S. REMAHAY STORES PVT. LTD. J. P. TIBREWAL & CO.

 ${\rm VS}$ 

INCOME TAX OFFICER & ANR.

IA NO: GA/1/2016(Old No:GA/3554/2016), GA/2/2016(Old No:GA/3650/2016)

161 APOT/53/2017 M/S. HIL LTD.(FORMERLY M/S. HYDERABAD AVRA MAZUMDER

INDUSTRIES LTD.) & ANR

VS

THE ASSISTANT COMMISSIONER, COMMERCIAL

TAXES, CORP DIV & ORS

IA NO: GA/1/2017(Old No:GA/551/2017), GA/2/2017(Old No:GA/594/2017)

162 APOT/153/2017 COMMISSIONER OF CUSTOMS (PORT) & ANR. BHASKAR PROSAD

BANERJEE

M/S ALSAIF INTERNATIONAL

IA NO: GA/1/2017(Old No:GA/1831/2017), GA/2/2017(Old No:GA/1833/2017)

163 APOT/43/2018 SREI INFRASTRUCTURE FINANCE LTD. SINHA & CO.

VS

VS

UNION OF INDIA & ORS.

IA NO: GA/1/2018(Old No:GA/1718/2018)

 $164 \hspace{0.5cm} APOT/44/2018 \hspace{0.5cm} BENGAL \hspace{0.1cm} SREI \hspace{0.1cm} INFRASTRUCTURE \hspace{0.1cm} DEVELOPMENT \hspace{0.5cm} SINHA \hspace{0.1cm} \& \hspace{0.1cm} CO.$ 

LTD.

VS

UNION OF INDIA & ORS.

IA NO: GA/1/2018(Old No:GA/1720/2018)

165 APOT/48/2018 SREI INSURANCE BROKING PRIVATE LIMITED SINHA & CO.

VS

UNION OF INDIA & ORS.

IA NO: GA/1/2018(Old No:GA/1948/2018)

166 APOT/49/2018 SREI CAPITAL MARKETS LTD. SINHA & CO.

VS

UNION OF INDIA & ORS.

IA NO: GA/1/2018(Old No:GA/1951/2018)

167 APOT/50/2018 SREI ALTERNATIVE INVESTMENT MANAGERS SINHA & CO.

LIMITED

VS

UNION OF INDIA & ORS.

IA NO: GA/1/2018(Old No:GA/1953/2018)

168 APOT/51/2018 SAHAJ E-VILLAGE LIMITED SINHA & CO.

VS

UNION OF INDIA & ORS.

IA NO: GA/1/2018(Old No:GA/1985/2018)

169 APOT/52/2018 SAHAJ RETAIL LIMITED SINHA & CO.

VS

UNION OF INDIA & ORS.

IA NO: GA/1/2018(Old No:GA/1987/2018)

170 APOT/191/2023 DINESH KUMAR GOYAL ARATRIKA ROY

VS

INCOME TAX OFFICE WARD -6(1), KOLKATA AND

ORS

FOR HEARING

171 ACA/1/2025 THE INSTITUTE OF CHARTERED ACCOUNTANTS RAJIB RAY SUTIRTHA DAS

OF INDIA

VS

UNION OF INDIA AND ANR

172 ITA/26/2025 PRINCIPAL COMMISSIONER OF INCOME TAX 2 Amit Sharma

KOLKATA

VS

M/S SAFELINE MARKETING PVT LTD

FOR HEARING - INCOME TAX MATTERS

173	ITA/169/2011	EMAMI LIMITED (FOR J B MARKETING & FINANCE LTD SINCE MERGED)	SWAPNA DAS	
		VS THE COMMISSIONER OF INCOME TAX (CENTRAL 1) KOLKATA		
174	ITA/178/2011	EMAMI LIMITED (FOR J B MARKETING & FINANCE LTD SINCE MERGED) VS	SWAPNA DAS	
		THE COMMISSIONER OF INCOME TAX (CENTRAL 1), KOLKATA		
175	ITA/52/2014	COMMISSIONER OF INCOME TAX, ASANSOL VS	MS MADHULIKA G UPADHYAY	
		M/S BAJRANGBALI TRANSPORT AGENCY		
176	ITA/72/2018	GRAPHITE INDIA LIMITED VS COMMISSIONER OF INCOME TAX, -IV, KOLKATA	SOMAK BASU	
177	ITA/117/2018	PRINCIPAL COMMISSIONE OF INCOME TAX- BURDWAN	YOGESH VATS	
		VS THE BURDWAN CENTRAL CO-OPERATIVE BANK		
		LTD.		
178	ITA/127/2018	SITARA BEGAM	BHASKAR SENGUPTA	
		VS ASST. COMMISSIONER OF INCOME TAX, CIRCLE - I, HOOGHLY & ORS.		
179	ITA/134/2018	PRINCIPAL COMMISSIONER OF INCOME TAX - 4,KOLKATA VS	YOGESH VATS	SWAPNA DAS
		M/S. DIC INDIA LTD		
180	ITA/135/2018	PRINCIPAL COMMISSIONER OF INCOME TAX, KOLKATA-4 VS	YOGESH VATS	
		M/S RIVERBANK DEVELOPERS PVT.LTD.		
181	ITA/136/2018	PRINCIPAL COMMISSIONER OF INCOME TAX - III	S.LAMBA	
		VS M/S. NATURAL PRODUCTS EXPORT CORPORATION LTD.		
182	ITA/143/2018	PRINCIPALCOMMISSIONER OF INCOME TAX (CENTRAL - 1), KOLKATA VS	S LAMBA	
		M/S ENFIELD GEMS & JEWELLERY LTD		
183	ITA/133/2019	PRINCIPAL COMMISSIONER OF INCOME TAX , KOLKATA-3,KOLKATA VS	YOGESH VATS	NILANJANA BANERJEE PAL
		M/S. ITC LTD		
IA NO:	: GA/2/2019(Old No:GA/218/2019)			
184	ITA/39/2020	M/S. JUPITER INTERNATIONAL LIMITED VS	PRANAV SHARMA	
		THE DEPUTY COMMISSIONER OF INCOME TAX, CIRCLE1(4), KOLKATA		
185	ITA/51/2020	PRINCIPAL COMMISSIONER OF INCOME TAX 3 KOLKATA VS	Y VATS	
		M/S. ITC LIMITED		
IA NO:	: GA/2/2020(Old No:GA/507/2020)			
186	ITA/31/2021	M/S PAHARPUR COOLING TOWER LTD VS	SOMAK BASU	
		ASSISTANT COMMISSIONER OF INCOME TAX CENTRAL CIRCLE 2 (1)		
	: GA/1/2021			
187	ITA/32/2021	M/S PAHARPUR COOLING TOWERS LTD VS	SOMAK BASU	
		ASSISTANT COMMISSIONER OF INCOME TAX, CENTRAL CIRCLE 2(1)		
IA NO:	: GA/1/2021	• •		
188	ITA/45/2021	PRINCIPAL COMMISSIONER OF INCOME TAX-1, KOLKATA	S.LAMBA	
		VS M/S.WEST BENGAL STATE ELECTRICITY DISTRIBUTION CO.LTD.		

189	ITA/2/2022	PRINCIPAL COMMISSIONER OF INCOME TAX, KOLKATA -4 VS	YOGESH VATS	SOUMIK GHOSH
		M/S HALDIA PETROCHEMICALS LTD		
190	ITA/11/2022	THE PRINCIPAL COMMISSIONER OF INCOME TAX-4, KOLKATA VS	Y. VATS	AVRA MAZUMDER
		M/S. ENERGY DEVELOPMENT CO. LTD.		
191	ITA/33/2022	PRINCIPAL COMMISSIONER OF INCOME TAX,CENTRAL-1,KOLKATA VS	S.LAMBA	CHOUDHURYS LAW OFFICES
		M/S.RASHMI CEMENT LIMITED		
192	ITA/38/2022	PRINCIPAL COMMISSIONER OF INCOME TAX, CENTRAL-1, KOLKATA VS	S.LAMBA	INDRANIL BANERJEE
		M/S. HINDUSTHAN ENGINEERING AND INDUSTRIES LTD		
193	ITA/56/2022	PRINCIPAL COMMISSIONER OF INCOME TAX-2, KOLKATA VS	YOGESH VATS	KHAITAN AND CO
		M/S.EMAMI INFRASTRUCTURE LTD		
194	ITA/67/2022	PRINCIPAL COMMISSIONER OF INCOME TAX,CENTRAL-1, KOLKATA VS	S.LAMBA	
		M/S. KALINDI MERCHANDISE PVT LTD		
195	ITA/16/2023	THE CRICKET ASSOCIATION OF BENGAL	SAMIT RUDRA	
		VS COMMISSIONER OF INCOME TAX (EXEMPTIONS), KOLKATA		
196	ITA/17/2023	THE CRICKET ASSOCIATION OF BENGAL VS	SAMIT RUDRA	
		COMMISSIONER OF INCOME TAX (EXEMPTIONS), KOLKATA		
197	ITA/18/2023	THE CRICKET ASSOCIATION OF BENGAL VS	SAMIT RUDRA	
		COMMISSIONER OF INCOME TAX (EXEMPTIONS), KOLKATA		
198	ITA/21/2023	PRINCIPAL COMMISSIONER OF INCOME TAX-1, KOLKATA VS	S.LAMBA	NIKUNJ BERLIA
100	TT-A /7 A /0.00 A	M/S. RAIPUR STEEL CASTING INDIA PVT LTD	CMADNA DAG	
199	ITA/74/2024	BIRLA CORPORATION LTD VS PRINCIPAL COMMISSIONER OF INCOME TAX KOLKATA 2 KOLKATA	SWAPNA DAS	
200	ITAT/128/2024	DAMODAR VALLEY CORPORATION	SHOVIT BETAL	
		VS UNION OF INDIA AND ORS.		
201	ITAT/129/2024	DAMODAR VALLEY CORPORATION	SHIVIT BETAL	
		VS		
202	ITAT/155/2024	UNION OF INDIA AND ORS. THE COMMISSIONER OF INCOME TAX	Soumen Bhattacharjee	A.K.DEY AND
		(INTERNATIONAL TAXATION AND TRANSFER PRICING),KOLKATA VS		ASSOCIATES
		M/S. KONINKLIJKE PHILIP N.V.		
203	ITAT/259/2024	GE HEALTHCARE FINLAND OY FORMERLY KNOWN AS INSTRUMENTARIUM CORPORATION LTD VS	SWAPNA DAS	
		DEPUTY COMMISSIONER OF INCOME TAX INTERNATIONAL TAXATION 1/1KOLKATA		
204	ITAT/260/2024	GE HEALTHCARE FINLAND OY FORMERLY KNOWN AS INSTRUMENTARIUM CORPORATION LTD VS	SWAPNA DAS	
		DEPUTY DIRECTOR OF INCOME TAX INTERNATIONAL TAXATION 1/14 KOLKATA		
205	ITA/18/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 9 KOLKATA VS	PRITHU DUDHORIA	
		SUBHRA DUGAR		
IA NO	): GA/2/2025			

206	ITA/19/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 1 KOLKATA VS	Soumen Bhattacharjee	KHAITAN AND CO.
		OBEROI HOTELS PRIVATE LIMITED		
	GA/2/2025			
207	ITA/20/2025	SUBRATA GANGOPADHYAY ALIAS SUBRATO GANGOPADHYAY VS	NUPUR CHAUDHURI	
		INCOME TAX OFFICER, WARD 53(4), KOLKATA		
IA NO:	GA/2/2025			
208	ITA/21/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 2	Soumen Bhattacharjee	
		KOLKATA VS	<b>.</b>	
		METSIL EXPORTS PRIVATE LIMITED		
	GA/2/2025			
209	ITA/22/2025	PRINCIPAL COMMISSIONER OF INCOME TAX 9,KOLKATA VS	Soumen Bhattacharjee	
		M/S FLORA EXPORTS		
IA NO:	GA/2/2025			
210	ITA/25/2025	TOPLINK COMMERCE LTD VS	ANIRBAN BANERJEE	
		INCOME TAX OFFICER WARD 10(2)		
IA NO:	GA/1/2024			
		FOR HEARING - TAX MATTERS		
211	CUSTA/3/2017	M/S. SAILA SHIPPING & CLEARING AGENCY PVT.	NILOTPAL CHOWDHURY	
		LTD. VS		
		COMMISSIONER OF CUSTOMS (PORT), KOLKATA		
212	CUSTA/1/2021	A.K. SIRCAR AND SONS	NILOTPAL CHOWDHURY	
		VS		
		THE PRINCIPAL COMMISSIONER/COMMISSIONER OF CUSTOMS (AIR PORT AND ADMINISTRATION)		
IA NO:	GA/1/2021			
213	CEXA/7/2021	COMMISSIONER OF CENTRAL EXCISE BOLPUR COMMISSIONERATE (COMM.OF CENTRAL TAXES BOLPUR CGST) VS	MANASI MUKHERJEE	
		M/S NEO METALIKS LTD		
214	CUSTA/3/2022	COMMISSIONER OF CUSTOMS, AIRPORT AND ACC VS	TAPAN BHANJA	
		M/S. M.K SAHA AND CO.		
215	CUSTA/26/2023	M/S KHATAU NARBHERAM AND COMPANY VS	SUVRANIL SAHA	
		COMMISSIONER OF CUSTOMS PORT KOLKATA		
216	CUSTA/4/2024	COMMISSIONER OF CUSTOMS (PORT), KOLKATA	AISHWARYA	
-10	0001141,2021	VS	RAJYASHREE	
		SHRI SOUMEN DAS PROPRIETOR OF BABA TRADERS		
IA NO:	GA/1/2024			
217	CUSTA/8/2024	COMMISSIONER OF CUSTOM (PORT) KOLKATA	AISHWARYA	
		VS M/S.PERFECT CARDAMON AND SPICES MARKETING COMPANY LIMITED REPRESENTED	RAJYASHREE	
		BY IT PROP SHRI MAYUR G.DESAI		
IA NO:	GA/1/2024			
218	CEXA/12/2024	M/S MITRA S K PVT LTD	ANURAN SAMANTA	
		VS COMMISSIONER OF SERVICE TAX SERVICE TAX COMMISSIONERATE KOLKATA		
219	CUSTA/21/2024	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA	TAPAN BHANJA	ANURAG BAGARIA
		VS SHRI ANURAG JALAN		
IA NO	CA/3/2024	oma miorato jamini		
	GA/3/2024	COMMISSIONED OF CLICTOMS DREVENITURE	TADANI DIJANIJA	
220	CUSTA/22/2024	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS	TAPAN BHANJA	
		SHRI PARAM HANS		

## DAILY CAUSELIST COURT NO 759-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 17 -

221	CUSTA/23/2024	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS SHRI DHAN KISHORE AGARWAL	TAPAN BHANJA	
222	CUSTA/24/2024	COMMISSIONER OF CUSTOMS PREVENTIVE KOLKATA VS SHRI SHREYAS AGARWAL	TAPAN BHANJA	
223	CEXA/37/2024	M/S CENTRAL ARYA ROAD TRANSPORT VS THE PRINCIPAL COMMISSIONER OF CGST AND CENTRAL EXCISE KOLKATA SOUTH COMMISSIONERATE	ANKIT KANODIA	TAPAN BHANJA
IA NO	: GA/1/2024			
224	CUSTA/64/2024	TEXMACO RAIL AND ENGINEERING LIMITED VS COMMISSIONER OF CUSTOMS PORT KOLKATA	PUJON CHATTERJEE	
225	CUSTA/24/2025	COMMISSIONER OF CUSTOMS AIR PORT AND ACC VS SHRI DILIP KUMAR PAL	ANURAG ROY	
		FOR HEARING - TAX MATTERS (WITH PAPE	R BOOK)	
226	CEXA/5/2021	THE COMMISSIONER OF CUSTOMS, CENTRAL EXCICE AND SERVICE TAX VS M/S. SUPER SMELTERS LIMITED	KAUSIK KANTI MAITI	ABHIJIT BISWAS



## **Original Side**

## INTELLECTUAL PROPERTY RIGHTS DIVISION

<u>DAILY CAUSE LIST</u> For Wednesday The 17<sup>th</sup> December 2025

COURT NO. 41

Third Floor

**Centenary Building** 

### SINGLE BENCH (SB-II, INTELLECTUAL PROPERTY RIGHTS DIVISION)

AT 10:30 AM

## HON'BLE JUSTICE RAVI KRISHAN KAPUR

FROM 3RD NOVEMBER, 2025 (MONDAY) -

## ALL MATTERS RELATING TO INTELLECTUAL PROPERTY RIGHTS AND APPLICATIONS CONNECTED THERETO.

		SPECIALLY FIXED MATTERS	
1	IA NO. GA-COM/1/2024	NOCIL LTD	KHAITAN AND CO
	[Pt.Hd.]	Vs FINORCHEM LTD AND ANR	KHAITAN AND CO
	In IP-COM/25/2024	PHOROTEM LID AND ANK	
		ADJOURNED MOTION	
2	IA NO. GA-COM/1/2025	IFB INDUSTRIES LIMITED	BHAWNA TEKRIWAL
	,,,	Vs	BHAWNA TEKRIWAL
	In IP-COM/48/2025	MEHUL BHARATBHAI VAVDIYA AND OTHERS	
	111 11 001-1710/2020	NEW CHAMPER ARRIVOATIONS	
		NEW CHAMBER APPLICATIONS	
3	IA NO. GA/4/2025	M/S. B. B. M. ENTERPRISES Vs	TAPAS KUMAR DEY
		STATE OF WEST BENGAL	IM NO ROPHIC DET
	In EC/132/2012		
4	IA NO. GA/4/2025	M/S. B. B. M. ENTERPRISES	TADAC WILMAD DEV
		Vs STATE OF WEST BENGAL	TAPAS KUMAR DEY
	In EC/133/2012		
		<b>CONTEMPT MATTERS</b>	
5	CC-COM/14/2025	METRAVI INSTRUMENTS PRIVATE LIMITED VS	BHUPENDRA GUPTA
		DHANBAD LAB INSTRUMENTS INDIA PRIVATE LIMITED AND ORS	
		MATTERS UNDER THE PATENT AND DES	IGNS ACT
6	IPDPTA/100/2023	MATTERS UNDER THE PATENT AND DES. GLAXOSMITHKLINE LLC (SR/2018/PT/KOL) VS	IGNS ACT M/S. P.BASU AND CO.
6	IPDPTA/100/2023	GLAXOSMITHKLINE LLC (SR/2018/PT/KOL)	
6 7	IPDPTA/100/2023 IPDPTA/123/2023	GLAXOSMITHKLINE LLC (SR/2018/PT/KOL) VS CONTROLLER GENERAL OF PATENTS AND	
	, , , , , ,	GLAXOSMITHKLINE LLC (SR/2018/PT/KOL) VS CONTROLLER GENERAL OF PATENTS AND DESIGNS AND ANR JFE STEEL CORPORATION	M/S. P.BASU AND CO.
	, , , , , ,	GLAXOSMITHKLINE LLC (SR/2018/PT/KOL) VS CONTROLLER GENERAL OF PATENTS AND DESIGNS AND ANR JFE STEEL CORPORATION VS ASSISTANT CONTROLLER OF PATENTS AND DESIGNS AND ORS VERTEX PHARMACEUTICALS INCORPORATED	M/S. P.BASU AND CO.
7	IPDPTA/123/2023	GLAXOSMITHKLINE LLC (SR/2018/PT/KOL) VS CONTROLLER GENERAL OF PATENTS AND DESIGNS AND ANR JFE STEEL CORPORATION VS ASSISTANT CONTROLLER OF PATENTS AND DESIGNS AND ORS	M/S. P.BASU AND CO. SUDHAKAR PRASAD

FOR SETTLEMENT

#### DAILY CAUSELIST COURT NO 41-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 2 -

9 IPDATM/139/2023 PRABIN KUMAR SHAH (ORA/9/2012/TM/KOL) NA S.S.BHUTORIA VS (RES.NO.1)

MANOJ KUMAR JAGNANI AND ORS

CASE MANAGEMENT HEARING OF SUITS

10 IP-COM/56/2024 ANJANA SRIVASTAVA MR PRASANTA NASKAR AISHWARYA KUMAR

[OLD NO CS/115/2011] VS AWASTHI (DEF.NO.1 SANDIP KUMAR MUKHOPADHYAY AND ORS. AND 2),NILADRI

KHANRA IA NO: GA-COM/5/2025

11 IP-COM/59/2024 JAY BABA BAKRESWAR RICE MILL PRIVATE SC AND A LEGAL

[OLD NO CS/148/2023] LIMITED VS

DEEPAK KUMAR BARNWAL

IA NO: GA-COM/5/2025

MATTERS UNDER THE TRADE MARKS ACT

12 IPDATM/4/2025 SAROJ KUMAR GHOSH ABHIJIT SARKAR VS

REGISTRAR OF TRADEMARKS KOLKATA AND ANR

IA NO: GA-COM/1/2025

FOR DISMISSAL

13 IPDCR/8/2022 M/S NAVDURGA ENTERPRISE NA

TP/28/2020/CR/EZ(KOL)

VS

M/S DURGA SHAKTI AUTO BRASS INDUSTRIES

ITEM NOS.19,28-31,34,38-39,51-52,58-59,64,69,73,77,79,84,87-88, 93-94,96-99,106-109,112-114,116-121,123,128-129 OF THE MONTHLY LIST.



### **Original Side**

**DAILY CAUSE LIST** For Wednesday The 17th December 2025

> COURT NO. 41 Third Floor **Centenary Building SINGLE BENCH (SB-II)**

### AT 2:30 PM

HON'BLE JUSTICE RAVI KRISHAN KAPUR FROM 3RD NOVEMBER, 2025 (MONDAY) -

MOTION AND HEARING OF MATTERS RELATING TO COMPANIES ACT INCLUDING SUITS AGAINST COMPANIES (IN LIQUIDATION), CONTEMPT MATTERS RELATING TO COMPANY LAW BOARD AND MISFEASANCE; INSOLVENCY MATTERS.

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/91061167188?pwd=DWCUUO9TWEuTJI7eTVCW4Yph6T0yJk.1

**COMPANY MATTERS (PETITION)** ASSOCIATED BANK OF TRIPURA LTD. & 31 OTHER CP/331/1949 BANKS (IN LIQN.) VS RE: MEMORANDUM IA NO: CA/14/2010(Old No:CA/823/2010), CA/25/2012(Old No:CA/57/2012), CA/38/2016(Old No:CA/54/2016), CA/54/2025 SARUGOAN TEA CO. LTD. CP/219/1973 CP/397/1974 ALEXANDER PVT. LTD. A. HARIDAS SEN CP/137/1976 BENGAL ENGINEERING CO. LTD.,(LIQDN.) S.G. MUKHERJEE VS BIR KUMAR MUKHERJEE 5 CP/615/1988 IN THE MATTER OF: LAUSITZER GLASS(INDIA) LTD.(LIQN) VS IN THE MATTER OF: S S N RETAIL PVT. LTD. -6 IA NO. CA/9/2022 AND-ANUPAM DASADHIKARI Vs In CP/194/2015 SATTAR MOLLA IN THE MATTER OF: AVANI PROJECTS & IA NO. CA/6/2019 (Old No: SHREYASI SANYAL INFRASTRUCTURE LTD. -AND-**DEY & ASSOCIATES** CA/29/2019) ORNATE TRADCOM PVT. LTD. In CP/1/2016 IA NO. CA/9/2019 (Old No: 8 raj kumar choudhury and anr. shreyasi sanyal DEY & ASSOCIATES CA/32/2019) In CP/1/2016

IA NO. CA/56/2023 IN THE MATTER OF: AVANI PROJECTS &

INFRASTRUCTURE LTD. -AND-**DEY & ASSOCIATES** 

Vs

ORNATE TRADCOM PVT. LTD. In CP/1/2016

IN THE MATTER OF: AVANI PROJECTS & IA NO. CA/65/2023 DEY

INFRASTRUCTURE LTD. -AND-**DEY & ASSOCIATES** 

In CP/1/2016

ORNATE TRADCOM PVT. LTD.

IN THE MATTER OF: AVANI PROJECTS & IA NO. CA/74/2024 DEY 11 **DEY & ASSOCIATES** 

INFRASTRUCTURE LTD. -AND-

ORNATE TRADCOM PVT. LTD. In CP/1/2016

#### DAILY CAUSELIST COURT NO 41-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 2 -

12 IA NO. CA/82/2025 IN THE MATTER OF: AVANI PROJECTS & DEY

INFRASTRUCTURE LTD. -AND-**DEY & ASSOCIATES** 

Vs

In CP/1/2016 ORNATE TRADCOM PVT. LTD.

IA NO. CA/84/2025 IN THE MATTER OF - AVANI PROJECTS AND 13

INFRASTURE LTD. DEY & ASSOCIATES

In CP/1/2016 NAMITA MAHATO AND ANR. .. APPLICANTS

IA NO. CA/85/2025 IN THE MATTER OF: AVANI PROJECTS & 14

INFRASTRUCTURE LTD. -AND-**DEY & ASSOCIATES** 

Vs

ORNATE TRADCOM PVT. LTD. In CP/1/2016

RE: M/S. CORPORATE ISPAT ALLOYS LIMITED -15 CP/896/2016 U. S. & CO.

AND-

VS

M/S. SHREE PANCHAMUKHI ENTERPRISES

IA NO: CA/2/2021, CA/5/2021, CA/7/2024, CA/10/2024, CA/11/2025, CA/12/2025, CA/13/2025, CA/14/2025

**BIFR MATTERS** 

BIFR/278/1988 IN THE MATTER OF: DEBIKAY ELECTRONICS B.DAS 16

INDUST. LTD(LIQN)

VS

O/L, HIGH COURT CALCUTTA

IA NO: CA/2/2008(Old No:CA/273/2008), CA/9/2013(Old No:CA/46/2013), CA/11/2015(Old No:CA/175/2015), CA/12/2015(Old No:CA/383/2015),

CA/13/2015(Old No:CA/436/2015)

BIFR/279/1988 BENGAL FERRO ALLOY STEEL LTD.

BIFR/3/1989 REGIONAL PROVIDENT COMMISSION 18 J. N. MAHANTY

VS

EASTERN PAPER MILLS LIMITED

IA NO: CA/1/2001(Old No:CA/282/2001), CA/5/2006(Old No:CA/661/2006), CA/6/2006(Old No:CA/487/2006), CA/7/2007(Old No:CA/249/2007),

CA/8/2007(Old No:CA/681/2007), CA/9/2008(Old No:CA/640/2008)

BIFR/126/1991 RELIANCE ISPAT LTD. (IN LIQDN.) MR. JAYDIP KAR

VS

IA NO: CA/1/1999(Old No:CA/460/1999), CA/2/2000(Old No:CA/48/2000), CA/5/2001(Old No:CA/388/2001), CA/6/2001(Old No:CA/716/2001),

CA/11/2004(Old No:CA/42/2004), CA/15/2006(Old No:CA/347/2006), CA/16/2007(Old No:CA/32/2007)

BIFR/259/1991 VS

IN THE MATTER OF BHARAT OPTHALMIC GLASS 21 BIFR/532/1992

LTD. (IN LIQN.)

VS

IA NO: CA/25/2023, CA/30/2025, CA/31/2025, CA/32/2025, CA/33/2025



# Original Side COMMERCIAL MATTERS

DAILY CAUSE LIST For Wednesday The 17th December 2025

COURT NO. 39
Third Floor

**Centenary Building** 

SINGLE BENCH (SB-III, COMMERCIAL DIVISION)

AT 10:30 AM

HON'BLE JUSTICE ARINDAM MUKHERJEE FROM 3RD NOVEMBER, 2025 (MONDAY)-

### MATTERS RELATING TO ADMIRALTY INCLUDING APPLICATIONS THERETO;

### **ADJOURNED MOTION**

1	IA NO. GA- COM/1/2024 [S.A.] In CS-COM/1/2024	KONSORTIA PROJECT PRIVATE LIMITED Vs MOHIT LAL SEAL AND OTHERS	Dwip Raj Basu Dwip Raj Basu	KALLOL SAHA (RES.NO.12), S.K.PODDAR (RES.NO.10)
2	IA NO. GA- COM/2/2024 [S.A.] In CS-COM/1/2024	KONSORTIA PROJECT PRIVATE LIMITED Vs MOHIT LAL SEAL AND OTHERS	Dwip Raj Basu Dwip Raj Basu	KALLOL SAHA (RES.NO.12) KALLOL SAHA (RES.NO.12), S.K.PODDAR (RES.NO.10)
3	IA NO. GA- COM/7/2024 [S.A.] In CS-COM/1/2024	KONSORTIA PROJECT PRIVATE LIMITED Vs MOHIT LAL SEAL AND OTHERS	Dwip Raj Basu Dwip Raj Basu	KALLOL SAHA (RES.NO.12), S.K.P KALLOL SAHA (RES.NO.12), S.K.PODDAR (RES.NO.10)



## **Original Side**

<u>DAILY CAUSE LIST</u> For Wednesday The 17<sup>th</sup> December 2025

COURT NO. 39
Third Floor
Centenary Building
SINGLE BENCH (SB-III)

AT 10:30 AM

## HON'BLE JUSTICE ARINDAM MUKHERJEE

FROM 3RD NOVEMBER, 2025 (MONDAY)-

BOTH INTERLOCUTORY APPLICATIONS / MOTION AND HEARING OF SUITS INCLUDING THE PROCEEDINGS UNDER TESTAMENTARY AND INTESTATE JURISDICTION [EXCEPT SUITS AND APPLICATIONS ASSIGNED TO OTHER BENCH(S)] (2023 ONWARDS).

MOTION AND HEARING OF MATTERS RELATING TO ADMIRALTY.

NOTE: (1) ORIGINAL SIDE MATTERS SHALL BE TAKEN UP EVERYDAY AT 10:30 A.M.

(2) MENTIONING OF ORIGINAL SIDE MATTERS SHALL BE ALLOWED AT THE FIRST SITTING OF THE COURT, WITH PROPER NOTICE TO ALL THE PARTIES.

(3) ON THURSDAYS, NON-CONTENTIOUS MATTERS SHALL BE TAKEN UP FROM 12:30 P.M.

 $\label{lower_power_power} \begin{tabular}{ll} VC\ LINK:\ https://calcuttahighcourt-gov-in.zoom.us/j/98975988647?pwd=tk2Law0XWMdpLzrPoFo9IUHr6wsvnI.1 \end{tabular}$ 

	TO BE MENTIONED				
1	IA NO. GA/1/2025	IN THE GOODS OF BASUDEB GHOSH, DECEASED VS NA	SC AND A LEGAL SC AND A LEGAL		
	In PLA/66/2025	IVA			
		PRESENTATION OF PLAINT			
2	CS/129/2025	PAWAN KUMAR PATODIA VS AIRCOM VANIJYA PVT LTD	VIKRAM WADEHRA		
3	CS/130/2025	KESHAR INTERNATIONAL PRIVATE LIMITED VS	VIKRAM WADHERA		
		AIRCOM VAINIJYA PVT LTD			
		<u>NEW MOTIONS</u>			
4	IA NO. GA/6/2025	SHOURYA BANERJI AND ANR Vs THE ADMINISTRATOR GENEREL AND OFFICIAL	SAOLINI BOSE SAOLINI BOSE	DAS AND CO.(RES.NO.2),SAYAK KO	
	In AOT/2/2024	TRUSTEE OF WEST BENGAL AND ORS		DAS AND CO.(RES.NO.2),SAYAK KONAR (RES.NO.1)	
5	IA NO. GA/4/2025	THE GENERAL INVESTMENT COMPANY LIMITED Vs CHURIWAL COMMERCIAL COMPANY PRIVATE	SUMAN MAJUMDER SUMAN MAJUMDER		
	In CS/132/2024	LIMITED AND ANR			
6	AUDA/1/2025	IN THE MATTER OF THE REGISTRAR ORIGINAL SIDE HIGH COURT CALCUTTA VS NA	VICTOR CHATTERJEE		
		<b>NEW CHAMBER APPLICATIONS</b>			
7	IA NO. GA/1/2025	IN THE GOODS OF AMAL KANTI BASU, DECEASED Vs NA	RAJ SEKHAR BASU		
	In PLA/419/2023	1417			

8	IA NO. GA/2/2025	IN THE GOODS OF GITA PRASAD DECEASED Vs NA	FOX AND MANDAL FOX AND MANDAL	
	In PLA/300/2024	NA		
9	IA NO. GA/1/2025	IN THE GOODS OF SMT. NANDARANI DUTTA (DEC) Vs	P.K.PAIN P.K.PAIN	
	In PLA/383/2024	NA		
10	IA NO. GA/1/2025	IN THE GOODS OF - SWAPAN KUMAR CHAKRABORTY (DEC.) Vs	EMON BHATTACHARYA EMON BHATTACHARYA	
	In PLA/432/2024	NA		
		ADJOURNED MOTION		
11	IA NO. GA/1/2023	THE PUNJAB PRODUCE AND TRADING CO.	CHOUDHURYS LAW	
11	IA NO. GA/1/2023	PRIVATE LIMITED AND ANR. Vs	OFFICES CHOUDHURYS LAW	SINHA AND CO.( RES.NO.1)
	In CS/186/2023	BIRLA CORPORATION LIMITED AND ANR.	OFFICES	
12	IA NO. GA/2/2025	RATNA CHOWDHURY AND ORS Vs DIBYENDU CHOWDHURY	MUNSHI ASHIQ ELAHI MUNSHI ASHIQ ELAHI	
	In CS/144/2024	DIDTENDO CHOWDHOKI		
13	IA NO. GA/1/2024	GIRISH KUMAR KHANDELWAL Vs	TAMOGHNA SAHA TAMOGHNA SAHA	
	I 00/45E/0004	DILIP KUMAR KHANDELWAL AND ORS		
	In CS/157/2024			
14	IA NO. GA/6/2025	MAMATA BASU Vs ANJALI DEY AND ORS	SATYAJIT SENAPATI SATYAJIT SENAPATI	
	In CS/5/2025	3		
15	IA NO. GA/1/2025	ARORA MATTHEY LIMITED VS	SANDERSONS AND MORGANS	
	In CS/51/2025	ARORA MATTHEY LTD. PERMANENT WORKERS UNION AND ORS.	SANDERSONS AND MORGANS	
16	IA NO. GA/1/2025	D R STEEL CONSTRUCTION COMPANY PRIVATE LIMITED	SIDHARTHA SHARMA SIDHARTHA SHARMA	
	In CS/96/2025	Vs PRANOY SAHA		
	III C3/30/2023			
		CHAMBER APPLICATIONS FOR FINAL DI		
17	IA NO. GA/2/2023	PRABHU INTERNATIONAL VYAPAR PRIVATE LIMITED Vs	A. K. SINGH AND ASSOCIATES A. K. SINGH AND	
	In CS/159/2023	MSP INFRASTRUCTURES LTD.	ASSOCIATES	
18	IA NO. GA/3/2025	PRABHU INTERNATIONAL VYAPAR PRIVATE LIMITED	A. K. SINGH AND ASSOCIATES	
	In CS/159/2023	Vs MSP INFRASTRUCTURES LTD.	A. K. SINGH AND ASSOCIATES	
19	IA NO. GA/3/2024	SWAPAN LOKE VYAPAAR PRIVATE LIMITED	NIHARIKA SINGH	
10		Vs MSP INFRASTRUCTURES LTD.	NIHARIKA SINGH	
	In CS/147/2024			
20	IA NO. GA/5/2025	SWAPAN LOKE VYAPAAR PRIVATE LIMITED Vs MSP INFRASTRUCTURES LTD.	NIHARIKA SINGH NIHARIKA SINGH	
	In CS/147/2024			

In CS/147/2024



## **Original Side**

DAILY CAUSE LIST For Wednesday The 17th December 2025

**COURT NO. 2** 

First Floor

**Main Building** 

SINGLE BENCH (SB-X)

AT 2:00 PM

#### HON'BLE JUSTICE SAUGATA BHATTACHARYYA

FROM 15TH DECEMBER, 2025 TO 24TH DECEMBER, 2025 - IN ADDITION TO THE LIST AND DETERMINATION OF HIS LORDSHIP, SHALL TAKE UP THE URGENT MATTERS FROM THE LIST AND DETERMINATION OF HON'BLE JUSTICE AMRITA SINHA.

#### FROM 3RD NOVEMBER, 2025 (MONDAY)

MATTERS (MOTION & HEARING) UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA RELATING TO SERVICE UNDER GROUP VI AND APPLICATIONS CONNECTED THERETO; CONTEMPT AND REVIEW MATTERS INCLUDING APPLICATIONS CONNECTED THERETO, ARISEN OUT OF THE JUDGMENTS AND ORDERS PASSED BY THE HON'BLE SINGLE JUDGES, WHO ARE NOT AVAILABLE DUE TO DEATH, RETIREMENT, TRANSFER / ELEVATION [FROM 2011 TO 2018].

NOTE: 1) ORIGINAL SIDE MATTERS MAY BE MENTIONED AT 2:00 P.M. EVERY WEDNESDAY.

- 2) NO MENTIONING FOR INCLUSION IN THE LIST SHALL BE ALLOWED WITHOUT PRIOR NOTICE TO OTHER SIDE.
- 3) AFTER COMPLETION OF ORIGINAL SIDE DAILY CAUSE LIST, COURT APPLICATIONS SHALL BE TAKEN UP FROM THE MONTHLY CAUSE LIST.
- 4) AFTER COMPLETION OF ORIGINAL SIDE MATTERS APPELLATE SIDE MATTERS SHALL BE TAKEN UP IMMEDIATELY ON EVERY WEDNESDAY.
- (5) AFTER COMPLETION OF DAILY CAUSE LIST, COURT APPLICATIONS OF MONTHLY CAUSE LIST DATED 01/12/2025 WILL BE TAKEN UP, ITEM NOS. 29, 31.

VC LINK: https://calcuttahiqhcourt-gov-in.zoom.us/j/99415155901?pwd=TdMBvxJ0QrXBxOdbDWCS55UwqvjqDL.1

		<b>COURT APPLICATIONS UNDER ART.226</b>	
1	WPO/325/2025	ROHAN NANDY AND ORS VS THE STATE OF WEST BENGAL AND ORS	DEBDUTTA BASU
2	WPO/350/2025	CHANDNI HARIJAN VS M/S. EASTERN COAL FIELDS LIMITED AND ORS.	AMAL KUMAR DATTA
3	WPO/415/2025	SHIBA SETHI VS EASTERN COAL FIELDS LIMITED AND ORS.	SIMRAN SUREKA
4	WPO/468/2025	WASDA BEGUM VS M/S EASTERN COAL FIELDS LIMITED AND ORS.	AMAL KUMAR DATTA

## DAILY CAUSELIST COURT NO 2-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 2 -

5	WPO/592/2025	SANJAY KUMAR SHAH VS EASTERN COALFIELDS LIMITED AND ORS	AMAL KUMAR DATTA	
6	WPO/708/2025	JOY DAS VS THE STATE OF WEST BENGAL AND ORS	AKASHDEEP MUKHERJEE	
7	WPO/781/2025	AJOY GORAI VS M/S EASTERN COAL FIELDS LTD AND ORS	AMAL KUMAR DATTA	
8	WPO/782/2025	RAJESH RANJAN SRIVASTAVA VS COAL INDIA LTD AND ORS	DEBASHIS DAS	
9	WPO/810/2025	RAMESH SINGH VS THE STATE OF WEST BENGAL AND OTHERS	DEBDUTTA BASU	
10	WPO/859/2025	TUHIN MAJUMDER VS THE STATE BANK OF INDIA AND ANR	GARGI ROY	SUBRATA KUMAR SINHA
		ADJOURNED MOTION (SPECIALLY ASSIGNED)		
11	WPO/235/2025 [S.A.]	GURMUKH SINGH VS BRIDGE AND ROOF COMPANY INDIA LIMITED AND ORS	VISHWARUP ACHARYYA	



## **Original Side**

DAILY CAUSE LIST For Wednesday The 17th December 2025

**COURT NO. 15** 

**Second Floor** 

**Main Building** 

**SINGLE BENCH (SB-XI)** 

AT 2:00 PM

HON'BLE JUSTICE KAUSIK CHANDA

FROM 3RD NOVEMBER, 2025 (MONDAY) -

MATTERS (MOTION & HEARING) UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA RELATING TO PANCHAYAT UNDER GROUP V INCLUDING APPLICATIONS CONNECTED THERETO (2024 ONWARDS);

CONTEMPT AND REVIEW MATTERS INCLUDING APPLICATIONS CONNECTED THERETO, ARISEN OUT OF THE JUDGMENTS AND ORDERS PASSED BY THE HON'BLE SINGLE JUDGES, WHO ARE NOT AVAILABLE DUE TO DEATH, RETIREMENT, TRANSFER / ELEVATION [2019 ONWARDS].

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/94419041004?pwd=EsQbbdjrVlVfcXVgrTYnhRfYJjZYxw.1

#### **FOR ORDERS**

1	RVWO/5/2024	SALES TAX OFFICER BARASAT CHARGE AND ORS VS SANJAY SUR AND ANR	Paritosh Sinha
IA N	O: GA/2/2024		
		<b>CONTEMPT MATTERS</b>	
2	CC/41/2020 WITH CS/3/2010	PRADEEP KUMAR SARAFF VS NARAYAN PRASAD SARAFF	TAPAN KUMAR MUKHOPADHYAY
3	CC/93/2023 IN AP/138/2023	SWATI SENGUPTA VS SUHRID RANJAN SENGUPTA	SOURAV SARDAR
4	CC/60/2025	M/S. S. R. INTERNATIONAL PAPER MILLS PVT. LTD. AND ANR. VS SHRI GOUTAM KUMAR	SOUMYAJIT MISHRA
5	CC/73/2025 [S.A.]	HAIDER ALI VS NAILA ASGAR AND ANR	DR SIDDHARTHA GOSWAMI
		FOR HEARING	
6	WPO/2557/2022 [S.A.]	M/S GRAPHITE INDIA LIMITED VS ASST / DEPUTY COMMISSIONER OF INCOME TAX	SOMAK BASU

KOLKATA AND ORS

## DAILY CAUSELIST COURT NO 15-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 2 -

7	WPO/2558/2022 [S.A.]	M/S GRAPHITE INDIA LIMITED VS ASST / DEPUTY COMMISSIONER OF INCOME TAX KOLKATA AND ORS	SOMAK BASU
8	WPO/545/2024 [S.A.]	ACME CHEM LIMITED VS DEPUTY COMMISSIONER OF INCOME TAX, CIRCLE 11(1), KOLKATA AND ORS	A.K. DEY AND ASSOCIATES
9	WPO/126/2020 [S.A.]	SANJAY JHUNJHUNWALA VS UNION OF INDIA AND ORS	DSP LAW ASSO.
IA N	O. GA/1/2021 GA/3/2024		

IA NO: GA/1/2021, GA/3/2024



# Original Side COMMERCIAL MATTERS

DAILY CAUSE LIST For Wednesday The 17th December 2025

COURT NO. 38

Third Floor

Centenary Building

SINGLE BENCH (SB-XII, COMMERCIAL DIVISION)

#### HON'BLE JUSTICE ANIRUDDHA ROY

FROM 3RD NOVEMBER, 2025 (MONDAY)-

ALL MATTERS, EXCLUDING MATTERS RELATING TO ARBITRATION ACT, 1940 AND ARBITRATION AND CONCILIATION ACT, 1996 AND ADMIRALTY MATTERS, RELATING TO COMMERCIAL DIVISION IRRESPECTIVE OF YEARS INCLUDING APPLICATIONS THERETO.

NOTE: 1. PRESENTATION OF PLAINT SHALL BE TAKEN UP EVERYDAY.

- 2. ON THURSDAYS, IN THE 2ND HALF, "SUIT" BUT NOT "LOT-B" SHALL BE TAKEN UP FIRST. THEREAFTER, THE LIST SHALL BE CALLED ON SERIALLY AGAIN.
- 3. ON FRIDAYS, "CONTEMPT MATTERS" SHALL BE TAKEN UP. IF THE LIST IS EXHAUSTED, IMMEDIATELY "ASSIGNED MATTERS" SHALL BE TAKEN UP.
- 4. IF THE ORIGINAL SIDE LIST IS EXHAUSTED, IMMEDIATELY APPELLATE SIDE ASSIGNED MATTERS FROM THE LIST SHALL BE TAKEN UP EVERYDAY.

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/93847779862?pwd=uoVF6U17eRWaNGqhwwmT3nS6xH4dQA.1

		FOR JUDGMENT		
1	IA NO. GA-COM/2/2025	VEELINE HOLDINGS PRIVATE LIMITED	Moti Sagar Tiwari	
		Vs KHETAWAT PROPERTIES LIMITED	Moti Sagar Tiwari	
	In CS-COM/825/2024			
		TO BE MENTIONED		
2	IA NO. GA-COM/1/2024	DOOARS JUTE TEXTILES PRIVATE LIMITED AND ORS Vs	Sonia Sharma Sonia Sharma	
	In CS-COM/813/2024	STATE BANK OF INDIA		
		NEW MOTIONS		
3	IA NO. GA/1/2019	BRESCON PARTNERS LLP AND ORS	KHAITAN AND CO	ADMAD
	OLD NO CS/103/2019 [NO PAPER] In CS-COM/150/2024	Vs ASHOK KUMAR AGARWAL AND ORS	VICTOR MOSES AND CO.	ARNAB MUKHERJEE(RES.5,2,4,1),ASHOK KR.SINGH(DEF.7
4	IA NO. GA-COM/2/2025	TIRUPATI VANCOM PRIVATE LIMITED		
		Vs JAMES GLENDYE AND CO. PRIVATE LIMITED AND	SREENITA GHOSHDASTIDAR	
	In CS-COM/70/2025	ORS.	011001121101121111	
5	IA NO. GA-COM/1/2025	LUX INDUSTRIES LIMITED Vs	FOX AND MANDAL FOX AND MANDAL	
		MAYER AND CIE. GMBH AND CO. KG AND ANR	FOX AND MANDAL	
	In CS-COM/154/2025			
6	IA NO. GA-COM/2/2025	LUX INDUSTRIES LIMITED Vs	FOX AND MANDAL FOX AND MANDAL	
		MAYER AND CIE. GMBH AND CO. KG AND ANR	I OX AIVD MAIVDAL	
	In CS-COM/154/2025			
		NEW CHAMBER APPLICATION	<u>ONS</u>	
7	IA NO. GA-COM/2/2025	THE NEW INDIA ASSURANCE COMPANY LIMITED Vs HDFC BANK LIMITED	RAJDEEP BHATTACHARYA	
	In CS-COM/41/2025	HDI C DANK LIMITED	DITALIACIMINA	

8	EC-COM/637/2025	SHAKAMBHARI ISPAT AND POWER LIMITED VS BIRAT CHANDRA DAGARA	SC AND A LEGAL	
		FOR ORDERS		
9	IA NO. GA/1/2023	ANAND CARBO PRIVATE LIMITED	SC AND A LEGAL	
	[OLD NO CS/196/2023] In CS-COM/545/2024	Vs AMRIT CEMENT LIMITED	ABHISHEK JAIN	CHOUDHURY LAW OFFICES
10	IA NO. GA-COM/8/2024	M/S. GIANANEY TRAVELS & TOURS PVT. LTD.	CHOUDHURY	
	[OLD NO CS/110/2007] In CS-COM/610/2024	Vs INTERNATIONAL AIR TRANSPORT ASSOCIATION & ANR.	CHOUDHURY & CO.	
11	IA NO. GA-COM/1/2025	INMAC COMPUTERS LIMITED AND ORS. Vs	BRAJESH JHA BRAJESH JHA	
		SHEZAR WEB TECHNOLOGIES PRIVATE LIMITED	DIMILITIA	
	In CS-COM/153/2025			
12	IA NO. GA-COM/2/2025	INMAC COMPUTERS LIMITED AND ORS. Vs	BRAJESH JHA	
	In CS-COM/153/2025	SHEZAR WEB TECHNOLOGIES PRIVATE LIMITED	214,92011,1111	
		ADJOURNED MOTION		
13	IA NO. GA-COM/3/2025	DIBYENDU SEKHAR LAHIRI AND ANR.	TANMOY ROY	ANA DETTA DA CAS
		Vs SIGNET MEDIA SERVICES PRIVATE LIMITED	TANMOY ROY	AMARTYA BASU
	In CS-COM/3/2023			
14	IA NO. GA/1/2021	M/S ASTREX ENERPRISE PVT LTD	ASIF SOHAIL TARAFDAR	MIC CIVIAINI AND CO
	[OLD NO. CS/152/2020] In CS-COM/215/2024	Vs JAIDEEP HALWASIYA	ROSHAN PATHAK	M/S. C.K.JAIN AND CO.
15	IA NO. GA/2/2022	M/S ASTREX ENERPRISE PVT LTD	RANJIT KUMAR BASU	M/S. C.K.JAIN AND CO.
	[OLD NO. CS/152/2020] In CS-COM/215/2024	Vs JAIDEEP HALWASIYA	ROSHAN PATHAK	M/S. C.K.JAIN AND CO.
16	IA NO. GA/1/2021	EAST BENGAL CLUB	SHIVANGI THARD	
	[OLD NO CS/151/2021] In CS-COM/290/2024	Vs QUESS CORP LIMITED AND ORS.	RAMENDU AGARWAL	
17	IA NO. GA/2/2021	EAST BENGAL CLUB	SHIVANGI THARD	AISHARYA KUMAR AWASTHI
	[OLD NO CS/151/2021] In CS-COM/290/2024	Vs QUESS CORP LIMITED AND ORS.	RAMENDU AGARWAL	
18	IA NO. GA-COM/3/2025	INDORAMA INDIA PVT LTD	SUSHMITA	
	[OLD NO. CS/3/2023] In CS-COM/452/2024	Vs NEW INDIA ASSURANCE CO LTD	CHOUDHURY SUSHMITA CHOUDHURY	
19	IA NO. GA-COM/1/2024	Flint Group India Private Limited	Souvik Mazumdar	
		Vs Sujay Lodha	Souvik Mazumdar	
	In CS-COM/652/2024			
20	IA NO. GA-COM/3/2024	Flint Group India Private Limited Vs Sujay Lodha	Souvik Mazumdar Souvik Mazumdar	
	In CS-COM/652/2024	<b></b>		
21	CS-COM/680/2024	ABHIRAJ ASSOCIATES PRIVATE LIMITED VS	ABHIJIT SARKAR	SINHA AND CO.(PROFORMA DEF. NO. 5)
		AL AMANAH ISLAMIC INVESTMENT BANK OF THE PHILIPPINES AND ORS		DEF. NO. 3)
IA N	O: GA-COM/1/2024			
		CHAMBER APPLICATIONS FOR FINAL	L DISPOSAL	
22	IA NO. GA/1/2021	MICKY METALS LIMITED Vs	ABHIJIT SARKAR HARERAM SINGH	
	[OLD NO CS/66/2021] In CS-COM/257/2024	NATIONAL STEEL AGENCY AND ORS		
23	IA NO. GA/2/2021	MICKY METALS LIMITED Vs	ABHIJIT SARKAR HARERAM SINGH	
	[OLD NO CS/66/2021] In CS-COM/257/2024	NATIONAL STEEL AGENCY AND ORS		
		<u>SUITS</u>		
24	CS-COM/456/2024 [OLD NO. CS/11/2023]	TRANSAFE SERVICES LIMITED VS	SUMIT BISWAS	
	[010 110. 03/11/2023]	S. M. CONTAINER LINES PRIVATE LIMITED		
25	CS-COM/508/2024	TRANSAFE SERVICES LIMITED	SUMIT BISWAS	
	[OLD NO. CS/101/2023]	VS PROGREDIRE SHIPPING PRIVATE LIMITED		

LLOYD INSULATIONS (INDIA) LIMITED VS	DIPANJAN DEY	SINHA AND CO.
MATIX FERTILISERS AND CHEMICALS LIMITED M/S J.H. INDUSTRIAL CORPORATION	BHUPENDRA GUPTA	
VS SURYA ELECTRICALS AND ENGINEERS PVT LTD.	21101 2112111 001 111	
SUITS (LOT-B)		
MARUTI PACKAGERS PVT LTD.	S KAKRANIA AND CO.	
VS JMV POLYMER LIMITED		
JMV FOLIMER LIMITED		
SCHENKER INDIA PRIVATE LIMITED	MADHUSHRI DUTTA	
VS JANAV OVERSEAS PRIVATE LIMITED		
MAHABIR POLYFAB INDUSTRY	SUNITA AGARWAL	
VS NARAYANA RAO KORADA		
DINESH METALICKS & ELECTRICALS PRIVATE	SANDIP KUMAR DATTA	
LIMITED VS		
SRC METALICKS (PVT.) LIMITED		
AJAY KUMAR AGARWALA VS	ARIJIT BHOWMICK	PARITOSH SINHA
WEST BENGAL STATE SEED CORPORATION LTD		
SUSHIL KUMAR LUNIA	MUNSHI ASHIQ ELAHI	
VS S.K.F. INDIA LTD.		
TURTLE LTD	SINHA & CO.	
VS M.M. INDUSTRIES		
Swapan Kumar Sikari	ADITYA SEN	
VS	ABIT IN OLIV	
The Statesman Ltd	OLUZANIEA OLIOOLI	A DIEDA DED
NIKHIL RANJAN CHANDA AND ANR VS	SUKANTA GHOSH	ARITRA DEB
SPML INFRA LTD		
AKASH AGARWAL VS	NIKUNJ BERLIA	
M B ISPAT CORPORATION LIMITED		
ASHOK LEYLAND LIMITED VS	VICTOR MOSES & CO.	SOUMA BHATTACHARYA
MACHINE WORKS (INTERNATIONAL) LIMITED		
QUALITY STEEL WIRE PRODUCTS PVT.LTD.	FARHAN GHAFFAR	
VS NIRMAL WIRES PVT LTD		
TARA PROPERTIES PVT. LTD.	GOPAL PAHARI	
VS UNION OF INDIA & ANR.		
56/2007)		
SANDEEP BIHANI	SUBHAMAY DEWANJI	
VS DARJEELING TEA AND CINCHONA ASSOCIATION LTD		
SHRI RADHABALLABH STEELS PVT LTD	AVIJIT DEY	
VS KOHINOOR PULP & PAPER PVT LTD		
MARUNA EXPORTS PVT LTD	MOUMITA GHOSH	
VS	110011111110111	
NIGOLICE TRADING (P) LTD	VIIMADIIT DAC	
SUKUMAR ROY VS	KUMARJIT DAS	
WEST BENGAL ESSENTIAL COMMODITIES SUPPLY CORP. LTD & ORS		
SHRI CHARANJIT ANAND AND ORS	Vijaya Bhatia	
VS M/S INKWEST MANAGEMENT CONSULTANTS PVT		
	NOT KNOWN	
VS		
	VS M/S INKWEST MANAGEMENT CONSULTANTS PVT LTD M/S. JEEN ENGINEERING PVT. LTD.	VS M/S INKWEST MANAGEMENT CONSULTANTS PVT LTD M/S. JEEN ENGINEERING PVT. LTD. NOT KNOWN VS



### **Original Side**

<u>DAILY CAUSE LIST</u> For Wednesday The 17<sup>th</sup> December 2025

COURT NO. 40
Third Floor
Centenary Building
SINGLE BENCH (SB-XIII)
AT 10:30 AM

#### HON'BLE JUSTICE SUGATO MAJUMDAR

FROM 3RD NOVEMBER, 2025 (MONDAY)-

BOTH INTERLOCUTORY APPLICATIONS / MOTION AND HEARING OF SUITS INCLUDING THE PROCEEDINGS UNDER TESTAMENTARY AND INTESTATE JURISDICTION [EXCEPT SUITS AND APPLICATIONS ASSIGNED TO OTHER BENCH(S)] (FROM 2015 TO 2022).

NOTE: 1) ORIGINAL SIDE MENTIONING WILL BE ALLOWED ON MONDAY / WEDNESDAY / FRIDAY AT10:30 A.M. WITH PROPER NOTICE TO THE OTHER SIDES.

- 2) MATTERS UNDER THE HEADING "FOR ARUGMENTS" AND "WITNESS ACTION" WILL BE TAKEN UP EVERYDAY AT 2:00 P.M.
- 3) ARGUMENTS OF PART HEARD MATTERS SHALL BE TAKEN UP FIRST ON THE DATE ALLOTTED.

4) ON TUESDAY AND THURSDAY APPELLATE SIDE MATTERS WILL BE TAKEN UP FIRST SITTING OF THE COURT. AFTER COMPLETION OF THE APPELLATE SIDE MATTERS, IMMEDIATELY ORIGINAL SIDE MATTERS WILL BE TAKEN UP.

5) PART HEARD AND SPECIALLY ASSIGNED COMPANY MATTERS WILL BE TAKEN UP AFTER 'WITNESS ACTION' AT 2:00 P.M.

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/93604863117?pwd=IcVP4GB8IyfKCSK7Gv7CqRqScH3X6O.1

#### TO BE MENTIONED (UNDER COMMERCIAL DIVISION) MARTIN BURN LIMITED CS-COM/731/2024 SANDIP AGARWAL & CO. [OLD NO CS/84/2017] SHREERAM ARCADE SHOPKEEPERS WELFARE ASSOCIATION(S.A.S.W.A) AND ANR **FOR JUDGMENT** CS/162/2020 SMT. BHAVYA BOTHRA SURANA AND 2 [AT 2:00 P.M.] VS CHOUDHURY SMT. SUDHA KANKARIA SPECIALLY ASSIGNED MATTERS IA NO. GA/7/2022 SRI MAHESH KUMAR KEJRIWAL KAUSHIK BANERJEE (PLAINTIFF NO... ANURAG BAGARIA RAMESH KUMAR KEJRIWAL AND ORS KAUSHIK BANERJEE (DEF.NO.1,2,5) [S.A.] In CS/189/2009 (PLAINTIFF NO.2) IA NO. GA/7/2022 MAHESH KUMAR KEJRIWAL SABYASACHI SEN SOUMYAJIT MISHRA SABYASACHI SEN FOR DEF.NO.1 ... [S.A.] RAMESH KUMAR KEJRIWAL AND ANR ANURAG BAGARIA In CS/222/2009 IA NO. GA/6/2022 KAUSHIK BANERJEE S. KAKRANIA 5 SM. ALKA KEJRIWAL KAUSHIK BANERJEE S. KAKRANIA AND CO.. RAMESH KUMAR KEJRIWAL AND ORS. ANURAG BAGARIA [S.A.] In CS/312/2009 (DEF.NO.1 AND 2) IA NO. GA/6/2022 MAHESH KUMAR KEJRIWAL KAUSHIK BANERJEE KAUSHIK BANERJEE, S. KAUSHIK BANERJEE KAKRA.. RAMESH KUMAR KEJRIWAL AND ANR. ANURAG BAGARIA [S.A.]

In CS/313/2009

7	IA NO. GA/3/2022	MAHESH KUMAR KEJRIWAL Vs	KAUSHIK BANERJEE KAUSHIK BANERJEE	APURBA KUMAR GHOSH
	[S.A.] In CS/377/2013	RAMESH KUMAR KEJRIWAL		ANURAG BAGARIA
		NEW CHAMBER APPLICATIONS		
8	IA NO. GA/3/2022	MANGAL BUILDERS AND ENTERPRISE LTD.	AJAY GAGGAR	
	[OLD NO. CS/197/2017] In CS/54/2024	Vs CAMBAY INVESTMENTS CORPORATION LTD. & ANR.	AJAY GAGGAR	
		CHAMBER APPLICATIONS FOR FINAL DIS	SPOSAL.	
9	IA NO. GA/1/2025	MESSRS MADHAV MUKUND FINANCE PVT LTD.	ABHIJIT SARKAR	
	In CC/00/2015	Vs MESSRS EXTERIOR INTERIOR LIMITED	ABHIJIT SARKAR	ANWESHA SAHA
10	In CS/88/2015 IA NO. GA/2/2025	MESSRS MADHAV MUKUND FINANCE PVT LTD.	ABHIJIT SARKAR	
10	11110. 0142/2020	Vs	ABHIJIT SARKAR	ANWESHA SAHA
	In CS/88/2015	MESSRS EXTERIOR INTERIOR LIMITED		
		ADJOURNED MOTION		
11	IA NO. GA/5/2024	RABINDRA NATH MULLICK & ORS.		
		Vs	B.P.MALLICK	B.N.CHATTERJEE
	[PT.HD.] [S.A.] In CS/163/1977	BALARAM MULLICK		
12	IA NO. GA/18/2023	SUDHIR KUMAR NANDAN & ANR.		
	[PT.HD.]	Vs NANIGOPAL NANDAN	NETAI NANDI	D.KHAN
	In CS/1763/1959			
		TESTAMENTARY MATTERS		
13	IA NO. GA/4/2023	IN THE GOODS OF HASHMATRAI MANGARAM	SABYASACHI SEN	
	[PT.HD.]	PUNWANI ALIAS HASHMATRAI MANGHARAM PUNWANI (DEC)	SABYASACHI SEN	
	In TS/5/2021	VS		
		VINOD HASHMATRAI PUNWANI AND ANRVS- POOJA RAY AND ORS.		
14	IA NO. GA/26/2021	IN THE GOODS OF JAGDISH PRASAD TULSHAN DECDAND-	S.R.GHOSH S.R.GHOSH	
	In TS/3/2017	Vs ABHISHEK AGRAWALLA -VS- MALATI TULSHAN AND ORS		
15	IA NO. GA/27/2023	IN THE GOODS OF JAGDISH PRASAD TULSHAN DECDAND-	S.R.GHOSH S.R.GHOSH	
	In TS/3/2017	Vs ABHISHEK AGRAWALLA -VS- MALATI TULSHAN AND ORS		
16	IA NO. GA/28/2024	IN THE GOODS OF JAGDISH PRASAD TULSHAN DECDAND-	S.R.GHOSH S.R.GHOSH	
	In TC/2/2017	Vs		
	In TS/3/2017	ABHISHEK AGRAWALLA -VS- MALATI TULSHAN AND ORS		
17	IA NO. GA/29/2024	IN THE GOODS OF JAGDISH PRASAD TULSHAN DECDAND- Vs	S.R.GHOSH S.R.GHOSH	
	In TS/3/2017	ABHISHEK AGRAWALLA -VS- MALATI TULSHAN AND ORS		
18	IA NO. GA/15/2025	IN THE GOODS OF : KRISHNA MAZUMDAR (DEC.)-AND-	DIPENDRA NATH CHUNDER	
	In TS/23/2017	Vs PRADIP KUMAR DATTA -VS- MS. HASHI MITRA & ORS.	DIPENDRA NATH CHUNDER	
19	IA NO. GA/2/2025	IN THE GOODS OF MEENA VASANT SHAH, DEC Vs	SWASTI ADHIKARI	NA
	In PLA/37/2019	NA		
20	IA NO. GA/1/2025	IN THE GOODS OF GAYATRI DEVI GINODIA, DECEASED	BISWADIP GHOSH BISWADIP GHOSH	
	In PLA/502/2022	Vs NA		

21	PLA/607/2022	IN THE GOODS OF JAYASHREE BHATTACHARYA ALIAS JAYASRI BHATTACHARYYA (DEC) VS N	DIPAYAN KUNDU	
		FOR HEARING		
22	CS/19/2020	BENGAL BONDED WAREHOUSE LIMITED VS	CHOUDHURYS LAW	
	[PT.HD.]	THE CALCUTTA SAFE DEPOSIT COMPANY LIMITED	OFFICES	
IA N	O: GA/1/2020(Old No:GA/992/2020	0), GA/5/2021, GA/6/2021, GA/7/2023		
23	CS/90/2019	SIPRA MITRA AND ORS	P.C. BOSE, D.N.	
		VS	CHUNDER(PLAINTIF	
	• FOG/F/0000	MANJU DEVI CHOWDHURY	NO. 1 AND 3)	
wt24	<b>1</b> EOS/5/2020	MANJU DEVI CHOWDHARY VS	RAMESH CHANDRA PAUL	
		AMAR NATH MITRA AND ORS	11102	
		FOR ARGUMENTS		
25	CS/256/2009	KARNANI PROPERTIES LIMITED	CHOUDHURY &	AJAY GAGGAR
	[PT.HD.]	VS	COMPANY	-
		KAILASH PRASAD JHUNJHUNWALA AND ANR.		
		WITNESS ACTION		
26	EOPLA/2/2011 [S.A.]	IN THE GOODS OF : MRS HELAN WILSON (DECEASED) VS	M/S B M BAGARIA & CO	
IA N	O: GA/1/2011(Old No:GA/3310/20	11), GA/6/2022, GA/7/2023		
27	CS/93/2015	TURNER MORRISON LTD	MUKHERJEE PRASAD	SAUNAVO BASU
		VS PRASHANT BAKSHI AND ORS.	AND ASSOCIATES	(RES.NO.12)
28	CS/211/2015	IVL DHUNSERI PETROCHEM INDUSTRIES PVT.	KHAITAN & CO.	
20	03/211/2013	LTD.	KIATAN & CO.	
		VS MR. PULAK GHOSH		
29	TS/27/2018	IN THE GOODS OF : ARJANDAS GIANANI @ ARJANDAS UDHARAM GIANAN	MANAS DASGUPTA	
		VS AND- SATISH U. RAGHANI & ANRVS- JAIKISHIN		
20	00/005/0040	GIANANI	DIDAMATHI DEW	
30	CS/225/2019	GREAT EASTERN RETAIL PVT LTD VS	DIBANATH DEY	
		STATE BANK OF INDIA		
31	PLA/454/2022	IN THE GOODS OF SIMUL RANI BHATTACHARJEE DECED VS	UTTAM KUMAR MANDAL	
32	PLA/459/2022	NA IN THE GOODS OF RANADHIR BHATTACHARIEE	UTTAM KUMAR	
32	1 LA/433/2022	DECED	MANDAL	
		VS NA		
		COMPANY MATTERS		
33	IA NO. CA/21/2025	IN THE MATTER OF KOLAY BISCUIT CO. PVT.LTD. (IN LIQN.)	R.C.BANERJEE R.C.BANERJEE	
	[S.A.] In CP/316/1981	Vs IN THE MATTER OF SUMATI CHAND DAKALIA -VS- OFFICIAL LIOUIDATOR, HIGH COURT		
34	IA NO. CA/20/2014 (Old No:	KOLAY BISCUIT CO. PVT.LTD. (IN LIQN.) -AND-	DEBA PRASAD	
	CA/566/2014)	Vs KOLAY PROPERTIES PVT LTDVS- O.L, H.C. CAL.	SAMANTA R.C.BANERJEE	
	[PT.HD.]	& ORS.	ý	
	In CP/316/1981			



### **Original Side**

**DAILY CAUSE LIST** For Wednesday The 17th December 2025

> COURT NO. 25 First Floor **Main Building**

SINGLE BENCH (SB-XV)

AT 3:00 PM

HON'BLE JUSTICE KRISHNA RAO

FROM 3RD NOVEMBER, 2025 (MONDAY)-

MATTERS (MOTION AND HEARING) UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA RELATING TO ELECTRICITY AND MATTERS UNDER RESIDUARY (GROUP-IX) [EXCLUDING MATTERS RELATING TO SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 AND POLICE] INCLUDING APPLICATIONS CONNECTED THERETO.

NOTE: 1. FROM MONDAY TO FRIDAY ORIGINAL SIDE MATTERS WILL BE TAKEN UP AT 3:00 P.M.

2. MENTIONING WILL BE ALLOWED ONLY UPON NOTICE TO THE OTHER SIDE AS AND WHEN ORIGINAL SIDE MATTERS WILL BE TAKEN UP.

3. EVERY TUESDAY AND THURSDAY COURT APPLICATION UNDER ART. 226 WILL BE TAKEN UP FIRST.

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/91455329623?pwd=YDsMhayLu7umMpX7rQ2A5FZbZ2eTYg.1

#### TO BE MENTIONED

CS-COM/369/2024 DEWESH AUTO CREATIVE SERVICES PVT LTD CHOUDHURY AND CO. [OLD NO CS/77/2022] [FOR VS CORRECTION] UTTAM CHATTERIEE HYTONE MERCHANTS PVT LTD CS-COM/371/2024 CHOUDHURY AND CO. 2 [OLD NO CS/79/2022] [FOR CORRECTION] UTTAM CHATTERJEE SPECIALLY FIXED MATTERS

3 CS-COM/44/2024 TURNER MORRISON LIMITED SANDIP AGARWAL & COMPANY PAL CHOWDHURY & [OLD NO CS/230/2008] [PT.HD.] CO. NATIONAL INSURANCE COMPANY LIMITED, [AT 3:00 P.M.]

DIVISION - 1

RECALLING APPLICATION

IA NO. GA-COM/1/2025 M/S. ANUBANDH FINANCIAL SERVICES PRIVATE 4 LIMITED

TAMOGHNA SAHA

In EC-COM/537/2025 M/S. AMIT VANIJYA PRIVATE LIMITED

ADJOURNED MOTION (UNDER COMMERCIAL DIVISION)

5 IA NO. GA-COM/3/2024 SRI RANI SATI ABASAN PRIVATE LIMITED ANIRBAN GHOSH LABANYASREE SINHA [OLD NO CS/300/2022] [PT.HD.] AMBOOTIA TEA EXPORTS PRIVATE LIMITED AND

In CS-COM/450/2024 ORS. IA NO. GA-COM/4/2024 SRI RANI SATI ABASAN PRIVATE LIMITED

LABANYASREE SINHA

[OLD NO CS/300/2022] [PT.HD.] AMBOOTIA TEA EXPORTS PRIVATE LIMITED AND ORS

In CS-COM/450/2024 CS-COM/817/2024 RAHEE INFRATECH LIMITED RANJAN MITRA (R L MITRA)

[S.A.] UNION OF INDIA AND ANR

IA NO: GA-COM/1/2024, GA-COM/3/2025

IA NO. GA/1/2023 PARES CHANDRA DAS AND ANR SOURAV JANA SOURAV JANA

[PT.HD.] [OLD NO CS/216/2023] NEW CENTRAL BOOK AGENCY PRIVATE LIMITED

In IP-COM/11/2024

DUVARTHIM VISADAHYUM INTERNATIONAL IA NO. GA-COM/1/2024 RAJESH UPADHYAY

ADITYA MONDAL COOPERATION STRATEGIES S R L RAJESH UPADHYAY [PT.HD.] (DEF.NO.10) In CS-COM/684/2024

10	IA NO. GA-COM/5/2025	RAJA TARAFDAR AND ANOTHER Vs	ASIF SOHAIL TARAFDAR ASIF SOHAIL TARAFDAR	
	[PT.HD.] In CS-COM/738/2024	SK MD ASHRAF AND OTHERS		
		ADJOURNED MOTION		
11	IA NO. GA/2/2022	PURNENDU ROYCHOWDHURY	T.C.RAY AND CO.	
	[PT.HD.] In CS/203/2021	Vs SURENDRA SINGH BENGANI	SIDHARTA BASU	
12	IA NO. GA/1/2022	SURENDRA SINGH BENGANI Vs	VIRENDRA SINGH BENGANI VIRENDRA SINGH BENGANI	CHOUDHURY AND CO.
	[PT.HD.] In CS/9/2022	SUNIL MARWAHA ALIAS SUNIL KUMAR MARWAHA	VIRENDRA SINGH DENGANI	CHOUDHURI AND CO.
13	IA NO. GA/2/2022	GUNVANT TRADERS PVT LTD Vs	AJIT KUMAR CHOUBEY AJIT KUMAR CHOUBEY	SONI OJHA (RES.NO.4)
	[PT.HD.] In CS/92/2022	GOURIPUTRA CONSULTANTS PVT LTD AND ORS	AJII KOMAK CHOODEI	30N1 OJIIA (NE3.NO.4)
14	IA NO. GA/3/2024	BRIDGE AND BUILDING CONSTRUCTION COMPANY PVT LTD. AND ANR	SANKAR KUMAR SAMANTA SANKAR KUMAR SAMANTA	
	[PT.HD.] In CS/221/2022	Vs HINDUSTHAN STEEL WORKS CONSTRUCTION LTD. AND ORS	OILVIER KOMIN OILVIER	
15	IA NO. GA/1/2023	GATIK TEA COMPANY PRIVATE LIMITED	SURANA AND CHOUDHURY	
	[PT.HD.]	Vs TARUN SHAH AND ORS	SURANA AND CHOUDHURY	
	In CS/305/2022	TAKON SHAFI AND OKS		
16	CS/16/2024 [PT.HD.]	SIDDHARTHA MITRA VS	CHOUDHURYS LAW OFFICES	
		HARSH VARDHAN LODHA AND ORS.		
	O: GA/1/2024, GA/2/2024, GA/3/2024		CINITA AND CO	
17	CS/21/2024 [PT.HD.]	SOUTH POINT EDUCATION SOCIETY VS KALPESH SATYENDRA JHAVERI AND ORS	SINHA AND CO	
	9: GA/1/2024, GA/2/2024			
18	CS/160/2024 [PT.HD.]	PRADEEP KUNDALIA AND ORS VS	KUM KUM MUKHERJEE	
TA NIC	O CA /1 /2024 CA /2 /2024	ROHAN AJITSARIA AND ANR		
14 NC	0: GA/1/2024, GA/2/2024 CS/151/2016	M/S. AGARWAL STEEL COMPLEX LIMITED & ANR.	DEBASHIS KARMAKAR	SUJIT BANERJEE
	,	VS SUDHIR SATNALIWALA AND ORS.		(DEF.1)
IA NO	): GA/1/2023	SOUTHIN SATIVALIWALA AND ONS.		
		NEW MOTIONS		
20	IA NO. GA/4/2025	M/S. TEA ARCADE Vs APARNA RAI	DWIP RAJ BASU	
	In CS/119/2018	AFARINA RAI		
21	IA NO. GA/8/2025	DHANDAULAT HOLDING LIMITED Vs	SANANDA GANGULI SANANDA GANGULI	FARHAN GAFFAR FARHAN GAFFAR
	I 00/054/0004	JEEWANLAL 1929 LIMITED	SAIVAIVDA GAIVOULI	TAIGIAN OAITAIC
22	In CS/254/2021 IA NO. GA/7/2025	SANJAY CHOUDHARY	J.N. BOSE AND CO	
	111101 0141/2020	Vs DEWKI NANDAN CHOUDHARY AND ORS	J.N. BOSE AND CO	
	In CS/4/2025	DEWKI NANDAN CHOUDHAKI AND OKS		
		NEW CHAMBER APPLICATION	<u>ONS</u>	
23	IA NO. GA/4/2025	IN THE GOODS OF : MANTU DEVI BENIA (DECEASED) -AND- Vs	M/S SINGH & SINGH	
	In TS/20/2016	SRI PRADIP KUMAR BENIA -VS- SMT. SOVA GUPTA		
24	IA NO. GA/1/2025	IN THE GOODS OF - BIRENDRANATH MAITRA (DEC.) Vs	KANKANA CHAKRABORTY	
0.5	In PLA/219/2019	NA		
25	IA NO. GA/1/2025	IN THE GOODS OF PRASENJIT DAS SARKAR (DEC.) Vs	SURYA MAITY	
26	In PLA/252/2021	IN THE COODS OF SHIOV WIMAD NATH	MOUSIIMI DAI	
20	IA NO. GA/2/2025	IN THE GOODS OF SUJOY KUMAR NATH, DECEASED Vs	MOUSUMI PAL MOUSUMI PAL	
	In PLA/8/2024	NA CONTENED NA TEER C		
27	CC/16/2023	CONTEMPT MATTERS PAWAN KUMAR DHOOT	SHALINI BASU	S.KAKRANIA AND CO.
2,	331101B0B0	VS DEO KUMAR SARAF AND ORS.	S. LEATT DAG O	(CONTEMNOR NO.2),ARINDAM PAUL (CONTEMNOR NO.3)

28	CC/57/2024	PRADIP KUMAR BHOJNAGARWALA AND ANR VS	SANANDA GANGULI	
		SUKHCHAND SEKH AND ORS		
29	CC/77/2024	PRADIP KUMAR BHOJNAGARWALA AND ANR.	SANANDA GANGULI	PRANJAAINI DAS
		VS SUKHCHAND SEKH AND ORS.		(CONTEMNOR NO.9), DIPAYAN KUNDU
				(CONTEMNOR NO.10)
30	CC/27/2025	SANJAY CHOUDHARY VS	J.N. BOSE AND CO	
		DEWKI NANDAN CHOUDHARY		
31	CC/47/2025	ABDUL HADI	ANANTA KUMAR LALA	PRIYAKSHI BANERJEE
		VS MD. RIZWAN AND ORS		(CONTEMNOR NO.13)
32	CC/65/2025	SANJAY CHOUDHARY	J.N. BOSE AND CO	
		VS DEWKI NANDAN CHOUDHARY		
33	CC/92/2025	VIVEK KUMAR AGARWAL AND ANR	PRITHISH CHANDRA	
		VS		
34	CC/102/2025	MR MUZAFFAR AHMAD NOORI BAJWA AND ANR SHEKHAR GUHA AND ANR.	SHEBATEE DATTA	SOBHAN KUMAR
51	00/102/2020	VS	SHEDATEE DATTA	PATHAK (CONTEMNOR
25	00/122/2025	SHYAMALI BASU AND ORS.	ADITIVA CARODIA	NOS.1 TO 5)
35	CC/122/2025	GYAN PRAKASH AND ORS. VS	ADITYA GARODIA	
		MANOJ KUMAR VERMA AND ORS.		
		CONTEMPT MATTERS (UNDER COMME		
36	CC-COM/6/2024	CABCON INDIA LIMITED VS	CHOUDHURYS LAW OFFICES	ABHISHEK KABIR (CONTEMNOR NOS.
		DIWAKAR SHARMA AND ORS.		1,2,3)
37	CC-COM/14/2024	EDEN REALTY VENTURE PRIVATE LIMITED	DEEPAK KUMAR JAIN	ABHIMANYU
		VS ADITYA KUMAR NAYAK AND ORS		SHANDILYA, SUDHAKAR THAKUR
				(CONTEMNOR NO. 6,8,9)
38	CC-COM/12/2025	TUSHAR SARAFF AND ANR	Arindam Guha	0,0,3)
00	00 0011/12/2020	VS	I I I I I I I I I I I I I I I I I I I	
		MANISH KUMAR JAIN AND ANR		
20	00/101/0011	SPECIALLY ASSIGNED MAT		COLIDAN OLIOLILATE
39	CS/101/2011 [S.A.]	SARBANI BANERJEE VS	SOMESWAR CHAKRABARTI	SOURAV GUCHHAIT (DEF.NO.2)
		UNITED VEIN CARE CANCER RESEARCH INSTITUTE LTD AND ORS.		
40	CS/110/2024	MONET SECURITIES PVT LTD AND ORS	ASHOK KUMAR SINGH	SINHA AND COMPANY
10	[S.A.] [PT.HD.] [OLD NO	VS	120101010111111011011	
IA NO	CS/136/2021] : GA/2/2022	PRANAVA CITY COMPLEX PVT LTD AND ORS		
41	IA NO. GA/159/2025	SMT ARATI ADDY & ORS.	A.N.ADDY , B.N.ROY,P.PAL,K.K.P	SUBHENDU
11		Vs	A.N.ADDY,	ROYCHOWDHURY (FOR
	[S.A.] In EOS/32/1987	SMT. NAMITA DAS AND ORS.	B.N.ROY,P.PAL,K.K.PATHAK,P.GHOSH	RES SUBHENDU
				ROYCHOWDHURY (FOR RES.7B), PRASUN
				GHOSH(DEF.10,10A,10B
				IN GA 693OF 2019)
42	IA NO. GA/160/2025	SMT ARATI ADDY & ORS. Vs	A.N.ADDY , B.N.ROY,P.PAL,K.K.P A.N.ADDY ,	SUBHENDU ROYCHOWDHURY (FOR
	[S.A.]	SMT. NAMITA DAS AND ORS.	B.N.ROY,P.PAL,K.K.PATHAK,P.GHOSH	RES
	In EOS/32/1987			SUBHENDU ROYCHOWDHURY (FOR
				RES.7B), PRASUN GHOSH(DEF.10,10A,10B
				IN GA 6930F 2019)
43	CS/250/2011	SANJAYJHUNJHUNWALA	L.P.MANOT AND CO.	
	[S.A.]	VS MILAP CHORARIA & ORS.		
IA NO	: GA/4/2022			
44	IA NO. GA/2/2025	M/S. TEA ARCADE		
	[S.A.]	Vs APARNA RAI	DWIP RAJ BASU	
	In CS/119/2018			
45	CS/61/2021 [S.A.]	PRANAVA CITY COMPLEX PRIVATE LIMITED VS	SINHA AND CO.	
	[0.4.]	GYAN TRADERS LIMITED		
IA NO	: GA/1/2021, GA/3/2023			
46	IA NO. GA/1/2025	IN THE GOODS OF CHANDER MOHAN VOHRA	CMETA CANDUI (MIDCAI)	
46	IA NO. GA/1/2025 [S.A.] In PLA/62/2021	IN THE GOODS OF CHANDER MOHAN VOHRA (DEC.) Vs	SWETA GANDHI (MURGAI)	

47	IA NO. GA/5/2025	IN THE GOODS OF SUSANTA KUMAR BHADURI, DECEASED	TRIPTIMOY TALUKDER TRIPTIMOY TALUKDER	
	[S.A.] In PLA/417/2021	Vs NA		
48	CS/240/2022 [S.A.]	ANUP JAISWAL AND ORS VS ROHIT KEDIA	ARINDAM PAUL	
IA NO	): GA/2/2022	ROTH REDIA		
49	CS/245/2022 [S.A.]	BIMAL KUMR RUIA AND ANR VS	KHAITAN AND CO	
	[U.A.]	LALIT KUMAR RUIA AND ORS		
	: GA/1/2022, GA/3/2022			
50	CS/297/2022 [S.A.]	SABYASACHI BANERJEE VS	ARNAB SARDAR	
		ASHA MIRCHANDANI WATERSTREET AND OTHERS		
IA NO	e: GA/1/2023, GA/2/2023, GA/3/202	23, GA/4/2025		
51	PLA/323/2022 [S.A.]	IN THE GOODS OF SAMIR KUMAR GOOPTU (GUPTA) ALIAS SAMIR GUPTA (DEC) VS NA	RITA MUKHERJEE	
IA NO	): GA/1/2025	NA .		
	PLA/320/2018	IN THE GOODS OF : SAMIR GUPTA (DEC.) VS	ABHISHEK SINGH	
53	PLA/598/2022 [S.A.]	IN THE GOODS OF SHAMPA GANGOLY ALSO KNOWN AS SHAMPA ANUJIT GANGOLY (DEC) VS	MANAS DASGUPTA	
54	CS/135/2023	NA DHANANJOY BHAR	J.N. BOSE AND CO.	TAPAS SAHA
01	[S.A.]	VS	J.N. BOOL 11172 CO.	THE TIO OTHER
ΙΔ ΝΟ	e: GA/1/2024, GA/2/2024	AMIT BHAR AND ORS		
55	IA NO. GA/4/2025	ELITE FINTRADE PVT LTD.	LABANYASREE SINHA	
	[S.A.] In CS/214/2023	Vs M/S RANGOTSAV LIFESTYLE PRIVATE LIMITED AND ORS	LABANYASREE SINHA	SUMITAVA CHAKRABORTY
56	IA NO. GA/2/2025	IN THE GOODS OF - DELIP DUTTA (DEC.)	ANJAN DEBSARKAR	(DEF.NO.3)
00	[S.A.]	Vs	DIBYENDU DUTTA	
	In PLA/392/2023			
57	CS/180/2024 [S.A.]	KHAITAN CONSULTANTS LTD VS	VIVEK JHUNJHUNWALA	
IA NO	e: GA/1/2024, GA/3/2025	ASHOK KUMAR BAGARIA		
58	CS/196/2024	JUGAL KISHORE SADANI AND ORS	SUJIT BANERJEE	
	[S.A.]	VS MOHIT BHATIA AND ANR	· ·	
IA NO	e: GA/1/2024	MOINT BHATIA AND ANK		
59	CSOS/4/2025	JAYSHREE WADHAWA	KAILASH DHANUKA	
	[S.A.]	VS KALISHANKAR RADHEY SHYAM TRUST AND ORS.		
IA NO	e: GA/1/2025			
60	CSOS/6/2025 [S.A.]	JAYSHREE WADHAWA VS	KAILASH DHANUKA	
	[3.A.]	MAHABIR SITARAM TRUST AND ORS.		
IA NO	: GA/2/2025			
61	CSOS/7/2025 [S.A.]	JAYSHREE WADHAWA VS	KAILASH DHANUKA	
	[On II]	JERAMBHAI SEVA TRUST AND ORS.		
	9: GA/2/2025			
62	CSOS/8/2025 [S.A.]	JAYSHREE WADHAWA VS V. B. SEVA TRUST AND ORS.	KAILASH DHANUKA	
IA NO	e: GA/2/2025			
63	TS/9/2025	IN THE GOODS OF - KULDEEP SAHA (DEC) -AND-	SANANDA GANGULI	
	[S.A.]	SUJIT GUIN VS		
	0.400000	SANGITA SAHA		
IA NO	e: GA/2/2022			
C 4	CC COM/0/2022	SPECIALLY ASSIGNED MATTERS (UNDER CO)		
64	CS-COM/8/2023 [S.A.]	NARAYAN KUMAR INFRASTRUCTURE PRIVATE LIMITED VS	S. R. KAKRANIA (S KAKRANIA AND CO.)	
		BONGAON MUNICIPALITY		

## DAILY CAUSELIST COURT NO 25-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 5 -

65	AP-COM/91/2024 [S.A.]	SREI EQUIPMENT FINANCE LIMITED VS MR. PRADYUMNA SINHA AND ORS.	ADITYA KANODIA	VISWARUP ACHARYYA (RES.NO.1 TO 4)
IA NO	D: GA-COM/1/2024	MIK. I KADI OMIYA SHYIIA AND OKS.		
66	IA NO. GA-COM/2/2025	JAGRITI TRADE SERVICES PVT LTD Vs	SANJAY GINODIA SANJAY GINODIA	
	[S.A.] [OLD NO EC/212/2014] In EC-COM/127/2024	AUGUSTUS AVANI LAND DEVELOPERS PVT.LTD		
67	AP-COM/857/2024 [S.A.]	SREI EQUIPMENT FINANCE LIMITED VS	ADITYA KANODIA	VISHWARUP ACHARYYA (RES. NO. 1 TO 4)
		MR. PRADYUMNA SINHA AND ORS.		
68	IP-COM/20/2025 [S.A.]	HEINZ ITALIA S.R.L. & ANR. VS	KHAITAN & CO.	
IA NO	D: GA/6/2024	DABUR INDIA LTD.		
		REVIEW APPLICATION	I	
69	IA NO. GA/1/2024	SURENDRA SINGH BENGANI	VIRENDRA SINGH BENGANI	
		Vs SUDHA KANKARIA	VIRENDRA SINGH BENGANI	
	In RVWO/24/2024			
70	RVWO/49/2024	SMT. URMILA KUMARI BOTHRA VS	SURANA AND CHOUDHURY	
TA 37/	0. 04.4.10004	MR. ASHOK CHAUDHURY		
1A NO 71	D: GA/1/2024 RVWO/10/2025	SRI KULNATH KAPOOR AND ORS	SUBHANKAR CHAKRABORTY	
		VS SK. MANSUR ALI AND ANR		
IA NO	D: GA/1/2025			
72	RVWO/34/2025	MUKESH KESHAV LAL OJHA	ANIRBAN GHOSH	
		VS CALCUTTA SAFE DEPOSIT COMPANY LIMITED AND ORS.		
IA NO	D: GA/1/2025	1112 016.		
		REVIEW APPLICATION (UNDER COMME	ERCIAL DIVISION)	
73	RVWO/33/2025	JAGRATI TRADE SERVICES PRIVATE LIMITED VS	SURANA AND CHOUDHURY	
	2. 24. 2014/19995	TIRUPATI VANCOM PRIVATE LIMITED AND ORS		
1A NO 74	D: GA-COM/1/2025 RVWO/40/2025	MS SKIPPER FURNISHING PRIVATE LIMITED	NIKUNJ BERLIA	
/4	KV W 0/40/2023	VS ANUBANDH FINANCIAL SERVICES PRIVATE	NIKONJ DEKLIA	
TA 37/	O. CA COM/4/2025	LIMITED AND ANOTHER		
IA NO	D: GA-COM/1/2025	TOP WEARING		
75	IA NIO. CA/2/2024	FOR HEARING	DEDDEED CIMILA	
75	IA NO. GA/2/2024	SUBROTA SIRCAR Vs	DEBDEEP SINHA DEBDEEP SINHA	SURAJIT BASU
	In CS/7/2024	SURAJIT MITRA AND ANR		(DEF.NO.1)
76	WPO/265/2024	SRI CHANDRA PRAKASH MEHRA AND ANR. VS	RAHUL SINGH	DEVAJYOTI BARMAN
		THE CENTRAL BANK OF INDIA AND ORS.		
77	WPO/267/2024	M/S. CHEMICO CEMENT WATERPROOFING INDUSTRIES	NIRAJ GUPTA	
		VS STATE OF WEST BENGAL AND ORS		
78	WPO/268/2024	UNIVERSAL BITUMINOUS INDUSTRIES PVT. LTD.	NIRAJ GUPTA	
		VS STATE OF WEST BENGAL AND ORS		
79	WPO/676/2024	DEBJIT PANDEY	JATINDER SINGH DHATT	SUBRATA
		VS THE REGISTRAR, STATE CONSUMER DISPUTE REDRESSAL COMMISSION, WEST BENGAL AND ORS.		GHOSH(RES.NO.3 AND 4)
		FOR HEARING (UNDER COMMERCIA	AL DIVISION)	
80	CS-COM/176/2024	M/S. ESKAY TOWER PRIVATE LIMITED AND 4	KAUSHIK BANERJEE	
	[OLD NO CS/10/2020] [PT.HD.]	OTHERS VS RITHVIK BHATTACHARYA		
IA NO	D: GA-COM/4/2024			
81	CS-COM/580/2024	CLP BUSINESS LLP	SINHA AND CO.	
	[PT.HD.] [OLD NO CS/204/2010]	VS PUNJAB NATIONAL BANK		

## TESTAMENTARY MATTERS (PLA)

82	PLA/104/2016 [PT.HD.]	IN THE GOODS OF : DIPTI MAITY (DECEASED) VS	MR. SATYAJIT SENAPATI	
IA NO:	: GA/2/2021, GA/3/2024			
	**************************************	COURT APPLICATIONS UNDER		
83	WPO/738/2025	SHRI NANDLAL GUPTA VS	BHASKAR NANDI	
84	WPO/774/2025	THE STATE OF WEST BENGAL AND ORS ABHISHEK HOUSING AND ELECTRONICS LTD. VS	PAUL AND CO	
85	WPO/777/2025	THE STATE OF WEST BENGAL AND ORS DEBARATI CHAKRABORTY VS THE PRESIDING OFFICER MRS. NALINI AGARWAL	PAUSHALI BANERJEE	
86	WPO/784/2025	AND ORS. SUDHANSHU SHEKAR GHOSH VS	ANINDYA SUNDAR DAS	
87	WPO/860/2025	THE STATE OF WEST BENGAL AND ORS MRS URMILA SINGH AND ANR VS	SMRITI REKHA DAS	
88	WPO/801/2025	CESC LIMITED AND ORS ISHWARI PRASAD TANTIA AND ANR.	KANCHAN JAJU	
89	WPO/807/2025	VS STATE BANK OF INDIA AND ORS. SANDEEP KRISHNA ROHATGI AND ANR VS	SANDEEP KRISHNA ROHATGI (IN PERSON)	
90	WPO/836/2025	THE COMMISSIONER OF POLICE AND ORS MD. SOHRAB VS	AMITABH RAY	
91	WPO/849/2025	UNION OF INDIA AND ORS. ADITYA BALASARIA VS	AVIRUP CHATTERJEE	
92	WPO/861/2025	STATE BANK OF INDIA AND ANR CRESSANDA RAILWAY SOLUTIONS SOLUTIONS LIMITED AND ANR VS	SOUMAVA MUKHERJEE	
93	WPO/369/2020	EASTERN RAILWAYA AND ORS ASHA EXPO AND CO. LTD. VS UCO BANK	ANURAG BAGARIA	
94	WPO/81/2021	HERITAGE NURSING HOME AND DIAGNOSTIC CENTRE VS	JAVED K. SANWARWALA	
95	WPO/590/2021	STATE OF WEST BENGAL AND ORS.  DKC PROJECTS PRIVATE LIMITED AND ANR. VS	A. K. UPADHYAY	
96	WPO/2169/2022	UNION OF INDIA AND ORS.  MA CHANDI DURGA CEMENTS LIMITED AND ANR VS THE STATE OF WEST BENGAL AND ORS	TULSIAN AND COMPANY	
IA NO	: GA/1/2025	THE STATE OF WEST BENOAL AND ONG		
97	WPO/2426/2022	SOURYA DAS VS THE STATE OF WEST BENGAL AND ORS	KAJAL BARAN RAY	
98	WPO/3193/2022	AKSHARA HIGHRISE PRIVATE LIMITED AND ANR. VS UCO BANK AND ORS.	AVISHEK GUHA	
99	WPO/3280/2022	JALAN FARMS PRIVATE LIMITED VS THE DIRECTORATE OF REGISTRATION AND	DSP LAW ASSOCIATES	
100	WPO/576/2023	STAMP REVENUE AND ORS BHANWARLAL LAL JAJODIA AND OTHERS	AISHWARYA KUMAR AWASTHI	ROSHAN PATHAK
101	WPO/799/2023	VS IDBI BANK LIMITED AND OTHERS SHREEMATI FASHIONS (P) LTD.	MANOJ KUMAR SINGH	(RES.NO.1)
		VS INDIAN BANK AND ORS.		
102	WPO/1168/2023	CESC LIMITED VS UNION OF INDIA AND ORS.	SHUVAJIT BOSE	
IA NO	: GA/1/2024	onto it in the interior of the		
103	WPO/1255/2023	M/S. D. DAS AND BROTHERS ND ANR. VS THE SECRETARY, LAND AND REFORMS AND REFUGEE RELIEF AND REHABILITATION DEPT, GOVT. OF W.B. AND ORS.	DIPENDRA NATH CHUNDER	

104	WPO/1664/2023	KOTHARI MEDICAL CENTRE VS FOOD CORPORATION OF INDIA THROUGH THE	DSP LAW ASSOCIATES	DEVAJYOTI BARMAN
		ASSISTANT GENERAL MANAGER AND ORS.		
105	WPO/1674/2023	AUCLAND INTERNATIONAL LIMITED AND ANR VS	C.K. JAIN AND CO.	
106	WDO/1690/2022	NATIONAL JUTE BOARD GAUTAM BANDYOPADHYAY	RITUPARNA SARKAR DUTTA	DEBANWITA
100	WPO/1680/2023	VS	RITUFARINA SARKAR DUTTA	PRAMANIK (RES.NO.5)
		DIRECTOR GENERAL OF GEOLOGICAL SURVEY OF INDIA AND ORS		
	GA/1/2024			
107	WPO/1899/2023	ISHIKA FERTILIZERS LTD. VS	MANISH SHUKLA	RAJAT NATH PYNE (RES.NO.2)
		RESERVE BANK OF INDIA AND ANR		
108	WPO/90/2024	SANJAY KUMAR SUREKA VS	DIPAYAN DEY	BANAZIR KAZI(RES.NO.1)
		STATE BANK OF INDIA AND ORS		, ,
109	WPO/98/2024	ASHOK KUMAR GUPTA AND ORS VS	SOUMYAJIT MISHRA	UTTAM KUMAR MANDAL (RES.NO.1)
		THE CALCUTTA STOCK EXCHANGE LIMITED AND ANR		PERIODIE (IEE.IVO.I)
110	WPO/102/2024	INDIAN UNION TRADERS PRIVATE LIMITED AND	K.N. JANA	
		ANR VS		
	TATEO (4.00 (0.00 A	STATE OF WEST BENGAL AND ORS	V N 14314	
wtiii	WPO/103/2024	R.K. MODI PRIVATE LIMITED AND ANR <b>VS</b>	K.N. JANA	
	TATEO (4.00 (0.00 A	STATE OF WEST BENGAL AND ORS	V N 14374	
wt112	WPO/108/2024	K.C. ROY CHOWDHURY AND CO. AND ANR <b>VS</b>	K.N. JANA	
		STATE OF WEST BENGAL AND ORS		
113	WPO/146/2024	SWARNALI SENGUPTA VS	SOUVIK GHOSH	
		THE STATE OF WEST BENGAL AND ORS		
114	WPO/210/2024	GAYLORD COMMERCIAL COMPANY LIMITED AND ANR.	NATASHA ROY	UTTAM KUMAR MANDAL (RES.NO.3
		VS SECURITIES AND EXCHANGE BOARD OF INDIA		AND 4)
		AND ORS.		
115	WPO/226/2024	APEX TRADERS AND EXPORTERS LIMITED AND	SAYANTAN BOSE	
		ANR VS		
110	IA NO. GA // /0005	THE CALCUTTA STOCK EXCHANGE LIMITED	ALAN, GUANDEN	CDWACEANA AND CO
116	IA NO. GA/1/2025	SUNITA GUPTA Vs	AJAY CHAUBEY VINAYAK CHAUBEY	SRIVASTAVA AND CO. (RES.NO.6,7
	In WPO/248/2024	RESERVE BANK OF INDIA AND ORS		SRIVASTAVA AND CO. (RES.NO.6,7)
117	WPO/259/2024	MEHBOOB ALAM	SUJIT BANERJEE	(120111010)1)
		VS STATE OF WEST BENGAL AND ORS	· ·	
118	IA NO. GA/2/2025	BALLYFABS INTERNATIONAL LIMITED AND ANR		
		Vs	C K JAIN AND COMPANY	
	In WPO/276/2024	NATIONAL JUTE BOARD		
119	WPO/436/2024	THE POSTA BAZAR MERCHANTS ASSOCIATION	MISS PARNA ROY CHOUDHURY	ROSHAN PATHAK
		AND ANR. VS		(RES.NO.3,4)
		STATE OF WEST BENGAL AND ORS		
120	WPO/443/2024	MANGALAM FASHION LIMITED AND ANR VS	SOMALI MUKHOPADHYAY	VANSIKA KHAITAN (RES.NO.1 AND 2)
101	TATEO (4.50/0.00.4	UNION BANK OF INDIA AND ORS	MANAMANANANANANANANANANANANANANANANANAN	
121	WPO/460/2024	BISWAJIT GOSWAMI VS	MRITUNJOY HALDER	
		STATE OF WEST BENGAL AND ORS		
122	WPO/622/2024	UTSAV PRAKASH BAFNA AND ANR VS	PRANAV SHARMA	VIKRAM WADEHRA (RES.NO.4)
		CALCUTTA STOCK EXCHANGE LTD AND ORS		
123	WPO/726/2024	AROHAN FINANCIAL SERVICES LTD. AND ANR VS	SODUTTA BHATTACHARYYA	
		STATE OF WEST BENGAL AND ANR		
124	WPO/836/2024	IDEAL UNIQUE REALTORS PRIVATE LIMITED AND ORS.	RAMENDU AGARWAL	SANDERSONS AND MORGANS (RES.NO.2)
		VS		1101101110 (1110.110.2)
125	WPO/837/2024	RESERVE BANK OF INDIA AND ANR. IDEAL AURUM NIRMAN LLP AND ORS.	RAMENDU AGARWAL	SANDERSONS AND
. 20	**I 0/00//402†	VS	TAMPINDO NONIWINE	MORGANS (RES.NO.2)
		RESERVE BANK OF INDIA AND ANR.		

		IDEAL REAL ESTATE PRIVATE LIMITED AND ORS. VS DESCRIVE PANK OF INDIA AND AND	RAMENDU AGARWAL	SANDERSONS AND MORGANS (RES.NO.2)
127	IA NO. GA/1/2025	RESERVE BANK OF INDIA AND ANR. NBCC INDIA LIMITED	SOMNATH GANGOPADHYAY	
		Vs STATE OF WEST BENGAL AND OTHERS	SOMNATH GANGOPADHYAY	DIPAYAN KUNDU (RES.NO.3)
20	In WPO/1035/2024	MUZAND CUM CDECIAL CTEEL LIMITED AND	CLIDITANIZAD OLIAZDADODTV	
.28	WPO/1195/2024	MUKAND SUMI SPECIAL STEEL LIMITED AND ANR VS	SUBHANKAR CHAKRABORTY	
20	WDO/46/2025	STATE OF WEST BENGAL AND ORS	T C DAY AND CO	COMA CHAVDADODTV
129	WPO/46/2025	PROBIR KUMAR DAS VS RESERVE BANK OF INDIA AND ORS.	T. C. RAY AND CO.	SOMA CHAKRABORTY (RES.NO. 5 AND 6),DIKSHA GHOSH(RES.NO.2), FOY AND MANDAL(RES.NO.1)
A NO:	: GA/1/2025			
130	WPO/103/2025	SRI SANTOSH KUMAR DALMIA AND ORS VS	ABU SIDDIQUI MALLICK	
		THE STATE OF WEST BENGAL AND ORS		
31	IA NO. GA/2/2025	MD. ALI Vs THE CESC LIMITED AND ORS.	MD. SHAKIR MD. SHAKIR	DEBANJAN MUKHERJEE DEBANJAN
	In WPO/122/2025	THE CESC ENTITED AND ONS.		MUKHERJEE
32	WPO/196/2025	VINOD GUPTA AND ANR.	ADITYA KANODIA	
		VS STATE BANK OF INDIA		
.33	WPO/197/2025	RAHUL KOTHARI	RAMIJ MUNSI	RAHUL KUMAR SINGH
		VS STATE OF WEST BENGAL AND ORS		(RES.NO. 9 TO 11)
.34	WPO/248/2025	SHADAB AHMED ALIAS SHADAB AHMED KHAN VS	ABBAS IBRAHIM KHAN	DEBANJAN MUKHERJEE(RES.1)
		THE CESC LIMITED AND ORS		MORIERJEE(RES.1)
35	WPO/252/2025	M/S BHANU METAL INDUSTRIES AND ORS VS	SUBRATA MUKHERJEE	
		UNION OF INDIA AND ORS		
36	WPO/260/2025	TILAK SHANKAR MAJUMDER	PUJON CHATTERJEE	FOX AND MANDAL
		VS THE OFFICE OF R. B. I. OMBUDSMAN, RESERVE BANK OF INDIA AND ANR.		(RES.NO.1)
.37	WPO/385/2025	THE HEALTH POINT INDIA LIMITED VS	ASADUZ ZAMAN MONDAL	
20	WPO/386/2025	KOLKATA MUNICIPAL CORPORATION AND ORS.	AVIRUP CHATTERIEE	SANDERSONS AND
38	WPO/380/2023	PRABHUJI PLANTATIONS PVT. LTD. AND ANR. VS UCO BANK AND ANR.	AVIKUP CHAITEKJEE	MORGANS
.39	WPO/406/2025	AKHILESH KOTIA	NAMRATA BASU	
		VS RESERVE BANK OF INDIA AND ORS.		
140	WPO/434/2025	NICCO CABLES PVT LTD AND ANR	MUKHERJEE PRASAD AND	DIPANJAN DATTA
	,,	VS RESERVE BANK OF INDIA ORS	ASSOCIATES	(RES.NOS. 2 TO 5)
.41	WPO/435/2025	MAGEBA BRIDGE PRODUCTS PRIVATE LIMITED AND ANR. VS	SHWETANK GINODIA	
		WEST BENGAL SMALL INDUSTRIES DEVELOPMENT CORPORATION LIMITED AND ORS.		
142	WPO/459/2025	HOT MIX PLANT OWNERS WELFARE ASSOCIATION AND ORS.	NQUEST LAW	
		VS STATE OF WEST BENGAL, REPRESENTED THROUGH THE SECRETARY, PUBLIC WORKS DEPARTMENT AND ORS.		
143	WPO/464/2025	MAHESHTALA AGRO FOODS PRIVATE LIMITED AND ANR. VS	ARUNIKA DUTTA	
		RESERVE BANK OF INDIA AND ORS.		
44	WPO/503/2025	HARISH KUMAR AGARWAL AND ORS VS	ARKODEB SINHA	
		TAMILAND MERCANTILE BANK LTD		
45	WPO/529/2025	M/S SRI BALAJI METALS AND MINERALS PVT LTD. AND ANR VS	VICTOR DUTTA	
		RESERVE BANK OF INDIA AND ORS		
46	WPO/530/2025	SNAT KUMAR TIBREWAL AND ANR VS	SUTAPA MITRA	ARINDAM DAS (RES.NO.1)
		CANARA BANK AND ANR		(1420.110.1)

147	WPO/540/2025	M/s. LALANI AND COMPANY PVT. LTD. AND ORS. VS	RIYA BALLAV	GANGULY AND COMPANY
		HDFC BANK LTD. AND ANR.		
148	WPO/570/2025	KOUSTAV GHOSH VS	ANINDYA SUNDAR DAS	
149	WPO/571/2025	RESERVE BANK OF INDIA AND ORS M/S. NAGREEKA EXPORTS LIMITED VS	ARIJIT MAHINDER	
150	WPO/602/2025	UNION OF INDIA AND ORS. GRASIM INDUSTRIES LIMITED AND ANR. VS	CHOUDHURYS LAW OFFICES	
151	WPO/632/2025	STATE OF WEST BENGAL AND ORS JAINCO PROJECTS (INDIA) LIMITED	JATINDER SINGH DHATT	
131	WF 0/032/2023	VS ADDITIONAL REGISTRAR OF ASSURANCES AND ORS.	JATINDER SINGIT DITATT	
152	WPO/678/2025	SUBHRA MULLICK VS	GOUTAM DEY	
153	WPO/684/2025	UCO BANK AND ORS. MOUMITA BISWAS VS	SHIBASISH BANERJEE	
154	WPO/688/2025	THE RESERVE BANK OF INDIA AND ORS AKHTARI BEGUM	SANAT KUMAR BISWAS	
101	6,000,2020	VS THE CENTRAL REGIONAL OFFICE CESC HOUSE AND ORS		
155	WPO/706/2025	PRABIR KUMAR CHAKRABORTY VS	MHABOOB AHMED	
		RELIANCE NIPPON LIFE INSURANCE COMPANY AND ORS		
156	WPO/731/2025	PRYAS PROJECTS INDIA LIMITED AND ANR VS SECURITIES EXCHANGE BOARD OF INDIA AND	RISHAV DEB BARMAN	
157	WPO/745/2025	ORS BIPIN KUMAR VOHRA AND ORS. VS	RAMENDU AGARWAL	APARAJITA GHOSH
		NS INDIAN OVERSEAS BANK		
158	WPO/746/2025	BIPIN KUMAR VOHRA AND ANR. VS INDIAN OVERSEAS BANK	RAMENDU AGARWAL	APARAJITA GHOSH
159	WPO/747/2025	BIPIN KUMAR VOHRA AND ORS. VS	RAMENDU AGARWAL	APARAJITA GHOSH
160	M/DO /740/2025	INDIAN OVERSEAS BANK	DAMENDII ACADIMAI	ADADAUTA CHOCH
160	WPO/749/2025	BIPIN KUMAR VOHRA AND ORS. VS INDIAN OVERSEAS BANK	RAMENDU AGARWAL	APARAJITA GHOSH
161	WPO/793/2025	AJIT ROY	SONIA SHARMA	
		VS UNION OF INDIA AND OTHERS		
162	WPO/794/2025	SRI SHANKAR HALDER VS	MRINAL DAS	
163	WPO/800/2025	THE STATE BANK OF INDIA AND ANR PLACID LIMITED VS	SAGNIK MUKHERJEE	
164	WPO/816/2025	DEPARTMENT OF POST AND ORS WESTERN ORES PRIVATE LIMITED VS	RAMIJ MUNSI	
4.0=		STATE BANK OF INDIA AND ORS.	D.1.47.147.147	
165	WPO/817/2025	VIKAS BANSAL AND ORS. VS STATE BANK OF INDIA AND ORS.	RAMIJ MUNSI	
166	WPO/835/2025	SUDIP MITRA VS	SOUVICK MITRA	A.K.CHATTERJEE AND CO.(RES.NO. 5 AND 6)
		THE STATE OF WEST BENGAL AND ORS		00.(120.110.071112-0)
167	WPO/837/2025	SUMIT BHANSALI VS UCO BANK AND ORS	AHARNISH GHOSH	
168	WPO/852/2025	SANDIP BOSE VS	KANCHAN JAJU	
160	WDO/050/2025	STATE BANK OF INDIA AND ORS	VANIONIAN IAIII	
169	WPO/858/2025	BANWARI LAL AJITSARIA VS STATE BANK OF INDIA AND ORS	KANCNAN JAJU	
170	WPO/866/2025	M/S BAIRAGYA CONSTRUCTION PRIVATE LIMITED AND ANR.	AVIRUP CHATTERJEE	

## DAILY CAUSELIST COURT NO 25-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 10 -

171 WPO/897/2025

NARENDRA KUMAR SUREKA VS CESC LTD AND OTHERS

SANWAL TIBREWAL



## **Original Side**

DAILY CAUSE LIST For Wednesday The 17th December 2025

COURT NO. 42
Second Floor
Centenary Building
SINGLE BENCH ()

AT 11:00 AM

# HON'BLE JUSTICE DINESH KUMAR SHARMA ON 17TH DECEMBER, 2025 AT 11:00 A.M.

SHALL TAKE UP SOME ASSIGNED MATTERS.

## NOTE: AFTER COMPLETION OF ORIGINAL SIDE MATTERS, APPELLATE SIDE MATTERS SHALL BE TAKEN UP IMMEDIATELY.

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/97461706521?pwd=abzQP5mqt7YDMLpUxa8FbnrCwfbml9.1

#### **SPECIALLY ASSIGNED MATTERS**

1	EC/208/2023 [S.A.]	THE HANUMAN ESTATES LIMITED VS NATIONAL INSURANCE COMPANY LIMITED	MEHARIA AND COMPANY
2	ALP/4/2025 [S.A.]	DAY TO DAY VINIMOY PVT. PTD. AND ORS. VS M/S. PAWAN PROJECTS PVT. LTD. AND ORS.	M/S. MULLICK AND CO.



# Original Side COMMERCIAL MATTERS

DAILY CAUSE LIST For Wednesday The 17th December 2025

> COURT NO. 36 Third Floor

**Centenary Building** 

SINGLE BENCH (SB-XVIII, COMMERCIAL DIVISION)

AT 10:30 AM

HON'BLE JUSTICE GAURANG KANTH

FROM 3RD NOVEMBER, 2025 (MONDAY) -

ALL MATTERS [EXCLUDING MATTERS RELATING TO SECTION 11 OF THE ARBITRATION AND CONCILIATION ACT, 1996] INCLUDING EXECUTION CASES UNDER ARBITRATION ACT, 1940 AND ARBITRATION AND CONCILIATION ACT, 1996 INCLUDING APPLICATIONS CONNECTED THERETO.

NOTE: (1) AFTER COMPLETION OF DAILY LIST, MONTHLY LIST WILL BE CALLED ON SERIALLY.

- (2) MENTIONING WILL BE ALLOWED EVERY MONDAY AT 10:30 A.M. UPON PROPER NOTICE TO OTHER SIDE.
- (3) COMMERCIAL MATTERS WILL BE TAKEN UP TILL 3:00 P.M. EVERY THURSDAY EXECUTION MATTERS WILL BE TAKEN UP TILL RECESS.
- (4) EVERY THURSDAY MATTERS UNDER THE HEADING EXAMINATION OF JUDGMENT DEBTORS WILL BE TAKEN UP FROM 2:00 P.M.
- (5) NO PRAYER FOR PASS OVER WILL BE GRANTED FOR FIRST 5 (FIVE) ITEMS IN THE LIST.

VC LINK: https://calcuttahighcourt-qov-in.zoom.us/j/91099060466?pwd=04RlKeB6LibZ54v7sEVebDbmhE9S[W.1

	TO BE MENTIONED		
1 AP/666/2022 [FOR WITHDRAWAL]	ROCKWELL AUTOMATION INDIA PVT LTD VS STEEL AUTHORITY OF INDIA LTD	KHAITAN AND CO	ARIJIT BASU
2 EC/176/2023 [FOR WITHDRAWAL]	M/S CHOLAMANDALAM INVESTMENT AND FINANCE CO LTD VS ATANU DAS AND ANR	S S AND ASSOCIATES	MRINAL KANTI BISWAS
IA NO: GA-COM/1/2024			
3 AP-COM/489/2025	SREI EQUIPMENT FINANCE LIMITED VS KITPLY INDUSTRIED LIMITED	ARITRA DEB	
4 AP-COM/887/2025	ARYAN DHATU PRIVATE LIMITED VS MARS BULLION TRADE PRIVATE LIMITED	RAMIJ MUNSI	SWARAJIT DEY
5 AP-COM/894/2025	VINAR SYSTEM PRIVATE LIMITED VS PREMIUM TRANSMISSION PRIVATE LIMITED	SABYASACHI SEN	
	RESTORATION APPLICATION		
6 IA NO. GA-COM/1/2025	WSE POLYZAP PRIVATE LIMITED Vs VATSAL PACKAGING PRIVATE LIMITED	TAMOGHNA SAHA TAMOGHNA SAHA	JAGANNATH GANGULY

**NEW MOTIONS (SECTION 29 A)** 

In AP-COM/476/2025

		WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED		
wt25	EC-COM/503/2025	POREL DASS WATER AND EFFLUENT CONTROL PVT. LTD. <b>VS</b>	BALARAM PATRA	
		THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED		
24	AP-COM/528/2025	POREL DASS WATER AND EFFLUENT CONTROL PRIVATE LIMITED VS	BALARAM PATRA	
0.4	AD COMEDUIAGE	M/S. A. K. ENTERPRISE		
23	AP-COM/282/2024	HIRANMAYE ENERGY LIMITED VS	ABHIRUP CHAKRABORTY	ARINDAM PAUL
IA NO	D: GA-COM/1/2025			
		VS S K SAMANTA AND CO PRIVATE LIMITED		
22	AP-COM/26/2023	DAMODAR VALLEY CORPORATION	DEEPAK AGARWAL	AVIJIT DEY
41	[AT 2:00 P.M.]	VS BRIDGE AND ROOF COMPANY INDIA LIMITED	SOUNLIN DAG	
21	AP-COM/913/2025	NEW MOTIONS (SECTION 34) ZILLION INFRAPROJECTS PRIVATE LIMITED	SOUMEN DAS	
		INTERNATIONAL COMMERCIAL CORPORATION  NEW MOTIONS (SECTION 34)		
		BHARAT SANCHAR NIGAM LTD VS INTERNATIONAL COMMEDIAL CORPORATION		
20	AP-COM/698/2024	THE CHAIRMAN CUM MANAGING DIRECTOR CMD	AMARESH BAG	VICTOR CHATTERJEE
		NEW MOTION (SECTION 36)		
		VS AJAY MITTAL AND ANR		MUKHOPADHYAY (RES.NO.1)
19	AP-COM/427/2025	SUSHIL KHAITAN	DIPTESH GHORAI	JAYANTA KUMAR
		VS DSC INFRASTRUCTURE PVT LTD AND ORS		(RES.NOS. 1 TO 5)
18	AP-COM/820/2024	SREI EQUIPMENT FINANCE LIMITED	ADITYA KANODIA	J.N.BOSE AND CO.
		ARBITRATION MOTION (ADJ.) SEC.	<u>9</u>	
		VS M/S ATR ASSOCIATES		
17	AP-COM/950/2025	D K BAKING PRIVATE LIMITED	HARERAM SINGH	
		VS RADHE ENTERPRISE AND ANR		
16	AP-COM/941/2025	L AND T FINANCE LIMITED	ARCHANA CHOWDHARY	
	3014,010,2020	VS MOFASHION MOBILE ACCESSORIES AND ORS		
15	AP-COM/940/2025	AIRSON VENTURES PRIVATE LIMITED AND ORS L AND T FINANCE LIMITED	ARCHANA CHOWDHARY	
1.1	111 001-11 000/2020	VS	THOTHERA OHOWDHAM	
14	AP-COM/939/2025	ABHIJEET KUMAR AND ANR L AND T FINANCE LIMITED	ARCHANA CHOWDHARY	
13	AP-COM/938/2025	L AND T FINANCE LIMITED VS	ARCHANA CHOWDHARY	
1 2	AD COM/020/2025	ORS.	ADCUANA CHOMPHARY	
	·	VS BHARAT ELECTRICAL ACCESSORIES (P) LTD. AND		
12	AP-COM/891/2025	Pradip H Patel M/S UGRO CAPITAL LIMITED	SINHA AND CO.	
**	0011/000/2020	VS	- 1110011 Omniu	
11	AP-COM/839/2025	BARSANA SUPPLY NETWORK PVT LTD. AND ORS L AND T FINANCE LIMITED	Paritosh Sinha	
10	AI -001vij / 32/2023	VS	Jouray Mondal	
10	AP-COM/752/2025	AMRIT CEMENT LIMITED DIPANKAR SHAW AND ANR	Souray Mondal	
9	AP-COM/545/2025	SAI SURFACTANTS PRIVATE LIMITED VS	SHARMA KAJARIA AND CO	
O	AD COM/545/2025	NEW MOTIONS (SECTION 9) SALSHDEACTANTS DRIVATE LIMITED	CHADMA VAIADIA AND	
		DEBJIT SAHA		
8	AP-COM/967/2025	KALYANI SEN AND OTHERS VS	BIKASH SHAW	
C	AD COMPOSITIONS	MADHAV KRG LIMITED	DIVACII CALANA	
7	AP-COM/956/2025	TITAGARH RAIL SYSTEMS LIMITED VS	SANDIP AGARWAL	

26	AP-COM/648/2025	GAMMON ENGINEERS AND CONTRACTORS PRIVATE LIMITED VS	VICTOR MOSES AND CO.	
		KOLKATA METRO RAIL CORPORATION LIMITED (KMRCL)		
IA NO	D: GA-COM/1/2025			
27	AP-COM/919/2025	SUMATHI AND CO ALIAS M/S SUMATHI AND CO AND OTHERS VS	PARTHA SARATHI DAS	
0.0	A.D. GOA (1000 1000 F	UGRO CAPITAL LIMITED	A HITE LETTE CARD OF LATER TO	
28	AP-COM/929/2025	INDIA DIGITAL ERTAINENT PRIVATE LIMITED AND OTHERS VS	AJIT KUMAR CHAUBEY	
	4.D. 0.0.1.10.0.10.0.5	TATA MOTORS FINANCE LIMITED		
29	AP-COM/930/2025	INDIA DIGITAL ENTERTAINMENT PRIVATE LIMITED VS	AJIT KUMAR CHAUBEY	
		TATA MOTORS FINANCE LIMITED		
30	AP-COM/932/2025	INDIA DIGITAL ENTERTAINMENT PRIVATE LIMITED AND OTHERS VS	AJIT KUMAR CHAUBEY	
0.4	4.D. 0.0.1.(0.0.0.0.0.0.0.0.0.0.0.0.0.0.0.0.0	TATA MOTORS FINANCE LIMITED		
31	AP-COM/933/2025	INDIA DIGITAL ENTERTAINMENT PRIVATE LIMITED AND OTHERS VS	AJIT KUMAR CHAUBEY	
		TATA MOTORS FINANCE LIMITED		
32	AP-COM/934/2025	INDIA DIGITAL ERTAINMENT PRIVATE LIMITED AND OTHERS VS	AJIT KUMAR CHAUBEY	
		TATA MOTORS FINANCE LIMITED		
33	AP-COM/948/2025	SUBLABH FISCAL SERVICES PRIVATE LIMITED VS	ASHOK KUMAR SINGH	
		CENTRUM BROKING LIMITED		
34	AP-COM/952/2025	MATIX FERTILISERS AND CHEMICALS LIMITED	SUMIT MISHRA	
		VS M/S SM INTERIOR PRIVATE LIMITED		
35	AP-COM/954/2025	KASHISH TEXTILE AND ORS	ANIMESH PAUL	
		VS L AND T FINANCE LIMITED		
		FOR HEARING		
36	AP-COM/181/2024	ITD-ITD CEM JOINT VENTURE	NQUEST LAW	ARINDAM guha
	[Old case no. AP/74/2020]	VS KOLKATA METRO RAIL CORPORATION LTD.		
37	AP-COM/630/2024	THE GENERAL MANGER SOUTH EASTERN RAILWAY	DEBJANI GHOSHAL	SINHA AND CO.
		VS M/S ELECTROSTEEL CASTING LIMITED		
		ARBITRATION MOTION (ADJ.) SEC. 3	34	
38	AP/564/2021	SHRACHI DEVELOPERS PRIVATE LIMITED	SINHA AND CO.	
		VS BIDYUTLATA MAHAPATRA AND ORS.		
39	AP-COM/150/2024	JAGANNATH PAUL	SURABITA BISWAS	
	[OLD CASE NO.AP/202/2018]	VS UNION OF INDIA		
wt40	EC-COM/510/2025	UNION OF INDIA	Priti Jain	SURABITA BISWAS
		VS JAGANNATH PAUL		
41	AP-COM/644/2024	The Director General The National Library VS Expression 360 Services India Pvt Ltd	SAYANI ROY CHOWDHURY	SUVRADAL CHOUDHURY
42	AP-COM/768/2025	ESL STEEL LIMITED	KHAITAN AND CO	
		VS SWAL LIMITED		
		<b>NEW CHAMBER APPLICATION 1</b>		
43	EC-COM/157/2025	M/S CLASSIC AUTOMOBILES PVT LTD AND ORS VS RITHVIK BHATTACHARYA	Yogesh Kumar Sharma	
		Idilivik bilai facilakta		

## **EXECUTION CASES**

### DAILY CAUSELIST COURT NO 36-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 4 -

EC/37/2023 44

UGRO CAPITAL LTD

SINHA AND CO

SLAVA THERAPEUTICS PVT LTD AND ANR

ITEM NOS.30-41,43-187,189-200,202-369,371-393,395,397-399,401-454, 456-549,551-552,554-562,564-637,639-667,669,671-679,681-683,685, 688,690,694-700,703-715,717,719-729,731-733 OF THE MONTHLY LIST.



## **Original Side**

DAILY CAUSE LIST For Wednesday The 17th December 2025

COURT NO. 36

Third Floor

**Centenary Building** 

SINGLE BENCH (SB-XVIII)

AT 3:00 PM

HON'BLE JUSTICE GAURANG KANTH

FROM 3RD NOVEMBER, 2025 (MONDAY) -

ALL MATTERS [EXCLUDING MATTERS RELATING TO SECTION 11 OF THE ARBITRATION AND CONCILIATION ACT, 1996] INCLUDING EXECUTION CASES UNDER ARBITRATION ACT, 1940 AND ARBITRATION AND CONCILIATION ACT, 1996 INCLUDING APPLICATIONS CONNECTED THERETO.

NOTE: (1) MENTIONING WILL BE ALLOWED EVERY MONDAY AT 10:30 A.M. UPON PROPER NOTICE TO OTHER SIDE.

(2) NON COMMERCIAL MATTERS WILL BE TAKEN UP FROM 3:00 P.M.

(3) EVERY THURSDAY MATTERS UNDER THE HEADING EXAMINATION OF JUDGEMENT DEBTORS WILL BE TAKEN UP FIRST, THEREAFTER MATTERS UNDER THE HEADING NEW CHAMBER APPLICATION AND EXECUTION CASES WILL BE CALLED ON SERIALLY.

		TO BE MENTIONED	
1	EC/38/2021 [FOR WITHDRAWAL]	M/S CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED VS KRISHNA PADA MANDAL AND ORS	S S ASSOCIATES
		RESTORATION APPLICATION	
2	IA NO. GA/1/2025	PANJAB ALI ALIAS PUNJAB ALI AND ORS Vs	HEMANTA KUMAR DAS
	In AP/92/2025	STATE OF WEST BENGAL AND ORS	
		NEW MOTIONS (SECTION 29 A)	
3	AP/162/2025	BISWADEEP CHAKRABORTY VS	S KAKRANIA AND CO
		SONALI PAL CHOWDHURY AND ANR	
4	AP/180/2025	ANWARUL ISLAM ALIAS SHAIKH ANWARUL ISLAM AND ANR VS WAHEEDA KHATOON AND ORS	TRIPTIMOY TALUKDER
5	AP/195/2025	MD. SAJID ALAM VS TAKSHVI INFRA PRIVATE LIMITED	AISHWARYA PRATIHAR
6	AP/201/2025	RECOVERY DEALERS PRIVATE LIMITED VS PULIN BAIDYA	SAPTARSHI DATTA
7	AP/204/2025	SARIKA BHOOT VS SOUMITRA PROJECTS PRIVATE LIMITED	NIKUNJ BERLIA
		<b>NEW MOTION (SECTION 36)</b>	
8	IA NO. GA/2/2021	SMT. JAYA KAR Vs THE UNION OF INDIA AND OTHERS	MOHAN KUMAR PUTATUNDA
	In AP/550/2017	THE UNION OF INDIA AND OTHERS	TOTATUNDA

## DAILY CAUSELIST COURT NO 36-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 2 -

9	AP/758/2023	THE BIHAR MEDICAL SERVICES AND INFRASTRUCTURE CORPORATION LIMITED VS BAID POWER SERVICES PRIVATE LIMITED	AMRITA PANDEY	RAM RATAN MODI
wt10	O AP/757/2023	THE BIHAR MEDICAL SERVICES AND INFRASTRUCTURE CORPORATION LIMITED VS BAID POWER SERVICES PRIVATE LIMITED	AMRITA PANDEY	RAM RATAN MODI
IA N	O: GA/2/2023			
IA N	O: GA/2/2023			
11	AP/67/2025	UNION OF INDIA, REPRESENTED BY THE CHIEF ENGINEER (CON)/B AND S, EASTERN RAILWAY VS M/S CONSTRUCTION ENGINEERS	ANANYA CHAKRABORTY	
12	AP/71/2025	UNION OF INDIA AND ORS VS SMT JAYA KAR	SOVAN MUKHERJEE	
		<b>NEW MOTIONS (SECTION 34)</b>		
13	IA NO. GA/2/2025	OHIO CARDIOLOGY ASSOCIATES INDIA PVT LTD Vs MEDICA HOSPITAL PVT LTD	RUDRAPRASAD MATILAL FOX AND MANDAL	
	In AP/410/2022			
		EXECUTION CASES		
14	EC/5/2024	BAID POWER SERVICES PRIVATE LIMITED VS THE BIHAR MEDICAL SERVICES AND INFRASTRUCTURE CORPORATION LIMITED	RAM RATAN MODI	

#### ITEM NOS.16-78,97-127 OF THE MONTHLY LIST.



### **Original Side**

<u>DAILY CAUSE LIST</u> For Wednesday The 17<sup>th</sup> December 2025

COURT NO. 33

**Second Floor** 

**Centenary Building** 

#### SINGLE BENCH (SB-XIX)

AT 10:30 AM

#### HON'BLE JUSTICE ANANYA BANDYOPADHYAY

FROM 3RD NOVEMBER, 2025 (MONDAY) -

BOTH INTERLOCUTORY APPLICATIONS / MOTION AND HEARING OF SUITS INCLUDING THE PROCEEDINGS UNDER TESTAMENTARY AND INTESTATE JURISDICTION [EXCEPT SUITS AND APPLICATIONS ASSIGNED TO OTHER BENCH(S)] (UPTO 2014);

EXECUTION CASES (EC) [EXCLUDING EXECUTION CASES UNDER ARBITRATION ACT, 1940 AND ARBITRATION AND CONCILIATION ACT, 1996] INCLUDING APPLICATIONS CONNECTED THERETO IRRESPECTIVE OF YEARS.

NOTE: (1) ORIGINAL SIDE MENTIONING WILL BE TAKEN UP AT THE FIRST SITTING OF THE COURT UPON SERVICE TO THE OTHER SIDE IN ADVANCE.

(2) AFTER COMPLETION OF ORIGINAL SIDE MATTERS, APPELLATE SIDE MATTERS WILL BE TAKEN UP.

 $\begin{tabular}{ll} VC\ LINK:\ https://calcuttahighcourt-gov-in.zoom.us/j/99761698041?pwd=umsjswHUzYQ7POPraM1b0PRaPfQgYa.1 \end{tabular}$ 

#### TO BE MENTIONED

CS/100022/1996 GOUTAM ROY SUBHANKAR D.BHATTACHRYYA, DEBASISH GHOSH. CHAKRABORTY VANDANA JALAN NEE BAJORIA AND ORS DEBASISH GHOSH. NQUEST LAW(FOR DEF. 3) IA NO: GA/1/1997(Old No:GA/914/1997), GA/2/1997(Old No:GA/929/1997), GA/9/2012(Old No:GA/642/2012), GA/10/2015(Old No:GA/3835/2015), GA/11/2018(Old No:GA/3494/2018) IA NO. GA/9/2025 M/S. MANSOON INDIA (P) LTD. SOMALI MRINAL LAL SEAL AND ORS. MUKHOPADHYAY In EOS/2/2007 (DEF.NO.3 AND 5) 3 IA NO. GA/10/2025 M/S. MANSOON INDIA (P) LTD. SOMALI MUKHOPADHYAY MRINAL LAL SEAL AND ORS. (DEF.NO.3 ... SOMALI In EOS/2/2007 MUKHOPADHYAY (DEF.NO.3 AND 5) CS/64/2011 SANDERSONS & ASIM TALUKDAR R K BASU **MORGANS** VS

SPECIALLY ASSIGNED MATTERS

5 EC/873/2015 SURESH KUMAR JAIN AND ORS SARMISTHA DAS

[S.A.] V

MADANLAL JAIN & ORS

AXIS BANK LTD & ORS.

IA NO: GA/11/2021, GA/15/2025

wt6	EC/144/2016	HULASH CHAND JAIN AND ORS. VS	NILAY SENGUPTA	SARMISTHA DAS (CHANGED VOKA )
T 4 3 7	0. 044470005	SURESH KUMAR JAIN AND ORS.		
	O: GA/1/2025 O: GA/1/2025			
IA IV	J. GAJ 1/2023	NEW CHAMPER ARRIVESTED IN		
7	IA NO. GA/58/2025	NEW CHAMBER APPLICATIONS GHANSHYAM BAGREE & ORS		
/	IA NO. GA/30/2023	Vs	S. BISWAS	D.K.BHATTACHARJEE
	In CS/1736/1959	SMT. RADHA BAGREE & ORS.		
8	IA NO. GA/106/2025	SUPERINTENDENCE COMPANY OF INDIA(P)LTD	DUTT	NAHAR AND
Ü	11110. 014100/2020	Vs	DUTT & SEN S.PAL	DUTT,S.CHATTOPADH,
	In CS/343/1979	WESTERN BUILDING CORPORATION AND ORS		S NAHAR AND DUTT,S.CHATTOPADH, SUKUMAR PAUL (DEF.10),DEBJANI MITRA(FOR C.L.ENTERPRISES P.LTD)
9	CS/593/1991	BASANT BAID & ORS.	T.BANERJEE & CO.	CHOUDHURY'S LAW
		VS EMELIA D'SILVA		OFFICES
GA/1 GA/1 GA/2 GA/2	5/1998(Old No:GA/1533/1998), 9/1998(Old No:GA/3122/1998), 3/1998(Old No:GA/3259/1998),	997), GA/5/1998(Old No:GA/1211/1998), GA/13/1998(Old GA/16/1998(Old No:GA/1892/1998), GA/17/1998(Old No:G GA/20/1998(Old No:GA/3253/1998), GA/21/1998(Old No:G GA/24/1998(Old No:GA/3383/1998), GA/25/1998(Old No:G GA/28/1998(Old No:GA/4413/1998), GA/29/1998(Old No:G	(A/2385/1998), GA/18/1998(Ole (A/3257/1998), GA/22/1998(Ole (A/3384/1998), GA/26/1998(Ole	d No:GA/2387/1998), d No:GA/3258/1998), d No:GA/3385/1998),
10	EC/16/2024	APEEJAY HOUSE PRIVATE LIMITED VS	SANJIV KUMAR TRIVEDI	M/S. P.BASU AND CO.
	IN CS/72/2006	VS COAL INDIA LIMITED		
wt11	EC/13/2025	APEEJAY HOUSE PVT LTD	SANJIV KUMAR TRIVEDI	
		VS COAL INDIA LTD		
IA N	O: GA/1/2025	00.12.11.02.1.2.10		
	O: GA/1/2025			
12	EC/14/2025	ARRAH-SASARAM LIGHT RAILWAY COMPANY LIMITED AND ANR. VS	RAJESH UPADHYAY	
		DISTRICT BOARD OF BHOJPUR AND ANR.		
wt13	3 EC/553/2018	ARRAH SASARAM LIHT RAILWAY CO. LTD & ANR. <b>VS</b> DISTRICT BOARD OF BHOJPUR & ANR.	RAJESH UPADHYAY	S.C. SRIVASTAVA (FOR RES.1)
14	IA NO. GA/1/2024	CHAMBER APPLICATION (ADJD) THE RAJPUTANA TRADING CO.(P) LTD.	AJOY LAL ACHARYA	S.K.BHATTACHARIEE
14	IA NO. GA/1/2024	Vs	AJOY LAL ACHARYA	S.K.BHATTACHARJEE
	In CS/1004/1969	RAMENDRA SAHA & SONS		
15	IA NO. GA/10/2025	AARADHANA JHUNJHUNWALA & ANR.	RADHIKA SINGH	ARUNA GHOSH, AJAY
10	111101 0141012020	Vs	RADHIKA SINGH & CO.	GAGGAR (DEF
	In CS/300/2007	SUNIL INVESTMENT PVT. LTD. AND ORS.		ARUNA GHOSH, AJAY GAGGAR (DEF.NO.1,2 AND 4)
16	EC/15/2025	SIDHANT UDYOG PVT LTD	RATANLAL JOSHI	CHOUDHURYS LAW
		VS SUPREME WOOD PRODUCTS PVT LTD. AND ORS		OFFICES
IA N	O: GA/1/2025			
		ADJOURNED MOTION		
17	IA NO. GA/22/2023	RAJAT BAID AND ORS.	C.K.JAIN AND CO,	SUKUMAR
	In CS/979/1987	Vs SAMPAT DEVI KOTHARI & ORS.	DEBASISH DE(F C.K.JAIN AND CO, DEBASISH DE(FOR PLAINTIFF 1,2(b)	BHATTACHARYYA SUKUMAR BHATTACHARYYA

#### WITNESS ACTION

## DAILY CAUSELIST COURT NO 33-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 3 -

18	CS/251/2006	ANURADHA MALLIK and ORS.	AJAY GAGGAR	S.K.RAY		
	ALKA GUPTA AND ORS IA NO: GA/3/2007(Old No:GA/55/2007), GA/7/2007(Old No:GA/1070/2007), GA/12/2014(Old No:GA/1500/2014), GA/13/2015(Old No:GA/1014/2015), GA/16/2023					
		FOR HEARING				
19	IA NO. GA/17/2025	IN THE GOODS OF MAHARAJA KAMESHWARA SINGH, DECAND- RE- SMT. KAMSUNDARI DEVI AND ORS.	KUSHAGRA SHAH			
	In PLA/18/1963	Vs STATE OF BIHAR AND ANR.				
20	IA NO. GA/1/2021	SUDHA NATH ROY Vs	SHUKLA BOSE			
	In CSOS/636/1989	THE ADMINISTRATOR GENERAL AND OFFICIAL TRUSTEE OF W.B.				
		CHAMBER APPLICATIONS FOR FINAL DIS	SPOSAL			
21	IA NO. GA/6/2020	IN THE GOODS OF : CHANDRAKALA DEVI SARAF (DEC) Vs	M/S. CHATTERJEE , SIL AND CO. M/S. CHATTERJEE , SIL			
	In TS/1/2021		AND CO.			
22	IA NO. GA/9/2025	IN THE GOODS OF : CHANDRAKALA DEVI SARAF (DEC) Vs	M/S. CHATTERJEE , SIL AND CO. M/S. CHATTERJEE , SIL			
	In TS/1/2021	ALKA BAGREE -VS- AJAY KUMAR SARAF	AND CO.			
		FOR FRAMING OF ISSUES				
23	CS/863/1979	UNIVERSITY OF CALCUTTA AND ANR. VS INDIAN AUTOMOBILES (1960) LTD.	B.C.MAZUMDAR, NILOTPAL CHATTERJEE (FOR 1,2)	C.C.BOSU		
24	CS/865/1979	UNIVERSITY OF CALCUTTA AND ANR VS BAJRANG FACTORY LTD	SUBHAS BHATTACHARJEE, NILOTPAL CHATTERJEE (FOR 1,2)	P.D.HIMATSINGKA & CO		
		CONTEMPT MATTERS				
25	CC/103/2017	SHYAMAL GANGULY & ORS	DEBDUTTA BASU			
	[S.A.]	VS NARAYAN SWAROOP NIGAM				



### **Original Side**

 $\frac{DAILY\ CAUSE\ LIST}{For\ Wednesday\ The\ 17^{th}\ December\ 2025}$ 

COURT NO. 3

First Floor

**Main Building** 

#### **SINGLE BENCH (SB-XXI)**

AT 3:00 PM

#### HON'BLE JUSTICE RAJA BASU CHOWDHURY

FROM 8TH DECEMBER, 2025 TO 22ND DECEMBER, 2025 -

IN ADDITION TO THE LIST AND DETERMINATION OF HIS LORDSHIP, SHALL TAKE UP THE URGENT MATTERS FROM THE LIST AND DETERMINATION OF HON'BLE JUSTICE SHAMPA DUTT (PAUL).

FROM 3RD NOVEMBER, 2025-

MATTERS (MOTION & HEARING) UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA RELATING TO MUNICIPALITY UNDER GROUP-V INCLUDING APPLICATIONS CONNECTED THERETO (2024 ONWARDS.)

NOTE: 1) ORIGINAL SIDE MENTIONING WILL BE ALLOWED ONLY ON MONDAY WITH PROPER NOTICE TO THE OTHER SIDE.

- 2) TODAY ORIGINAL SIDE MATTERS WILL BE TAKEN UP AT 3:00 P.M.OR IMMEDIATELY AFTER COMPLETION OF APPELLATE SIDE MATTERS, WHICHEVER IS EARLIER.
- 3) EVERY WEDNESDAY, ONLY 'ASSIGNED MATTERS' (EXCEPT 'ASSIGNED CONTEMPT MATTERS') WILL BE TAKEN UP.
  - 4) EVERY THURSDAY, ORIGINAL SIDE MATTERS WILL BE TAKEN UP AT THE FIRST SITTING OF THE COURT.
    - 5) CONTEMPT MATTERS (REGULAR/ASSIGNED) WILL BE TAKEN UP ONLY ON FRIDAYS.
- 6) AFTER EXHAUSTION OF DAILY LIST, MATTERS FROM THE MONTHLY LIST WILL BE TAKEN UP (EXCEPT WEDNESDAY AND FRIDAY), IF TIME PERMITS.

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/94399371641?pwd=BvJWhkX84KuGPLaEzanw5xTGTnKYTj.1

### TO BE MENTIONED

		TO BE PIENTIONED	
1	IA NO. CA/61/2019 (Old No: CA/199/2019)	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND- Vs	FOX & MANDAL
	[AT 3:00 P.M.] In CP/233/2008	SALASAR TOWERS PVT LTD -VS THE O/L HIGH COURT CAL	
2	IA NO. CA/83/2021 [AT 3:00 P.M.] In CP/233/2008	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND- Vs M/S. E. V. MATHAI & SONS	FOX & MANDAL
3	IA NO. CA/386/2024 [AT 3:00 P.M.] In CP/233/2008	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND- Vs EYELID MERCANTILES PVT LTDVS- OFFICIAL LIQUIDATOR, HIGH COURT	FOX & MANDAL
		MISCELLANEOUS MATTERS	

#### MISCELLANEOUS MATTERS

4 IA NO. CA/4/2016 (Old No: JANAPRIYA FINANCE & INDUSTRIAL ADITYA GARODIA CA/324/2016) INVESTMENT (I) LTD. SANDERSONS & WORGANS

[S.A.] RESERVE BANK OF INDIA

In CP/384/2005

5	IA NO. CA/12/2022	JANAPRIYA FINANCE & INDUSTRIAL INVESTMENT (I) LTD.	SANDERSONS &	
	[S.A.] In CP/384/2005	Vs RESERVE BANK OF INDIA	MORGANS	
6	WPO/1278/2022 [S.A.]	ALL INDIA STATE BANK OFFICERS FEDERATION AND ORS. VS	SHAGUN BAID	SUBRATA KR. SINHA
IA N	O: GA/1/2022	STATE BANK OF INDIA AND ANR.		
7	ALP/8/2023	DR. DEBARATI SEN	ARINDAM PAUL	ASIS BHATTACHARYYA
,	[S.A.]	VS	THUI (DIE I THOE	71010 21111 7110111111 711
		MRS. SUMONA DAS ROY AND ORS		
		NEW COMPANY APPLICATIONS		
8	IA NO. CA/390/2025 [AT 3:00 P.M.]	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND- Vs	FOX & MANDAL	
	In CP/233/2008	M/S. E. V. MATHAI & SONS		
9	IA NO. CA/23/2017 (Old No: CA/485/2017)	RE: M/S. DUNLOP INDIA LIMITED(IN LIQN) -AND-VS	ANUPAM DASADHIKARI FOX & MANDAL	
	[S.A.] In CP/233/2008	THE O/L HIGH COURT CAL-VS- BHARTIYA HOTELS PVT LTD & ORS.		
10	IA NO. CA/35/2018 (Old No: CA/221/2018)	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND-	ARIJIT BASU FOX & MANDAL	
	[S.A.] In CP/233/2008	Vs SMIFS CAPITAL MARKETS LTDVS- THE O/L, HIGH COURT, CAL		
11	IA NO. CA/141/2023	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED		
	[S.A.]	-AND- Vs	FOX & MANDAL	
	In CP/233/2008	DUNLOP FACTORY EMPLOYEES UNION -VS- THE OFFICIAL LIQUIDATOR, HIGH COURT CALCUTTA		
12	IA NO. CA/381/2024	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND-	FOX & MANDAL	
	[S.A.] In CP/233/2008	Vs M/S. E. V. MATHAI & SONS		
13	IA NO. CA/387/2025	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND-	FOX & MANDAL	
	[S.A.] In CP/233/2008	Vs M/S. E. V. MATHAI & SONS		
14	IA NO. CA/391/2025	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND-	FOX & MANDAL	
	[S.A.] In CP/233/2008	Vs KANPUR PROPERTIES AND FINANCE PVT LTD - VS- THE O/L		
15	IA NO. CA/392/2025	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND-	FOX & MANDAL	
	[S.A.] In CP/233/2008	Vs M/S. E. V. MATHAI & SONS		
16	IA NO. CA/394/2025	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND-	FOX & MANDAL	
	[S.A.] In CP/233/2008	Vs M/S. E. V. MATHAI & SONS		
17	IA NO. CA/395/2025	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND-	FOX & MANDAL	
	[S.A.] In CP/233/2008	VS REGIONAL PROVIDENT FUND COMMISSIONER - VS- THE OFFICIAL LIQUIDATOR		
		•	7D)	
18	IA NO. CA/102/2022	COMPANY APPLICATION (ADJOURNE DUNLOP INDIA LIMITED (IN LIQN) -AND - WEST	<u>:D)</u>	
10	[S.A.]	BENGAL STATE ELECTRICITY DISTRIBUTION CO. LTDVS-	FOX & MANDAL	
	In CP/233/2008	Vs THE OFFICIAL LIQUIDATOR HIGH COURT, CALCUTTA		
19	IA NO. CA/138/2022	IN THE MATTER OF M/S. DUNLOP INDIA LIMITED -AND-	FOX & MANDAL	
	[S.A.] In CP/233/2008	Vs M/S. E. V. MATHAI & SONS		



## **Original Side**

DAILY CAUSE LIST For Wednesday The 17th December 2025

> COURT NO. 32 Second Floor Centenary Building

**SINGLE BENCH ()** 

AT 2:00 PM

## HON'BLE JUSTICE AJAY KUMAR GUPTA

ON 17TH DECEMBER, 2025 AT 2:00 P.M.

#### SHALL TAKE UP SOME PART-HEARD, CONTEMPT, ASSIGNED, REVIEW, MODIFICATION/ CLARIFICATION MATTERS.

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/99945410241?pwd=aTunibBbvBDFcXnZCV1avQjlGeJAa8.1

#### TO BE MENTIONED

1 AS-COM/3/2024 FACTION CO. LTD. VICTOR MOSES GA.COM/1/2024 GA.COM/2/2024 VS AND CO.

GA.COM/1/2024 GA.COM/2/2024 VS AN THE CHARTERERS PARTIES INTERESTED IN THE

THE CHARTERERS PARTIES INTERESTED IN THE VESSEL M. T. BD 51 (IMO NO 9505003) AND ANR.

**REVIEW APPLICATION** 

2 RVWO/43/2025 INDIA MEDIA SERVICES PVT LTD I C SANCHETI AND

CO

SBPL INFRASTRUCTURE LTD

IA NO: GA-COM/1/2025



## **Original Side**

<u>DAILY CAUSE LIST</u> For Wednesday The 17<sup>th</sup> December 2025

**COURT NO. 551** 

Fifth Floor

**Sesquicentenary Building** 

SINGLE BENCH (SB-XXVI)

AT 3:00 PM

### HON'BLE JUSTICE OM NARAYAN RAI

FROM 8TH DECEMBER, 2025 TO 22ND DECEMBER, 2025 -

IN ADDITION TO THE LIST AND DETERMINATION OF HIS LORDSHIP, SHALL TAKE UP THE URGENT MATTERS FROM THE LIST AND DETERMINATION OF HON'BLE JUSTICE HIRANMAY BHATTACHARYYA.

FROM 3RD NOVEMBER, 2025 (MONDAY)-

MATTERS (MOTION & HEARING) UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA RELATING TO REVENUE AND TAX LAWS (EXCLUDING LAND REVENUE). UNDER GROUP IV INCLUDING APPLICATIONS CONNECTED THERETO;

MATTERS (MOTION & HEARING) UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA RELATING TO THE PUBLIC PREMISES (EVICTION OF UNAUTHORIZED OCCUPANTS ) ACT. 1971 AND THE WEST BENGAL PUBLIC LAND (EVICTION OF UNAUTHORIZED OCCUPANTS) ACT, 1962 IRRESPECTIVE OF CLASSIFICATION INCLUDING APPLICATIONS CONNECTED THERETO;

HEARING OF WRIT PETITION IRRESPECTIVE OF CLASSIFICATIONS INCLUDING APPLICATIONS CONNECTED THERETO (2020 ONWARD);

NOTE : 1) TODAY (i.e., 17/12/2025) ORIGINAL SIDE MATTERS SHALL BE TAKEN UP AT 3:00 P.M. AND MATTERS SHALL BE TAKEN UP SERIALLY.

2) MENTIONING OF THE ORIGINAL SIDE MATTERS SHALL BE ALLOWED BEFORE TAKING UP THE ORIGINAL SIDE MATTERS UPON PROPER NOTICE TO THE OTHER SIDE.

3) ON FRIDAYS SPECIALLY ASSIGNED MATTERS SHALL BE TAKEN UP FIRST, THEREAFTER OTHER MATTERS SHALL BE TAKEN UP SERIALLY.

 $VC\ LINK:\ https://calcuttahighcourt-gov-in.zoom.us/j/99438718732?pwd=XrbnmPV8zqj6CG0n0CcdbSa1cs8TL5.1$ 

#### TO BE MENTIONED WPO/634/2024 MANAMI CONSTRUCTION COMPANY PRIVATE OM PRAKASH PRASAD LIMITED UNION OF INDIA AND OTHERS MONEYLICIOUS SECURITIES PRIVATE LIMITED WPO/636/2024 OM PRAKASH PRASAD THE UNION OF INDIA AND OTHERS SKYLARK HIRISE PRIVATE LIMITED 3 WPO/663/2024 OM PRAKASH PRASAD VS UNION OF INDIA AND OTHERS SKYLARK HIRISE PRIVATE LIMITED OM PRAKASH PRASAD WPO/664/2024 UNION OF INDIA ANDE OTHERS EXTENSION OF INTERIM ORDER SACHDEV ENGINEERING WORKS PRIVATE WPO/613/2024 OM PRAKASH PRASAD LIMITED UNION OF INDIA AND OTHERS

6	WPO/635/2024	LAKHDATAR TRADERS VS	OM PRAKASH PRASAD
7	WPO/637/2024	THE UNION OF INDIA AND OTHERS TRITON OVERSEAS PRIVATE LIMITED VS	OM PRAKASH PRASAD
8	WPO/662/2024	THE UNION OF INDIA OTHERS KHETAWAT MERCANTILES PRIVATE LIMITED VS	OM PRAKASH PRASAD
9	WPO/707/2024	UNION OF INDIA AND OTHERS BABA BHOOTHNATH NIRMAN PRIVATE LIMITED	OM PRAKASH PRASAD
		VS THE UNION OF INDIA AND OTHERS	
		<b>CONTINUING MATTERS</b>	
10	WPO/349/2025	SSK EXPORTS LTD. VS	ANURAG BAGARIA
IA N	O: GA/1/2025	DEPUTY CHAIRMAN, TEA BOARD AND ORS	
11111	0. 0.4 1/2020	COURT ARRIVOATIONS HARER ART	226
		COURT APPLICATIONS UNDER ART.2	<del></del>
11	WPO/578/2025	ASHISH MUNDHRA VS UNION OF INDIA AND ORS	SWARBHANU BHATTACHARYA
12	WPO/610/2025	VISHAL PANDEY	SWARBHANU
		VS UNION OF INDIA AND ORS	BHATTACHARYA
13	WPO/656/2025	BALMER LAWRIE AND COMPANY LIMITED	SAMIT RUDRA
13	W1 0/030/2023	VS UNION OF INDIA AND ORS.	SAMIT KUDIKA
1.4	TATDO (COO (2025	***************************************	ADJETA OLIOCII
14	WPO/690/2025	SUNIL KUMAR VYAS VS THE ASSISTANT COMMISSIONER BUREAU OF	ARJITA GHOSH
		INVESTTIGATION SOUTH BENGAL DURGAPUR ZONE WEST BENGAL AND ORS	
15	WPO/716/2025	PHILIPS INDIA LTD. VS	A. K. DEY AND ASSOCIATES
		UNION OF INDIA AND ORS.	
16	WPO/732/2025	RGA SOFTWARE SYSTEMS PVT LTD VS UNION OF INDIA AND ORS	SAMIT RUDRA
17	WPO/743/2025	SACHIN MUNSHI PROPRIETOR OF M/S TIRUPATI	SWARBHANU
		UDYOG VS UNION OF INDIA AND ORS	BHATTACHARYA
18	WPO/744/2025	NAND KISHOR SAH	SWARBHANU
10	WFO//44/2023	VS UNION OF INDIA AND ORS	BHATTACHARYA
19	WPO/753/2025	HALDIA PETROCHEMICALS LIMITED	UTTIYO MALLICK
		VS ASSISTANT COMMISSIONER OF INCOME TAX, CIRCLE 7(1), KOLKATA AND ORS.	
20	WPO/761/2025	N SHASHIKANT AND CO	SWAPNA DAS
		VS COMMISSIONER OF INCOME TAX APPEALS NATIONAL FACELESS ASSESMENT CENTRE AND	
0.4	MIDO (500 (000 5	ORS	CARNIAN CRACK
21	WPO/769/2025	SHRI PRAKASH KUMAR DUTTA VS UNION OF INDIA AND OTHERS	SABNAM BASU
22	WPO/771/2025	KARAMJYOTI SALES PRIVATE LIMITED	SWAPNA DAS
		VS ASSISTANT COMMISSIONER OF INCOME TYAX CENTRAL CIRCLE 3/2 KOLKATA AND ORS	
23	WPO/772/2025	MOUNTVIEW CONSULTANCY PRIVATE LIMITED VS	JULEKHA MOLLAH
		UNION OF INDIA AND OTHERS	
24	WPO/780/2025	P S SRIJAN HEIGHT DEVELOPERS	NAVIN MITTAL
		VS ASST COMMISSIONER OF INCOME TAX CENTRAL CIRCLE 32 KOL AND ORS	
25	WPO/788/2025	ECOLITE WIRE PRIVATE LIMITED	DIPAYAN KUNDU
		VS FICER, WARD 3(1), KOLKATA AND OTHERS	

26	WPO/789/2025	ECOLITE WIRE PRIVATE LIMITED VS INCOME TAX OFFICER, WARD 3(1), KOLKATA AND	DIPAYAN KUNDU	
27	WPO/799/2025	OTHERS SANGEETA AGARWAL	BHASKAR SENGUPTA	
		VS PRINCIPAL CHIEF COMMISSIONER OF INCOME TAX, THE NFAC, DELHI AND ORS.		
28	WPO/809/2025	SUBIR KUMAR RAY CHAUDHURI VS	SABNAM BASU	
		UNION OF INDIA AND OTHERS		
29	WPO/815/2025	KAUSHIK ROY VS	A.K.DEY AND ASSOCIATES	
		THE ASSISTANT COMMISSIONER OF INCOME TAX, CIRCLE 61, KOLKATA AND ORS.		
30	WPO/822/2025	KIC RESOURCES LIMITED VS	OM PRAKASH PRASAD	
		UNION OF INDIA AND OTHERS		
31	WPO/831/2025	ARTEX PROPERTY CONSULTANTS PRIVATE LIMITED VS UNION OF INDIA AND ANR	KISHWAR RAHMAN	
32	WPO/839/2025	NARBHERAM FINANCE COMPANY PRIVATE LIMITED	SWAPNA DAS	
		VS COMMISSIONER OF INCOME TAX APPEALS NATIONAL FACELESS ASSESSMENT CENTRE AND ORS		
33	WPO/840/2025	NARBHERAM FINANCE COMPANY PVT LIMITED	SWAPNA DAS	
		VS COMMISSIONER OF INCOME TAX APPEALS AND ORS		
34	WPO/842/2025	ANURAG HIMATSINGKA VS	DIPAYAN KUNDU	
		UNION OF INDIA AND OTHERS		
35	WPO/845/2025	DALMIA INDUSTRIAL DEVELOPMENT LIMITED VS UNION OF INDIA AND OTHERS	OM PRAKASH PRASAD	
36	WPO/863/2025	ROBOT MINING EQUIPMENTS PVT LTD	PROTYUSH CHATTERJEE	
		VS		
.=	TUTO (0.05 (0.00 F	UNION OF INDIA AND ORS	O D	
37	WPO/865/2025	CHANDRA KANT TRIPATHI VS	SWARBHANU BHATTACHARYA	
		UNION OF INDIA AND ORS.		
38	WPO/885/2025	NOMURA RESEARCH INSTITUTE FINANCIAL TECHNOLOGIES INDIA PRIVATE LIMITED VS	SAMIT RUDRA	
		UNION OF INDIA AND ORS.		
39	WPO/886/2025	NOMURA RESEARCH INSTITUTE FINANCIAL TECHNOLOGIES INDIA PRIVATE LIMITED VS	SAMIT RUDRA	
		UNION OF INDIA AND ORS.		
40	WPO/887/2025	NOMURA RESEARCH INSTITUTE FINANCIAL TECHNOLOGIES INDIA PRIVATE LIMITED VS	SAMIT RUDRA	
		UNION OF INDIA AND ORS.		
	<u>C0</u>	OURT APPLICATIONS UNDER ART. 226 (UNAUTHOR	IZED OCCUPANTS)	
41	IA NO. GA/1/2025	MAHESH VADNAGRA AND ANR.	SURANA AND	
	In WPO/181/2025	Vs UNION OF INDIA AND ORS.	CHOUDHURY SURANA AND CHOUDHURY	
		COURT APPLICATION		
42	IA NO. GA/2/2025	M/S. JAI BALAJI TRADERS	UDITA SARAF	ANUJIT
		Vs	UDITA SARAF	MOOKHERJI(RES.5)
	In WPO/1150/2022	UNION OF INDIA AND ORS.		ANUJIT MOOKHERJI(RES.5)
43	IA NO. GA/1/2025	GRAND BAZAAR DEVELOPERS LLP	RAJIB GHOSH	9-(
-	· · ·	Vs	RAJIB GHOSH	
	In WPO/908/2024	THE INCOME TAX OFFICER, WARD 34(1), KOLKATA AND ORS.		

44	IA NO. GA/1/2025	ANSHUMAN PRAKASH VS	PRATIK GHOSH PRATIK GHOSH		
	In WPO/566/2025	ASSISTANT COMMISSIONER OF INCOME TAX, CIRCLE 7(1), KOLKATA AND ANR.			
		FOR ORDERS			
45	WPO/412/2024	MANAKSIA STEEL LIMITED	NAVIN MITTAL		
		VS ASSISTANT COMMISSIONER OF INCOME TAX CIRCLE1(1), KOLKATA AND ORS			
		ADJOURNED MOTION			
46	WPO/846/2023	BILTECH BUILDING ELEMENTS LIMITED	PRIYA SARAH PAUL		
40	WFO/040/2023	VS	FRITA SARAII FAUL		
		STATE OF WEST BENGAL AND ORS			
47	WPO/862/2023	BILTECH BUILDING ELEMENTS LIMITED	PRIYA SARAH PAUL		
	0,002,2025	VS	114111 6.114 11 1116 2		
		STATE OF WEST BENGAL AND ORS			
48	WPO/1164/2023	BILTECH BUILDING ELEMENTS LIMITED	PRIYA SARAH PAUL		
		VS			
		STATE OF WEST BENGAL AND ORS			
49	WPO/1165/2023	BILTECH BUILDING ELEMENTS LIMITED	PRIYA SARAH PAUL		
		VS STATE OF WEST BENGAL AND ORS			
50	WPO/1371/2023	BILTECH BUILDING ELEMENTS LIMITED	PRIYA SARAH PAUL		
30	WPO/13/1/2023	VS	PRITA SARAH PAUL		
		STATE OF WEST BENGAL AND ORS			
51	WPO/1112/2024	PRITHVI FINVEST CO. PRIVATE LIMITED	SURANA AND		
		VS	CHOUDHURY		
		UNION OF INDIA AND ORS.			
52	WPO/1113/2024	PRITHVI FINVEST CO. PRIVATE LIMITED	SURANA AND		
		VS	CHOUDHURY		
=0	TUTO (4.4.4.4.1000.4.	UNION OF INDIA AND ORS.	07777 4374 4377		
53	WPO/1114/2024	PRITHVI FINVEST CO. PRIVATE LIMITED VS	SURANA AND CHOUDHURY		
		UNION OF INDIA AND ORS.	CHOODHOKI		
54	WPO/1115/2024	PRITHVI FINVEST CO. PRIVATE LIMITED	SURANA AND		
01	W1 0/1110/2021	VS	CHOUDHURY		
		UNION OF INDIA AND ORS.			
55	WPO/1116/2024	PRITHVI FINVEST CO. PRIVATE LIMITED	SURANA AND		
		VS	CHOUDHURY		
		UNION OF INDIA AND ORS.			
56	WPO/1117/2024	PRITHVI FINVEST CO. PRIVATE LIMITED VS	SURANA AND CHOUDHURY		
		UNION OF INDIA AND ORS.	CHOODHOKI		
57	WPO/1118/2024	PRITHVI FINVEST CO. PRIVATE LIMITED	SURANA AND		
37	W1 0/1110/2024	VS	CHOUDHURY		
		UNION OF INDIA AND ORS.			
58	WPO/1119/2024	PRITHVI FINVEST CO. PRIVATE LIMITED	SURANA AND		
		VS	CHOUDHURY		
		UNION OF INDIA AND ORS.			
59	WPO/1120/2024	PRITHVI FINVEST CO. PRIVATE LIMITED VS	SURANA AND CHOUDHURY		
		UNION OF INDIA AND ORS.	CHOUDHUKI		
		FOR HEARING (GROUP - V)			
60	WPO/1287/2023	SURESH CHANDRA SHAW AND ANR VS	KRISHNA DAS PODDAR		
		THE KOLKATA MUNICIPAL CORPORATION AND			
		ORS			
IA N	O: GA/1/2025				
<i>C</i> 1	WDO/907/2011	FOR HEARING (UNAUTHORIZED OCCUPA	•		
61	WPO/807/2011	SIDDHI NATH NANDY & ORS. VS	SUKANTA CHAKRABARTY		
		THE KOLKATA PORT TRUST & ORS.			
	FOR HEARING (GROUP-II)				
62	WPO/1230/2024	SHIPRA DAS	M/S CHATTERJEE SIL	MR.	
02	W1 U/123U/2U24	VS	AND CO	MK. A.K.RAIDANI(RES.NO.1	
		INDIAN INSTITUTE OF SOCIAL WELFARE AND		AND 2)	
		BUSINESS MANAGEMENT AND ORS			
		FOR HEARING (GROUP-IV)			
	A VALAMATAMATIVA (VALVOVA A.I.)				

63	WPO/1724/2008	LGW LIMITED	A. K. CHOWDHARY &	
		VS UNION OF INDIA & ORS.	CO.	
64	WPO/214/2021	DUROPLY INDUSTRIES LIMITED AND ANR VS	FARHAN GHAFFAR	
		PRINCIPAL COMM OF INCOME TAX 2 KOLKATA AND ORS		
65	WPO/1817/2022	EMAS EXPREESWAY PVT LTD VS	KHAITAN AND CO	
		THE ASST. COMMISSIONER OF INCOME TAX 7(1) KOL AND ORS		
66	WPO/1894/2022	DHANTERASH DISTRIBUTORS LLP VS	PRASHANT AGARWAL	
		UNION OF INDIA AND ORS		
67	WPO/3367/2022	SWAPNA KHAITAN VS	ARIJITA GHOSH	
		UNION OF INDIA AND ORS		
68	WPO/168/2023	SURENDRA COMMERCIAL AND EXIM PVT LTD. VS	DEBANUJ BASU THAKUR	
		INCOME TAX OFFICER, WARD NO.8(2), KOLKATA AND ORS		
69	WPO/169/2023	SUSHIL KUMAR GUPTA VS	DEBANUJ BASU THAKUR	
		INCOME TAX OFFICER, WARD NO. 8(2), KOLKATA AND ORS		
70	IA NO. GA/1/2025	AGROCOMM TRADING COMPANY PRIVATE LIMITED	SUBASH AGARWAL AND ASSOCIATES	
	In WDO/547/2022	Vs UNION OF INDIA AND ORS	SUBASH AGARWAL AND ASSOCIATES	
71	In WPO/547/2023 WPO/889/2023	M/S AI CHAMPDANY INDUSTRIES LIMITED	SUBRATA MUKHERJEE	TAPAN BHANJA
, -	5,555,2525	VS SUPERINTENDENT (HQ ADJN), CGST AND CX HOWRAH COMMISSIONERATE AND ORS	002	(RES.NO.1,2,3)
72	WPO/891/2023	SEKSARIA FOUNDRIES LIMITED	FARHAN GHAFFAR	
		VS UNION OF INDIA AND ORS.		
73	WPO/1138/2023	AASHIRT CAPITAL LIMITED	RITES GOEL	
		VS ASSISTANT COMMISSIONER OF INCOME TAXCIRCLE 5/1 AND ORS		
IA N	O: GA/1/2024			
74	WPO/1248/2023	M/S. ASA INTERNATIONAL INDIA MICROFINANCE LIMITED VS	PRANAV SHARMA	
		DEPUTY COMMISSIONER OF INCOME TAX, CIRCLE 5(1), KOLKATA AND ORS.		
75	WPO/1249/2023	M/S. ASA INTERNATIONAL INDIA MICROFINANCE LIMITED VS	PRANAV SHARMA	
		DEPUTY COMMISSIONER OF INCOME TAX, CIRCLE 5(1), KOLKATA AND ORS.		
76	WPO/1390/2023	VIKASH KUMAR MARODIA ALIAS VIKASH KUMAR AGARWAL VS	DIPAYAN KUNDU	TAPAN BHANJA (RES.NO.2 TO 6)
		UNION OF INDIA AND ORS		
77	WPO/1780/2023	MACDERMID ALPHA ELECTRONICS SOLUTIONS INDIA PRIVATE LIMITED AND ANR VS	ARATRIKA ROY	
		DEPUTY COMMISSIONER OF INCOME TAX, CIRCLE-3(1) KOLKATA AND ORS		
78	WPO/326/2024	M/S SHIVAM INTERNATIONAL AND ANR VS UNION OF INDIA AND ORS	LEX ALLY	
79	WPO/338/2024	AKZO MOBEL INDIA LIMITED	SHOVIT BETAL	
		VS DEPUTY COMMISSIONER OF INCOME TAX, CIRCLE 11(1), KOLKATA AND ORS.		
80	WPO/417/2024	P K TEXTILES LIMITED	OM PRAKASH PRASAD	
		VS UNION OF INDIA AND OTHERS		
81	WPO/418/2024	GOPAL KUMAR AGARWAL	OM PRAKASH PRASAD	
		VS UNION OF INDIA AND OTHERS		

82	WPO/419/2024	BAAZAR STYLE RETAIL LIMITED VS	OM PRAKASH PRASAD	
83	WPO/420/2024	THE UNION OF INDIA AND OTHERS RAMESH MERCANTILE PRIVATE LIMITED VS	OM PRAKASH PRASAD	
		THE UNION OF INDIA AND OTHERS		
84	WPO/435/2024	SHILPAM DEALCOM PRIVATE LTD VS	DIPAYAN KUNDU	
		UNION OF INDIA AND ORS		
85	WPO/438/2024	WINRO COMMERCIAL (INDIA) LTD.	DIPAYAN KUNDU	
		VS UNION OF INDIA AND ORS		
86	WPO/463/2024	TCJ IMPEX PRIVATE LIMITED	DIPAYAN KUNDU	
		VS		
87	M/DO/472/2024	UNION OF INDIA AND ORS BHANULAXMI TRADE IMPEX PRIVATE LIMITED	DIPAYAN KUNDU	
0/	WPO/472/2024	VS	DIPATAN KUNDU	
		UNION OF INDIA AND ORS		
88	WPO/489/2024	KUBER DISTRIBUTORS PRIVATE PRIVATE LIMITED VS	OM PRAKASH PRASAD	
		UNION OF INDIA AND OTHERS		
89	WPO/525/2024	SWEETY MERCHANDISE PVT LTD.	DIPAYAN KUNDU	
		VS UNION OF INDIA AND ORS		
90	WPO/527/2024	JS JEWELS PRIVATE LIMITED	SHAKEEL MOHAMMED	
50	W1 0/02//2021	VS	AKHTER	
		COMMISSIONER OF CUSTOMS (PORT) , WEST BENGAL , KOLKATA		
91	WPO/555/2024	SHREYANS STOCKINVEST PRIVATE LIMITED VS	PRADEEP KUMAR JEWRAJKA	
		UNION OF INDIA AND ORS.	JEWIUJIUI	
92	WPO/561/2024	TERAI TEA COMPANY LIMITED	DIPAYAN KUNDU	
		VS UNION OF INDIA AND ORS		
93	WPO/569/2024	JALAN BROTHERS PVT LTD.	DIPAYAN KUNDU	
		VS		
0.4	IMPO/COA/2024	UNION OF INDIA AND ORS	EADIIAN CAEEAD	
94	WPO/604/2024	CHITRAKOOT PROPERTIES LIMITED VS	FARHAN GAFFAR	
		THE UNION OF INDIA AND ORS		
95	WPO/683/2024	CENTRAL TOOL ROOM AND TRAINING CENTRE VS	FARHAN GAFFAR	
		THE UNION OF INDIA AND ORS		
96	WPO/972/2024	RAKESH FLOUR MILLS PRIVATE LIMITED	ADITYA KANODIA	
		VS INCOME TAX OFFICER, WARD 12(1), KOLKATA AND ORS.		
97	WPO/1070/2024	M/S PRANAB MICRO SERVICES FEDERATION	ANIRBAN BANERJEE	
57	W1 0/10/0/2021	VS	rumbrut brutbigbb	
		PRINCIPAL CHIEF COMMISSIONER OF INCOME TAX AND ORS		
98	WPO/1071/2024	CLIFFORD FACILITIES SERVICES PVT. LTD. AND	BALARAM PATRA	TAPAN BHANJA
		ANR. VS		(RES.NO.2)
		UNION OF INDIA AND ORS.		
99	WPO/1197/2024	PRIYANKA MAURYA VS	HEMANT TIWARI	ANURAG ROY
		UNION OF INDIA AND ORS		
100	WPO/1198/2024	VINOD MAURYA	HEMANT TIWARI	ANURAG ROY
		VS UNION OF INDIA AND ORS		
101	WPO/1199/2024	SANTOSH MAURYA	HEMANT TIWARI	ANURAG ROY
101	0/1100/2021	VS	TIME IN THE STATE OF THE STATE	.11,01010101
	TITO (4000 (500 )	UNION OF INDIA AND ORS		
102	WPO/1200/2024	PRADEEP SHRINATH MAURYA VS	HEMANT TIWARI	ANURAG ROY
		THE UNION OF INDIA AND ORS		

### DAILY CAUSELIST COURT NO 551-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 7 -

103 WPO/8/2025	M/S P.N MEMORIAL NEURO CENTRE RESEARCH INSTITUTE LTD VS THE PRINCIPAL COMMISSIONER OF INCOME TAX AND ORS.	L.P.TIWARI AND CO.
104 WPO/192/2025	SHIBNATH SAHA CHOWDHURY VS PRINCIPAL CHIEF COMMISSIONER OF INCOME TAX, KOLKATA AND ORS	ANIRBAN BANERJEE
105 WPO/243/2025	AMIT KUMAR SINGH VS INCOME TAX OFFICER, WARD-37(1),KOLKATA AND ORS	ABHIJAT DAS
106 WPO/261/2025	MAGNA DEALERS PVT LTD VS COMMISSIONER OF CUSTOMS ( PORT)	ANURAG BAGARIA
107 WPO/331/2025	VISHAL PANDEY VS UNION OF INDIA AND ORS	LEX ALLY
108 WPO/585/2025	CONFIRM REALBUILD PRIVATE LIMITED VS UNION OF INDIA AND ORS.	SAMIT RUDRA



### **Original Side**

 $\frac{WARNING\ CAUSE\ LIST}{For\ Wednesday\ The\ 17^{th}\ December\ 2025}$ 

COURT NO. 33
Second Floor
Centenary Building
SINGLE BENCH (SB-XIX)

### HON'BLE JUSTICE ANANYA BANDYOPADHYAY

### WARNING LIST NEXT TO BE TRANSFERRED TO THE PEREMPTORY LIST

VC LINK: https://calcuttahighcourt-gov-in.zoom.us/j/99761698041?pwd=umsjswHUzYQ7POPraM1b0PRaPfQqYa.1

TESTAMENTARY MATTERS TS/5/1980 IN THE GOODS OF-S.F.MAZDA (DEC) -AND-P.S.BOSE,FOX & S.K.MAL, S.MUKHERJEE 1 VS MONDAL ROHINTEN D. MAZDA & ANR. -VS- K. B. IRANI & ORS. IA NO. GA/2/2001 (Old No: 2 IN PERSON GA/3633/2001) Vs In TS/108/1985 IN THE GOODS PURNO CHANDRA BARICK (DECD) 3 IA NO. GA/4/2002 (Old No: GA/106/2002) , JAYABATI BARICK IN PERSON NETAI CH.BARICK In TS/108/1985 4 IA NO. GA/9/2005 (Old No: GA/983/2005) Vs IN PERSON In TS/108/1985 IA NO. GA/11/2006 (Old No: JAYABRATA BARICK 5 GA/26/2006) IN PERSON NETAI CH.BARICK In TS/108/1985 TS/3/1991 6 RASH BEHARI CHAKRABORTY P.C.DASS D.K.MITRA SM. SUSANTA BALA DEVI TS/4/1995 SEKHAR CHANDRA LAW & ANR. T.BANERJEE & SANDERSONS & MORGANS CO.B.C.LAHA BIVASH CHANDRA LAHA IN THE GOODS OF - JITENDRA KUMAR BASU MR.SAJAL KUMAR DAS PLA/255/1995 8 ALIAS JITENDRA KUMAR BOSE (DEC.) TS/5/1996 JAGANNATH DUTTA T.K.MITRA T.K.GUPTA 9 SMT. IRA SEN TS/2/1998 AJAY SAH A.N.DAS,TAPAS B,N,GHOSE,P.C.DAS,R.ROY CHANDRA BIJOY SAH IN THE GOODS OF DR.DURGA DAS BASU M/S.FOX & MONDAL 11 PLA/77/1998 IN THE GOODS OF SADANANDA MULLICK-DECD. MANAB SAJJAN 12 TS/5/2000 CHAMELI MALLICK PLA/8/2002 BISWANATH CHANDRA TAPAS PALIT

VS

14	PLA/74/2002	IN THE GOODS OF:KARUNAPAT SINGH GOLECHA	VICTOR MOSES & CO.
15	IA NO. GA/1/2002 (Old No: GA/4507/2002)	Vs	SHROFF & ASSOCIATES
	In PLA/207/2002		
16	PLA/211/2002	IN THE GOODS OF CHARAN DAS NATH DECD.	G.C. PAUL
17	PLA/314/2002	SHASHANKA KUMAR ROY VS	SOMENATH BOSE
18	PLA/3/2003	JAMUNA DEVI GAURISARIA, DECEASED VS	ATISH GHOSH
19	TS/7/2003	IN THE GOODS OF MIHIR KUMAR SARKAR (DECED.) -AND- IN THE MATTER OF GOUTAMDEB SIRCAR VS SOMNATH SIRCAR AND ORS	VICTOR AND MOSES CO.
IA N	O: GA/1/2004(Old No:GA/2379/20	04), GA/2/2004(Old No:GA/4263/2004)	
20	PLA/45/2003	SURAJIT DAS CHOWDHURY VS	RAGHUNATH GHOSE
21	PLA/66/2003	IN THE GOODS OF KANANBALA BERA DECD. VS	KESHAB CHANDRA DAS
22	PLA/109/2003	DR. BROJENDRA KISHORE BHATTACHARYA,DECEA VS	FOX & MONDAL
23	PLA/173/2003	SANDHYA RANI SANTRA VS	PRADYOT KR. NANDI
24	PLA/195/2003	IN THE GOODS OF SUBRATA KR. DAS VS	TAPAS PALIT
25	TS/7/2010	BISWANATH CHATTERJEE AND IN THE GOODS OF RANJAN CHATTERJEE	S. C. RAY CHAUDHURI & CO.
		VS DINESH K SHARMA	
IA N	O: GA/1/2006(Old No:GA/1443/20	06), GA/2/2006(Old No:GA/1494/2006), GA/3/2006(Old N	o:GA/1808/2006), GA/4/2006(Old No:GA/1813/2006)
26	TS/9/2010	IN THE GOODS OF RENUKA PRADHAN (DECEASED) VS BEDESH BRAHMA GAYEN -VS- BANDANA GHOSH & ANR.	TRIDIB KUMAR SARKAR
27	TS/3/2011	IN THE GOODS OF LAKSHMI KANTA BALA DECD. VS	BHASKAR NANDI
28	TS/11/2011	DR. MRS. DIPANWITA SAHA VS	RANJAN KUMAR KALI
TA N	O CA (5/2015/Old No CA/2011/2011	DR. KALYAN KUMAR BISWAS & ORS	
1A N 29	IA NO. GA/1/2002 (Old No:	5), GA/6/2015(Old No:GA/882/2015)	
23	GA/172/2002)	Vs	IN PERSON
	In TS/1/2012		
30	IA NO. GA/2/2002 (Old No:		NA DEDGGA
	GA/173/2002)	Vs	IN PERSON
	In TS/1/2012		
31	TS/7/2012	IN THE GOODS OF BANAMALI BHATACHARYA (DECEASED) VS	DIPTI BHATTACHARYYA
32	TS/4/2013	IN THE GOODS OF :SRI PRODOSH KUMAR BAJPAIE (DEC) VS	PUSHAN KAR
33	TS/18/2013	IN THE GOODS OF SAHADEB NANDY (DECEASED) VS	G.C. SAHA SUBHRENDU HALDER
34	TS/5/2014	KRISHNA KUMAR KOTHARI & ANR. VS	DIPAK KUMAR BHATTACHARYA
IA N	O: GA/4/2006(Old No·GA/3463/20)	NIKHIL NISCHAL BAGREE & ORS. 06), GA/8/2008(Old No:GA/785/2008), GA/16/2013(Old N	o:GA/2777/2013), GA/21/2016(Old No:GA/236/2016)
		8/2018(Old No:GA/2172/2018), GA/32/2022, GA/33/2022 IN THE GOODS OF SMT. GANESHI DEVI BAID (DEC.)	
		VS	

IN THE GOODS OF-RAM KRISHNA PAUL-DECD. -36 TS/23/2014 A.K.CHATTEJEE. B.N.CHATTERJEE,ITI.DATTA AND- IN THE MATTER OF ARUN KUMAR PAL VS RAJKUMARI PAL AND CHHABI LAHA IA NO: GA/1/1997(Old No:GA/4273/1997), GA/5/2014(Old No:GA/3970/2014) **EXTRA ORDINARY SUITS (EOS MATTERS)** SHREE GANESH JUTE MILLS LTD. LESLIE & KHETTERY 37 EOS/3/1978 L.P. AGARWALLS & CO. VS M/S. B.R. HERMAN & MOHATTA (I) PVT. LTD. UNION BANK OF INDIA 38 EOS/2/1986 SHROFF & CO. VS ALLIED ENGINEERS & TRADERS 39 EOS/19/1986 MR. GILLIAM HART & ORS. DARRYL BLOND EOS/15/1987 DR. ACHINTA KRISNA DEB I.K.GUPTA SARAOGI & CO. 40 VS SMT. DURGABATI GHOSH IA NO: GA/1/1998(Old No:GA/3337/1998), GA/3/2001(Old No:GA/4408/2001), GA/6/2003(Old No:GA/1482/2003), GA/8/2004(Old No:GA/3576/2004), GA/9/2004(Old No:GA/4009/2004) EOS/57/1987 DIPAK KUMAR PRAHLADKA A.K.BANERJEE JOKHI RAM BUDHIA TRUST 42 EOS/19/1989 UCO BANK SANDERSONS & MORGANS VS HIMALAYA PAPER(MACHINERY) PVT. LTD. H.K.MITTER ALLAHABAD BANK 43 EOS/22/1990 VS M/S KRISHNA HARDWARE STORES IA NO: GA/1/2003(Old No:GA/1254/2003) EOS/1/1992 IN THE GOODS OF TARA SUNDARI GHOSH DECD. S.DUTTA S.MANNA VS IA NO: GA/1/1997(Old No:GA/279/1997) EOS/21/1992 ABHA RANI CHALROBORTY INDRANI SADHANA BANERJEE VS CHAKRABORTY. TAPENDRA NATH GHOSH. IA NO: GA/1/1996(Old No:GA/786/1996), GA/2/1997(Old No:GA/1221/1997), GA/3/1997(Old No:GA/1569/1997), GA/4/1998(Old No:GA/155/1998), GA/5/1999(Old No:GA/3942/1999), GA/6/1999(Old No:GA/4674/1999) EOS/22/1992 SALIL KUMAR MITTER A.K.SEN V.MOSES & CO. VS HINDUSTHAN PETROLIUM CORPORATION LTD. IA NO: GA/1/1998(Old No:GA/2815/1998) EOS/24/1993 ATLAS & UNION JUTE PRESS CO.LTD. AMITAVA DEB, BIKASH SUNIL MUKHERJEE CHATTE S. MUKHERJEE IA NO: GA/1/1995(Old No:GA/875/1995), GA/2/1997(Old No:GA/3312/1997) EOS/100042/1995 MAHENDRA NARAYAN GHOSH SOUMENDRA NARAYAN **GHOSH** VS SMT. UTPALA DEY & ORS. EOS/6/1997 BHAGAWATI PRASAD JHUNJHUNWALLA & ANR. 49 U C O BANK SM.PRATIVA BHATTACHARJEE 50 EOS/18/1997 MOLLA SIRAZUL HAQUE STATE OF MAHARASHTRA & ANR EOS/20/1997 51 VS GLAD STONE DYALL CO LTD. SUDHIR CHANDRA KUMAR & ANR. SMT SHSMITA 52 EOS/24/1997 MUKHERJEE VS SMT.DEBI ROY & ORS EOS/10/1998 SRI MADAN BASAK COMMNR.OF WALKFS EOS/11/1998 TARAK NATH SAHA 54 VS COMMNR.OF WALKFS SM.ANNARANI SAHA EOS/13/1998 55 VS COMNR.OF WALKFS

56	EOS/15/1998	NARAYAN SAHA		
		VS COMNR.OF WALKFS		
57	EOS/17/1998	THE CHURCH OF NORTH INDIA TRUST ASSOCIATION AND ANR	NOT KNOWN	
		VS G.S.PRODHAN AND ORS		
58	EOS/18/1998	THE UNITED CHURCH OF NORTH INDIA TRUST		
		VS REV.PANTOOK SINGH TINGO		
59	EOS/19/1998	THE CHURCH OF NORTH INDIA TRUST		
		VS P.S.JINGBO		
60	EOS/20/1998	THE UNITED CHURCH OF NORTH INDIA TRUST	S.K.BISWAS	
		VS CHURCH OF NORTH INDIA ASSN.		
61	EOS/21/1998	THE CHURCH OF NORTH INDIA TRUST ASSN.		
	,	VS		
62	EOS/22/1998	REV.PANTOO SINGH TINGBOO ABHAY SINGH SURANA	L.P.AGARWALLA	
02	LO3/22/1330	VS	L.I .AOARWALLA	
TA N	O. CA/1/1000/Old No. CA/2517/10	DOWNTOWN TYRE SERVICES		
63	O: GA/1/1998(Old No:GA/3517/19 EOS/26/1998	96) M/S.ENTRO COAST PVT.LTD.		
00	100/20/1000	VS		
G A	EOS/27/1998	RAGHUNATH PRASAD ALMAL M/S.COALITE CHEMICALS PVT.LTD.		
64	EO3/27/1990	VS		
0.5	TO 0 100 14 000	SRI RAGHUNATH PRASAD ALMAL		
65	EOS/29/1998	KALYAN KR.MANNA VS		
		NIRMAL KR.MANNA		
66	EOS/35/1998	BRAHMA GOPAL BASAK VS		
		COMMR.OF WALKF		
67	EOS/37/1998	ARYA SAMAJ CAL. VS		
		SREERAM JAISWAL		
68	EOS/41/1998	RAMA BHOWMICK VS		
		REKHA SARKAR		
69	EOS/3/1999	M/S HIRISE PROPERTIES & CONSTRUCTON LTD.	K.N.JAIN	S.K.CHATTERJEE
		VS SANTIPADA BANERJEE		
IA N	O: GA/1/2001(Old No:GA/3284/20	01), GA/4/2002(Old No:GA/3081/2002)		
70	EOS/5/1999	UMRAO SINGH & ASSOCIATES VS		
		THE SAYEDABAD TEA CO LIMITED		
71	EOS/10/1999	SRI KALA CHAND MONDAL		
		VS COMMNR.OF WALKFS		
72	EOS/15/1999	KALIPADA PAUL	D.P.BAGCHI	S.K.ROY KARMAKAR
		VS SAMIR KUMAR DUTTA		
IA N	O: GA/2/2000(Old No:GA/12/2000	), GA/4/2002(Old No:GA/2598/2002)		
73	EOS/18/1999	HANUMAN TEA CO LIMITED		
		VS PAL & SONS		
74	EOS/37/1999	THE ASSEMBLY OF GOD CHURCH	S.K.BAID	
		VS FLORENCE KAPPER		
IA N	O: GA/1/2000(Old No:GA/1234/20			
75	EOS/39/1999	DR.INDRAJIT ROY		
		VS AJANTA ROY		
76	EOS/40/1999	DR.SUNIL KUMAR MONDAL	S.PAL CHOWDHURY &	
		VS SM.PUSPA DEVI SHROFF	CO.	
77	EOS/42/1999	SARVESH KUMAR CHOWDHURY AND ANR	J.KAR	
	-, , - <del></del>	VS	v.	
IA N	O: GA/1/2005(Old No:GA/790/200	SAMBHU CHARAN GHOSE 5), GA/2/2025, GA/3/2025		
1111		-,,, -, -, -, -, -, -, -, -, -, -, -,		

78	EOS/43/1999	SARVESH CHOWDHURY VS	J.KAR	
TA N	O. CA/1/2005(Old No. CA/701/200	SAMBHU CHARAN GHOSH		
79	O: GA/1/2005(Old No:GA/791/200 EOS/44/1999	o) INDRAJIT KR KOUAR		
73	LO3/44/1939	VS		
0.0	TO 0 /0 /0 000	DR. SUNIL KR MONDAL		
80	EOS/2/2000	Y.P.INDIA PVT.LTD. VS		
		MODI KOREA TELECOMMUNICATION LTD.		
81	EOS/8/2000	RANU PATITUNDA VS	S.S.MANNA	
		I.K.AGENCIES (P) LTD.		
IA N	O: GA/2/2001(Old No:GA/4478/20	01), GA/6/2002(Old No:GA/3481/2002)		
82	EOS/1/2002	KRIPA SANKAR SINGH		
		VS GANESH CHAND ROY		
83	EOS/2/2002	BIJOY CHAND MOGHA	MUKHERJEE	
		VS CROMOLITTE INDUSTRIES (INDIA) PVT. LTD.	AGARWALLA & CO.	
IA N	O: GA/1/2002(Old No:GA/1593/20	02), GA/2/2002(Old No:GA/880/2002)		
84	EOS/4/2002	JOY DE SARKAR		
		VS SINCLAIRS HOTEL & TRANSPORTATION LTD.		
85	EOS/5/2002	RONJIT DE SARKAR.		
00	200/0/2002	VS		
0.6	EOC/7/2002	SINCLAIRS HOTELS & TRANSPORTATION LTD.		
86	EOS/7/2002	KRISHNA KUMAR BIRLA VS		
		S. N. BAGLA & CO.		
87	EOS/8/2002	SMT. MONORAMA DEVI BIRLA VS		
		S. N. BAGLA & CO.		
88	EOS/5/2003	MICHAEL DOUGLAS COCKMAN	C K SAHA	
		VS HINDUSTAN LEVER LTD.		
89	EOS/7/2003	MOHIJULI TEA CO. PVT. LTD.	SHARMA & CO.	S. GHOSE & CO.
		VS JESRAJ SARAF		
IA N	O: GA/1/2003(Old No:GA/2228/20			
90	EOS/11/2003	CENTROTRADE MINERALS & METALS INC.	JAYANTA DATTA	ORR, DIGNAM & CO.
		VS HINDUSTHAN COPPER LIMITED		
IA N	O: T/3/2003(Old No:T/595/2003)	HINDUSTHAN COLLEK EIMHLED		
91	EOS/1/2004	SANATAN DHARA & ANR	SUDIPTA KUMAR BOSE	
		VS		
IA N	O: GA/1/2004(Old No:GA/1025/20	MONA GUHA THAKURTA		
92	EOS/4/2004	M/S. JAYSHREE ENGINEERING WORKS		
	,-,	VS		
93	EOS/5/2004	SMT. DURGA DUTT PARIVAR SEVA SANSTHA		
93	EO3/3/2004	VS		
		SMT. DURGA DUTT		
94	EOS/6/2004	SIDDHARTHA DUTTA & ANR. VS		
		HEMRAJ SURANA & ORS.		
95	EOS/7/2004	PARIVAR SEVA SANSTHA VS		
		SMT. DURGA DUTT		
96	EOS/10/2004	DELTA INTERNATIONAL LTD.	SAJJAN KUMAR KASERA	ABHIRUP CHAKRABORTY
		VS ILA JHUNJHUNWALA AND ANR.		(DEF.NO.1)
IA N	O: GA/1/2024			
97	EOS/1/2005	RUPA DROHIA		
		VS PLAYA PANCHSILL ESTATE PVT. LTD.		
98	EOS/9/2005	RASIK VARJIVAN JAITHA		
50	200/0/2000	VS		
		SMITHKLINE BEECHAM CONSUMER HEALTHCARE		

99	EOS/11/2005	PARAMITA BHOWMICK & ANR.	PARTHA PRATIM MUKHERJEE	
		PARESHNATH BHOWMICK		
100	EOS/12/2005	SK. KAMRU VS		
		ARYA PRAKASH GANGULI		
101	EOS/14/2005	SRI SUNIL KUMAR SAHA CHOWDHURY		
		VS SRI PANKĄJ KUMAR SAHA CHOWDHURY		
102	EOS/3/2006	WEST BENGAL GOVT. (F&S) EMP. COOP HOUS.	D.ROYCHOWDHURY	MANIK DAS
		VS DEBABRATA SEN & ORS.		
IA N	O: GA/3/2006(Old No:GA/3659/200			
	EOS/4/2006	SRI NARAYAN DAS AGARWALLA		
		VS		
ΙΔ Ν	O: GA/3/2006(Old No:GA/3874/200	SOHANLAL MANPURIA		
	EOS/9/2006	MOUA SIRAJUL HAQUE		
		VS SATYA NARAYAN BARI		
105	EOS/6/2008	SRI SHIBA PRASAD GHOSH	ATISH GHOSH	A.K.AWASTHI (IN
105	100/0/2000	VS	ATTOTT GITOOTT	G.A.NO.1/2022)
100	E00/0/0010	HINDUSTAN UNILEVER LIMITED.		
106	EOS/2/2010	PRIME IMPEX LTD. VS		
		NAVAKAR MERCANTILES (P) LTD.		
107	EOS/3/2010	AMERICAN HOME ASSURANCE CO. LTD. VS		
		BOARD OF TRUSTEES FOR THE PORT OF KOLKATA		
108	EOS/4/2010	SRINIVAS ENGINEERING & CO.		
		VS		
		THE COMMISSIONER, CALCUTTA PORT TRUST & ORS.		
109	EOS/5/2010	OM PRAKASH SHARMA		
		VS UNION OF INDIA		
110	EOS/6/2010	OM PRAKASH SHARMA		
		VS UNION BANK OF INDIA		
111	EOS/7/2010	M/S. DALHOUSIE PROPERTIES LTD.		S. KAKRANIA AND CO.
		VS M/S. TANNA ELECTRO MECHANICS PVT. LTD.		
112	EOS/9/2010	CENTRAL BANK OF INDIA		
		VS SANKARDHAN P. LTD.		
113	EOS/11/2010	ROSHAN GIRI		
		VS		
114	EOS/12/2010	ABHIK SARKAR & ORS.  TATA AIG GENERAL INSURANCE CO. LTD. & ANR.		
111	100/12/2010	VS		
		THE BOARD OF TRUSTEES FOR THE PORT OF CALCUTTA		
115	EOS/13/2010	TATA AIG GNERAL INSURANCE CO. LTD. & ANR.		S.JALAN AND CO.
		VS THE BOARD OF TRUSTEES FOR THE PORT OF		
		CALCUTTA		
116	EOS/14/2010	TATA AIG GENERAL INSURANCE CO. LTD. & ANR. VS		
		THE BOARD OF TRUSTEES FOR THE PORT OF		
117	EOS/15/2010	CALCUTTA TATA AIG GENERAL INSURANCE CO. LTD. & ANR.		
11/	EO3/13/2010	VS		
		THE BOARD OF TRUSTES FOR THE PORT OF CALCUTTA		
118	EOS/16/2010	AMERICAN HOME ASSURANCE CO. & ANR.		S.JALAN AND CO.
		VS THE BORAD OF TRUSTEES FOR THE PORT OF		
		CALCUTTA		
119	EOS/17/2010	TATA AIG GENERAL INSURANCE CO. LTD. & ANR. VS		
		THE BOARD OF TRUSTEES FOR THE PORT OF		
		CALCUTTA		

120	EOS/18/2010	TATA AIG GEN. INSURANCE CO. LTD. & ANR. VS		
		THE BOARD OF TRUSTEES FOR THE PORT OF CALCUTTA		
121	EOS/19/2010	AMERICAN HOME ASSURANCE CO. & ANR.		
		VS THE BOARD OF TRUSTEE PORT OF CALCUTTA		
122	EOS/20/2010	AMERICAN HOME ASSURANCE CO. & ANR.		S.JALAN AND CO.
		VS THE BOARD OF TRUSTEES FOR THE PORT OF CALCUTTA		
123	EOS/21/2010	TATA AIG GENERAL INSURANCE CO. LTD. & ANR.		S.JALAN AND CO.
		VS THE BOARD OF TRUSTEES FOR THE PORT OF CALCUTTA		
124	EOS/22/2010	AMERICAN HOME ASSURANCE CO. & ANR.		S.JALAN AND CO.
		VS THE BOARD OF TRUSTEES FOR THE PORT OF CALCUTTA		
125	EOS/23/2010	AMERICAN HOME ASSURANCE CO. & ANR.		S.JALAN AND COMPANY
		VS THE BOARD OF TRUSTEES FOR THE PORT OF CALCUTTA		
126	EOS/24/2010	AMERICAN HOME ASSURANCE CO. & ANR.		
		VS THE BOARD OF TRUSTEES FOR THE PORT OF CALCUTTA		
127	EOS/25/2010	AMERICAN HOME ASSURANCE CO. & ANR.		S.JALAN AND CO.
		VS THE BOARD OF TRUSTEES FORT HE PORT OF CALCUTTA		
128	EOS/26/2010	AMERICAN HOME ASSURANCE CO. & ANR. VS		S.JALAN AND COMPANY
		THE BORAD OF TRUSTEES FOR THE PORT OF CALCUTTA		
129	EOS/27/2010	AMERICAN HOME ASSURANCE CO. & ANR. VS		
		THE BOARD OF TRUSTEES FOR THE PORT OF CALCUTTA		
130	EOS/1/2011	UNION BANK OF INDIA VS		
		OM PRAKASH SHARMA		
131	EOS/3/2011	MA KREENG CONSTRUCTION PVT LTD & ANR VS		
		DIPAK SAHA & ANR.		
132	EOS/4/2011	INTERNATIONAL CLUB VS		
		MIHIR KUMAR LAW		
133	EOS/5/2011	SANDEEP KUMAR JHUNJHUNWALA	NA	
		VS UMA BOSE		
134	EOS/2/2012	JHARNA DUTTA & ORS		
		VS THE K. M. C.		
135	EOS/3/2012	SRI SRI ISHWAR SHRIDHAR JEW THAKUR		
		VS BENGALI LEAFIN PVT LTD. & ORS.		
136	EOS/4/2012	SRI PRAVASH HAZRA & ORS.		
		VS SHREYASGI TRADECOM PVT LTD. & ORS.		
137	EOS/7/2012	M/S SHREE SHAKTI CONSTRUCTION PVT.LTD. & ANR.	SANDIP AGARWAL	
		VS ANNAPURNA TRADECOM PVT.LTD & ORS.		
IA N	O: GA/1/2012(Old No:GA/2499/20			
	EOS/9/2012	MR. B.B. SINGH		
		VS M/S SRMB SRIJAN LTD		
139	EOS/2/2013	TAPAS SARKER		
		VS SREE SREE SREEDHAR JEW THAKUR AND ORS		
JA No	O: GA/5/2018(Old No·GA/2985/20	18), GA/6/2018(Old No:GA/2986/2018)		
11 1 1 1 1	5. 5.110,2010(OIG 110.OA/2000/20	10), 5.40[2010(014 110:0142000[2010]		

### WARNING CAUSELIST COURT NO 33-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 8 -

SANAT DE 140 EOS/3/2013

VS ESTATE OF SRI SRI SRIDHAR JEW THAKUR AND

ORS

M/S.UNIQUE BUILDERS 141 EOS/1/2014 KK

STATE OF WEST BENGAL AND ORS

142 EOS/2/2014 KOKILA BAID & ORS.

VS

NANDINI HOLDING & SECURITIES & ORS.

IA NO: GA/1/2014(Old No:GA/3726/2014)

MORE ROYCHOUDHURY AND ASSOCIATES 143 EOS/3/2014 NA

NIRMAN UDYOG PVT LTD AND ANR.

ARUN KUMAR AGARWAL & ORS.

IA NO: GA/2/2023, GA/3/2025

144 EOS/5/2014 SUMERMAL SURANA & ANR.

BHAWAR LAL BHANDARI & ORS.

IA NO: GA/1/2016(Old No:GA/1217/2016), GA/2/2016(Old No:GA/1710/2016), GA/3/2016(Old No:GA/1985/2016)

PROVAT KUMAR MITRA & ANR. 145 EOS/6/2014 ADITYA NASKAR D. MITRA

SUDIPTO MITRA & ORS.

IA NO: GA/4/2018(Old No:GA/681/2018), GA/5/2021, GA/6/2021 146 EOS/7/2014

KAMAL KUMAR AGARWAL

SHYAM SUNDAR JALAN



### **Original Side**

DAILY CAUSE LIST
For Wednesday The 17th December 2025

COURT NO. CHAMBER
SINGLE BENCH ()
AT 12:30 PM
THE LEARNED REGISTRAR

### FOR DIRECTIONS

EC/231/2021 INDIA MEDIA SERVICES PRIVATE LIMITED I.C. SANCHETI AND CO.

[REFERENCE NO. 03 OF 2025] VS

SBPL INFRASTRUCTURE LIMITED

wt2 AP-COM/191/2024 INDIA MEDIA SERVICES PRIVATE LIMITED I. C. SANCHETI AND CO. KHAITAN AND CO.

VS

SBPL INFRASTRUCTURE LIMITED

wt3 EC/255/2022 SBPL INFRASTRUCTURE LIMITED KHAITAN AND CO.

VS

INDIA MEDIA SERVICES PVT LTD.



### **Original Side**

 $\frac{DAILY\ CAUSE\ LIST}{For\ Wednesday\ The\ 17^{th}\ December\ 2025}$ 

COURT NO. CHAMBER SINGLE BENCH () AT 12:00 PM

### THE LEARNED MASTER & OFFICIAL REFEREE

### PRESENTATION OF PLAINT

CS/133/2025 PARAG MAJMUDAR ABHISHEK SIKDAR SHAFIQUE AHMED FOR DIRECTIONS IA NO. GA-COM/5/2025 ITC LIMITED Amit Kumar Nag Amit Kumar Nag RAJU KUMAR SINGH AND ORS In IP-COM/35/2024 MEGMA ENTERPRISES ANIRBAN PAL IA NO. GA-COM/2/2025 ANIRBAN PAL BRIDGE AND ROOF COMPANY INDIA LTD In CS-COM/695/2024



## **Original Side**

WARNING CAUSE LIST For Wednesday The 17<sup>th</sup> December 2025

### COURT NO..

### **DIVISION BENCH ()**

## WARNING LIST WARNING LIST 2

		APPEALS FROM ORDERS		
1	APO/365/1995	MCLEOD & CO. LTD. VS BHAGAWATI PRASAD @ B.P.SARAF	MISS S.BHAKTA	
IA N	NO: GA/1/1996(Old No:GA/	1542/1996)		
2	APO/362/1996	KABUSHIKI KAISHA TOSHIBA (TOSHIBA CORPORATION) VS	KHAITAN & COMPANY	
3	APO/178/1997	TOSHIBA APPLINCES COMPANY GILLETTE INTERNATIONAL VS R.K.MALHOTRA	INDRANIL NANDI	
4	APO/674/1998	BHARAT BRAKES & VALVES LTD VS SRI KEWAL KRISHNA JOSHI	TARAK NATH DUTTA	
5	APO/563/1999	ANGURBALA SHAW & ORS, VS SATYA HOTELS (P) LTD.	SUJIT BASU	
6	APO/35/2001	KUBER KHAINI PRIVATE LIMITED VS PRABHOOLAL RAMRATAN DAS PRIVATE LIMITED AND ANR.	SANDIP AGARWALLA AND CO.	
7	APO/92/2001	JARDENE HENDERSON LTD. & ANR. VS BARANAGORE JUTE FACTORY PLC (IN LIQN)	KHAITAN & CO.	L.P. AGARWALLA & CO.
8	APO/396/2001	MALAN STEEL LTD. VS PUSHPA BHANDARI	KHAITAN & CO	
IA N	NO: ACO/1/2001(Old No:AC			
9	APO/106/2002	X VS		
10	APO/68/2003	SHAW WALLACE CO. LTD. VS MCDOWELL & CO. LTD.	MUKHERJEE & BISWAS	
11	APO/110/2003	I.F.C.I.LIMITED VS O/L	KHAITAN & CO.	
12	APO/284/2003	SEEMASHREE CONSTRUCTION COMPANY PVT. LIMITED VS	C.K.MAJUMDAR	
		DHARAM CHAND CHOUDHURY AND ANR.		

### WARNING CAUSELIST COURT NO .-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 2 -

13	APO/594/2003	G.R. ENGINEERING WORKS PVT. LTD. VS HINDUSTAN STEEL WORKS CONSTRUCTION LTD.	C.K.DEORA & CO.	
14	APO/654/2003	HINDUSTAN COPPR LTD. VS CONTROTRADE MINERALS & METALS INC	JAYANTA DATTA	ORR, DIGNAM & CO.
15	APO/327/2004	INDIAN IRON & STEEL CO.LTD. VS ORIENT TRADING CO.	A R NANDI.	



### **Original Side**

WARNING CAUSE LIST For Wednesday The 17th December 2025

## COURT NO. . SINGLE BENCH ()

### WARNING LIST

		OLD SUITS		
1	CS/274/1995	SWAPAN KANTI GHOSH	SWAPAN BANERJEE	
		VS DAINIK DINER SHEGE		
2	CS/276/1995	KAILASH CO. VS	H.S.BASU	
		PUSHPA CHEMICAL INDUSTRIES		
3	CS/277/1995	M/S ISHARA DEVELOPERS PVT. LTD.	RAJENDRALAL DUTT & CO.	R.K. BASU
		VS SMT. NIHAR MONIU LAW		
4	CS/278/1995	BOWREAH COTTON MILLS CO.LTD.	P.BASU & CO.	K.K.BARAL
		VS PROTIMA BHOSE & ANR		
IA N	IO: GA/2/1995(Old No:GA/500/199	5)		
5	CS/281/1995	JAGADISH PRASAD PODDAR & ANR. VS	KHAITAN & CO.	
		UNITED BANK OF INDIA		
IA N	IO: GA/1/1995(Old No:GA/1956/19	95)		
6	CS/283/1995	EQUINOX CO.LTD. VS	M/S KHAITAN & CO.	M/S KONNA & CO.
		TITAGHAR PLC & ANR.		
7	CS/285/1995	BIRENDRA GIRI VS	SWAPAN BANERJEE	
		JATIYA PATRIKA		
8	CS/288/1995	BINODE BIHARI PAUL VS	SANDERSONS & MORGANS	P.K.DUTTA
		SMT.RADHA RANI PAUL		
IA N	IO: GA/1/1996(Old No:GA/352/199	6)		
9	CS/295/1995	CARAVAN HOLDINGS PVT LTD VS	AWANI KUMAR RAY	DAYA SHANKAR MISRA
		LAKSHMI NARAYAN PROJECTS LTD		
10	CS/296/1995	KRISHNA EXPORTS VS	AMAL KRISHNA BANIK	
		AWARD EXPORTS PVT LTD		
IA N	IO: GA/1/1996(Old No:GA/772/199	6), GA/2/1999(Old No:GA/440/1999)		
11	CS/297/1995	KAMAL SINGH DUGAR VS	C.K.DUTTA	KHANNA & CO.
		TITAGARH JUTE FACTORY PLC		
IA N		5), GA/2/1995(Old No:GA/1988/1995), GA/3/1996(Old No	:GA/439/1996)	
12	CS/299/1995	RANGA JAVA SOAP & CHEMICAL WORKS PVT LTD VS	AMARESH KUMAR MITRA.	N.A.TAFADAR.
		M/S.S.ROYCHOUDHURY & CO.		
13	CS/300/1995	MOHAN COMMERCIAL CORPORATION VS	MUKHERJEE & BISWAS.	
		PUNJAB NATIONAL BANK		
IA N	IO: GA/1/1995(Old No:GA/1920/19	95)		
14	CS/305/1995	SRIKRISHNA ARJUN TRADE.&INVEST.CO.P.LTD. VS	B.K.JAIN	
		JENNY CRISTENSON (SERVICES APARTMENT)LTD		
15	CS/309/1995	J.G.ENGG PVT.LTD VS	SAMAR KR.BASU	S C ROYCHOWDHURY.
		TRAFALGAR HOUSE CONST. INDIA LTD.		

 $IA\ NO:\ GA/1/1995(Old\ No:GA/1886/1995),\ GA/2/1995(Old\ No:GA/1947/1995),\ GA/3/1996(Old\ No:GA/2369/1996),\ GA/4/1996(Old\ No:GA/333/1996),\ GA/5/1996(Old\ No:GA/2369/1997),\ GA/6/1996(Old\ No:GA/615/1996),\ GA/7/1996(Old\ No:GA/838/1996),\ GA/8/1997(Old\ No:GA/244/1997),\ GA/9/1997(Old\ No:GA/568/1997)$ 

JAGATDAL JUTE & INDUSTRIES LTD. LSLIE & KHETTRY CS/313/1995 I. P AGARWALLA & CO 16 ANGLO INDIA JUTE MILLS CO. LTD. IA NO: GA/1/1995(Old No:GA/1657/1995) CS/318/1995 TIDE WATER OIL CO.(I) LTD & ANR. FOX & MONDAL DENIS POTTER UTKAL MOULDERS (P) LTD. SUDHIR KR.MEHTA 18 CS/320/1995 FOX & MONDAL VS HINDUSTHAN COPPER LTD. IA NO: GA/1/1995(Old No:GA/1843/1995), GA/2/1996(Old No:GA/165/1996) CS/322/1995 SIVA METAL INDUSTRIES ANURAG BAGARIA FOX AND MONDAL HINDUSTHAN COPPER LTD. IA NO: GA/1/1995(Old No:GA/1842/1995), GA/2/1996(Old No:GA/166/1996) MATHER & PLATT (INDIA) LTD. CS/331/1995 MANUEL AGARWALLA DUBE & CO BENGAL MILL STORES SUPPLY CO. IA NO: GA/1/1995(Old No:GA/1734/1995), GA/2/1995(Old No:GA/2034/1995), GA/3/1997(Old No:GA/226/1997), GA/7/2000(Old No:GA/2369/2000) CS/343/1995 RADHESHYAM TULSIAN CHOUDHURY & CO. L K PODDAR KHANNA & CO. GUJARAT AMBUJA CEMENTS LTD. IA NO: GA/1/1995(Old No:GA/1473/1995), GA/2/1996(Old No:GA/239/1996), GA/3/1996(Old No:GA/505/1996) DEBESH CH.MULLICK CS/391/1995 D.S.MULLICK A.DASGUPYTA ,D S MULLICK VS S.R.INCORPORATED ENTERPRISES (I) P.LTD. IA NO: GA/1/1997(Old No:GA/791/1997) GHANASHYAMDAS SARDA & ORS. CS/100028/1995 M/S.DUBE & CO. H K MITTER & CO ARUP RATAN LALA. IA NO: GA/1/1995(Old No:GA/1511/1995), GA/2/1996(Old No:GA/96/1996) CS/100031/1995 IDEAL COAL TRADERS. KALIMUDDIN MONDAL SUNITA AGARWAI. COAL INDIA LTD CS/100034/1995 FOOD CORPORATION OF INDIA P.K.CHOWDHURY 2.5 VS DILIP KR.SA IA NO: GA/1/1999(Old No:GA/3569/1999) CS/3/1996 CROSLAND RESERCH LABORATORIES LTD. SANDERSONS & MORGANS VS TARUN KR. CHAKRABORTY NARENDRA K.ANCHALIA 27 CS/7/1996 S.K.PODDAR SOUMEN SAHA A.PURNACHANDRA RAO IA NO: GA/1/1996(Old No:GA/3123/1996), GA/2/1996(Old No:GA/3125/1996), GA/3/1996(Old No:GA/3590/1996), GA/4/1996(Old No:GA/45/1996), GA/6/1997(Old No:GA/3590/1996), GA/4/1996(Old No:GA/45/1996), GA/6/1997(Old No:GA/3590/1996), GA/6/1997(Old No:GA/3590/19 No:GA/220/1997), GA/7/1997(Old No:GA/2786/1997), GA/8/1997(Old No:GA/4213/1997) CS/13/1996 GLOMAX IMPEX P.LTD. H.P.CHATTOPADHYAY TANUSREE BOSE IA NO: GA/1/1996(Old No:GA/123/1996), GA/3/1996(Old No:GA/2510/1996), GA/4/1996(Old No:GA/4114/1996) GUNENDRA NATH GHOSH CS/21/1996 SETARAM SREEGOPAL (M) PVT.LTD. VS PUNJAB & SIND BANK 30 CS/43/1996 PAWAN TRADING CO B K JAIN ASSAM ASBESTORS LIMITED IA NO: GA/1/1996(Old No:GA/1305/1996), GA/2/1996(Old No:GA/997/1996), GA/3/1998(Old No:GA/2785/1998) CS/50/1996 STATE OF JHARKHAND & ORS. S.C.SHRIVASTAVA.,T.DEY D C MITRA & CO BANK OF BARODA & ANR. IA NO: GA/1/1996(Old No:GA/2625/1996) 32 CS/58/1996 MODEL MFG. CO. LTD. DUBE & CO. UNION OF INDIA KREBS & CIE (INDIA) LTD. 33 CS/60/1996 DUBE & CO SHYAM AGARWAI.

IA NO: GA/1/1997(Old No:GA/3005/1997)

IA NO: GA/2/2001(Old No:GA/718/2001)

CS/74/1996

RAJESH KHAITAN & CO

S.AGARWAL

MARCANDY PRASAD RADHAKRISHAN PRASAD

PLTD

CENTRAL BANK OF INDIA

ASHOKE KRISHNA DUTT CS/103/1996 K K DUTTA & CO H K MITTER 35

PRATIDIN PRAKASANI PVT. LTD

 $IA\ NO:\ GA/1/1996(Old\ No:GA/3986/1996),\ GA/2/1997(Old\ No:GA/2131/1997),\ GA/3/1997(Old\ No:GA/2432/1997),\ GA/4/1997(Old\ No:GA/798/1997),\ GA/4/1997(Old\ No:GA/2432/1997),\ GA/4/1997(Old\ No:GA/2432/1997$ 

CS/133/1996 GOPAL SHARMA

STATE BANK OF INDIA

IA NO: GA/1/1997(Old No:GA/1715/1997)

CS/242/1996 GANAPATI EXPORTS LTD. S.C.ROY CHOWDHURY S.G.MUSKARA & CO.

PRUDENTIAL EQUITY FUNDS LTD.

IA NO: GA/1/1997(Old No:GA/2508/1997)

CS/254/1996 BUDGE BUDGE CO. LTD. & ANR. M/S DUBE & CO. A.B.DUTTA, SINHA & CO.

THE CALCUTTA GUIRATI EDUCATION SOCIETY

IA NO: GA/1/1996(Old No:GA/3035/1996), GA/4/2003(Old No:GA/4596/2003), T/5/2003(Old No:T/387/2003), GA/6/2004(Old No:GA/546/2004)

SREE JAIN SWELAMBER TERAPATHI VIDYALAY CS/260/1996 AJOY KR. AGARWAL

JAIN SWEAMBER TERAPANTHI MAHASABHA

IA NO: GA/2/1997(Old No:GA/417/1997), GA/3/1999(Old No:GA/5003/1999), GA/4/2000(Old No:GA/1124/2000), GA/5/2000(Old No:GA/1482/2000), GA/7/2000(Old No:GA/1124/2000), GA/5/2000(Old No:GA/1482/2000), GA/7/2000(Old No:GA/1124/2000), GA/5/2000(Old No:GA/1482/2000), GA/5/2000(Old No:GA/5/2000), GA/5/2000(Old No:GA/5/2000), GA/5/2000(Old No:GA/5/2000), GA/5/2000(Old No:GA/5/2000), GA/5/200(Old No:GA/5/2000), GA/5/200

No:GA/3775/2000)

CS/265/1996 G.R.MAGNETS LTD. & ORS. L.K.CHATTERJEE

DY.DIR.OF ENFORCEMENT

SRI SANKARLAL SHAW & ORS. CS/266/1996 I. P TEWARI S BISWAS 41

VS

SMT. SONA DEVI GUPTA

IA NO: GA/1/1996(Old No:GA/3418/1996), GA/2/1997(Old No:GA/1625/1997), GA/3/1999(Old No:GA/1320/1999)

TIRUPATI FERRO ALLOY UDYOG PVT.LTD. CS/281/1996 A GHOSH A.DASGUPTA & SAGAR

BANK OF INDIA

IA NO: GA/1/1997(Old No:GA/1058/1997)

CS/282/1996 SHYAM SUNDAR BERIWALA S.K.MUKHARJI

NARESH GOEAL

IA NO: GA/1/1997(Old No:GA/287/1997)

CS/100011/1996 STANDARD CHARTERED BANK S&M

STANDARD CHARTERED BANK EMPLOYES UNION

CS/100060/1996 GUHYESHWARI PLASTIC INDUSTRIES PVT. LTD S M CHOWDHURY 45

PRAKASH TRANSPORT

IA NO: GA/1/1996(Old No:GA/3987/1996), GA/2/1998(Old No:GA/4394/1998), GA/3/1999(Old No:GA/909/1999)

CS/100093/1996 HABBARD FARMS INC & ANR. SANDERSONS & MORGANS

ARAMBAG HATCHERIES LTD

IA NO: GA/1/1996(Old No:GA/4137/1996), GA/2/1997(Old No:GA/690/1997), GA/4/1997(Old No:GA/704/1997)

CS/100103/1996 EXIDE INDUSTIES LIMITED MUKHERJEE & BISWAS

HOWRAH MOTOR COMPANY LIMITED

IA NO: GA/1/1996(Old No:GA/3925/1996), GA/2/1997(Old No:GA/89/1997)

CS/100106/1996 PANORAMA MARKETING LTD G S GUPTA T S GUPTA

VS

M/S GOLD MOHAR INDS.

IA NO: GA/2/1997(Old No:GA/255/1997), GA/3/1997(Old No:GA/3144/1997), GA/4/1997(Old No:GA/4538/1997), GA/5/1998(Old No:GA/1052/1998)

CS/100121/1996 HEMANT KUMAR JALAN P.D.HIMATSINGHKA & CO. MANOJ ROY

SIMSMETAL LTD.

IA NO: GA/1/1997(Old No:GA/1583/1997), GA/2/1997(Old No:GA/524/1997), GA/3/1997(Old No:GA/75/1997)

CS/100124/1996 COSTAL ROADWAYS LTD DEY & ASSOCIATES

SHAW WALLACE & CO. LTD

IA NO: GA/1/1996(Old No:GA/4075/1996)

CS/100130/1996 STATE BANK OF INDIA SANDERSONS & MORGANS

CAL.TRAMWAYS (1978) LTD.

IA NO: GA/2/1997(Old No:GA/2726/1997), GA/3/1997(Old No:GA/3059/1997), GA/4/1997(Old No:GA/4291/1997), GA/5/1998(Old No:GA/211/1998)

CS/100154/1996 UNION OF INDIA FOX & MONDAL

MAERSK NAVIGATION LINES & ANR.

BISHWANATH JALAN CS/100157/1996 SUNITA AGARWAL

T N SHEET & ENGINEERING WORKS

IA NO: GA/1/1996(Old No:GA/506/1996)

BROOKE BOND LIPTON INDIA LIMITED CS/100164/1996 M/S PBASU & CO 54

PURAN FOODS PVT. LTD.

CS/100165/1996 CONSOLIDATED FIBRES & CHEMICALS LTD. KHAITAN & CO SANDERSONS & MORGANS.

METEOR PRIVATE LIMIED & ANR

IA NO: GA/2/1996(Old No:GA/2543/1996), GA/3/1996(Old No:GA/939/1996), GA/4/1997(Old No:GA/3139/1997)

CS/8/1997 TATA IRON & STEEL CO. LTD. D.BHATTACHARIEE KAMALENDU GHOSE

THE PIONEER LTD.

IA NO: GA/2/2001(Old No:GA/1175/2001)

CS/32/1997 THE NEW INDIA ASSURNCE CO LTD G.B. GHOHS D.D.BANERJEE

ORISSA TRANSPORT SERVICE (P) LTD

SUNIL KRISHNA GHOSE & ORS S.MUKHARJEE 58 CS/36/1997

VS

RAGHABENDRA BOSE

IA NO: GA/1/1997(Old No:GA/1513/1997), GA/3/2000(Old No:GA/103/2000), GA/4/2000(Old No:GA/1443/2000), GA/6/2000(Old No:GA/768/2000)

CS/44/1997 TERAI OVERSEAS LTD. JHUNJHUNWALA & CO.

VS

RAINBAW COLLECTION

IA NO: GA/1/1997(Old No:GA/2648/1997), GA/2/2002(Old No:GA/3093/2002)

CS/57/1997 NEW TEA COMPANY LTD. SABASACHI SEN

DIAMAND SHIPPING CO.LTD.

IA NO: GA/1/1998(Old No:GA/2972/1998), GA/2/1998(Old No:GA/4367/1998)

HINDUSTAN MOTORS LTD. CS/61/1997 PULIN BIHARI DAOS

STATE OF W.B.

IA NO: GA/1/1997(Old No:GA/2402/1997)

CS/69/1997 SANGAM DEPARTMENTAL STORES DUBE & CO M.BHATTACHARYYA

CARONA LTD

IA NO: GA/1/1997(Old No:GA/4671/1997)

CS/154/1997 BHAGABATI PRASAD JHUNJHUNWALA & ORS. JHUNJHUNWALLA & CO. 63

KEMIEARE PRODUCTS LTD.

NORTHERN COAL FIELDS LTD.& ANR. CS/164/1997 C.K.SAHA 64

ASHOKE ROADLINES

IA NO: GA/1/1997(Old No:GA/2661/1997), GA/2/1998(Old No:GA/3478/1998), GA/3/1999(Old No:GA/5015/1999)

CHANDRA PRAKASH SINGHAL CS/190/1997 A.SARKAR S.JALAN & CO.

ALPANA GHOSH

CS/208/1997 HINDUSTHAN FERRO & IND. LTD. 66

SURESH KR. JAIN

67 CS/211/1997 MINA BOSE & ANR. R.MITRA L N DEY., ASHOK SHARMA VS

IA NO: GA/2/1997(Old No:GA/3491/1997), GA/3/1998(Old No:GA/1127/1998), GA/4/1998(Old No:GA/29/1998), GA/5/1998(Old No:GA/4546/1998), GA/6/1999(Old No:GA/29/1998), GA/5/1998(Old No:GA/29/1998), GA/6/1999(Old No:GA/29/1999(Old No:GA/29/1999), GA/6/1999(Old No:GA/29/1999), GA/6/

MEERA DAS & ORS.

No:GA/1527/1999), GA/7/2000(Old No:GA/1665/2000), GA/12/2005(Old No:GA/1022/2005)

CS/271/1997 PROMOD KUMAR JAIN & ORS. M/S.L.P.TIWARI & CO.

GIRNAR FIBRES LTD.

IA NO: GA/2/1997(Old No:GA/3921/1997)

CS/363/1997 BIJOY SINGH BAID S.K.CHATTERJEE

RUGLAL SURANA

 $IA\ NO:\ GA/1/1997(Old\ No:GA/3704/1997),\ GA/2/1997(Old\ No:GA/4222/1997),\ GA/3/2001(Old\ No:GA/3060/2001),\ GA/4/2001(Old\ No:GA/3080/2001),\ GA/5/2004(Old\ No:GA/3080/2001),\ GA/4/2001(Old\ No:GA/3080/2001),\ GA/5/2004(Old\ No:GA/3080/200$ 

No:GA/2321/2004)

CS/100061/1997

73

CS/396/1997

VS

SMITHKLEIN BEECHAM CONSUMER HEALTH 71 CS/402/1997 KHAITAN & CO. P.JEWRAJKA

CARE

VS EDEN COSMETICS LTD.

IA NO: GA/1/1997(Old No:GA/4166/1997), GA/2/1998(Old No:GA/331/1998), GA/3/1998(Old No:GA/491/1998) SATISH CHANDRA LAKHOTIA 72 CS/417/1997 A.N.CHANDRA

BENGAL FREE MASIANS TRUST ASSOCIATION

MAGMA LEASING LTD. VS

FLORANCE AGRO DEVELOPERS LTD.

IA NO: GA/1/1997(Old No:GA/2246/1997), GA/2/1997(Old No:GA/2405/1997), GA/3/1997(Old No:GA/4498/1997), GA/4/1998(Old No:GA/1069/1998), GA/5/1998(Old No:GA/2405/1997), GA/2/1997(Old No:GA/240 No:GA/128/1998), GA/7/2000(Old No:GA/947/2000)

S.JALAN & CO.

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JAGMOHAN BAGLA CS/100063/1997 M/S DEY & ASSOCIATES 74 VIJAYA BANK IA NO: GA/1/1998(Old No:GA/96/1998) CS/100065/1997 STEEL AUTHORITY OF INDIA LTD. SANDURSONS & MORGANS M/S.JESSOP & CO.LTD. CS/1/1998 MAGMA LEASING LTD. S SINGHVI 76 VS AJOY K. SEN CS/17/1998 SUREKA STEELS LTD. CHANCHAL KR.DUTTA SHREE GOPAL KUMAR DUTTA MUKHERJEE & BISWAS. SHIVA RAM SINGH & SONS (COAL SALES)LTD. 78 CS/34/1998 PUNJAB & SIND BANK IA NO: GA/1/1999(Old No:GA/353/1999) CS/164/1998 BARTMAN PRESS PVT.LTD. & ORS. A.N.BANERJEE MUKHERJEE & BISWAS RAJIV CHAND IA NO: GA/1/1998(Old No:GA/1995/1998) CS/189/1998 DR.DIPAK PRAKASH & ORS. MUKHERJEE & BISWAS INDRAJIT SINGH ARORA IA NO: GA/5/2011(Old No:GA/1454/2011) SUNIL FINANCIAL & INVESTMENT CS/209/1998 M/S L.P.TEWARI & CO TAPAS SAHA CONSULTANTS WEST BENGAL CHEMICAL INDUSTRIES LTD IA NO: GA/2/1998(Old No:GA/3261/1998) CS/214/1998 PRADEEP KUMAR BAID SUSMITA BHAKTA RANJAN KUTHARI IA NO: GA/1/1998(Old No:GA/2843/1998), GA/2/1998(Old No:GA/3140/1998) CS/216/1998 M/S.TARAK NATH PAPER BOARD PVT.LTD. R.CHOWDHURY B.S.INDUSTRIAL EQUIPMENT PVT.LTD. IA NO: GA/1/1998(Old No:GA/3412/1998), GA/2/1998(Old No:GA/4648/1998), GA/3/2001(Old No:GA/1015/2001) CS/228/1998 SBI HOME FINANCE LTD. FOX & MONDAL CLS LTD IA NO: GA/1/1998(Old No:GA/3872/1998), GA/2/1998(Old No:GA/4616/1998) CS/229/1998 THAI AIRWAYS INTERNATIONAL PUBLIC CO.LTD KANODIA & CO. 85 STEPHEN COURT LTD. CS/268/1998 SOUMENDRA NATH DEY THE HOWRAH MOTORS CO. LTD. IA NO: GA/1/1998(Old No:GA/4130/1998) CS/270/1998 M/S.BUREAU OF BUSINESS CUNSULTANTS PVT. S SEN M/S.FOREFRONT INVESTMENT & TRADING PVT. 88 CS/271/1998 HARIDAS PAUL P.GHOSH BHOLA NATH KUNDU IA NO: GA/1/1998(Old No:GA/3599/1998) CS/286/1998 A.TOSH & SONS (INDIA) LIMITED DUBE & CO ABHIJIT GANGOPADHYAY HANJIN SHIPPING COMPANY LIMITED IA NO: GA/1/1998(Old No:GA/4733/1998), GA/2/1999(Old No:GA/2231/1999), GA/3/1999(Old No:GA/315/1999) THE STANDARD LITERATURE CO.PVT.LTD. CS/302/1998 MUKHERJEE & BISWAS ENCYCLOPEDIA BRITANNICA INC IA NO: GA/1/1998(Old No:GA/4090/1998) CS/322/1998 MAYAR INDIA LTD. PRAN GOPAL DAS MITHUA SEN (MRS.) M/S.STATE TRADING CORP.OF INDIA LTD. IA NO: GA/1/1999(Old No:GA/1817/1999), GA/2/1999(Old No:GA/3296/1999) CS/323/1998 BISWANATH SEAL NIRMAL K.NANDI VS SMT.SABITA RANI SEAL

V.MOSES & CO.

SAREGAMA CO.OF INDIA

IA NO: GA/2/1999(Old No:GA/2413/1999), GA/5/2000(Old No:GA/676/2000)

MARS RECORDING PVT.LTD.

CS/340/1998

### WARNING CAUSELIST COURT NO .-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 6 -

AMALENDU KUMAR BOSE R.CHATTERJEE CS/349/1998 94

NIRMALENDU KUMAR BOSE

CS/366/1998 KAMALALAYA CENTRE PVT.LTD. D.S.MISHRA P.K.CHATTOPADHYAY

SMT. NEETA NIGAM AND ORS.

IA NO: GA/2/1998(Old No:GA/4791/1998)

CS/392/1998 DR. SANKAR KUMAR SEN S.C.RAY CHAUDHURI & CO.

VS

BARTAMAN LTD.

IA NO: GA/1/1998(Old No:GA/4457/1998), GA/3/1999(Old No:GA/570/1999)

CS/412/1998 BAYNEE ENGINEERING LTD. B.M.BAGARIA & CO.

GODREJ & BOYCE MFG.CO.LTD.

CALCUTTA DOCK LABOUR BOARD G N GHOSH 98 CS/416/1998

CHOKANI SHIPYARD(BENGAL) LTD.

IA NO: GA/1/1999(Old No:GA/1063/1999)

CS/417/1998 HARI PRASAD NOPANY S.SEN

M/S. PAHARI MATA IRON WORKS PVT. LTD.

CS/423/1998 J.G.S.S.SWARUPANANDA SARASWATI MAHARAJ KAKALI MUKHOPADHYAY

DIPAK KUMAR DEY

IA NO: GA/1/1998(Old No:GA/4647/1998), GA/2/1999(Old No:GA/2067/1999), GA/3/1999(Old No:GA/2816/1999), GA/4/1999(Old No:GA/578/1999) IMPRESSIVE COMMERCE PVT.LTD. 101 CS/424/1998 D.K.MAITY. DUBE & CO.

SUVA SANYAL

IA NO: GA/1/1998(Old No:GA/3913/1998), GA/2/1998(Old No:GA/4609/1998), GA/3/1999(Old No:GA/1445/1999), GA/4/1999(Old No:GA/189/1999), GA/5/2001(Old No:GA/189/1999), GA/5/200(Old No:GA/189/199), GA/5/200(Old No:GA/189/199), GA/5/200(Old No:GA/189/19

No:GA/3736/2001), GA/6/2002(Old No:GA/2177/2002)

102 CS/425/1998 RANGANATH BASUDEV SOMANI & ORS. R.KHAITAN & CO.H.P.DUBEY R.P.MUKHERJEE, PAL, CHOWDHU

SHRE DIGVIJAY CEMENT CO.LTD.

IA NO: GA/2/1998(Old No:GA/4553/1998), T/5/1998(Old No:T/1468/1998), GA/8/2000(Old No:GA/4884/2000)

103 CS/429/1998 PUNJAB & SIND BANK B.M.BAGARIA & CO.

PURUSHOTTAM DAS AGARWAL

IA NO: GA/1/1999(Old No:GA/18/1999)

104 CS/430/1998 AMIT MITRA & ANR. ASISH MUKHERJEE

WORTHY FINANCIAL SERVICES LTD.

IA NO: GA/1/1998(Old No:GA/3617/1998), GA/2/1998(Old No:GA/3924/1998), GA/4/1998(Old No:GA/4597/1998)

105 CS/433/1998 BROADWAY CENTRE M/S.FOX & MONDAL

DEPURA AGENCIES

IA NO: GA/2/1999(Old No:GA/3929/1999), GA/3/2000(Old No:GA/313/2000)

106 CS/434/1998 BROADWAY CENTRE M/S.FOX & MONDAL

MRINAL KANTI GHOSH

IA NO: GA/1/1998(Old No:GA/4490/1998), GA/2/1998(Old No:GA/4843/1998), GA/4/1999(Old No:GA/3928/1999), GA/5/2000(Old No:GA/314/2000)

BANK OF MAHARASTRA 107 CS/449/1998 P.D.H.& CO. S SEN

BALMER LAWRIE & CO.LTD.

IA NO: GA/1/2000(Old No:GA/1604/2000), GA/2/2000(Old No:GA/881/2000)

108 CS/454/1998 PHILIPS INDIA LTD. & ANR. C.K.SAHA

PLANTERS AIRWAYS LTD.

IA NO: GA/1/1999(Old No:GA/5016/1999), GA/2/1999(Old No:GA/635/1999)

109 CS/455/1998 TITAGARH INDUSTRIES LTD. S.K.BAJORIA

MR.GIRDHARI LAL AGARWAL

CS/459/1998 SUNIL POLYPACK LTD. RAJESH KHAITAN & CO. 110

LEMOS CEMENTS LTD.

IA NO: GA/2/1998(Old No:GA/4360/1998)

111 CS/460/1998 GUJRAT NRE COKE LTD. M/S L.P.TIWARI & CO.

ASHWIN P.SHAH

IA NO: GA/2/1999(Old No:GA/138/1999)

112 CS/461/1998 GIANANEY TRAVELS & TOURS P.LTD. M/S KHAITAN & CO.

INDIAN AIRLINES LTD.

IA NO: GA/1/1998(Old No:GA/4177/1998), GA/2/1999(Old No:GA/1348/1999)

FINE ART EXPORT & ORS. 113 CS/467/1998 P.K.PANJA

UNITED BANK OF INDIA

IA NO: GA/1/1999(Old No:GA/104/1999)

114 CS/473/1998 METAL BOX INDIA LTD. DUBE & CO

R.M.CHATRATH & CO.

IA NO: GA/1/1999(Old No:GA/10/1999), GA/2/1999(Old No:GA/511/1999)

115 CS/474/1998 MMC EXPORTS LTD. M/S.FOX & MONDAL

AWADESH KUMAR

IA NO: GA/2/1999(Old No:GA/1846/1999), GA/3/1999(Old No:GA/907/1999)

116 CS/478/1998 RICHOCHET COMMERCIAL (P) LTD. KANODIA & CO.

DSQ SOFTWARE LTD.

EAST INDIA DEVELOPMENT CO.PVT.LTD. KHAITAN & CO 117 CS/485/1998

VS

STANDARD GENERAL ASSURANCE CO.LTD.

IA NO: GA/1/1999(Old No:GA/344/1999), GA/2/1999(Old No:GA/4768/1999), GA/4/2000(Old No:GA/231/2000) A.K.PRAMANICK

118 CS/487/1998 SILK WORTH (I)LTD.

M/S.KAPILLA ENGINEERING COMPANY

IA NO: GA/1/1999(Old No:GA/729/1999), GA/2/2000(Old No:GA/636/2000)

THE SHIPPING CORPN.OF INDIA LTD. 119 CS/501/1998 S.KR.ROY KARMAKAR

VS

S.A.AZIZ & CO.

IA NO: GA/1/1999(Old No:GA/16/1999), GA/2/1999(Old No:GA/1849/1999), GA/3/1999(Old No:GA/930/1999)

120 CS/502/1998 THE SHIPPING CORPORATION OF INDIA LTD. S.KR.ROY KARMAKAR

E.C.BOSE & CO. PVT. LTD. & ORS.

IA NO: GA/1/1999(Old No:GA/1518/1999), GA/2/1999(Old No:GA/1675/1999), GA/3/1999(Old No:GA/222/1999), GA/4/1999(Old No:GA/788/1999)

121 CS/505/1998 M/S.EASTERN JUTE TRADING CO. S.K.CHATTERJEE

CALEDONIAN JUTE OF INDUSTRIES LTD.

122 CS/507/1998 PREM CHAND MULLICK P.C. DASS R L DUTTA & CO.

SHYAM SUNDER MULLICK

IA NO: GA/2/1999(Old No:GA/416/1999)

123 CS/515/1998 KAMAL DUTTA C.K.DUTTA

SIKARIA COWS TRUCTION LTD.

BANGUR BROTHERS LTD. CS/519/1998 DUBE & CO

PRAGATI FATS & OILS PVT.LTD.

IA NO: GA/2/1999(Old No:GA/746/1999)

125 CS/530/1998 EASTERN MOTOR SPORTS ASSOCIATION S.K.BAID

USHA MARTIN TELECOM LTD.

IA NO: GA/1/1999(Old No:GA/503/1999)

126 CS/531/1998 BAIJNATH AGARWAL CHAOKO MATHAI

IMPERIAL AGRO FOODS PVT.LTD.

IA NO: GA/1/1999(Old No:GA/1709/1999)

CS/533/1998 BARON IMPEX LTD. SANDERSONS & MORGANS

RASTRIYA ISPAT NIGAM LTD.

CS/535/1998 EIH LTD. A.K.AWASTHI S.ROY (BOSE)

VS OBEROI GRAND HOTEL EMPLOYEES UNION

IA NO: GA/1/1998(Old No:GA/4978/1998), GA/3/1999(Old No:GA/3882/1999), GA/4/1999(Old No:GA/4003/1999), GA/6/2000(Old No:GA/1018/2000), GA/9/2001(Old No:GA/4003/1999), GA/6/2000(Old No:GA/4000), GA/6/2000(Old No:GA/4000), GA/6/200(Old No:GA/4000), GA/6/2000(Old No:GA/4000), GA/6/200(Old No:GA/4000), GA/6/200(Old No:GA

No:GA/4212/2001), T/12/2003(Old No:T/190/2003), GA/13/4212(Old No:GA/4212/4212)

CS/544/1998 TATA TEA LTD. KHAITAN & CO.

GEETA BANERJEE

SRI PRAMESHWAR GUPTA CS/546/1998 S.GUHA THAKURTA

ARUN KUMAR DUTTA

IA NO: GA/2/1999(Old No:GA/406/1999)

131 CS/547/1998 BHASKAR CHATTERJEE T.GOSWAMI

SM.NILIMA GHOSH

IA NO: GA/1/1999(Old No:GA/121/1999), GA/2/1999(Old No:GA/2176/1999), GA/3/1999(Old No:GA/378/1999)

THEINDIAN INSTITUTE OF METALS 132 CS/548/1998 SHROFF & CO

VINOD JUTHANI

 $IA\ NO:\ GA/1/1999(Old\ No:GA/1103/1999),\ GA/2/1999(Old\ No:GA/348/1999),\ GA/3/1999(Old\ No:GA/537/1999),\ GA/6/2003(Old\ No:GA/4056/2003),\ GA/7/2003(Old\ No:GA/6/2003),\ GA/7/2003($ 

No:GA/1076/2003), GA/8/2004(Old No:GA/1258/2004)

133 CS/558/1998 THE INDO ASAHI GLASS CO.LTD. C.K.GHOSH ORR DIGNAM & CO.

BHARAT GLASS TUBE LTD.

IA NO: GA/2/1999(Old No:GA/1258/1999)

134 CS/560/1998 SPS OVERSEAS PVT.LTD. P.D.H.& CO. D. LAW

SANVI SHIPPING PVT.LTD.

IA NO: GA/5/2001(Old No:GA/1549/2001), GA/6/2005(Old No:GA/15/2005), GA/7/2007(Old No:GA/1395/2007) 135 CS/561/1998 ALSTOM LTD. A.K.CHOWDHURY

SHAW WALLACE PROPERTIES LTD.

IA NO: GA/2/2000(Old No:GA/133/2000), GA/3/2000(Old No:GA/2113/2000)

136 CS/562/1998 CAPS MICROGRAPHICS PVT.LTD. VIPUL KUNDALIA FOX & MANDAL

EAC GRAPHICS INDIA LTD.

IA NO: GA/1/2000(Old No:GA/717/2000)

137 CS/564/1998 RAJENDRA KUMAR BURMAN & ORS. JALAN & CO.

UCO BANK

IA NO: GA/1/1999(Old No:GA/1732/1999)

138 CS/11/1999 S SINGHVI MAGMA LEASING LTD.

M/S BHIWEDI PLOYPEDE LTD.

IA NO: GA/1/1999(Old No:GA/665/1999)

139 CS/25/1999 BIJOY KUMAR BHAGAT & ORS.

INDERCHAND RAJGARHIA & SONS PVT.LTD.

IA NO: GA/1/1999(Old No:GA/201/1999)

140 CS/54/1999 HACHETTE FILIPACCHI PRESSE P.BASU & CO. SANDERSONS & MORGANS

H.K.MITTER

SUBHASIS GHOSH

BADGAMI FILMS PVT.LTD.

IA NO: GA/1/1999(Old No:GA/3070/1999)

141 CS/57/1999 M/S.KANISHKA INTERNATIONAL & ORS. MR.P.D.MUKHERJEE

BALMER LAWRIE & COMPANY LTD.

IA NO: GA/1/1999(Old No:GA/2269/1999)

142 CS/84/1999 DREDGING & DISILTATION CO.P.LTD. SINHA & CO. U. S. MENON & CO.

DHORTI DREDGING & INFRASTRUCTURE LTD.

IA NO: GA/4/2002(Old No:GA/2974/2002), GA/6/2005(Old No:GA/2254/2005)

143 CS/108/1999 KHADIM INDIA LIMITED & ANR. S.K.CHATTERJEE A.GHOSH

> VS MD. AWAZ

CS/111/1999 M/S. NUGGET FINANCIAL SERVICES PVT.LTD.

P.BASU & CO.

M/S. REKHA ENTERPRISES

IA NO: GA/1/1999(Old No:GA/2943/1999), GA/2/2000(Old No:GA/3536/2000)

SRI SRI ISWAR GOPAL JIU 145 CS/115/1999 VICTOR MOSES & CO.

GRAPHCO.INDUSTRIES LTD.

IA NO: GA/1/1999(Old No:GA/2044/1999), GA/2/1999(Old No:GA/3519/1999), GA/3/2000(Old No:GA/2612/2000)

146 CS/118/1999 THE GRAMOPHONE CO.OF INDIA LTD. VICTOR MOSES & CO.

HERNICE VOICE (PVT) LTD.

IA NO: GA/1/1999(Old No:GA/2411/1999), GA/3/2000(Old No:GA/679/2000)

147 CS/136/1999 MOHAN LAL SEAL MR S K RAICHOWDHURY B.K.JAIN

VS

SM.SAROJ AGARWAL

IA NO: GA/2/1999(Old No:GA/2441/1999), GA/3/2002(Old No:GA/3056/2002), GA/4/2002(Old No:GA/3542/2002), GA/5/2002(Old No:GA/3860/2002)

148 CS/159/1999 HOWRAH MILLS CO.LTD. S.K.DAS

W.B.STATE COOPERATIVE MARKET.FEDERATION

IA NO: GA/1/1999(Old No:GA/2122/1999)

149 CS/167/1999 PAM DEVELOPMENTS PVT.LTD. T.K.SENGUPTA

STATE OF W.B.

IA NO: GA/1/1999(Old No:GA/1168/1999)

DEBU PRASAD SARKAR DR.R.K.KUNDU 150 CS/169/1999

NETAI CHANDRA DAS

IA NO: GA/1/1999(Old No:GA/2300/1999)

151 CS/212/1999 M/S GANGES TRADING CORPORATION S.SEN

M/S HIM CONTAINERS LTD.

OMPRAKASH DOSHI S KAKRANIA. 152 CS/214/1999 B.M.BAGARIA & CO.

BRIDGE & BUILDING CONSTRUCTION CO.P.LTD.

IA NO: GA/1/1999(Old No:GA/1609/1999)

153 CS/219/1999 ZAHIRUDDIN BABAR KHAN BACKBONE & CO.

SHAHNAWAZ KHAN

IA NO: GA/1/1999(Old No:GA/3427/1999)

MR.A.GUHA RAY 154 CS/225/1999 PREM NATH AGARWALA

JAGAN NATH AGARWALA

IA NO: GA/1/1999(Old No:GA/1471/1999), GA/2/1999(Old No:GA/3242/1999)

155 CS/227/1999 SHAW WALLACE & CO LTD

VS

CASSIA CHATTELS PVT LTD & ORS

NEW HOSIERY IMPEX PVT.LTD.& ANR. 156 CS/231/1999 MISS B.GUPTA

SHYAMAL ADHICARY IA NO: GA/1/1999(Old No:GA/4976/1999), GA/2/1999(Old No:GA/4984/1999), GA/3/2000(Old No:GA/145/2000)

NEW TEA CO.LTD. 157 CS/235/1999 C.K.SAHA

NATIONAL INSURANCE CO.LTD.

IA NO: GA/1/1999(Old No:GA/2776/1999), GA/2/1999(Old No:GA/4309/1999)

CS/264/1999 DEOKINANDAN AMIT KUMAR KHAITAN & CO M.A.JABBAR

SONALI BANK

LIFE INSURANCE CORPORATION OF INDIA PAL CHOWDHURY & CO R.P.MUKHERHJEE, J.BAGCHI CS/266/1999 159

R.L.GAGGAR

S.K.BISWAS

THE MAGNOLIA SODA FOUNTAIN PVT LTD

IA NO: GA/2/1999(Old No:GA/2485/1999), GA/4/1999(Old No:GA/3298/1999)

160 CS/268/1999 STAMED PRIVATE LIMITED SANDERSON & MORGANS

WEST COAST PHARMACEUTICALS WORKS

IA NO: GA/1/1999(Old No:GA/1928/1999), GA/2/1999(Old No:GA/3883/1999)

SAUMYENDRA NATH MOOKERJEE 161 CS/270/1999 MAYA BHARDA S.K.BANERJEE

I.F.B.SECURITIES LIMITED IA NO: GA/1/1999(Old No:GA/3177/1999), GA/2/1999(Old No:GA/3857/1999)

162 CS/275/1999 TYSON TEA CO LIMITED B.K.JAIN

MEWAR GROWTH LIMITED

IA NO: GA/1/1999(Old No:GA/3031/1999)

163 CS/285/1999 FIXOPAN MANAGEMENT PVT LIMITED C.K.JAIN & CO

MANGAL FINANCE LIMITED

CS/294/1999 MAGMA LEASING LTD. SINHA & CO. 164

PIONEER METAL & ALLOY LTD.

 $IA\ NO:\ GA/2/1999(Old\ No:GA/3610/1999),\ GA/3/1999(Old\ No:GA/4542/1999),\ GA/5/2002(Old\ No:GA/905/2002)$ 

165 CS/319/1999 AVINASH TRADERS RAJESH KHAITAN & CO

VS

CITI BANK &

RASTRIYA INSPAT NIGAM LIMITED, S.N.SEN & CO., CS/321/1999 166

ENFIELD INDUSTRIES LTD.,

IA NO: GA/1/1999(Old No:GA/2920/1999)

167 CS/322/1999 FORTUNE MULTI TRADERS LIMITED, N. SENGUPTA

KABEE TRADER4S PVT.LIMITED

 $IA\ NO:\ GA/1/1999(Old\ No:GA/2493/1999),\ GA/2/1999(Old\ No:GA/4384/1999),\ GA/3/2000(Old\ No:GA/51/2000),\ GA/4/2000(Old\ No:GA/856/2000),\ GA/4/2000(Old\ No:GA/$ 

CS/325/1999 PUJA STOCK BROCKERS & SERVICES LTD M/S. KHAITAN & CO.,

VS

M.K. AGARWAL

ICICI LIMITED CS/326/1999 SANDERSONS & MORGANS S JALAN & CO.

CEETA INDUSTRIES LIMITED

IA NO: GA/1/1999(Old No:GA/3841/1999), GA/2/2000(Old No:GA/3195/2000), GA/3/2000(Old No:GA/335/2000)

RADHESHYAM BHARTIA S.MITRA 170 CS/337/1999 IALAN & CO.

RANKEN & CO.PVT.LTD.

IA NO: GA/1/1999(Old No:GA/2452/1999), GA/2/1999(Old No:GA/3550/1999), GA/3/2002(Old No:GA/3221/2002)

CS/346/1999 PKS LTD. SAUD-UL-ABEDIN

BANGLADESH KRISHI BANK

IA NO: GA/1/1999(Old No:GA/2662/1999), GA/2/1999(Old No:GA/3009/1999)

NAVNEET KUMAR DINDWANIA. 172 CS/349/1999 S.S.SHROFF O.P.CHOWDHURY

GALAXY MANUFACTURING TRD.CO.P LTD.

IA NO: GA/1/1999(Old No:GA/2732/1999), GA/2/1999(Old No:GA/4096/1999)

173 CS/358/1999 PEERLESS GENERAL FINANCE & INVEST.CO.LTD AJOY NATH .CHUNDER R.GINODIA & CO.

PRUDENTIAL CAPITAL MARKETS LTD.

IA NO: GA/2/1999(Old No:GA/3449/1999), GA/3/1999(Old No:GA/4042/1999)

UNITED INDIA INSURANCE CO.LTD. 174 CS/361/1999 MR C MATHAI

ROAD LINES

IA NO: GA/1/1999(Old No:GA/3686/1999)

175 CS/389/1999 IPSA CREDIT LTD. S.SEN

ICI INDIA LTD.

176 CS/397/1999 SMT.JOYOTTOMA NEOGI MR.D.CHOUDHURY A.MUKHERJEE

ANANDA BAZAR PATRIKA LTD.

ABHISHEK DEVELOPERS (P) LTD. 177 CS/404/1999 SANIAY GINODIA

PROBHAT KUMAR SEN

IA NO: GA/1/1999(Old No:GA/2945/1999), GA/2/1999(Old No:GA/3525/1999), GA/3/1999(Old No:GA/3847/1999), GA/4/2000(Old No:GA/2142/2000), GA/9/2004(Old No:GA/3647/1999), GA/9/2004(Old No:GA/3647/1990), GA/9/2004(Old No:GA/3647/1990), GA/9/2004(Old No:GA/3647/1990), GA/9/2004(Old No:GA/364

No:GA/375/2004)

178 CS/405/1999 PRESIDENCY EXPORT & INDUSTRIES LTD. R.KHAITAN & CO.

M/S KRISHNAVIJAY APPAREL

D.B.PANDIT & CO. S.CHAKRABORTI CS/407/1999 179

DHIRENDRA NATH PATRA

IA NO: GA/1/1999(Old No:GA/3062/1999)

180 CS/412/1999 B.L.JHUNJHUNWALA P.BHASKARAN, S.K.KUNDU L.P.AGARWALLA & CO.

M/S SHANTI ENTERPRISES

IA NO: GA/1/1999(Old No:GA/4888/1999), GA/3/2000(Old No:GA/1121/2000), GA/4/2000(Old No:GA/1122/2000), GA/5/2000(Old No:GA/1270/2000)

181 CS/418/1999 DELTA INTERNATIONAL LTD. DUBE & CO. A.K.CHATTERJEE

ANSUMAN MULLICK & ANR

CS/420/1999 SREE AMBIKA CORPS & INDUSTRIES PVT.LTD. D.SUTRADHAN

STATE BANK OF INDIA

HINDUSTHAN MALLEABLES & FORGINGS LTD. 183 CS/429/1999 MD FARHADUDDIN

GA DANIELI (I) LTD.

IA NO: GA/3/2000(Old No:GA/511/2000)

CS/478/1999

185

CS/453/1999 SUSHEEL KUMAR BAJAJ SHARMA KAJARIA AND R.L.GAGGAR

CHODHURY & CO.

R L GAGGAR

G.S.GUPTA,H.BHATTACHARJEE T.C.ROY & CO.

R.PIYARILAL IMPORT & EXPORT LIMITED

J.J.SPECTRUM SILK LTD. VS

TECHNA CONSULTENCY PVT.LTD.

AMRITSAR TRANSPORT CO.PVT.LTD. A.GUHA 186 CS/479/1999 G.N.PRASAD

RAJENDRA TEXTILES

IA NO: GA/1/1999(Old No:GA/4075/1999), GA/2/1999(Old No:GA/4678/1999)

KADEX SYSTEMS LTD. CS/481/1999 S.GANGULY

HONGKONG & SANGHAI BANKING CORP.LTD. 188 CS/512/1999

CONTEMPPORARY TARGETT LTD.

VS

M/S DEVENDRA & CO.

HEMRAJ SURANA & ANR. CS/543/1999

SAMIR KUMAR DATTA AND ANR.

IA NO: GA/1/1999(Old No:GA/4743/1999)

190 CS/552/1999 A.N.CHUNDER PEERLESS DEVELOPERS LTD.

ORIENTAL BANK OF COMMERCE

IA NO: GA/1/2000(Old No:GA/2683/2000), GA/3/2000(Old No:GA/57/2000)

MUKESH KUMAR TEWARY 191 CS/572/1999 M R SARBADHIKARI KHAITAN & CO

KESORAM SPUN PIPES & FOUNDRIES

IA NO: GA/1/2000(Old No:GA/1569/2000)

192 CS/573/1999 BIBHUTI BHUSAN DAS G.N.GHOSH M.DAS MAJUMDER

RATNESWAR MONDAL

IA NO: GA/1/1999(Old No:GA/4972/1999), GA/2/1999(Old No:GA/5119/1999), T/3/1999(Old No:T/1716/1999), GA/4/2000(Old No:GA/1032/2000), GA/5/2000(Old No:GA/5119/1999), T/3/1999(Old No:T/1716/1999), GA/4/2000(Old No:GA/1032/2000), GA/5/2000(Old No:GA/5119/1999), T/3/1999(Old No:T/1716/1999), GA/4/2000(Old No:GA/1032/2000), GA/5/2000(Old No:GA/5119/1999), T/3/1999(Old No:T/1716/1999), GA/4/2000(Old No:GA/5119/1999), GA/5/2000(Old No:GA/5119/1999), GA/5/200(Old No:GA/5119/1999), GA/5/200(Old No:GA/5119/1999), GA/5/200(Old No:GA/5119/1999), GA

No:GA/2393/2000), GA/7/2000(Old No:GA/4548/2000)

193 CS/612/1999 ORI-PLAST LIMITED SABYASACHI SEN D.BHATTACHARJEE

THE STATE OF W.B.

IA NO: GA/4/2000(Old No:GA/755/2000), GA/7/2003(Old No:GA/3061/2003)

194 CS/639/1999 KAMAKHYA SINGHDEO T.C.RAY & CO.

SIDHARTH DUDHORIA AND ORS

IA NO: GA/2/2000(Old No:GA/1818/2000)

CS/232/2000 HINDUSTHAN LEVER LIMITED AVIIIT DEB

LAXMI TRADING COMPANY

196 CS/248/2000 MAHENDRA PRATAPS SINGH A.SARKAR

MDHD BADRUZZAMAN

THE W.B.SMALL INDUSTRIES DEV CORPN LTD M/S.DAS & BHAR 197 CS/264/2000

LIMELIGHT INDUSTRIES PVT LIMITED

DHANDHANIA TRADERS PVT LIMITED. CS/282/2000 ANURAG BAGARIA PRADIP KUMAR SARAWGI

KANORIA JUTE & INDUSTRIES LIMITED

IA NO: GA/1/2001(Old No:GA/1937/2001), GA/4/2011(Old No:GA/1837/2011)

199 CS/288/2000 UMA EXPORTS PVT.LTD. S.K.BAJORIA

MOHAMMED ABDULBATEN

IA NO: GA/1/2000(Old No:GA/3007/2000), GA/2/2000(Old No:GA/3419/2000)

200 CS/295/2000 **GKW LIMITED** AWANI KUMAR ROY SOBHAN KR PATHAK.

KHAITAN & CO.

S.S.MANNA

CHARU CHANDRA BASU

BHARATIA MINI SPRING & ENGG CO LTD.

IA NO: GA/4/2001(Old No:GA/1128/2001), GA/6/2001(Old No:GA/504/2001)

CS/299/2000 DIAMOND SHIPPING CO.LTD. R.LALL G. GUHA

TRANSAMERICA LEASING INC.

PRIME PRODUCTS LTD. CS/302/2000 202

VS

MUMTAZ AHMED

CS/303/2000 PRIME PRODUCTS LTD. M/S KHAITAN & CO.

MUMTAZ AHMED & ORS.

PHONOGRAPHIC PERFORMANCE LTD.

204 CS/304/2000 A BASUL

MIDDY PUBLICATION LTD.

IA NO: GA/1/2001(Old No:GA/223/2001)

CS/309/2000 HINDUSTHAN COPPER LTD. C.K.SAHA

ALL INDIA ROAD TRANSPORT AGENCY

206 CS/310/2000 ASHIRWAD STEELS & INDUSTRIES LTD.

VS

EASTMAN CRUSHER CO.(P) LTD.

DATEX OHMEDA (INDIA) PVT.LTD. 207 CS/311/2000

DUNCAN GLENEAGLES HOSPITALS LTD.

NICCO UCO ALLIANCE CREDIT LTD.

CS/315/2000 SANDERSONS & MORGANS

PLATINUM STOCK BROKING SERVICES LTD

IA NO: GA/1/2000(Old No:GA/4111/2000), GA/3/2000(Old No:GA/4667/2000)

209 CS/320/2000 RUSSEL PROPERTIES & ESTATES SINHA & CO MUKHERJEE & AGARWALLA

INDIAN ALLUMINIUM CO.LTD.

 $IA\ NO:\ GA/2/2001(Old\ No:GA/3957/2001),\ GA/3/2001(Old\ No:GA/3968/2001),\ GA/4/2001(Old\ No:GA/3969/2001),\ GA/6/2001(Old\ No:GA/3969/200$ 

CS/321/2000 HARSHA NATH PAL ITI DUTTA

SRI KAMALENDU DAKSHIT

THE ASSOCIATED CEMENT COMPANIES LTD. R L GAGGAR 211 CS/322/2000

VS

MAMANASKAMANA

212 CS/326/2000	ANDREW YULE & CO LIMITED.	AJAY LAL ACHARYA	P. GHOSH
212 C3/320/2000	VS	AJAT LAL ACHARTA	r. 0110311
IA NO: GA/1/2000(Old No:GA/395	PUNJAB NATIONAL FERTILIZER CHEM.LTD. 0/2000), GA/2/2000(Old No:GA/4690/2000), T/3/2000(Old N	o·T/1627/2000)	
213 CS/327/2000	DHOLAI TEA CO PVT LIMITED.	T.C.RAY & CO	
213 00/02//2000	VS DEVENDRA & CO	1.0.1411 & 00	
214 CS/329/2000	SRI JAGADISH PRASAD SUKLA	SUKUMAR GUHA THAKURTA	
	VS SRI.BUDDHADEB BHATTACHARJEE		
215 CS/332/2000	SHREE GOPAL ENGINEERING WORKS LTD.	K.L.YADAV	
	VS		
216 00/224/2000	CESC LTD.	TADANI NA CCHOMDIHIDV	
216 CS/334/2000	PEERLESS GENERAL FINANCE & INVESTMENT CO	TAPAN NAGCHOWDHURY	
	VS UNITED BANK OF INDIA		
217 CS/335/2000	CHANDMAL PINCHA & ANR	S.KAKRANIA & CO	
217 00/000/2000	VS	onandanin'i di do	
IA NO. GA // /2000/OLL N. GA /240	HATHIMAL PINCHA		
IA NO: GA/1/2000(Old No:GA/346 218 CS/337/2000	RAMKRISHNA MATH AND OTHERS	SANDERSONS AND MORGANS	
210 C3/337/2000	VS	SAINDERSONS AND MORGANS	
	SANTOSH DUTTA (S/A)		
219 CS/342/2000	KANAILAL CHATTERJEE VS	S.GHOSH	
	SUDHAMOY CHATTERJEE		
220 CS/343/2000	SUDHAMOY CHATTERJEE & ANR VS	S.GHOSE & CO	
	BALAILAL CHATTERJEE		
221 CS/348/2000	DEEPANKAR GHOSH & ANR.	G.K.GHOSE	
	VS ESCORTS FINANCE LTD.		
222 CS/355/2000	KARAN SINGH BINAYAK	A.S.SANYAL	KHAITAN & CO.
	VS		
IA NO: GA/1/2000(Old No:GA/396	BOC INDIA LTD.		
223 CS/356/2000	P.RAY CHOWDHURI	P.BASU & CO.	R.K.KHANDELWAL & CO.
223 03/330/2000	VS	T.BAUC & CO.	ICKINIAIVDEEWAE & CO.
224 00/250/2000	GOPAL BHATTACHARYA	MUZUEDIEE C DIOMAC	
224 CS/359/2000	ORISSA MINERALS DEVELOPMENT CO.LTD. VS	MUKHERJEE & BISWAS	
	MALVIKA STEEL LTD.		
225 CS/361/2000	SPL LTD. VS	R.L.GAGGAR	
	SOLAR TURBINES INTERNATIONAL CO.		
IA NO: GA/3/2007(Old No:GA/334	9/2007)		
226 CS/362/2000	PLATINUM FINANCE LTD. VS	DUBE & CO.	
	RAM NATH JHUNJHUNWALA		
227 CS/363/2000	SMT. SASHI AGARWAL	SABYASACHI SEN	
	VS PROTIK ASSICIATES & ORS.		
IA NO: GA/2/2000(Old No:GA/463	7/2000), GA/3/2000(Old No:GA/4863/2000)		
228 CS/365/2000	RAKHAL CHANDRA PAL	A.N.GANGULI	
	VS ANIL KUMAR DAS		
229 CS/367/2000	ORIENTAL SOAP STORE PVT.LTD.	P.K.JEWRAJKA	
	VS		
230 CS/374/2000	INTERNATIONAL COMBUSTION INDIA LTD. ESSEL MINING INDUSTRIES LTD.	H.K.MITTER	
230 03/3/4/2000	VS	II.K.MII IEK	
I NO 0 1 1 10000 (01 1 N 0 1 10 10 1	BHARAT MARGARINE LTD.		
IA NO: GA/1/2000(Old No:GA/371 231 CS/379/2000	KESORAM INDUSTRIES LTD.	KHAITAN & CO.	
231 C3/3/3/2000	VS	KIAITAN & CO.	
	TEJIS INTERNATIONAL PVT.LTD.		
IA NO: GA/4/2001(Old No:GA/111		C IALAN C CO	
232 CS/384/2000	DATAMATICS LTD. VS	S.JALAN & CO.	
	MAHESHWARI DATAMATICS PVT.LTD.		
233 CS/387/2000	BOWREAH COTTON MILLS CO.LTD. VS	J.KAR	S.ROY
	UNION OF INDIA		
IA NO: GA/1/2000(Old No:GA/387	(2/2000), GA/3/2001(Old No:GA/1656/2001), GA/4/2001(Old	No:GA/680/2001)	

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234	CS/388/2000	BATA INDIA LTD. VS	S.MAITRA	
		GOLDEN RUBBER INDUSTRIES		
235	CS/398/2000	AJAY PRAKASH LOHIA & ORS. VS	SHAMBA CHAKRABORTY	SANDERSON & MORGAN, MALYASREE MAITY
		AXIS BANK LTD & ORS.		
		00), GA/2/2000(Old No:GA/4658/2000)		
236	CS/399/2000	ELECTRICAL MANUFACTURING CO.LTD. VS	P.CH.DASS	
		NEW INDIA ASSURANCES CO.LTD.		
237	CS/400/2000	THE PREM CHAND JUTE MILLS LTD. VS	S.KAJARIA & CO.	
		C.E.S.C.LTD.		
238	CS/401/2000	THE GRAMOPHONE CO.OF INDIA LTD.	VICTOR MOSES & CO.	
		VS RAMESH CHAND JAIN		
239	CS/402/2000	JENSON & NICHOLSON (INDIA) LTD.	A.K.ROY	
		VS INDUSTRIAL INVESTMENT BANK OF INDIA LTD.		
240	CS/403/2000	ARMENIAN HOLY CHURCH OF NAZARETH	KHAITAN & CO.F.HAQUE	B.N.BOSE & CO.S.GANGULY
240	C3/403/2000	VS	MIAITAN & CO.T.IIAQUL	D.IV.DOSE & CO.S.GAIVOULI
		MOUD SOARES		
241	CS/404/2000	DAMODAR GUPTA VS	S.NAIR	T.K.SARKAR
		E.K.SCARIA & ORS.		
	O: GA/1/2000(Old No:GA/3894/200			
242	CS/412/2000	SHAHIRA KHATOON VS	S.DAS	
		A.M.FAROOQUE		
IA N	O: GA/1/2000(Old No:GA/4370/200	00), T/2/2000(Old No:T/1642/2000)		
243	CS/413/2000	RYAM COMMERCE & PLANTATION LTD. VS	R.L.GAGGAR	
		PURUSHOTTAM K.PATEL & CO.		
244	CS/414/2000	BIJOY MUKHERJEE	A.LAHIRI	
		VS SATYA SAIN		
245	CS/417/2000	2ARALA ISPAT LTD.,	KHAITAN & CO.,	
		VS UNIFIEX FREIGHT CARRIERS		
IA N	O: GA/1/2000(Old No:GA/3964/200			
	CS/418/2000	EXCELLENT MERCHANTS P. LTD	MUKHERJEE & BISWAS	
		VS SATYAM COMPUTER SERVICES LIMITED		
247	CS/419/2000	EXCELLSANT MERCHANTS PVT. LTD.,	MUKHERJEE & BISWAS	
217	03/113/2000	VS	PIOREIDIGEE & BIOWID	
240	00/404/0000	APPOLLO HOSPITALENTERISES LTD.,	T IZ NIATTI	
248	CS/421/2000	ANAND PRAKASH AGARWAL VS	T.K.NATH	
		UNION OF INDIA		
249	CS/422/2000	IGE (INDIA) LTD., VS	AJAY LAL ACHARYA	S. MONDAL
		AMAR NATH ROY		
IA N	O: GA/1/2000(Old No:GA/3959/200	00)		
250	CS/425/2000	DATRE CORPORATION LIMITED VS	I.C. SANCHETU & CO.,	S.S.SHROFF
		HALLI BURTON COMPANY		
IA N	O: GA/1/2000(Old No:GA/4469/200	00)		
251	CS/430/2000	BHARAT BHUSHAN MANGLA	MR. SABYASACHI SEN	İ
		VS M/S. CHARTERED FIN VEST (INDIA) LTD., &		
252	CS/431/2000	SAVITA RANI MANGLA	MR. SABYASACHI SEN	
		VS M/S. CHARTERED FINVEST (INDIA) LTD., ANR		
253	CS/432/2000	CHANDRA PRAKASH DUGAR	MR. ASHOK SHARMA	
	,,	VS		
254	CS/427/2000	THE FERTILIZER CORPORATION OF INDIA LTD KRISHNA TRADERS	H.K.MITTER	
234	CS/437/2000	VS	II.K.MIII IEK	
		M/S.YIP WAH OPEN PROJECT LTD.		
		00), GA/3/2001(Old No:GA/753/2001)	VICTOR MOSES S CO	
255	CS/444/2000	DAULATRAM RAWATMULL (PVT) LTD. VS	VICTOR MOSES & CO.	
		PEERLESS GEN.FINANCE & INVESTMENT CO.LTD		
256	CS/445/2000	NOPANY MARKETING CO.(PVT) LTD. VS	VICTOR MOSES & CO.	
		PEERLESS GEN.FINANCE & INVESTMENT CO.LTD		

257	CS/448/2000	SALAR PARIA INVESTMENT (P) LTD. VS	B.K.JAIN	
258	CS/449/2000	SHAW WALLACE & CO.LTD. SHEFALI BANERJEE & ORS. VS	S.GHOSE	
		GURUDAS BANERJEE		
259	CS/450/2000	PRECISION PAPER INDUSTRIES LTD. VS	K.P.TIWARI	
		D.K.JAIN		
IA NO	D: GA/1/2000(Old No:GA/4179/200	00)		
260	CS/452/2000	ASSOCIATED CEMENTS CO.LTD. VS EASTERN CEMENTS	R.L.GAGGAR	
261	CS/453/2000	ASSOCIATED COMPANIES LTD. VS ELECOM DISPLAYS	R.L.GAGGAR	
262	CS/456/2000	PARIJAT VYAPAAR PVT.LTD. VS	DUBE & CO.	SINHA & CO.
		CENTURION BANK LTD.		
263	CS/464/2000	SOBHAGYMAL SINGHVI VS	H.K.MITTER	FOX & MONDAL
		TIRRIHA NNAH CO.LTD.		
IA NO	D: GA/1/2001(Old No:GA/2947/200	01)		
264	CS/465/2000	RADHE SHYAM SARAF (HUF) VS CENTRAL BANK OF INDIA	KHAITAN & CO.	C.C.BOSU
265	CS/467/2000	C.C.SAHA LTD.	S.SEN	V. MOSES & CO.
		VS		
200	00/470/0000	MILESTONE MUSIC DISTRIBUTORS PVT.LTD.	CANDEDCONG C MODGANG	DALMILLION
266	CS/470/2000	INDO ASIA MARITIME PTE LTD. VS	SANDERSONS & MORGANS	P.N.MULLICK
		ESSEL MARITIMES & MANAGE.SYSTEMS P.LTD.		
IA NO	D: GA/2/2000(Old No:GA/4473/200	00)		
267	CS/472/2000	KASHINATH JHUNJHUNWALA VS	A.K.GHOSH	
	0044747000	KRISHNAN VENKATA NARAYAN	D D L G L G . G . G	
268	CS/474/2000	GAP INC VS BIG BIZZ	P.BASU & CO.	
269	CS/477/2000	BHASKAR CHANDRA RAKSHIT	SOURAV SENGUPTA	
		VS BANK OF TOKYO MITSUBISHUI		
ΙΔ Νι	D: GA/8/2016(Old No:GA/3757/201			
	CS/484/2000	BHANDARI BUILDERS LTD.	KHANNA & CO.	
270	03/101/2000	VS HINDUSTAN STEEL WORKS CONSTRUCTION LTD.	MINIWA & CO.	
271	CS/493/2000	HYDERABAD INDUSTRIES LTD.	MUKHERJEE & BISWAS	
		VS ISI BARS LTD.		
272	CS/494/2000	SURENDRA SINGH KOTHARI	S.KHAN	
		VS KONARAK TELEVISION LTD.		
273	CS/496/2000	MC DONALDS CORP. U.S.A.	A.K.SEN	
		VS MC DONALDS INCORPORATED		
274	CS/498/2000	T & I LTD.	A.K.SINGH	
2/1	05/450/2000	VS	A.K.OHVOH	
		RPS TEA CO.PVT.LTD.		
	D: GA/1/2001(Old No:GA/1242/200			
275	CS/499/2000	M/S. T & I LTD. VS SEAGULLS TEA CO.PVT.LTD.	A.K.SINGH	PRABIR BANERJEE
276	CS/500/2000	PRAKASH STEEL PRODUCTS PVT.LTD.	DEY & ASSOCIATES	
270	C3/300/2000	VS	DET & ASSOCIATES	
		MADRAS FORGINGS & ALLTED IND.(CBE) LTD.		
	D: GA/1/2001(Old No:GA/1785/200			
277	CS/505/2000	HAPAGLLOYD CONTAINER LINE GMBH & ANR. VS	MUKHERJEE & BISWAS	
0.70	00/507/0000	ALPS OVERSEAS PVT.LTD.	WITATEAN C OO	M/C D DAGIT C CC
278	CS/507/2000	BELLISS INDIA LTD. VS	KHAITAN & CO.	M/S. P.BASU & CO.
		SHISHIR KANT MISHRA		
IA NO	D: GA/1/2000(Old No:GA/4624/200	00)		
279	CS/509/2000	S.R.INCORPORATED ENTERPRISES (I) P.LTD.	R.K.BASU	KHAITAN & CO.
		VS TURNER MORRISON & GRAI		
IA NO	D: T/3/2001(Old No:T/94/2001)			

280 CS/510/2000	VIJAY BILOTIA VS	D.SUTRADHAR	
281 CS/511/2000	SUBHAS BOSE  R.PIYARELALL IMPORT & EXPORT LTD. VS  NEAT DOMESTIC TRADING BULL TO	H.K.MITTER	
IA NO. CA/1/2000(Old No.CA/4804/	NEAT DOMESTIC TRADING PTV.LTD. 2000), GA/2/2001(Old No:GA/327/2001), GA/3/2001(Old No	CA/750/2001). CA/A/2001(Old No.(	2 A /802 /2001 )
			S. DAS
282 CS/514/2000	PINX INTERNATIONAL PVT.LTD. VS	S.JALAN & COMPANY	S. DAS
	FASHION FURNISHERS		
283 CS/519/2000	KUBER KKHAINI (P) LTD.	S.B. CHAKRABORTY	
	VS JAGANNATH PRASAD KHANDEWAL		
284 CS/533/2000	A.D. CONSULTANTS PVT. LTD.	P.C. PAUL CHOWDHURY	SANCHITA BARMAN ROY (FOR
204 (3/333/2000	VS	F.C. FAUL CHOWDHUKI	DEF. NO.1)
	COAL INDIA LTD.		•
285 CS/535/2000	JENSON & NICHOLSON (INDIA) LTD.	AVIJIT DEB	
	VS JENSON & NICHOLSON FINANCIAL SERVICE LT		
206 66/520/2000		IAVDID I/AD	
286 CS/539/2000	UNISILK LIMITED VS	JAYDIP KAR	
	HINDUSTHAN NATIONAL BAG & BURLAP CO. LT		
IA NO: GA/1/2001(Old No:GA/4656/2	2001), GA/4/2002(Old No:GA/73/2002)		
287 CS/540/2000	UNISILK LTD.	S.K. MEHTE	J. KAR
	VS		
IA NO. CAMMONA (OLI N. CAMCETIO	ASHWINI KUMAR MORE		
	2001), GA/4/2002(Old No:GA/71/2002)		
288 CS/541/2000	UNISILK LIMITED VS	JAYDIP KAR	
	MORE INTERNATIONAL		
IA NO: GA/1/2001(Old No:GA/4659/2	2001), GA/6/2002(Old No:GA/70/2002)		
289 CS/542/2000	UNISILK LIMITED	MR.J.KAR	
	VS	· ·	
	M/S. UNIEXCAL INST. LTD.		
	2001), GA/4/2002(Old No:GA/69/2002)		
290 CS/543/2000	UNISILK LIMITED VS	MR.J.KAR	
	M/S.MORE OVERSEAS		
IA NO: GA/1/2001(Old No:GA/4661/2	2001), GA/6/2002(Old No:GA/68/2002)		
291 CS/544/2000	UNISILK LIMITED	MR.J.KAR	
	VS	3	
	MOHAN KUMAR MORE		
	2001), GA/4/2002(Old No:GA/67/2002)		
292 CS/26/2001	SUBHASH PROJECTS & MARKETING LTD. VS	S.S.SHROFF	
	VALECHA ENGINEERING LTD.		
293 CS/27/2001	MUKUL ROY	TARAGATI GHATAK	
	VS		
	SUSANTA GHOSH		
294 CS/31/2001	THE ASSOCIATED CEMENT COMPANIES LIMITED VS	R.L.GAGGAR	N.C.BIHANI
	SHAKSHAM ENTERPRISE		
295 CS/33/2001	THE ASSOCIATED CEMENT COMPANIES LTD.	R.L.GAGGAR	
	VS		
000 000000	M/S.DURGA AGENCIES & ANR.	14/0 D 0 27/1D	
296 CS/34/2001	BISHNUDEB MULLICK & ANR. VS	M/S.R.C.KAR	
	ALEXANDER AVIET THOROSE		
297 CS/37/2001	FALTA STEELS PVT.LTD.	KHAITAN & CO.	
	VS		
IA NO. CA/2/2004/OLLNI: CA/207/20	W.B.STATE ELECTRICITY BOARD		
IA NO: GA/3/2001(Old No:GA/287/20		CATTANDATA CHAKDADODTA	M/C D DACH C CO
298 CS/39/2001	KUBER TOBACCO PRODUCTS PVT.LTD. VS	SATYABRATA CHAKRABORTY	M/S. P. BASU & CO.
	M/S.M.D.S.INDUSTRIES		
299 CS/40/2001	KUBER TOBACCO PRODUCTS PVT. LTD.	SATYABRATA CHAKRABORTY	
	VS MIS LINIOUE EDACBANCE		
IA NO. CA // /0004 / OLD No. CA // 500 //	M/S.UNIQUE FRAGRANCE		
	2001), GA/2/2001(Old No:GA/897/2001)	MD MIDMAL WALANDS	
300 CS/44/2001	JOY GOPAL DUTT & ORS. VS	MR.NIRMAL K.NANDI	
	PRAN GOPAL DUTT		
301 CS/45/2001	GRINDWELL NORTON LTD	K.V.VISWANATHAN	CHANCHAL KR. DUTTA
	VS		
IA NO. CA/2/2001/OLD No. CA/4525	RAMCHANDRA JAISWAL		
IA NO: GA/2/2001(Old No:GA/4585/2	2001)		

000 0011010004			
302 CS/49/2001	SANDHYA HALDER VS	ARUP KUMAR CHATTERJEE	T.C.DUTT
14 NO GA (0/0040/OLLN) GA (400/004	STATE OF WEST BENGAL		
IA NO: GA/3/2012(Old No:GA/493/201 303 CS/52/2001	LUCAS FILMS LTD. & ANR.	KHAITAN & CO.	
303 C3/32/2001	VS	KIMIAN & CO.	
204 05/52/2001	ANIL KUMAR KUNDUN KRISHNA KUMAR RUNGTA & ANR.	DANKAI CHDOEE C. CO	
304 CS/53/2001	VS	PANKAJ SHROFF & CO.	
00/55/0004	B.C.L.FINANCIAL SERVICES LTD.	I DETILIADI COO	
305 CS/55/2001	ARIHANT LIMITED VS	L.P.TIWARI & CO.	
000 00/04/0004	RAJU B.SHAH		
306 CS/61/2001	CETHAR VESSELS LTD. VS	VIPUL KUNDALIA	
	NICCO CORPORATION LTD.		
307 CS/64/2001	THE SATURDAY CLUB LTD. VS	M/S. KHANNA & CO.	
	MD. ANIS		
IA NO: GA/1/2001(Old No:GA/886/200		IAVDID KAD	
308 CS/65/2001	MS. KO YUK CHUN VS	JAYDIP KAR	
	M/S. HINDUSTHAN NATIONAL BAG CO. PVT.LT		
309 CS/66/2001	MS. KO YUN CHUN VS	JAYDIP KAR	
	M/S. UNIEXCEL INTERNATIONAL LTD.		
310 CS/67/2001	MS. KO YUK CHUN VS	JAYDIP KAR	
	M/S. MORE INTERNATIONAL		
311 CS/68/2001	MS. KO YUK CHUN VS	JAYDIP KAR	
	M/S. MORE OVERSEAS		
312 CS/69/2001	SUPERTECH LTD. VS	P. K. BANERJEE	S AHIDIN
	JANATA BANK		
313 CS/73/2001	BLACKER CO. PVT. LTD. VS	S. JALAN & CO.	P.BASU & CO.
	MACKINNON MACKENZE & CO. LTD.		
IA NO: GA/2/2001(Old No:GA/558/200	1), GA/3/2006(Old No:GA/404/2006)		
314 CS/77/2001	KHAITAN (INDIA) LIMITED VS	P.BASU AND CO.,	
	VIDISHA ELECTRICALS LIMITED		
315 CS/79/2001	VISHESWAR NATH CHANDHA VS	JAYDIP KAR	B.K.JAIN
	M/S RAMESHWAR TRADERS PVT. LTD.		
IA NO: GA/2/2002(Old No:GA/3211/20	02)		
316 CS/80/2001	PRESSMAN ESTATES AND INVESTMENTS VS	VICTOR MOSES & CO.	
	BANK OF AMERICA NATIONAL ASSN.		
IA NO: GA/1/2001(Old No:GA/1422/20			
317 CS/81/2001	SK. MUMTAZ AHMED VS	PUNRA CH. PAUL CHOWDHURY	
	CITICORP FINANCE (I) LTD.		
IA NO: GA/1/2001(Old No:GA/2291/20	,, , , , , , , , , , , , , , , ,	MINISPEE C DIOMAG	
318 CS/85/2001	DUNCANS INDUSTRIES LIMITED VS	MUKHERJEE & BISWAS	
TA NO. CA (DIDOCA (OLI N. CA (DEFO (O.	MAS EXPORTS LIMITED		
IA NO: GA/3/2001(Old No:GA/2878/20 319 CS/87/2001	01) NISHANATH DASGUPTA & ORS.	NIRMAL KUMAR NANDI	
319 C3/67/2001	VS	NIRMAL KOMAK NANDI	
IA NO. CA /2/2001/Old No. CA /1/204/20	HARAN CHAKRABORTY		
320 CS/91/2001	01), GA/4/2002(Old No:GA/2831/2002) AVENTIS CROP SCIENCE INDIA LTD	PURNASISH GUPTA	
320 03/31/2001	VS	r ord whorour dor m	
321 CS/92/2001	M/S. CHEMICAL & ALLIED ENTERPRISE THE TATA IRON & STEEL CO. LTD.	H. K. MITRA	
521 00/02/2001	VS	11.10.1111111	
IA NO: GA/1/2001(Old No:GA/2314/20	HINDUSTAN TIMES LTD		
322 CS/93/2001	LAKHI DEVI NATHANY & ORS	CHOUDHURY & COMPANY	
	VS SAJAN KUMAR NATHANI		
IA NO: GA/1/2001(Old No:GA/1332/20	· ·		
323 CS/98/2001	TIWANRAM SHEODUTTRAI PVT. LTD.	DEBANJAN DAS	
	VS SENBO INDUSTRIES LTD.		
	SELECTION OF THE COLLEGE DID.		

VS	
M/S. S.K. TRADE & INDUSTRIES  325 CS/103/2001 THE ASSOCIATED CEMENTS CO. LTD. R.L. GAGGAR VS M/S. LOHIT METALS  326 CS/104/2001 THE ASSOCIATED CEMENTS CO. LTD. R.L. GAGGAR VS	
VS M/S. LOHIT METALS 326 CS/104/2001 THE ASSOCIATED CEMENTS CO. LTD. R.L. GAGGAR R.C. VS	
M/S. LOHIT METALS  326 CS/104/2001 THE ASSOCIATED CEMENTS CO. LTD. R.L. GAGGAR R.C. VS	
326 CS/104/2001 THE ASSOCIATED CEMENTS CO. LTD. R.L. GAGGAR VS	
VS	GINODIA & CO.
M/S. KAMRUP TRADE & SERVICES PVT.LTD.  THE ASSOCIATED CEMENTS CO. LTD	
327 CS/105/2001 THE ASSOCIATED CEMENTS CO. LTD. R. L. GAGGAR VS	
M/S. CHETTAN ENTERPRISES	
328 CS/107/2001 STORES SUPPLY (INDIA) AGENCY PVT.LTD. M/S. C.K.JAIN & CO. VS	
CENTEX FREIGHT & FORWARDING CO.LTD.	
329 CS/108/2001 SALIM MAKKAR ALIAS MOHAMMED SALIM F. AHMED S.J MAKKAR	JALAN & CO.
WAKAAR VS	
N.K. PANSARI	
IA NO: GA/2/2001(Old No:GA/2378/2001)	
330 CS/115/2001 PAWAN KUMAR BAGLA JHUNJHUNWALA & CO. VS	
INDUSTRIAL FINANCE CORPORATION (I) LTD.	
331 CS/119/2001 PARK HOTEL LTD. & ORS. KHAITAN & CO. S.C	GHOSH
GUJRAL RESTAURANT & HOTELS LTD.	
332 CS/127/2001 NALCO CHEMICALS (I) LTD. KHAITAN & CO.	
VS SANDIP KUMAR ROY	
IA NO: GA/1/2001(Old No:GA/978/2001)	
333 CS/130/2001 RAJA RAM AGARWAL A. K. CHATTERJEE & CO.	
VS ALMEMZAR FLOWER TRADING CO.	
IA NO: GA/1/2001(Old No:GA/998/2001)	
334 CS/131/2001 SUNIL KUMAR DAS SUNITA AGARWAL	
VS SUKHWANT SINGH BABBAR	
IA NO: GA/2/2002(Old No:GA/308/2002)	
	SENGUPTA
VS	
FOOD CORPORATION OF INDIA IA NO: GA/5/2001(Old No:GA/2954/2001)	
336 CS/135/2001 MACHINEWORKS (INTERNATIONAL) LTD. CHNADRANATH DUTTA	
VS	
AMIYA GOOPTU IA NO: GA/3/2003(Old No:GA/229/2003), GA/4/2003(Old No:GA/3482/2003)	
IA NO: GA/3/2003(Old NO:GA/223/2003), GA/4/2003(Old NO:GA/3402/2003)	
337 CS/136/2001 M/S RISWANATH AGARWALA & CO RASANTA KUMAR SEN	
337 CS/136/2001 M/S. BISWANATH AGARWALA & CO. BASANTA KUMAR SEN VS	
VS M/S. ANDAGRO FOODS LTD.	
vs	
VS M/S. ANDAGRO FOODS LTD.  338 CS/137/2001 AVENTIS CROP SCIENCE INDIA LTD. PURNASISH GUPTA VS M/S. LALIT CHEMICAL INDUSTRIES	
VS M/S. ANDAGRO FOODS LTD.  338 CS/137/2001 AVENTIS CROP SCIENCE INDIA LTD. VS M/S. LALIT CHEMICAL INDUSTRIES  339 CS/138/2001 MAHESHWARI & CO. PVT. LTD. S. JALAN & CO. KH	HANNA & CO.
VS M/S. ANDAGRO FOODS LTD.  338 CS/137/2001 AVENTIS CROP SCIENCE INDIA LTD. PURNASISH GUPTA VS M/S. LALIT CHEMICAL INDUSTRIES	IANNA & CO.
VS M/S. ANDAGRO FOODS LTD.  338 CS/137/2001 AVENTIS CROP SCIENCE INDIA LTD. VS M/S. LALIT CHEMICAL INDUSTRIES  339 CS/138/2001 MAHESHWARI & CO. PVT. LTD. S. JALAN & CO. KH	HANNA & CO.
VS	HANNA & CO.
VS	IANNA & CO.
VS	IANNA & CO.
VS M/S. ANDAGRO FOODS LTD.  338 CS/137/2001 AVENTIS CROP SCIENCE INDIA LTD. VS M/S. LALIT CHEMICAL INDUSTRIES  339 CS/138/2001 MAHESHWARI & CO. PVT. LTD. VS APTECH LTD.  IA NO: GA/1/2001(Old No:GA/1041/2001), GA/4/2002(Old No:GA/2357/2002)  340 CS/139/2001 SRI FALGUNI MUKHERJEE VS SHRI SANTANU CHATTERJEE  341 CS/140/2001 4ANTOSH KUMAR CHAUDHARY DUBE & CO.	HANNA & CO.
VS	HANNA & CO.
VS M/S. ANDAGRO FOODS LTD.  338 CS/137/2001 AVENTIS CROP SCIENCE INDIA LTD. VS M/S. LALIT CHEMICAL INDUSTRIES  339 CS/138/2001 MAHESHWARI & CO. PVT. LTD. VS APTECH LTD.  IA NO: GA/1/2001(Old No:GA/1041/2001), GA/4/2002(Old No:GA/2357/2002)  340 CS/139/2001 SRI FALGUNI MUKHERJEE VS SHRI SANTANU CHATTERJEE  341 CS/140/2001 4ANTOSH KUMAR CHAUDHARY DUBE & CO.	HANNA & CO.
VS M/S. ANDAGRO FOODS LTD.  338 CS/137/2001 AVENTIS CROP SCIENCE INDIA LTD. VS M/S. LALIT CHEMICAL INDUSTRIES  339 CS/138/2001 MAHESHWARI & CO. PVT. LTD. VS APTECH LTD.  IA NO: GA/1/2001(Old No:GA/1041/2001), GA/4/2002(Old No:GA/2357/2002)  340 CS/139/2001 SRI FALGUNI MUKHERJEE VS SHRI SANTANU CHATTERJEE  341 CS/140/2001 4ANTOSH KUMAR CHAUDHARY VS THE BANK OF RAJASTHAN LTD.  IA NO: GA/1/2001(Old No:GA/1103/2001)  342 CS/141/2001 THE HIMALAYA DRUG COMPANY VS SATYABRATA CHAKRABORTY VS	HANNA & CO.
VS M/S. ANDAGRO FOODS LTD.  338 CS/137/2001 AVENTIS CROP SCIENCE INDIA LTD. VS M/S. LALIT CHEMICAL INDUSTRIES  339 CS/138/2001 MAHESHWARI & CO. PVT. LTD. VS APTECH LTD.  IA NO: GA/1/2001(Old No:GA/1041/2001), GA/4/2002(Old No:GA/2357/2002)  340 CS/139/2001 SRI FALGUNI MUKHERJEE VS SHRI SANTANU CHATTERJEE  341 CS/140/2001 4ANTOSH KUMAR CHAUDHARY VS THE BANK OF RAJASTHAN LTD.  IA NO: GA/1/2001(Old No:GA/1103/2001)  342 CS/141/2001 THE HIMALAYA DRUG COMPANY VS WELLCHAM PHARMACEUTICALS	HANNA & CO.
VS M/S. ANDAGRO FOODS LTD.  338 CS/137/2001 AVENTIS CROP SCIENCE INDIA LTD. VS M/S. LALIT CHEMICAL INDUSTRIES  339 CS/138/2001 MAHESHWARI & CO. PVT. LTD. VS APTECH LTD.  IA NO: GA/1/2001(Old No:GA/1041/2001), GA/4/2002(Old No:GA/2357/2002)  340 CS/139/2001 SRI FALGUNI MUKHERJEE VS SHRI SANTANU CHATTERJEE  341 CS/140/2001 4ANTOSH KUMAR CHAUDHARY VS THE BANK OF RAJASTHAN LTD.  IA NO: GA/1/2001(Old No:GA/1103/2001)  342 CS/141/2001 THE HIMALAYA DRUG COMPANY VS SATYABRATA CHAKRABORTY VS	HANNA & CO.
VS	HANNA & CO.
VS	HANNA & CO.
VS	HANNA & CO.

KAL ELECTRONICS & CONSULTANCY (P) LTD. MUKHERJEE & BISWAS 345 CS/149/2001 KHAITAN & CO VS HINDUSTAN DEVELOPMENT CORPN.LTD. IA NO: GA/1/2001(Old No:GA/1975/2001), GA/2/2001(Old No:GA/3155/2001), GA/3/2001(Old No:GA/3156/2001), GA/4/2001(Old No:GA/3157/2001), GA/5/2001(Old No:GA/3156/2001), GA/5/2001(Old No:GA/315  $No: GA/3158/2001), \ GA/6/2001 (Old \ No: GA/3159/2001), \ GA/7/2001 (Old \ No: GA/3217/2001), \ GA/11/2001 (Old \ No: GA/3738/2001), \ GA/15/2002 (Old \ No: GA/3414/2002),  GA/20/2004(Old No:GA/621/2004), GA/21/2012(Old No:GA/1059/2012) CS/150/2001 RAMESWAR PRASAD JAISWAL A.K.CHATTERJEE & CO. VS KAMAL PRASAD JAISWAL 347 CS/154/2001 2FL EXPORTS LTD. DUBE & CO. BANK OF RAJASTHAN LTD. IA NO: GA/1/2001(Old No:GA/1284/2001) UXWAR BHARAT LTD. DUBE & CO 348 CS/155/2001 BANK OF RAJASTHAN LTD. IA NO: GA/1/2001(Old No:GA/1670/2001) CS/157/2001 MATHRAN SECURITIES LTD. USHA DOSHI DINESH KUMAR SINGHANIA & CO. 350 CS/159/2001 MUKESH MEHTA JAYSHREE KARIA PANKAJ SHAH MATHRAN SECURITIES LTD. CS/161/2001 USHA DOSHI 351 M/S. ARIHANT EXIM SCRIP PVT. LTD. CS/163/2001 ABP LTD. AVIJIT DEB ULTIMATE ADVERTISINGS MARKETING 353 CS/165/2001 ABP LTD. AVIJIT DEB VS CACHE ADVERTISING PVT. LTD. IA NO: GA/2/2002(Old No:GA/1455/2002) CS/166/2001 PRASAR BHARATI BROAD. CORPN.OF INDIA MRS. VIJAYA BHATIA SAHUJAIN SERVICES LIMITED RITWIK INTERNATIONAL LTD. & ORS. 355 CS/167/2001 D N MISRA VICTOR MOSES & CO. V.K. THAKKAR PROPERTIES PVT. LTD. IFB INDUSTRIES LTD. SUDIP KR. BANERJEE CS/168/2001 356 VS KAMAL KRISHNA MONDAL CS/169/2001 MADHUSUDAN KEJRIWAL D.N. MISRA VICTOR MOSES & CO. V.K. THAKKAR PROPERTIES PVT. LTD. CS/174/2001 CALCUTTA TRAMWAYS COMPANY GOUTAM BANERJEE 358 VS M/S. SOFTLINE ADVERTISING PVT. LTD. PRASAR BHARATI (BROADCASTING CORP.) CS/175/2001 MRS. VIJAYA BHATIA 359 RADIO NETWORK LTD. NARSING PRASAD JAISWAL 360 CS/177/2001 MUKHERJEE AGARWALLA & A.K.CHATTERJEE & CO. RAMESWAR PRASAD JAISWAL DHARMENDRA NATHWANI CS/180/2001 DUBE & CO. 361 CHOWRINGHEE TOWER SERVICES PVT. LTD. IA NO: GA/4/2001(Old No:GA/1296/2001) CS/185/2001 KHAITAN & CO. GOPAL PRASAD SANTHALIA KASHI PRASAD SANTHALIA ELECTRO STEEL CASTING LTD. KHAITAN & CO. 363 CS/186/2001 BBC CHARTERING & LOGISTIC GUNBH & CO.KG STOCK HOLDING CORPORATION OF INDIA LTD. CS/190/2001 R. L. GAGGAR INDUSIND BANK LTD.  $IA\ NO:\ GA/1/2001(Old\ No:GA/1915/2001),\ GA/3/2001(Old\ No:GA/3320/2001),\ GA/4/2001(Old\ No:GA/2171/2001),\ GA/6/2004(Old\ No:GA/822/2004),\ GA/7/2004(Old\ No:G$ No:GA/1416/2004), GA/8/2004(Old No:GA/4158/2004) CS/194/2001 MAYAR(H.K.) LTD. 365 A.K.CHOWDHARY

ANANTAPUR TEXTILES LTD.

KITPLY INDUSTRIES

SUBIR KUMAR BASU

GARIA INDUSTRIES PVT. LTD. IFB INDUSTRIES LTD. & ANR.

CS/205/2001

CS/206/2001

DUBE & CO.

SUDIP KUMAR BANERJEE

368	CS/209/2001	ANDREW YULE & CO. LTD. VS	SANDIP KUMAR DATTA	
		M/S. AMRIT DHARA AGENCY		
369	CS/212/2001	UNITED INDIA INSURANCE CO.LTD.& ORS. VS	A. CHATTERJEE	
		DHTC(INDIA) LTD.		
370	CS/220/2001	THE TATA IRON & STEEL CO. LTD. VS	H.K. MITTER	S.DUTTA & CO.
		THE KARNATAKA BANK LTD.		
	0: GA/5/2005(Old No:GA/3170/200	5)		
371	CS/221/2001	BIRLA CORPORATION LTD. VS	R. GINODIA & CO.	
		PUREKS TEKSTIL SAN.VE TIE LTD.		
372	CS/223/2001	CENTURY ALUMINIUM MACUFACTURING CO. LTD.	M/S. MUKHERJEE AGARWALLA	A.CHIRAMEDALA & CO.
		VS		
373	CS/224/2001	T.HOLLOWAY & SONS(METALS) LTD.(10.30 AM) F. HARLEY & CO. PVT. LTD.	A.P. AGARWALLA	J.KAR
373	05/224/2001	VS	A.I. AOARWALLA	Jacob
IA NIC	N. CA/1/2001/Old No.CA/1062/200	TRF LIMITED		
	0: GA/1/2001(Old No:GA/1962/200 CS/227/2001	KIRAN CONSTRUCTION & DEVELOPMENT	BIJAYENDRA MITRA	
3/4	05/22//2001	VS	DIJATENDIKA MITIKA	
IA NIC	), CA/3/2001(Old No.CA/2330/200	MANISHA SHIKHA TANI WELFARE TRUST & ORS.		
	0: GA/3/2001(Old No:GA/2330/200 CS/230/2001	SURESH CHAND GOYAL	A.K. AWASTHI	
575	00/200/2001	VS	THE TWINDTH	
IA NIC	): GA/1/2001(Old No:GA/2315/200	VICTORY IRON WORKS LTD.		
	CS/231/2001	M/S. DEROYD CONSTRUCTION	A.K. CHATTERJEE	
0,0	05/201/2001	VS	11111 011111111111111111111111111111111	
377	CS/237/2001	STATE OF WEST BENGAL SANJAY KHEMANI	B.M. BAGORIA & CO.	
377	05/257/2001	VS	B.M. BAGOITTA & CO.	
378	CS/238/2001	SHUBHALAXMI MERCHANTILES LTD.  JYOTI SHANKAR CHATTERJEE	AWANI KUMAR ROY	U.S. MENON
370	C3/230/2001	VS	AWAINI KUMAIN IKUI	U.S. MENON
270	00/000/0004	ALL BRIGHT FINVEST (P) LTD.	ADID DAGI	
379	CS/239/2001	APEEJAY PRIVATE LTD. VS	ARUP BASU	
200	CC/246/2001	PREMIER VINYL FLOORING LTD.	MILLIEDIEE ACADMAII AC	
380	CS/246/2001	TEJIS INTERNATIONAL PTE. LTD. VS	MUKHERJEE AGARWALLA& CO.	
	00.000.000	M/S. BIRLA TYRES		
381	CS/252/2001	R. K. DEYKEM CORPORATION VS	S. KAKRANIA & CO.	
		SRIRAM BHUWALKA		
382	CS/264/2001	CALCUTTA STOCK EXCHANGE LIMITED VS	UTTAM KUMAR MONDAL	
		ASHOK KUMAR PODDAR		
	): T/2/2001(Old No:T/428/2001)			
383	CS/270/2001	ATN INTERNATIONAL LTD. VS	L. P. TIWARI & CO.	
		M/S. DEVGAN ENTERTAINMENT & SOFTWARE LTD		
IA NO	): GA/1/2001(Old No:GA/2028/200	11), GA/2/2004(Old No:GA/2492/2004)		
	CS/271/2001	VIRENDRA PRASAD JAISWAL	SATYABRATA CHAKRABARTI	
		VS VIJAY JAISWAL		
385	CS/273/2001	SETH BALKRISHNALAL PODDAR CHARIT. TRUST	S. KAKRANIA & CO.	
		VS PAWAN KUMAR		
386	CS/278/2001	ARVIND SINGH	PANKAJ SHROFF & CO.	
		VS	, <b>3</b>	
387	CS/282/2001	TOYO SPRINGS LTD. ISKCON	KAMALENDU GHOSH	SANDERSONS & MORGANS.
507	05/202/2001	VS	111111111111111111111111111111111111111	
IA NIC	). GA/1/2001/Old Na.CA/2154/200	ADRIDHARAN DASA h1), GA/2/2001(Old No:GA/2468/2001), GA/3/2001(Old No	o-GΔ/2881/2001)	
	CS/286/2001	ANDREW YULE COMPANY LIMITED	M. ROY & CO.	
	•	VS M/S R.P.K. ENTERPRISE		
389	CS/290/2001	M/S B.S. AGARWAL	M/S. R. C. KAR	
	· · · · · · ·	VS	<del></del>	
		M/S TELCO CONSTRUCTION EQUIPMENT CO.LTD		

390 CS/292/2001	HIND LEVER CHEMICALS LTD. & ANR. VS	MR. RAJA BHATTACHARJEE	
	M/S SHANI ENTERPRISES		
IA NO: GA/4/2002(Old No:GA/12	12/2002)		
391 CS/293/2001	R.K. ENTERPRISES VS	SIDDHARTHA DUTTA	
	A. B. C. INDIA LTD.		
392 CS/294/2001	AVINASH DIDWANIS & ANR.	MR. A.P. AGARWALLA	SINHA & CO.
	VS HDFC BANK LIMITED		
393 CS/295/2001	UMA DIDWANIA & ANR.	MR. A.P. AGARWALLA	SINHA & CO.
	VS		
394 CS/297/2001	HDFC BANK LIMITED T & I GLOBAL LIMITED	S. JALAN & COMPANY	
334 03/237/2001	VS	3. JALAN & COMIANT	
	J.F. MCCLOY LIMITED		
IA NO: GA/1/2001(Old No:GA/29		T.C. DOV.S. CO	
395 CS/298/2001	BARGARH CEMENT LTD. VS	T.C. ROY & CO.	
	P. ROY CHOWDHURY & CO.		
	82/2001), GA/7/2004(Old No:GA/1669/2004)		
396 CS/304/2001	THE CALCUTTA STOCK EXCHANGE LIMITED. VS	M/S SINHA & CO	
	PREMA PODDAR		
397 CS/305/2001	THE CALCUTTA STOCK EXCHANGE LIMITED.	UTTAM KUMAR MANDAL	
	VS RAJ KUMAR PODDAR		
IA NO: T/2/2001(Old No:T/452/20	001)		
398 CS/310/2001	MARSHALL SONS & CO. (MANUFACTURING) LTD.	RAJESH KHAITAN & CO.	AMLAN JYOTI SENGUPTA
	VS UTTAM CHAND SETHIA		
IA NO: GA/4/2001(Old No:GA/23			
399 CS/315/2001	MARIA SHIPPING LTD.	P. BASU & CO.	
	VS THE BOARD OF TRUSTEES FOR THE PORT,CAL.		
400 CS/317/2001	TATA METALIKS LTD.	H.K. MITTER	
100 03/317/2001	VS	II.K. MII ILK	
404 00/040/0004	ISC MAGNETICS PVT.LTD.	an a aa	
401 CS/319/2001	ASHOK LEYLAND FINANCE LTD. VS	SINHA & CO.	
	SUBHASISH GHOSE		
402 CS/324/2001	CALCUTTA AHMEDABAD CARRIERS	DUBE & CO.	
	VS CADILA HEALTH CARE LTD.		
403 CS/326/2001	GRASIM INDUSTRIES LTD.	TAPAN KR. DEY	
	VS M/S. PHOENIX MARKETING CONSTIUM		
404 CS/330/2001	THE ASSOCIATED CEMENT CO. LTD.	R.L. GAGGAR	
101 00,000,2001	VS	112. 0.100.11	
405 00/004/0004	ANUR KUMAR CHAKRABORTY	n	
405 CS/331/2001	THE ASSOCIATED CEMENT CO. LTD. VS	R.L. GAGGAR	
	BEVTI ENTERPRISES		
406 CS/332/2001	BIPIN BEHARI TANDON VS	S. KAKRANIA & CO.	
	PRADIP DUTTA BHOWMICK		
IA NO: GA/2/2002(Old No:GA/34	08/2002)		
407 CS/337/2001	SUDHIR S. BHATIA	SATYABRATA CHAKRABARTI	A.K.AGARWAL
	VS J.& J. INDUSTRIES		
408 CS/340/2001	RAM CHANDRA PAROLIA	SWAPAN KR. MALLICK	
	VS		
409 CS/341/2001	RAJ KUMAR JHUNJHUNWALA M/S. BHARTIA STEEL & FORGING INDUSTRIES	SANAT KUMAR BISWAS	KHAITAN & CO.
409 03/341/2001	VS	SAIVAT KUMAK DISWAS	KIAITAN & CO.
	CALCUTTA ELECTRIC SUPPLY CORPORATION		
410 CS/342/2001	ICICI LTD VS	SANDERSSONS & MORGANS	
	BHARAT SANCHAR NIGAM LTD.		
411 CS/345/2001	RAJESH AGARWAL	DEY & ASSOCIATES	
	VS BHAGIRATH AGARWAL		
IA NO: GA/1/2001(Old No:GA/2650/2001)			
412 CS/348/2001	SHAWKAT KAMAL	MR. V. RAJA RAO	SANSERSONS & MORGANS
	VS ASIAN SKY SHOP		
IA NO: GA/1/2001(Old No:GA/38)	97/2001), GA/3/2008(Old No:GA/1661/2008)		
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413 CS/360/2001	BLOW PLAST LTD. VS	SANDERSONS & MORGANS	
	N. BHATTACHARJEE		
414 CS/363/2001	NISHANTGUPTA	CHOUDHURY & CO.	
	VS BHUTORIA DEALERS PVT. LTD.		
415 CS/364/2001	AJAY MOHAN JALAN	SINGHANIA & CO.	
	VS DEEPAK JHUNJHUNWALA		
416 CS/365/2001	JALAN FARMS LTD.	SINGHANIA & CO.	
	VS		
417 (\$2/272/2001	DEEPAK JHUNJHUNWALA PKS LTD.	SAUD-UL-ABEDIN	
417 CS/372/2001	VS	SAUD-UL-ADEDIN	
	RATAN FOOD INDISTRIES LTD.		
IA NO: GA/1/2001(Old No:GA/3380/		C CHARDADODTI	
418 CS/376/2001	MMI CORPORATION & ANR. VS	S. CHAKRABORTI	
	THE CAMBRIDGE HEALTHCARE PVT. LTD.		
419 CS/377/2001	EMCEE PHARMACEUTICALS PVT. LTD. VS	SATYABRATA CHAKRABORTI	
	CENTAUR LABORATORIES PVT. LTD.		
420 CS/387/2001	SAURABH GILTS & SECURITIES LTD.& ANR.	P.D.H. & CO.	P. K. CHOWDHARY
	VS DINESH KUMAR SINGHANIA		
421 CS/390/2001	GRASIM INDUSTRIES LTD.	TAPAN COOMAR DEY	
	VS M/S. M. N. DISTRIBUTORS		
422 CS/391/2001	GRASIM INDUSTRIES LTD.	TAPAN COOMAR DEY	
	VS M/S. R.B.M.TRADERS		
423 CS/395/2001	M/S. R.B.M. I KADERS BADRI NARAYAN SHAW	ABHIJIT RAY	
423 03/333/2001	VS	ADIIIJII IVAI	
	KALA CHAND SEN		
IA NO: GA/1/2001(Old No:GA/4507/		MIC WHANING CO	
424 CS/402/2001	INDUSTAN ZINC LTD. VS	M/S. KHANNA & CO.	
	ENFIELD INDUSTRIES LTD.		
425 CS/404/2001	BAJRANG BALI ENGINEERING CO. LTD. VS	ASOKE BASU	
	UNITED BANK OF INDIA		
IA NO: GA/2/2002(Old No:GA/592/2			
426 CS/407/2001	SMT. SUMITRA AGARWAL & ANR. VS	RANJIT KUMAR BASU	
	MONICA CHATTERJEE		
427 CS/409/2001	THE NEW INDIA ASSURANCE CO. LTD. VS	TARAK NATH MULLICK	
	A.T.O. INDIA PVT. LTD.		
IA NO: GA/2/2001(Old No:GA/4470/	2001), GA/5/2002(Old No:GA/2404/2002)		
428 CS/412/2001	MISRILAL MINES LTD.	SANDIP KUMAR DATTA	
	VS M/S. ALCHROME CHEMICAL INDUSTRIES		
IA NO: GA/1/2001(Old No:GA/3207/	2001), GA/2/2001(Old No:GA/4745/2001)		
429 CS/414/2001	NAGREEKA EXPORTS LTD.	ASOK BHAUMIK	M.A.JABBAR
	VS THE CITY BANK LTD		
IA NO: T/6/2005(Old No:T/26/2005)	GA/7/2006(Old No:GA/2515/2006), GA/8/2006(Old No:GA/	3574/2006)	
430 CS/416/2001	SURESH KAPOOR GUPTA	FEROZE AHMED	SHYAMAL KANTI SENGUPTA
	VS SMT. PREMLATA GUPTA		
IA NO: GA/4/2002(Old No:GA/1164/			
431 CS/417/2001	NATIONAL STOCK EXCHANGE OF IND.LTD.& ANR	SANDERSONS & MORGANS	
	VS BPS SECURITIES PVT. LTD.		
IA NO: ACO/2/2001(Old No:ACO/91	/2001), T/3/2001(Old No:T/652/2001)		
432 CS/421/2001	M/S.RESOURCE AD.&MARKETING SEVICES P.LTD	MONAJ MALHOTRA	
	VS AMM MEDIA WORKS PVT. LTD.		
IA NO: GA/1/2001(Old No:GA/3337/	2001), GA/3/2001(Old No:GA/4054/2001)		
433 CS/425/2001	BARANAGORE JUTE FACTORY SSRAMIK SABHA	DIPAYAN CHOUDHURY	L.P.MANOT & CO.
·	VS		
IA NO. GA/1/2006(Old No.GA/266/2	RAJ KUMAR NEMANI 006), GA/3/2006(Old No:GA/2239/2006)		
434 CS/427/2001	THE INDO ASAHI GLASS CO. LTD.	ORR-DIGNAM & CO.	
00/12//2001	VS	1111 21011111 000	
	GOPAL GLASS WORKS LTD.		

435 CS/	431/2001	P. P. COMMERCIAL CO. VS	M/S. C. K. JAIN & CO.
		SINEXIMCO PTE LTD.	
436 CS/	432/2001	ANDREW YULE CO. LTD. VS	SAMAR KUMAR BASU
		M/S. BHUTANI TRADERS	
437 CS/	433/2001	PEERLESS GENERAL FINANCE & INVESTMENT CO	SUPRIYO RANJAN SAHA
		VS	
438 CS/	435/2001	KHAITAN OVERSEAS & FINANCE LTD. BIRESWAR SIRKAR & ANR.	DIPAK BHATTACHARJEE
430 (3)	433/2001	VS	DILAK BILATTACHANGEE
IA NO T/	C/2001 (OLI N. T/COC/2001)	M/S. HEART VIDEO	
439 CS/	6/2001(Old No:T/696/2001) 436/2001	IFB INDUSTRIES LTD.	SUDIP KUMAR BANERJEE
100 00,	150,2001	VS	CODII NOI III BII LII GEE
440 CS/	430/2001	M/S. MODERN FOOD PRODUCTS NIGAM KUMAR JALAN	APURBA KUMAR GHOSH
440 03/	433/2001	VS	AI UIDA KUMAK GIIOSII
441 00	440/0004	JANISH BAGRODIA	ADUDDA WIMAD OHOOH
441 CS/	440/2001	PRABHA JALAN VS	APURBA KUMAR GHOSH
		KAMAL & CO.	
442 CS/	441/2001	THE ASSOCIATED CEMENT CO. LTD. VS	R. L. GAGGAR
		M/S. RAJ KUMAR GHOSH	
443 CS/	442/2001	THE ASSOCIATED CEMENT CO. LTD. VS	R. L. GAGGAR
		M/S. HINDUSTHAN AGENCY	
444 CS/	443/2001	IFB FINANCE LTD. VS	SUDIP KUMAR BANERJEE
		DR. ASHOK KUMAR GUPTA	
IA NO: GA	A/1/2001(Old No:GA/3434/200	1)	
445 CS/	445/2001	GRASIM INDUSTRIES LTD. VS	TAPAN COOMAAR DEY
		M/S. INDUSTRIAL TRADERS .	
446 CS/	446/2001	PHILIPS CARBON BLACK CO. LTD. VS	S SINGVI & CO.
		TULSI PATEL	
447 CS/	449/2001	THE ASSOCIATED CEMENT CO. LTD.	R.L. GAGGAR
		VS M/S. AJAY KUMAR CHATTERJEE	
448 CS/	450/2001	THE ASSOCIATED CEMENT CO. LTD.	R.L. GAGGAR
		VS M/S. GHOSH ENTERPRISE	
449 CS/	451/2001	MD.IBRAHIM SHAMIM	ASIS MUKHERJEE
		VS QUADER DAD KHAN	
450 CS/	456/2001	AMARNATH SANGANARIA	SUSMITA BHAKTA
		VS HONEST TEXTILE INDUSTRIES	
IA NO: G	A/1/2002(Old No:GA/433/2002)		
451 CS/		BHANDARI AUTOMOBILES LTD.	AMAL KUMAR SEN
		VS LYNX INDIA LTD.	
452 CS/	462/2001	KUBER TOBACO PRODUCT PVT. LTD.	SATYABRATA CHOWDHURY
		VS KUSUM TOBACCO COMPANIES	
453 CS/	464/2001	ELECTRO STEEL CASTINGS LTD.	KHAITAN & CO.
		VS	
454 CS/	467/2001	MINT. NINI BULKERS S.A. JASHODEEP BHOWMICK	PUNRNA
101 00,	107/2001	VS	CH.PAULCHOWDHURY
IA NO. C	A/3/2002(Old No:GA/439/2002)	TITAN INDUSTRIES LTD.	
455 CS/		RANJIT KUMAR MULLICK & ORS.	NIRMAL K. NANDI
2.07		VS	
IA NO. G	A/2/2003(Old No:GA/4014/2003	SM. KRISHNA PRIYA GHATAK 3)	
456 CS/		KUBER TOBACCO PRODUCT PVT. LTD.	SATYABRATA CHAKRABARTI
,		VS	
457 CS/	471/2001	M/S. SUNRISE FOOD PRODUCT APEEJAY SECURITIES PVT. LTD.	FOX & MONDAL
. 20,		VS	<del></del>
IA NO: G	A/3/2003(Old No:GA/4494/2003	REUTERS INDIA LTD. 3)	
11110.01	40,200(OIG 110.OIJ TT0T/200)	<i>~,</i>	

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BOARD OF ACT. GOVER., LAMARTINIER SCHOOLS SINHA & CO. 458 CS/472/2001 NATIONAL ENGINEERING INDUSTRIES LTD. IA NO: GA/1/2001(Old No:GA/4740/2001) 459 CS/473/2001 BENGANI FOOD PRODUCTS PVT. LTD. C. K. JAIN & CO. PRESTIGE FOODS LTD. IA NO: GA/1/2001(Old No:GA/3726/2001) 460 CS/474/2001 BENGANI FOOD PRODUCTS PVT. LTD. C. K. JAIN & CO. PRESTIGE FEED MILLS LTD. IA NO: GA/1/2001(Old No:GA/3727/2001) 461 CS/477/2001 E. C. BOSE & CO. PVT. LTD. SANJAY KR. BAID UNIVERSAL HEAVY MECH. LIFTING ENTERPRISE DELTA INTERNATIONAL LTD. CS/478/2001 DEBASISH DAS 462 BHARTIA AGRO MARCANTILE PVT. LTD. THE ASSOCIATED CEMENT COMPANIES LTD. 463 CS/479/2001 R.L. GAGGAR CENTRAL COALFIELDS LIMITED BENNETT COLMAN CO.LTD. & ANR. CS/480/2001 R I. GAGGAR VICTOR MOSES & CO, PHONOGRAPHIC PERFORMANCE LTD. IA NO: GA/2/2001(Old No:GA/4746/2001) 465 CS/482/2001 FINANCIAL & MANAGEMENT SERVICES LTD. R.L. GAGGAR EL DORADO GUARANTEE LTD. CS/483/2001 J.J. EXPORTERS LIMITED S.JALAN & CO. FOX & MANDAL CHINA TRAVEL SERVICES (CARGO) HONGKON 467 CS/489/2001 SR INCORPORATED ENTERPRISE (I) PVT. LTD. RANJIT KUMAR BASU TURNER MORRISON & GRAHAM GR. OF CO IA NO: GA/1/2001(Old No:GA/4614/2001) 468 CS/498/2001 BOARD OF ACT. GOVERNORS OF LAMRTIERE CAL KHAITAN & CO. SINHA & CO. NATIONAL ENGG. INDS LTD IA NO: GA/1/2001(Old No:GA/3947/2001) CALCUTTA CARRIERS OF INDIA LTD. & ORS. 469 CS/503/2001 PARMANAND JALAN SHALIMAR PAINTS LTD. 470 CS/506/2001 RACHPAL SINGH A. DEB ANANDABAZAR PATRIKA LTD. IA NO: GA/2/2003(Old No:GA/863/2003) 471 CS/512/2001 MANISH AGARWAL & ORS. AWANI KR. ROY STEEL AUTHORITY OF INDIA LIMITED 472 CS/517/2001 BIRLA CORPORATION LTD. R. GINODIA & CO. M.A.JABBAR VS PROSHANTA KUMAR SAHA IA NO: T/2/2001(Old No:T/784/2001), GA/6/2002(Old No:GA/1586/2002), GA/7/2002(Old No:GA/1877/2002) 473 CS/542/2001 USHA BELTRON LIMITED KHAITAN & CO. J.B. INDUSTRIES LTD. IA NO: GA/4/2006(Old No:GA/1398/2006) 474 CS/555/2001 ASHOKE KUMAR JAIN & ORS. R K KHANDELWAL PYARELAL JAIN IA NO: T/2/2001(Old No:T/876/2001) 475 CS/556/2001 OMNITECH ENGINEERS (INDIA) PVT. LTD. CLAUBEY & CO. SPARK DEALERS PVT. LTD. IA NO: GA/2/2003(Old No:GA/1103/2003), GA/4/2013(Old No:GA/1165/2013) S. DUTTA, SOURAV JANA (FOR 476 CS/558/2001 MOODHEDATH PANJAN RAMCHANDRAN & ANR. SINHA & COMPANY DEF. NO. 1.3) M/S.UJALA INDUSTRIES IA NO: GA/1/2001(Old No:GA/4947/2001), T/2/2001(Old No:T/820/2001), T/3/2001(Old No:T/909/2001)

CS/569/2001 PARBATI DEVI JAISWAL ANATH BANDHU DUTT

SASHIKALA DEVI JAISWAL

A.C. MAITRA & ANR. 478 CS/572/2001 SUBHASIS SARKAR

KAMALALAYA CENTRE PVT.LTD.

IA NO: GA/3/2002(Old No:GA/3476/2002)

PHILIPS INDIA LT.D 479 CS/578/2001 CK SAHA PLANTERS AIRWAYS LTD. CS/581/2001 TEA SPARES ENTERPRISES T.C. RAY R.L. PLANTATIONS PVT. LTD. IA NO: GA/1/2013(Old No:GA/609/2013) 481 CS/591/2001 BIMLA DEVI GUPTA & ORS. RATAN LAL JOSHI LAKSHMI NARAYAN GUPTA IA NO: GA/2/2002(Old No:GA/1743/2002) CS/597/2001 STEEL AUTHORITY OF INDIA LTD. S.N. SEN & CO. D.C.MITRA & CO. MOHINDER SARUP BANSAL CS/602/2001 TWENTY FIRST CENTURY INDIA LTD. I. P TIWARI & CO 483 VS ATN FILMS LTD. MANGAL DEEP COLD STORAGE PVT. LTD. CS/606/2001 S. GHOSH 484 WEST BENGAL FINANCIAL CORPORATION IA NO: GA/1/2001(Old No:GA/4899/2001) 485 CS/609/2001 SAKINA BIBI MD\_SOFIULLA MONDAL MD. SAHALAM BHANDARI BUILDERS LTD. SOUMENDRA NARAYAN 486 CS/611/2001 JAYANTA DUTTA GHOSH,BISHALAXMI HINDUSTAN STEEL WORKS CONSTRUCTION AND GHOSH(FOR DEF. 1) ANR. IA NO: GA/6/2015(Old No:GA/1744/2015) 487 CS/613/2001 BHANDARI BUILDERS LIMITED JAYANTA DUTTA BISHALAXMI GHOSH HINDUSTAN STEEL WORKS CONSTRUCTION LIMITED IA NO: GA/6/2015(Old No:GA/1742/2015) CS/620/2001 ASHOK LEYLAND FINANCE LTD. SINHA & CO. REHAB LIFTING CO. PVT. LTD. GOLDEN SECURITY LTD. M/S. A. CHIRANEWALA & CO. 489 CS/621/2001 SMT. MADHU BHIWANIWALA IA NO: GA/2/2002(Old No:GA/452/2002) CS/623/2001 GUGANRAM TARACHAND CHARITABLE TRUST AWANI KR. ROY S. N. SEN STEEL AUTHORITY OF INDIA LTD. 491 CS/626/2001 RAMESH KR. GUPTA UDAYAN SEN VS DEOKINANDAN GOENKA CS/627/2001 RAMESH KR. GUPTA UDAYAN SEN 492 VS ALOKE GOENKA RAMESH KR. GUPTA CS/629/2001 UDAYAN SEN SUDHIR GOENKA LYODS FINANCE LTD. CS/630/2001 I.C. SANCHETTI & CO. RAJESH AGARWAL IA NO: GA/2/2002(Old No:GA/2502/2002) CS/636/2001 QUEENIE SOBTI KHAITAN & CO. MAXWELL PATRICK GALSTAUN 496 CS/642/2001 R. PIYARELAL INTERNATIONAL LTD. R.L. GAGGAR GLOBAL TRUST BANK LTD. IA NO: GA/1/2001(Old No:GA/4844/2001) CS/646/2001 SHIVA RAM SINGH & CO. PVT. LTD. MUKHERJEE & BISWAS 497 PUNJAB & SIND BANK CS/655/2001 SAREGAMA INDIA LTD. VICTOR MOSES & CO. MAHAL PICTURES (P) LTD. NATIONAL INSURANCE COMPANY LTD. CS/121/2002 499 DATTA CHAUDHURY&DASGUPTA AWAGAMANI ROADCARRIERS LTD. CS/196/2002 GLOSTER JUTE MILLS LTD. DUBE & CO. DHANOOLAL & SONS EXPORT PVT. LTD.

501 CS/199/2002	SKANSKA CEMENTATION INDIA LTD.	VICTOR & MOSES	
	VS SUBHASH PROJECTS & MARKETING LTD.		
IA NO: GA/1/2002(Old No:GA/2173/20	002), GA/3/2002(Old No:GA/4374/2002)		
502 CS/339/2002	AI CHAMPDANY INDUSTRIES LTD.	ABHIJIT GUHA ROY	
	VS BHARAT PETROLIUM CORPORATION LTD.		
IA NO: GA/1/2002(Old No:GA/3284/2)	002), GA/2/2002(Old No:GA/3365/2002)		
503 CS/394/2002	M/S. VIKASH FORGE PVT. LTD.	S. K. MALLICK	
	VS		
E04	GREATER CAL. GAS SUPPLY CORP. LTD.	MILLIEDIEE C DICMAC	ATICH CHOCH
504 CS/395/2002	RAJIV CHAND & ORS. VS	MUKHERJEE & BISWAS	ATISH GHOSH
	PRIMER MARINE PRODUCTS		
505 CS/399/2002	ASHWIN BAGLA & ANR.	R/. GINODIA & CO.	
	VS KONKA ELECTRONICS (INDIA) LTD.		
506 CS/414/2002	HEIZA BOILERS INDIA PVT. LTD.	MD. Z. RAHAMAN	
	VS MECON LIMITED		
507 CS/417/2002	RADHESHYAM BHARTIA	JALAN & CO	
307 03/417/2002	VS	JALAIV & OO	
	RANNKENAND & CO. PVT. LTD.		
IA NO: GA/1/2002(Old No:GA/3671/2)		DUDGA DAG BANEDIEE	
508 CS/423/2002	THE NEW INDIA ASSURANCE COMPANY LIMITED VS	DURGA DAS BANERJEE	
	M/S JAL H. INDOREWALA & SONS		
509 CS/427/2002	DELTA AROMATICS P. LTD.	SAMAR KUMAR BASU	
	VS MEWAR GROWTH LTD.		
510 CS/432/2002	CONTINENTAL PROFILES LTD.	A P. AGARWALLA	
	VS		
	HEINLEHMANN TRENN & FORDERTECHNIK[GMBH]		
511 CS/433/2002	M/S. STARLING CHEMICAL INDUSTRIES	S. K. MALLICK	
	VS		
512 CS/435/2002	SREE RAYALASEEMA ALKALIES & ALLIED CHEMI SWADESH RANJAN ROY	FOX & MONDAL	
312	VS	POX & MONDAL	
	DIPAK THAKKAR		
513 CS/437/2002	UNITED TRANSPORT CO. VS	SUSHIL KR. BASU	
	CONSTRUCTORS HOUSE PVT. LTD.		
514 CS/438/2002	ESHA BHAUMIK (NEE DUTTA)	TAPAS SAHA	
	VS THE ADMINISTRATION PRES. SUBRATA LAHIRI		
IA NO: GA/1/2002(Old No:GA/3856/2			
515 CS/442/2002	KRISHNA CFC BOX PVT. LTD.	M/S. KHANNA & CO.	C. C. BOSE
	VS		
E16	CENTRAL BANK OF INDIA	VICOTE MOSES S CO	
516 CS/4/2003	SAREGAMA INDIA LTD VS	VICOTR MOSES & CO.	
	GIRI DHAR LAL L. NAGPAL		
517 CS/5/2003	SAREGAMA INDIA LTD. VS	VICTOR MOSES&CO.	
	CH V. APPARAO		
518 CS/7/2003	ANIMESH MITRA	DEY & ASSOCIATES	
	VS VYSYA BANK LTD.		
IA NO: GA/1/2003(Old No:GA/132/20			
519 CS/10/2003	TEA BOARD	FOX & MONDAL	
333 33,23,233	VS		
TA NO. CA 1/10000/011 N. CA 1/15/100	ESSELS TEA EXPORT LTD.		
IA NO: GA/1/2003(Old No:GA/156/200		MICDA C CO	
520 CS/13/2003	GOPAL TIMBAR TRADING CO. VS	MISRA & CO.	
	DPIL LTD.		
IA NO: GA/1/2003(Old No:GA/251/200			
521 CS/20/2003	GUPTA CABLES PVT. LTD. VS	NILAY SENGUPTA	SANJIB DUTTA
	ANDREW YULE & CO. LTD.		
522 CS/21/2003	PEERLESS ABASAN FINANCE LTD.	M/S. S. N. SEN & CO.	
	VS M/S. JOITA ESTATES PVT. LTD.		
IA NO: GA/1/2003(Old No:GA/2261/2)	003), GA/3/2003(Old No:GA/3167/2003)		
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STEEL AUTHORITY OF INDIA LTD. DATTA CHOUDHURY 523 CS/23/2003 &DASGUPTA STEEL TUBE INDIA LTD. IA NO: GA/1/2003(Old No:GA/1357/2003) 524 CS/25/2003 KUMI AGRO INDUSTRIES LTD. R. GINODIA & CO. SANIAY KHEMANI CS/26/2003 COLIN TRADERS PVT. LTD. CHANCHAL KUMAR DUTTA 525 VS TRIPURA JUTE MILLS LTD. IA NO: GA/3/2003(Old No:GA/1854/2003), GA/5/2003(Old No:GA/3976/2003), T/6/2003(Old No:T/157/2003) CS/32/2003 NARESH CHANDRA JAIN DINESH KUMAR SINHANIA ITC LTD. CS/36/2003 ATISH CHOSH 527 VS AKBARI BEGUM STCO MARKETING PRIVATE LIMITED CS/40/2003 S.AGARWAL 528 M/S SHARMA & CO. S.D. GARMENTS IA NO: GA/1/2003(Old No:GA/682/2003) 529 CS/42/2003 KESORAM INDUSTRIES LTD. KHAITAN & CO EXPORT CREDIT & GURANTEE CORPORATION IA NO: GA/2/2003(Old No:GA/3933/2003) 530 CS/45/2003 NIRODHI PRAKASH GANGULI & ORS BHASKAR MITRA MUKHERJEE & BISWAS STATE OF WEST BENGAL IA NO: GA/1/2005(Old No:GA/3840/2005) 531 CS/52/2003 SAREGAMA INDIA LTD. KHAITAN & CO. LONDON FILM INTERNATIONAL IA NO: GA/1/2003(Old No:GA/848/2003), GA/2/2003(Old No:GA/2813/2003) 532 CS/57/2003 TENEJA MINES PVT. LTD. P BASU & CO M/.S TRUPTI ENTERPRISES TATA STEEL LTD. H.K.MITTER P.K.DAS CS/58/2003 PRAKASH SALES CORPORATION IA NO: GA/1/2003(Old No:GA/2652/2003), GA/4/2006(Old No:GA/3748/2006) INDIA FOILS LTD. 534 CS/64/2003 VICTOR MOSES & CO. ELECTRO STEEL CASTINGS LTD. CS/69/2003 NATIONAL SMALL INDUSTRIES CORPN. LTD. SATYABRATA CHAKRABORTI 535 JAGANNATH BISCUITS INDUSTRIES PVT. LTD. CS/70/2003 NATIONAL SMALL INDUSTRIES CORPN. LTD. SATYABRATA CHAKRABORTI VS JAGANNATH FOOD & CONFETIONARY PVT. LTD. CS/75/2003 PANCHIRAM NAHATA 537 B. K. JAIN VS VARESH KUMARI DADINA KAIZER CONSTRUCTION COMPANY LIMITED 538 CS/77/2003 SABYASACHI SEN TATA CONSTRUCTION & PROJECTS LTD. IA NO: GA/1/2003(Old No:GA/924/2003), GA/2/2003(Old No:GA/2499/2003) CS/85/2003 THE TATA IRON & STEEL CO. LTD. H K MITTER SHAM VADILAL JETHALA AGRO PVT. LTD. MAHESWARI BROTHERS LTD. CS/86/2003 SHARMA KAJARIA & CO. M.P. RAJYA SETU NIRMAN NIGAM LTD. IA NO: GA/1/2003(Old No:GA/1001/2003), GA/2/2003(Old No:GA/1134/2003) BIRENDRA KUMAR MASKARA 541 CS/88/2003 M.S. SAHA ROY RAJENDRA KUMAR MASKARA IA NO: GA/1/2003(Old No:GA/1048/2003), GA/2/2003(Old No:GA/4590/2003), GA/3/2003(Old No:GA/4591/2003) CS/89/2003 MAYA SAHA 542 BHASKAR PRASAD BANERJEE PRASANTA KUMAR MUKHERJEE CS/90/2003 M/S. TATA TEA LTD. & ANR. DEBASIS SANYAL JAYANTA MUKHERJEE

DEBASIS SANYAL

AJOY SANKAR SANYAL

M/S. DHTC (INDIA) LTD. M/S. TATA TEA LTD.

M/S. ASSAM ROADWAYS PVT. LTD.

544

CS/92/2003

E 4 E	00/4/00/2002	DDIDGEWELL GO LED	WILLIAM COO	
545	CS/100/2003	BRIDGEWELL CO. LTD. VS NATIONALPLYWOOD INDUSTRIES LTD.	KHAITAN & CO.	
546	CS/104/2003	MRS. RASHMI RUNGTA	KANODIA & CO.	AWANI KUMAR ROY
		VS DINESH KUMAR MODI		
547	CS/105/2003	DR. ABHIJIT SEN	KHAITAN & CO.	
		VS SIBENDU BASU		
IA N	O: GA/1/2003(Old No:GA/1209/200	03), GA/4/2003(Old No:GA/3931/2003)		
548	CS/111/2003	INDUSTRIAL DEVELOPMANT BANK OF INDIA VS	CHATTERJEE, SIL & CO.	
= 40	00/440/0000	ZAFAR ABBAS KHAN	D. III. V.	
549	CS/113/2003	KRISHAN KUMAR AGARWALLA VS	RATANLAL JOSHI	
74.37	0. 04/0/0000/01137 04/0000/000	SHRI GANESH JUTEX LTD.		
	O: GA/2/2003(Old No:GA/3639/200 CS/120/2003	AMERI GAS PVT. LTD.	S. KAKRANIA & CO.	
330	C5/120/2003	VS	S. KAKKANIA & CO.	
	00,400,500	K.L.SRENIVASULK		
551	CS/129/2003	ICICI BANK LTD. VS	SANDERSONS & MORGANS	
		CIMCO BIRLA LTD.		
552	CS/132/2003	RABINDRA NATH MONDAL VS	AMAR KR.SINHA	
		UNION OF INDIA		
553	CS/136/2003	ABN AMRO BANK VS	SANDERSON & MORGANS	
		PUNJAB NATIONAL BANK		
554	CS/137/2003	THE RELIABLE AUTOMATIC SPRINKLER CO. INC	KUNAL SARKAR	
		VS BELLS CONTROLS LTD.		
555	CS/142/2003	TRANSPORT CORPORATION OF INDIA LTD.	VERMA & CO.	
		VS SRI NIRMAL KR. AGARWAL		
556	CS/147/2003	ECONOMIC & ENTER PRENEURSHIP	MAKHAN ROY	
		DEVP.FOUND VS		
	00/450/2002	STATE BANK OF INDIA	NIDMAL IZ NANDI	D DI ITTI
557	CS/150/2003	DEBJIT CHATTERJEE VS	NIRMAL K. NANDI	B DUTTA
		DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE		
557 558	CS/150/2003 CS/157/2003	DEBJIT CHATTERJEE VS	NIRMAL K. NANDI L.P.TIWARI & CO.,	B DUTTA  CHOWDHURY & CO.
		DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD.,		
558 IA N	CS/157/2003 D: GA/3/2004(Old No:GA/3307/200	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.	L.P.TIWARI & CO.,	
558 IA N	CS/157/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN. )4) NU CALCUTTA CONSTRUCTION CO.		
558 IA N	CS/157/2003 D: GA/3/2004(Old No:GA/3307/200	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.	L.P.TIWARI & CO.,	
558 IA N 559 IA N	CS/157/2003 D: GA/3/2004(Old No:GA/3307/200 CS/166/2003 D: GA/1/2003(Old No:GA/2397/200	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13)	L.P.TIWARI & CO., TAPAS PALIT	
558 IA N 559 IA N	CS/157/2003 D: GA/3/2004(Old No:GA/3307/200 CS/166/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13) SBI HOME FINANCE LTD.	L.P.TIWARI & CO.,	
558 IA N 559 IA N	CS/157/2003 D: GA/3/2004(Old No:GA/3307/200 CS/166/2003 D: GA/1/2003(Old No:GA/2397/200	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13)	L.P.TIWARI & CO., TAPAS PALIT	
558 IA N 559 IA N 560 IA N	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL	
558 IA N 559 IA N 560 IA N	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  104) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  103) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  103) SAREGAMA INDIA LTD.	L.P.TIWARI & CO., TAPAS PALIT	
558 IA N 559 IA N 560 IA N	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL	
558 IA N 559 IA N 560 IA N 561	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  04) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  03) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  03) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL	
558 IA N 559 IA N 560 IA N 561	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  104) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD. 103) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD. 103) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.	
558 IA N 559 IA N 560 IA N 561	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003  CS/182/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  13) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP DEV.FOUNDATI	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.	
558 IA N 559 IA N 560 IA N 561 562	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003  CS/182/2003  D: GA/2/2004(Old No:GA/2260/200	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  13) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP DEV.FOUNDATI  14)	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.  SANDERSONS & MORGANS	
558 IA N 559 IA N 560 IA N 561 562	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003  CS/182/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  13) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP DEV.FOUNDATI	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.	
558 IA N 559 IA N 560 IA N 561 562 IA N 563	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003  CS/182/2003  D: GA/2/2004(Old No:GA/2260/200 CS/185/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  13) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP DEV.FOUNDATI  14) UTI BANK LTD. VS HOME TRADE LTD.	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.  SANDERSONS & MORGANS  UDAYAN SEN	
558 IA N 559 IA N 560 IA N 561 562 IA N 563	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003  CS/182/2003  D: GA/2/2004(Old No:GA/2260/200	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  104)  NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  103) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  103) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP DEV.FOUNDATI  104) UTI BANK LTD. VS	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.  SANDERSONS & MORGANS	
558 IA N 559 IA N 560 IA N 561 562 IA N 563	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003  CS/182/2003  D: GA/2/2004(Old No:GA/2260/200 CS/185/2003  CS/186/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  13) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP DEV.FOUNDATI  14) UTI BANK LTD. VS HOME TRADE LTD. UTI BANK LTD. VS GILTEDGE MANAGEMENT SERVICES LTD.	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.  SANDERSONS & MORGANS  UDAYAN SEN  UDAYAN SEN	
558 IA N 559 IA N 560 IA N 561 562 IA N 563	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003  CS/182/2003  D: GA/2/2004(Old No:GA/2260/200 CS/185/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  13) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP DEV.FOUNDATI  14) UTI BANK LTD. VS HOME TRADE LTD. UTI BANK LTD. VS GILTEDGE MANAGEMENT SERVICES LTD. M/S. UNIFIRE	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.  SANDERSONS & MORGANS  UDAYAN SEN	
558 IA N 559 IA N 560 IA N 561 562 IA N 563	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003  CS/182/2003  D: GA/2/2004(Old No:GA/2260/200 CS/185/2003  CS/186/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  13) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP DEV.FOUNDATI  14) UTI BANK LTD. VS HOME TRADE LTD. UTI BANK LTD. VS GILTEDGE MANAGEMENT SERVICES LTD.	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.  SANDERSONS & MORGANS  UDAYAN SEN  UDAYAN SEN	
558 IA N 559 IA N 560 IA N 561 562 IA N 563 564	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003  CS/182/2003  D: GA/2/2004(Old No:GA/2260/200 CS/185/2003  CS/186/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14)  NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13)  SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  13)  SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP DEV.FOUNDATI  14)  UTI BANK LTD. VS HOME TRADE LTD. UTI BANK LTD. VS GILTEDGE MANAGEMENT SERVICES LTD. M/S. UNIFIRE VS HINDUSTAN SANIRARY WARE INDUS. LTD. SUDIP KUMAR SARKAR	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.  SANDERSONS & MORGANS  UDAYAN SEN  UDAYAN SEN	
558 IA N 559 IA N 560 IA N 561 562 IA N 563 564	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003  CS/182/2003  D: GA/2/2004(Old No:GA/2260/200 CS/185/2003  CS/186/2003  CS/186/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  104) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD. 103) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  103) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP DEV.FOUNDATI  104) UTI BANK LTD. VS HOME TRADE LTD. UTI BANK LTD. VS GILTEDGE MANAGEMENT SERVICES LTD. M/S. UNIFIRE VS HINDUSTAN SANIRARY WARE INDUS. LTD.	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.  SANDERSONS & MORGANS  UDAYAN SEN  UDAYAN SEN  M. ROY & CO.	
558 IA N 559 IA N 560 IA N 561 562 IA N 563 564 565	CS/157/2003  D: GA/3/2004(Old No:GA/3307/200 CS/166/2003  D: GA/1/2003(Old No:GA/2397/200 CS/169/2003  D: GA/3/2003(Old No:GA/3051/200 CS/172/2003  CS/182/2003  D: GA/2/2004(Old No:GA/2260/200 CS/185/2003  CS/186/2003  CS/186/2003	DEBJIT CHATTERJEE VS SM. JAYANTI CHATTERJEE SRC STEELS (P) LTD., VS BHARAT INDUSTL. CORPN.  14) NU CALCUTTA CONSTRUCTION CO. VS SUBHAS PROJECT & MARKETING LTD.  13) SBI HOME FINANCE LTD. VS LOK HOUSING & CONSTRUCTION LTD.  13) SAREGAMA INDIA LTD. VS VIMAL KUMAR STATE BANK OF INDIA VS ECONOMIC & ENTREPRENEURSHIP DEV.FOUNDATI  14) UTI BANK LTD. VS HOME TRADE LTD. UTI BANK LTD. VS GILTEDGE MANAGEMENT SERVICES LTD. M/S. UNIFIRE VS HINDUSTAN SANIRARY WARE INDUS. LTD. SUDIP KUMAR SARKAR VS EAST INDIA METAL CO. PVT. LTD. UTKAL ASBESTOS LTD.	L.P.TIWARI & CO.,  TAPAS PALIT  FOX & MONDAL  KHAITAN & CO.  SANDERSONS & MORGANS  UDAYAN SEN  UDAYAN SEN  M. ROY & CO.	
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568	CS/197/2003	NORTHERN COALFIELDS LTD.	P. BASU	
555	00/10//2000	VS NATIONAL INSURANCE CO. LTD.	112.00	
569	CS/201/2003	M/S. ALIZE INTERNATIONAL S.A. VS	KAMAL KUMAR CHATTOPADHYAY	SUBHRANGSHU GANGULY
570	CS/203/2003	M/S. SUN BIOTECHNOLOGY LIMITED  NUTRINE CONFECTIONERY COMPANY (P) LTD.  VS	SANDERSON & MORGANS	
571	CS/204/2003	SOVA FOOD PRODUCTS PVT. LTD. SUMANT GOENKA VS EMIRATES BANK INTERNATIONAL	MUKHERJEE AGARWALLA & CO.	
IA NI	O: GA/1/2003(Old No:GA/2595/200			
	CS/206/2003	KANAK PROJECTS LTD. VS	SAYAK MITRA	
		RECKITT & COLMAN OF INDIA LTD.		
IA N	O: GA/5/2005(Old No:GA/3831/200	05), GA/7/2006(Old No:GA/173/2006)		
573	CS/207/2003	2/S INNO-TECH (INDIA) LTD	SUNIL KUMAR CHAKRABORTY	
		VS SEMBAWANG KIMTRANS LTD.		
574	CS/208/2003	J. THOMAS INVESTMENT SERVICES PVT. LTD. VS	R. L . GAGGAR	
		PRASANTO DEB DIRGHANGI		
575	CS/209/2003	J. THOMAS INVESTMENT SERVICES PVT. LTD. VS SMT. SUNITA SUREKA	R. L. GAGGAR	
576	CS/226/2003	BATA INDIA LTD.	RANAJIT KR. DAS	
370	C3/220/2003	VS	MINAJII KIC DAS	
577	CS/228/2003	D.D.MUNDRA M/S. UNION TRANSPORT (I) PVT. LTD.	GOUTAM GUHA	
3//	C3/220/2003	VS	GOUTAM GOTIA	
578	CS/229/2003	M/S. DIAMOND SHIPPING CO. LTD. IDBI BANK LTD.	SANDERSONS & MORGANS	
370	00/223/2003	VS	SAIVERSONS & MORGANS	
579	CS/236/2003	ASSAM BROOK (TI) DR. SUBHAS CHANDRA SARKAR	SAMARJIT GHOSH	BIMALENDU DAS
379	C5/230/2003	VS	SAMANJII GHOSH	DIMALENDO DAS
580	CS/237/2003	SUBHENDU ROY M/S. NICHOLAS PIRAMAL INDIA LTD. & ANR.	DURGADAS BANERJEE	
300	C3/237/2003	VS M/S. SOUTH CENTRAL ROADLINES	DURGADAS BANERJEE	
F01	CC/220/2002	CORPORATION  TRIVOLT ENGINEERING CO DVT LTD	CANDID ACADIMAL C CO	
581	CS/238/2003	TRUVOLT ENGINEERING CO PVT LTD VS	SANDIP AGARWAL & CO.	
TA 3.1	O O A 14 100002 (O L) N O A 140002 (000	THE K.M.C.		
	O: GA/1/2003(Old No:GA/4203/200		SHANTI SAROGI	
362	CS/239/2003	J. THOMAS INVESTMENT SERVICES PVT. LTD. VS PANKAJ SHROFF	SHANII SAROGI	
583	CS/242/2003	ALLAHABAD BANK	C.C. BASU	
		VS COLD GOLD SYNTEX PVT. LTD.		
584	CS/245/2003	NUTRINE CONFECTIONERY COMPANY PVT. LTD.	SANDERSON & MORGANS	
		VS MAHOMA RANJAN SAMANTA		
585	CS/248/2003	W.B.ESSENTIAL COMMODITIES SUPPL CORPN.	BOSE & MITRA	
		VS PRAFULLA CHANDRA BHOWAL		
IA N	O: GA/2/2008(Old No:GA/1295/200	08), GA/3/2008(Old No:GA/3623/2008)		
	CS/250/2003	MAGMA LEASING LIMITED	SRENIK SINGHVI	
		VS NAND KISHORE BANGUR		
IA N	O: GA/1/2003(Old No:GA/4318/200			
	CS/255/2003	HINDUSTAN LEVER LTD.	S.R. SAHA	
		VS MONOJ ENTERPRISE		
588	CS/266/2003	MORELS INDIA PVT. LTD.	GANESH NARAYAN JAJODIA	
		VS AMI INDIA LOGISTICS PVT. LTD.		
589	CS/267/2003	FORT GLOSTER INDUSTRIES LTD. & ANR.	JHUNJHUNWALA & CO.	C K JAIN & CO.
		VS FORT GLOSTER JUTE MFG. CO. PVT. LTD.		
590	CS/271/2003	MACKERTICH CONSULTANCY SERVICE PVT. LTD.	B.M.BAGARIA	
		VS BASUKINATH PROPERTIES PVT. LTD.		
591	CS/272/2003	MACKERTICH CONSULTANCY SERVICES PVT. LTD	B.M.BAGARIA & CO.	
		VS PREMA PODDAR		

E00	00/070/0000	I THOMAS INVESTMENT SERVICES DUT LTD	D.I. CACCAD	
592	CS/273/2003	J. THOMAS INVESTMENT SERVICES PVT. LTD. VS BIMAL CHIRIMAR	R.L.GAGGAR	
593	CS/274/2003	J. THOMAS INVESTMENT SERVICES PVT. LTD.	R.L.GAGGAR	
594	CS/275/2003	RAJAT DUGGAR PREM KR. AGARWAL & ANR.	VICTOR MOSES & CO.	
551	00/2/0/2000	VS AMBARI TEA COMPANY LTD.	VIOTOR PIODED & OO.	
IA NO	D: GA/3/2004(Old No:GA/1136/200	AMBARI TEA COMPANT LTD. 04), GA/4/2004(Old No:GA/1171/2004), TA/5/2007(Old No	·TA/122/2007)	
	CS/276/2003	THE ASSOCIATED CEMENT COMPANIES LTD. VS	R.L.GAGGAR	
		M/S. GOVINDA CHANDRA GORAI		
596	CS/278/2003	STOCK HOLDING CORPORATION OF INDIA VS	R.L.GAGGAR	SANDERSON & MORGANS
=0=		I.T.C. LTD & ORS.	TOY 0 1/01/D 17	
597	CS/280/2003	SBI HOME FINANCE LTD. VS	FOX & MONDAL	
500	00/000/0000	DIPAN KR. TRIPATHI	DATECH LIDADIWAY	
598	CS/282/2003	MOTIUR RAHAMAN MOLLAH VS	RAJESH UPADHYAY	
<b>500</b>	00/000/0000	ASHAR ALI	D.L. GAGGAD	
599	CS/286/2003	AJOY INVESTMENT ENTERPRISES LTD. VS	R.L.GAGGAR	
200	00/005/0000	ANAND MEHTA	D.L. GAGGAD	
600	CS/287/2003	SHRADDHA INVESTMENTS LTD. VS	R.L.GAGGAR	
601	00/000/0000	ASHOK KR. PODDAR	HIOTOR MODES AND GO	
601	CS/288/2003	BIRLA CORPORATION LTD. VS	VICTOR MOSES AND CO.	
600	00/000/0000	THE EASTERN OXYGEN & ACCTYLINE LTD.	CANDEDGONG C MODGANG	
602	CS/289/2003	KOTAK MAHINDRA BANK LIMITED VS	SANDERSONS & MORGANS	
602	00/003/0003	CONVENTRY COIL-O-MATIC (HARYANA) LTD	CLIDOEE ACCOOLATEC	
603	CS/293/2003	GIMPEX OVERSEAS PVT. LTD. VS	SHROFF ASSOCIATES	
TA NT/	O CA/0/0000/Old Na CA/4504/000	T & C PACKAGING PVT. LTD.		
	O: GA/2/2003(Old No:GA/4584/200 CS/298/2003	INDIA FOILS LTD.	VICTOR MOSES & CO.	
001	05/200/2000	VS	VIOTOR PIODED & OO.	
605	CS/304/2003	ARIES TATA CHEMICSLS LTD.	H.K.MITTER	
000	05/001/2005	VS HARYANA PIGMENT CHEMICALS INDUSTRIES		
606	CS/305/2003	TATA CCHEMICALS LTD.	H.K.MITTER	
		VS KAILASH MAHESHWARI		
607	CS/306/2003	M/S. S. & M ADVISORY & BROKING PVT. LTD.	AJOY SANKAR SANYAL	
		VS M/S. D. WREN INTERNATIONAL LTD.	·	
608	CS/310/2003	GESTETNER (INDIA) LTD.	B.K.JAIN	
		VS AD N ART PRINT	v	
609	CS/311/2003	UNITECH PAPER MILLS PVT. LTD.	AJOY KR. AGARWAL	
		VS KUNAL KR. NANDY	·	
610	CS/312/2003	PEERLESS ABASAN FINANCE LTD.	S.N.SEN & CO.	
		VS M/S. EMCON		
611	CS/313/2003	RATAN KR. SADHUKHAN	G.N.GHOSH	
		VS SUDHIR KR. SADHUKHAN		
IA NO	O: GA/3/2004(Old No:GA/3250/200			
612	CS/316/2003	GOUTAM BASU	DEBA PRASAD BAGCHI	
		VS B.S.G. HOTELS & LEASING LTD.		
613	CS/321/2003	KUMI AGRO INDUSTRIES LTD. VS	RAJEEV GINODIA	
		MUKESH DOHAMS		
614	CS/322/2003	M/S. BHARTIA MINI SPRING & ENGG. CO. VS	SOBHAN KR. PATHAK	AJAY GAGGAR
		M/S. INDIAN SEAMLESS STEEL ALLOYS LTD.		
615	CS/324/2003	MAX GALSLAUN VS	ATISH GHOSH	
		SONIA JOHN		
IA NO	O: GA/1/2003(Old No:GA/4407/200	03)		

## WARNING CAUSELIST COURT NO .-FOR WEDNESDAY THE 17TH DECEMBER 2025 HIGH COURT OF CALCUTTA - 30 -

616	CS/326/2003	TIBREWAL CASTING PVT. LTD. VS THE TATA IRON STEEL LTD.	CHANCHAL KR. DUTTA	
617	CS/328/2003	MADHAB MUKUND FINANCE PVT. LTD. VS NATIONAL PLYWOOD INDUSTRIES PVT. LTD.	SUBIR RANJAN GHOSH	
618	CS/329/2003	MAK ENGINEERING INDUSTRIES LTD. & ANR. VS ALLAHABAD BANK	PANKAJ SHROFF & CO.	S.K.BANERJEE
619	CS/334/2003	BIRLA CORPORATION LTD. VS VIKAS INDUSTRIAL GASES LTD.	R. GINODIA & CO.	
620	CS/336/2003	PAWAN KUMAR SULTANIA VS EAST INDIA UDYOG	I. C. SANCHETI & CO.	
621	CS-COM/605/2024	MOVEWELL GRIHA NIRMAN (PVT)LTD. VS SRI SRI ISWAR RADHARAMAN JEW	DEVYANI ASHRA	S.RAJ

IA NO: GA/2/2002(Old No:GA/269/2002)

HIGH COURT AT CALCUTTA

**NOTIFICATION NO. 10215-RG** 

**DATED: 17.10.2023** 

It is hereby notified that in compliance with the direction of the Hon'ble Supreme Court of

India the VC links for accessing video conferencing/hybrid hearing of the Hon'ble High

Court at Calcutta will be displayed in the daily cause-lists published through Case

Information System with effect from 18.10.2023. Persons concerned are requested to follow

the Standard Operating Procedure (SOP), appended below for availing of access to

hybrid/Video Conferencing hearing.

It is to be mentioned further that henceforth the V-Court Entry module presently available in

the website of this Hon'ble Court for the purpose of submitting application for VC link for

accessing virtual/hybrid hearing will no longer be available.

By Order

Sd/-

REGISTRAR GENERAL **High Court, Calcutta** 

# STANDARD OPERATING PROCEDURE (SOP)

Pursuant to the direction of the Hon'ble Supreme Court of India vide Order dated 06.10.2023 passed in Writ Petition(s) (Criminal) No.(s). 351/2023 [Sarvesh Mathur Vs. The Registrar General, High Court of Punjab and Haryana] and also in compliance with the direction of the Hon'ble The Chief Justice, High Court at Calcutta the links for accessing video conferencing/hybrid hearing is made available in the daily cause-list of this Hon'ble High Court.

Learned Advocates/Litigants intending to join the Court proceedings virtually THROUGH THE VC LINK available in the Daily Cause List are required to follow the undernoted instructions for smooth management of Court proceedings:-

1) Learned Advocate/litigant at the time of his/her joining through VC link must prefix the **item number in Cause list and the party**, for whom he/she appears, at each time of their appearance in each Court.

For example, the Advocate/litigant "X" appearing for item No. 5 of the Appellate Side Daily Cause List on behalf of or as respondent No.2 through VC, shall write his/her identity as: "AD5/Res2/X".

### N.B.

For Appellate Side Monthly List, use "A"	
For Appellate Side Daily List, use "AD"	
For Original Side Monthly List, use "O"	
For Original Side Daily List, use " <b>OD</b> "	
For Daily list of Circuit Bench, Jalpaiguri, use "JPD"	
For Daily list of Circuit Bench, Andaman, use "PB"	

For Petitioner use "**Pet**"
For opposite party use "**OP**"
For Appellant use "**App**"
For Respondent use "**Res**"

2) In case of appearing in more than one matter and more than one litigant, it requires to indicate all such case numbers in descending order, separating with a comma ",".

**For example**, Advocate/litigant "X" appearing in Serial Nos. 1, 15 and 20 of Original Side Daily Cause List for Appellant Nos. 2,5,7, may enter the following particulars: "OD1,15,20/App 2,5,7/X".

3) Post joining the meeting room by clicking the link, the incumbent will remain at the waiting room till the Bench Coordinator allows entry in the Court Room according to the serial number of the items in the Cause list, as mentioned by the incumbent at the time of joining.

- 4) ZOOM account holder being signed in with certain name, not according to the guidelines mentioned in point no. 1 and 2 above, must **rename** himself/ herself **immediately after joining** in any proceedings, as per the instant guidelines to facilitate to admit in the virtual Court Room from the waiting room, to participate in the proceeding.
- 5) For hearing of any matter pertaining to the Circuit Bench before the Principal Bench through video-conferencing and vice-versa, the Advocate(s)/litigant(s) shall have to join through the VC link of the concerned Hon'ble Bench where the matter will be pressed for hearing.
- 6) Beside mentioning the serial number of the item(s) and the party on whose behalf The Advocate(s) is/are appearing, he/she/they have to mention his/her/their name(s) in the **CHAT SECTION** available in ZOOM meeting software for inclusion of the name(s) in the order sheet by the Court Officer.
- 7) To know the Running Serial Number of the item(s) taken up by the Hon'ble Court, follow the **Display Board** of the concerned Bench of the Calcutta High Court at <a href="https://www.calcuttahighcourt.gov.in/Display-Board-New">https://www.calcuttahighcourt.gov.in/Display-Board-New</a>
- 8) Send joining request one/two items prior to thematter for which request is made, to avoid prolonged stay in waiting room and also to prevent any kind of disruption in the Court proceedings.
- 9) At the time of joining, the microphone should be kept muted till the time of making submission and unmute only when it is required.
- 10) Avoid use of more than one device in one place to eliminate chance of echoing.
- 11) Leave the meeting room immediately after completion of the hearing of the matter.

By Order of the Hon'ble The Chief Justice

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Gazette

# Extraordinary Published by Authority

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MONDAY, OCTOBER 9, 2023

[SAKA 1945

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

### HIGH COURT AT CALCUTTA

### **NOTIFICATION**

No. 3960 - G.

Dated, Calcutta, the 25th September, 2023.

In pursuance of the judgment dated 18.04.2022, passed by the Hon'ble Division Bench in C.R.A. (DB) No. 29 of 2022 (CRAN 1 of 2022), and in exercise of the powers conferred by clauses (2) and (3) of Article 227 of the Constitution of India, the High Court at Calcutta, with the approval of the Governor of West Bengal, makes the following Rules by way of amendment, for insertion of the same as item No. 10 in CHAPTER-XXXII of the Criminal Rules and Orders of the High Court at Calcutta, laying down the practice directions for ensuring non-disclosure of identity of victims of sexual offences and offences under POCSO Act, in the pleadings and other records of the Court.

Rules framed under section 228A IPC and 33 (7) of the POCSO Act to lay practice directions pertaining to non-disclosure of identity of victims of sexual offences and offences under POCSO Act:-

### Rule 713A

(a) No petition or application in any proceeding pertaining to offence under sections 376, 376A, 376AB, 376B 376C, 376D, 376 DA, 376 DB, 376E of the Indian Penal Code as well as offences under POCSO Act filed in Court shall disclose the identity of the victim, that is, the victim's name, parent age, address or any other particulars relating to her identity;

Provided that such disclosure may be made in pleadings/records of the case as per authorisation in writing of the major victim or in case such victim is dead or of unsound mind, by or with the authorisation in writing of the kin of such victim;

Provided further that in case of a minor victim disclosure of identity of the said victim in the pleadings or record of the case shall not be made without the permission of the trial Court and only in the interest of the said victim;

Explanation—In case of a minor victim identity shall include the identity of her family, school, relatives or a any other particular which tends to disclose the identity of such victim.

- (b) Vakalatnama, if any, executed by the victim disclosing her identity shall be filed in a sealed cover;
- (c) Only redacted copies of the police papers/documents disclosing identity of the victim shall be served under section 207 CrPC unless otherwise directed by the Court;
- (d) All documents/annexures filed in the proceedings disclosing identity of the victim shall be kept in sealed cover and wherever possible redacted copies shall be filed and kept as a part of the public record of the Court;
- (e) Inspection of the documents/annexures filed in the proceedings disclosing identity of the victim and kept in scaled cover shall be given only with the permission of the Court;
- (f) Certified copies of documents disclosing identity of the victim shall be available, as per rules, only in redacted form
- (g) While recording statement u/s 164 Cr.P.C., the learned Magistrate shall not record the name the victim. It shall be recorded only under the heading "the statement of the victim". The learned Magistrate shall take help of the parents of the victim, if available, for identification of the victim and shall make endorsement to the effect of such identification at the top of the statement recorded by him/her.
- (h) After recording the statement of the victim u/s 164 Cr.P.C. and reading over and explaining the same to the victim, the learned Magistrate shall obtain signature or LTI of the victim on a separate sheet and keep it along with his certificate in a separate sealed cover, which shall be opened by the learned Special Judge only, if necessary during trial.
- (i) Signature/LTI of the victim on her deposition shall be taken by the learned Special Judge on a separate sheet and the said sheet along with certificate of the learned Special Judge to that effect shall be kept in a sealed envelope which shall be opened by the Appellate Court only in case issue of dentity of the victim is raised.
- (j) Learned Special Judge shall not disclose the name or any particular disclosing identity of the victim in the judgment in any circumstance.
- (k) A declaration shall be made in the body of all the petitions stating that the identity of the victim, as aforesaid, has not been disclosed;
- (l) Without express order from the Court, no petition or application in the matter pertaining to the aforesaid offences shall be received unless they are in conformity to the aforesaid directions.

By order of the High Court,

Sd/-CHAITALI CHATTERJEE (DAS) Registrar General. Kolkata



Gazette

# Extraordinary Published by Authority

AGRAHAYANA 2]

THURSDAY, NOVEMBER 23, 2023

[SAKA 1945

PART I-Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

### HIGH COURT AT CALCUTTA

### THE HIGH COURT AT CALCUTTA COMMERCIAL COURTS PRACTICE DIRECTIONS, 2021

(Under Section 18 of Act No. 4 of 2016)

### **NOTIFICATION**

No. 4187 – G.

Dated, Calcutta, the 13th October, 2023.

In exercise of the powers conferred by Section 18 of the Commercial Courts 'Act' 2015 (Act no. 4 of 2016), the High Court at Calcutta hereby issues the following Practice Directions:—

### PART-I

### **Preliminary**

### Chapter 1

### 1. Short title, extent, application and commencement

- 1) These Directions may be called THE HIGH COURT AT CALCUTTA COMMERCIAL COURTS PRACTICE DIRECTIONS, 2021.
- 2) These Directions shall come into force from the date of their Notification in the Official Gazette.
- 3) These Directions are issued in exercise of powers conferred under Section 18 of The Commercial Courts Act, 2015 to supplement the provisions of Chapter II of the Act and the Code of Civil Procedure, 1908 (5 of 1908) in so far as such provisions apply to the hearing of commercial disputes of or above the Specified Value as notified by the State Government from time to time in exercise of powers conferred by Sub Section (IA) of Section 3 of the Act.
- 4) Save as otherwise provided in the Act; in the Code of Civil Procedure 1908 (5 of 1908), as amended by the Act and in these Directions, The Rules of the High Court at Calcutta (Original Side), The Appellate Side Rules of the High Court at Calcutta, The West Bengal Civil Rules and Orders and all other Rules made by the High

- Court at Calcutta from time to time for regulating the procedure for the hearing of different categories of commercial disputes shall apply mutatis mutandis to the Commercial Courts, Commercial Appellate Courts, Commercial Division and Commercial Appellate Division respectively in regard to the hearing of commercial disputes of or above the Specified Value as notified by the state Government from time to time in exercise of powers conferred by Sub Section (IA) of Section 3 of the Act.
- 5) In case of any conflict, inconsistency or repugnancy between these Directions and The Rules of the High Court at Calcutta (Original Side) or The Appellate Side Rules of the High Court at Calcutta or The West Bengal Civil Rules and Orders or any other Rules made by the High Court at Calcutta from time to time for regulating the procedure for the hearing of different categories of commercial disputes, the Directions herein contained shall prevail in relation to the procedure for the hearing of different categories of commercial disputes of or above the Specified Value.
- 6) These Directions shall, unless expressly provided otherwise, apply to all commercial disputes before the Commercial Courts and Commercial Appellate Courts respectively in the State of West Bengal as well as the Commercial Division and Commercial Appellate Division respectively in the High Court in regard to the hearing of commercial disputes of or above the Specified Value as notified by the State Government.

### Chapter 2

### **Definitions**

- 2. In these Directions, unless the context otherwise requires:-
  - 1) "Act" means The Commercial Courts Act, 2015, as amended from time to time.
  - 2) "Code" means Code of Civil Procedure, 1908 as amended by the Act.
  - 3) "Court" means the Commercial Division and the Commercial Appellate Division of the High Court at Calcutta and also the Commercial Courts and Commercial Appellate Courts at the District Level, as the case may be.
  - 4) "Competent Authority at District Level" means and includes any person authorized or designated by the District Court with the power to perform or discharge any of the duties as may be envisaged by the Act or in these Directions.
  - 5) "District Court" means the Court of the District Judge in the State of West Bengal as per the Bengal, Agra and Assam Civil Courts Act, 1887 and includes all principal civil courts of original jurisdiction in the different districts of West Bengal which are under the supervisory jurisdiction of the High Court.
  - 6) "High Court" means the High Court at Calcutta.
  - 7) "Registrar" means the Registrar, Commercial Courts Division of the High Court or such other person as may be authorized or designated by the High Court with the power to perform or discharge any of the duties of the Registrar as may be envisaged by the Act or in these Directions.
  - 8) "Registry" means the Office of the Registrar and includes any person or persons designated or authorized by the Registrar with the power to perform or discharge any of the duties as may be envisaged by the Act or in these Directions, so far it relates to the Commercial Division and the Commercial Appellate Division of the High Court.
  - 9) "State Government" means the Government of the State of West Bengal.
- 3. The words and expressions used and not defined in these Directions but defined in the Act or in the Code of Civil Procedure, 1908 (5 of 1908) or in the General Clauses Act, 1897 (10 of 1897) shall have the same meanings respectively assigned to them in the Act or in that Code or in that Act.

### Part II

### Identification and Transfer of Pending Commercial Disputes

## 4. Transfer of Pending Cases

1) Every suit, appeal or other proceeding pending before any Civil Court as per the Bengal, Agra and Assam Civil Courts Act, 1887 or in the High Court immediately before the date of issuance of the appropriate Notification

of the pecuniary value in terms of Section 3(1A) of the Act, being a suit, appeal or other proceeding the cause of action whereof is based and the valuation of the relief of which is such that it would have been, if it had been filed after the commencement of the Act, within the jurisdiction of the Commercial Division or Commercial Appellate Division in the High Court or within the jurisdiction of the Commercial Courts or Commercial Appellate Courts at the District Level, shall be transferred by the Registry to the Commercial Division or the Commercial Appellate Division in the High Court and/or by the Competent Authority at District Level to the Commercial Courts or Commercial Appellate Courts at the District Level, as the case may be.

2) The above provision for transfer shall not be applicable to suits, appeals or other proceedings instituted before any Civil Court as per the Bengal, Agra and Assam Civil Courts Act, 1887 or in the High Court in its Ordinary Original Civil Jurisdiction after the date of issuance of the appropriate Notification of the pecuniary value in terms of Section 3(1A) of the Act.

# 5. Transfer of records:-

- The Registry or the Competent Authority at District Level, as the case may be, will scrutinize the suits, appeals and other proceedings pending in the High Court or in the Courts subordinate to the High Court and shall identify the suits, appeals and other proceedings which relate to commercial disputes as defined in the Act and are of or above the Specified Value as notified by the State Government in exercise of powers conferred by Sub Section (1A) of Section 3 of the Act.
- Upon such identification of the pending suits, appeals and other proceedings as defined in Clause 4(1) above, the Registry or the Competent Authority at District Level shall cause the transfer of all records of and relating to such identified suits, appeals and other proceedings to the Commercial Division or Commercial Appellate Division in the High Court or to the Commercial Courts or Commercial Appellate Courts at the District Level as the case may be.

### Part III

### **Pleadings**

### 6. Forms of Pleading

- 1) The pleadings before the Commercial Courts and the Commercial Division shall, as far as practicable, be as per Order VI of the Code of Civil Procedure, 1908 and shall in all cases, in addition thereto, state the following:
  - a) Whether the subject matter of the suit or proceeding falls within any one or more of the categories of commercial disputes specified in Section 2 (1) (c) of the Act with a brief statement of the reasons leading to such classification.
  - b) Whether the suit or proceeding falls under the first proviso or second proviso of section 7 of the Act with a brief statement of the reasons to that effect.
  - c) Whether the relief sought, as calculated in the manner provided in Section 12 of the Act, is of or above the Specified Value of the subject matter of the commercial dispute as notified by the State Government in exercise of powers conferred by Sub Section (1A) of Section 3 of the Act with a brief statement of the reasons leading to such determination.
  - d) In the case of a suit, whether the plaintiff has exhausted the remedy of pre-institution mediation in accordance with the Rules prescribed by the Central Government or that the suit contemplates any urgent interim relief by reason whereof, the plaintiff could not exhaust the remedy of pre-institution mediation with a brief statement of the reasons to that effect.
  - e) In relation to an arbitration of a commercial dispute, whether the aggregate value of the claim and Counter-claim, if any, is of the specified value or above.
  - f) Where the plaintiff seeks interest, a statement to that effect along with the details as required under Sub-Rules (2) and (3) of Order VII Rule 2A of the Code of Civil Procedure, 1908.

g) Whether the suit or proceeding relates to any commercial dispute in respect of which the jurisdiction of the Civil Court is either expressly or impliedly barred under any other law for the time being in force.

### 7. Language

- All pleadings filed before the Commercial Courts and the Commercial Division as well as all petitions, objections, affidavits, applications, memoranda of appeal or cross-objections and all other documents required to be filed in relation to matters before the Commercial Courts and Commercial Appellate Courts as well as the Commercial Division and Commercial Appellate Division of the High Court shall be in the English language.
- 2) Documents in the vernacular enclosed with the pleadings or with petitions, objections, affidavits, applications, memoranda of appeal or cross-objections etc, as the case may be, shall be filed along with translated copies thereof which have been translated into English by an Official Translator/Interpreter of the High Court or the District Court, as the case may be.

### Part IV

### Institution

### 8. Leave of Court for institution of suits without exhausting the remedy of pre-institution mediation

- 1) In the case of a suit under the Act which contemplates any urgent interim relief by reason of which the plaintiff seeks to institute such suit without exhausting the remedy of pre-institution mediation in terms of Section 12A of the Act, the Court shall be empowered to receive, try and determine such suits only upon the leave of the Court having been first obtained.
- 2) In the event of the Court not being satisfied that the suit contemplates any urgent relief which would justify the dispensation with the necessity of the plaintiff exhausting the remedy of Pre-Institution Mediation, the Court shall be entitled to return the plaint and direct the plaintiff to comply with the requirement of Pre-Institution Mediation in accordance with the provisions of Chapter IIIA of the Act prior to institution of the suit before this Court.

### 9. Suits, applications and other proceedings, improperly filed

- The High Court or the District Court, as the case may be shall not, subsequent to the date of issuance of the appropriate Notification of the pecuniary value in terms of Section 3(1A) of the Act, receive, try or determine any suit involving a commercial dispute of and above the specified value if the same is filed in its Ordinary Original Civil Jurisdiction.
- 2) In the event any suit or other proceeding involving a commercial dispute of and above the specified value is filed in its Ordinary Original Civil Jurisdiction subsequent to the date of issuance of the appropriate Notification of the pecuniary value in terms of Section 3(1A) of the Act, the High Court or the District Court, as the case may be, shall on an application of either party, return the plaint or the application to the plaintiff on principles pari materia with Order VII Rule 10 of the Code.
- 3) The provisions of Chapter IIIA of the Act shall apply when the plaint, returned as above, is filed before the Commercial Court or the Commercial Division as the case may be.
- 4) In the event of a suit or other proceeding which is barred in terms of Clause 9 (1) above, if neither party applies for the plaint or application to be returned, the Court shall reject the plaint or application, as the case may be.

### Part V

### Service of Processes by Courier, Fax and Electronic Mail Service/Short Message Service

#### Chapter 1

### 10. Extent

1) These Directions with regard to the service of Summons by Courier shall apply to the service required to be effected in terms of Order V Rule 9 of the Code.

2) The Commercial Division or Commercial Appellate Division in the High Court or the Commercial Courts or Commercial Appellate Courts at the District Level may, on its own motion or on the application of a party, also direct service of diverse processes, notices, orders and directions of Court, as it deems fit, on parties by Courier; Fax or Electronic Mail/ Short Message Service. These Directions shall apply in all such cases where service is to be so effected on the parties by Courier; Fax or Electronic Mail/ Short Message Service.

#### 11. Definitions:

In these Directions, unless the context otherwise requires: -

- a) "Approved Courier" means the courier on the panel of Approved Couriers of the High Court.
- b) "Chief Justice" means the Chief Justice of the High Court.
- c) "Courier" means a proprietorship concern, firm, company or body corporate engaged in the business of delivering postal articles.
- d) "Electronic Mail/Short Message" means a store and forward method of composing, sending, storing and receiving messages in electronic form via a computer/ mobile based communication mechanism.
- e) "Electronic Mail Service" means service of the processes or notices in a pre-designed template form by any available mode of electronic transmission, digitally signed by the Registrar or the Competent Authority at District Level, as the case may be or by any other person authorized in this behalf by the Court.
- f) "FAX" (a short form of facsimile) is the telephone transmission of scanned-in printed material (text or images) to a telephone number with a printer or any other output device.
- g) "Postal Article" includes the envelopes, packets, parcels containing summons, notices, documents or other communications of the Court handed over for service to the Approved Courier with the label "COURT SUMMONS".
- h) "Proof of Delivery" means the report submitted by the Approved Courier, in a prescribed format of the service of summons or notices or any other communication of the Court and includes the reasons of non-delivery, if any.
- i) "Recommendation Committee" means the Committee constituted by the Chief Justice for preparing a panel of proposed Approved Couriers.

### **CHAPTER 2**

### Service through Courier

### 12. Preliminary

- 1) Service through Courier shall only be carried out through the instrumentality of an Approved Courier on the panel of Approved Couriers of the High Court.
- 2) The fees for the service to be rendered by the Courier shall be as per the fee structure to be prescribed by the Registrar from time to time and the same shall be deposited in advance by the party with the Registry or the Competent Authority at District Level as the case may be.
- Any delay on the part of a party in depositing the prescribed fee with the Registry or the Competent Authority at District Level, as the case may be, shall be forthwith brought by the Registry or the Competent Authority at District Level to the notice of the court and the same shall be dealt with in such manner as the Court may direct.

### 13. Procedure for selecting an Approved Courier:

The Recommendation Committee, constituted as mentioned hereinafter, will from time to time prepare a panel of Couriers who desire to be selected as Approved Couriers of the High Court or of the District Courts, as the case may be, on terms and conditions to be laid down and other directions and instructions as may be issued by the High Court from time to time.

- 2) The Chief Justice may, from time to time, constitute the Recommendation Committee consisting of the Registrar, who will head the said committee and such other persons as the Chief Justice may deem fit and proper for preparing the proposed panel of Approved Couriers of the High Court and of the District Courts.
- 3) The Recommendation Committee will prepare the proposed panel of the Approved couriers taking into consideration the following parameters:
  - a) Reputation of the courier;
  - b) Past record of the courier;
  - c) Structure of the organization of the courier and its network, including its financial capacity and infrastructure;
  - d) The experience, wherewithal and capacity of the courier to provide the desired service;
  - e) The fees including costs, charges and expenses intended to be levied by the courier for delivery of different types of documents/ goods entrusted to it for delivery.
  - f) Willingness and ability of the courier to abide by the terms and conditions as laid down in these Directions and such criteria which may be laid down by the High Court from time to time.
- 4) The Recommendation Committee, after preparing the proposed panel will place it before the Chief Justice for his/her consideration. The Chief Justice may examine the entire list of the applicants as well as the proposed panel of Approved Couriers and after examining the same, issue appropriate directions for notifying the final panel of selected Approved Couriers of the High Court or of the District Courts, as the case may be.
- 5) The Chief Justice shall also issue appropriate directions notifying the rates to be charged by the approved couriers for delivery of diverse type of documents/ goods.
- 6) Upon the final panel of selected Approved Couriers being notified, the Registrar will intimate all the Approved Couriers of their empanelment.

### 14. Agreements and Undertakings by the Courier

- The Couriers on the panel shall each enter into an agreement in such form and on such terms as may be prescribed for acting as an Approved Courier. The agreement shall incorporate the following undertakings:
  - a) That the Approved Courier and/or its proprietor or directors or partners have not been convicted of any criminal offence.
  - b) That the Approved Courier does not have an un-discharged decretal debt pending against its proprietor or directors or partners, or if it is a company or limited liability partnership had a corporate insolvency resolution process admitted against it.
  - c) That the Approved Courier and/or its proprietor or directors or partners do not have any personal relationship with any of the members of the Recommendation Committee.
  - d) That the Approved Courier will be solely responsible for the safety and security of the documents/goods to be delivered by it.
  - e) That the postal articles handed over to the Approved Courier will be handled only by its regular employees having reasonable knowledge of English language.
  - f) That the approved Courier would design its 'proof of delivery' in the format approved by the Registrar.
  - g) That the Approved Courier would necessarily furnish proof of delivery in all cases of served processes accompanied by legible signatures and the stamp/seal, if any, of the recipient with a statement of the authority of the recipient to receive the same on behalf of the addressee or of the return envelopes with a proper report in legible handwriting in case of un-served processes within a period of 30 days to the Registry or the Competent Authority at District Level, as the case may be, In case of refusal by the addressee to receive the postal article, the name and designation of the person refusing the article and his relationship with the addressee, shall be clearly mentioned on the un-served article.

h) That the proof of delivery shall be supported by an affidavit of the person delivering the post.

### 15. Procedure for removing the Courier from the panel of Approved Couriers

- 1) The name of the Courier will be liable to be removed by the Court from the panel and the Registrar shall inform the said Courier accordingly on any one or more of the following grounds:
  - a) The Court which has issued the summons or any other notices or processes or on whose behalf the summons or notices or processes, as the case may be, has been issued, finds the person employed by the Courier to deliver the postal article which was entrusted to the courier to have filed a false affidavit or given a false report, as the case may be.
  - b) It is found that the Courier is not providing the service up to the expectation of the litigants or of the advocates or of the Court.
  - c) It is found that the Courier has otherwise been rendering deficient or unsatisfactory services.
  - d) It is found that the Courier has made any misrepresentation or false statement in its application or as part of its undertakings in the agreement.
- 2) In addition to the above, as soon as it comes to the knowledge of the Registrar that circumstances have arisen which makes a Courier liable to be removed from the panel of Approved Couriers, he will conduct a preliminary inquiry in this respect. If the Registrar, after such inquiry, comes to the conclusion that circumstances have arisen which makes the Courier liable to be removed from the panel of Approved Couriers, he will call for an explanation from the Courier as to why it should not be removed. The Registrar shall thereafter place his notice; the reply, if any, received from the Courier proposed to be removed along with his recommendations and all connected papers before the Chief Justice.
- 3) The Chief Justice, after going through the recommendations of the Registrar; the reply, if any, submitted by the Courier and connected papers and on making such further inquiries as the Chief Justice may consider appropriate, may approve the recommendations of the Registrar for the removal of the Courier from the panel of Approved Couriers or pass such orders or give such directions as the Chief Justice may consider appropriate.
- 4) In case the recommendation for the removal of a Courier from the panel of Approved Couriers is approved by the Chief Justice, the name of the Courier shall be removed from the panel of Approved Couriers and the Registrar shall inform the said Courier accordingly.

### **CHAPTER 3**

### Service by FAX

### 16. Procedure

- 1) A party desirous of effecting service by Fax shall provide the Fax Number of the other party whom it seeks to serve by Fax.
- 2) The process, notice etc being sent by Fax will bear the note that the same is being sent by Fax with or without documents, In case the documents are also being sent by Fax, the number of pages being sent shall also be mentioned on the process.
- 3) In case a party is permitted to send the process, notice etc by Fax, such party shall bear the cost of sending the process and the documents, if any, sent along with it. The party sending the process shall submit the receipt of having sent the Fax to the Court without any delay along with an affidavit in support of having sent the process by Fax.
- 4) Where the process, notice etc is to be sent with or without the documents by a facility provided by the Court, the party shall be asked to deposit fee at such rate as may be determined by the Registry or the Competent Authority at District Level, as the case may be.

### **CHAPTER 4**

# Service by 'Electronic Mail Service' or 'Short Message Service' or other electronic mode as may be available

### 17. Procedure

- 1) Parties desirous of sending the process or notice to the other party by Electronic Mail Service or Short Message Service shall at the time of filing, provide the electronic mail address or registered mobile number of the other party or a party whom it would like to serve by Electronic Mail Service or Short Message Service, in the dedicated portal or at the E-facilitation centre of the Court. The serving party shall file an affidavit in Court stating on or that the electronic mail address or registered mobile number of the other party given by him is correct to the best of his knowledge.
- Where the other party is a company, partnership, body corporate or other legal entity required by Law to maintain an e-mail address under the Law under which it is registered or incorporated or under any other applicable taxation statute, such entity shall be required to accept electronic service of processes via the electronic mail service on such registered e-mail address and it shall not be necessary for the party desiring to serve by e-mail to file an affidavit but only to furnish the official or registered e-mail address of the other party.
- 3) Where the other party has a website or portal on which a contact e-mail address is furnished, that e-mail address may, with the leave of Court, he used for the electronic mail service.
- 4) The process, digitally signed by the Registrar or the Competent Authority at District Level, as the case may be, will be sent at the given electronic mail address or registered mobile number of the other party by using the pre-designed templates, designed having regard to the formats provided in Appendix B of the Code of Civil Procedure, 1908 or in the form as may be prescribed from time to time, with or without the scanned images of the documents. The bouncing of mail or non-delivery of the Short Message Service shall not constitute valid service.
- 5) The process would be sent by Electronic Mail Service or Short Message Service only after the party has deposited the prescribed fee at such rate and within such time as may be determined by the Registrar or the Competent Authority at District Level, as the case may be.

### 18. Protocol

1) The parties shall comply with and follow the following protocol for service of electronic processes:

### a) GENERATION OF PROCESS

- i. The parties shall mention their email addresses in a separate document to be filed along with the plaint or petition or memorandum of appeal, as the case may be.
- ii. No email address shall be mentioned in the cause title of a plaint or petition or memorandum of appeal.
- iii. The party desirous of serving processes or notices by electronic mail service shall provide all documents which are required to be sent with such processes or notices in Portable Document Format (PDF) or deposit in the Court, fees at the rate which may be prescribed by the Registry or the Competent Authority at District Level for scanning of the required documents.
- iv. On production of the receipt, the Registry or the Competent Authority at District level, as the case may be shall send the documents to the Scanning Section of the concerned Court for scanning.
- v. The Scanning Section shall, after scanning the documents in PDF, send the same to the concerned Court through Local Area Network/ Internet.
- vi. The Registry or the Competent Authority at District Level, as the case may be shall generate the processes or notices, as the case may be, through the Case Information System (CIS) software using the requisite credentials.

- 2) The Court shall accept no responsibility for any loss, damage, claim, expense, cost or liability whatsoever (including in contract, tort including negligence, pursuant to statute and otherwise) arising in respect of or in connection with the service of the electronic process.
- 3) No suit, prosecution or other legal proceeding shall lie against the Court or any officer of the Court or any other person exercising any powers or discharging any functions or performing any duties under or by the order of the Court, for non-delivery, insufficient or failure of service or incorrect service of electronic process for any reason whatsoever.

### **CHAPTER 5**

### **Miscellaneous**

### 19. Summons to witnesses:

The provisions of these Directions shall also apply mutatis mutandis to Summons to give evidence or to produce documents or for other purposes as may be directed by the Commercial Courts, Commercial Appellate Courts, Commercial Division and Commercial Appellate Division.

### 20. Notices or other communication during the proceedings:

The Commercial Courts, Commercial Appellate Courts, Commercial Division and Commercial Appellate Division may also direct that a notice or any other communication to any of the parties to the suit or proceeding before it, be sent by Courier, Fax or Electronic Mail Service or Short Message Service in such other manner and in such form as it may consider appropriate.

### 21. Parties may voluntarily apply to be served by Fax or Electronic Mail Service:

Any of the parties to the suit or proceeding, may file an application in writing giving its Fax number or the electronic mail address or registered mobile number, or all of the above with the request that it may be served with the notices of the Court or any other communications under by Fax or at the designated electronic mail address or by Short Message Service. Any notice or communication sent at such number or address will constitute a valid service of such notice or the communication on such party.

### 22. Saving of the powers of the Court:

Nothing in these Directions shall be deemed to limit or restrict or otherwise affect the power of the Commercial Courts, Commercial Appellate Courts, Commercial Division and Commercial Appellate Division relating to service of summons or notices or other communications as given in the Code or any other law for the time being in force.

### PART-VI

### Chapter I

### **Availing Services of Experts/Commissioners**

### 23. Extent:

The Commercial Division or the Commercial Appellate Division in the High Court and the Commercial Courts or the Commercial Appellate Courts at the District Level may, on its own motion or on the application of a party, appoint Commissioners for carrying out specific commissions as contemplated under Order XXVI of the Code of Civil Procedure 1908 or Experts as defined in the Indian Evidence Act 1872 or Special Officers for such tasks as it may deem fit and proper for elucidating any matter in dispute in the suit or other proceeding.

### 24. Definitions:

In these Directions, unless the context otherwise requires:

- a) "Approved Experts" means and includes Experts such as Handwriting Expert; Engineer; Surveyor; Valuer; Charttered Accountant as defined hereinbelow on the panel of Approved Experts of the High Court or such other person as may be appointed by the Court from time to time.
- b) "Chief Justice" means the Chief Justice of the High Court.

- c) "Handwriting expert" means and includes a person who has or an organization which comprises of or employs persons who have completed a certified course in Graphology/Forensic Science from a recognized institution or has/have experience of working as a forensic expert with particular reference to examination and analysis of questioned documents, and handwriting and signature analysis with at least 10 years of experience in the field.
- d) "Engineer" means a person who has acquired or an organization which comprises of or employs persons who have acquired a Bachelors degree in Engineering from a recognized University with at least 10 years of experience in the field.
- e) "Surveyor" means a person who has acquired or an organization which comprises of or employs persons who have acquired a Bachelors degree in civil engineering or surveying or a diploma in land surveying or in a related field from any institution recognised by the State Government with at least 10 years of experience in the field.
- f) "Valuer" means a person or organization which comprises of or employs Persons involved in the valuation of land and building/real estate or valuation of plant and machinery or valuation of securities and-financial assets and includes the following:
- 1) Valuer of land and building/real estate means a person having a Bachelor's degree in Civil Engineering/Architecture/ Town Planning or equivalent with a minimum of 10 years of experience in the field.
- Valuer of Security and Financial Assets means a Member of the Institute of Chartered Accountants of India or a Member of Institute of Company Secretaries of India or a Member of the Institute of Cost Accountants of India or a person holding the post graduate degree of Master of Business Administration or who has done Post Graduate Diploma in Business Management, with a minimum of 10 years of work experience as a Valuer of Security and Financial Assets.
- 3) Valuer of Plant and Machinery is a person who is a Graduate in Mechanical or Electrical or Electronic or Instrumentation or Production or Chemical or Textiles or Leather or Metallurgical or Aeronautical Engineering or any other subject related to the subject matter under inquiry, or is a Graduate in Valuation of Plant and Machinery or equivalent with a minimum experience of 10 years in the field.
  - g) "Chartered Accountant" means a person who has or an organization which comprises of or employs persons who have cleared the Chartered Accountancy Examination and have been enrolled as a member of the ICAI (Institute of Chartered Accountants of India) with a minimum experience of 10 years in the field.
  - h) "Recommendation Committee" means the Committee constituted by the Chief Justice for preparing the panel of Approved Experts.

### Chapter 2

### Services of Approved Experts/ Commissioners

### 25. Preliminary

- 1) Experts/Commissioners may be appointed by the Court either from the panel of Approved Experts/Commissioners appointed in terms of these Directions or such other persons of its choice as the Court may in its discretion appoint as Experts/Commissioners.
- 2) The fees for the service to be rendered by the Experts/ Commissioners shall be as per the fee structure to be prescribed by the Registrar from time to time and the same shall be deposited in advance by the party with the Registry or the Competent Authority at District Level as the case may be.
- 3) Any delay on the part of a party in depositing the prescribed fee for the service to be rendered by the Experts/
  Commissioners with the Registry or the Competent Authority at District Level, as the case may be, shall be
  forthwith brought by the Registry or the Competent Authority at District Level to the notice of the Court and
  the same shall be dealt with in such manner as the Court may direct.

### 26. Procedure for selecting an Approved Expert/Commissioner

- 1) The Registrar shall, from time to time, invite applicants who desire to be selected as Approved Experts/ Commissioners of the Court on the terms and conditions laid down and other directions and instructions to be issued by the High Court from time to time.
- 2) The Chief Justice will constitute a Recommendation Committee consisting of the Registrar, who will head the said Committee and such other persons as the Chief Justice may deem fit and proper for preparing the proposed panel of Approved Experts/Commissioners.
- 3) The Recommendation Committee will prepare the proposed panel of Approved Experts/Commissioners taking into consideration the following parameters:
  - a) Reputation and educational qualifications of the Expert/Commissioner;
  - b) Past record of the Expert/Commissioner;
  - c) The experience, wherewithal and capability of the Expert/Commissioner to provide the desired service;
  - d) The fees including costs, charges and expenses intended to levied by the Expert/Commissioner for providing his services;
  - e) Willingness and ability to abide by the terms and conditions as laid down in these Directions and such criteria which may be laid down by the High Court from time to time.
- 4) The Recommendation Committee, after preparing the proposed panel will place it before the Chief Justice for his consideration. The Chief Justice may examine the entire list of the applicants as well as the proposed panel of Approved Experts/Commissioners and after examining the same, issue appropriate directions for notifying the final panel of selected Approved Experts/Commissioners of the Court.
- 5) The Chief Justice shall also issue appropriate directions notifying the rates to be charged by the Approved Experts/Commissioners for providing their services.
- 6) Upon the final panel of selected Approved Experts/ Commissioners being notified, the Registrar will intimate all the Approved Experts/Commissioners of their empanelment.

### 27. Agreements and Undertakings by the Experts

- 1) The Approved Experts/Commissioners shall each enter into an agreement in such form and on such terms as may be prescribed for acting as an Approved Expert/ Commissioner. The agreement shall incorporate the following undertakings:
  - a) That the Approved Expert/Commissioner or any person in management and administration of the Expert/ Commissioner has not been convicted of any criminal offence or found guilty of any misdemeanour or misconduct or act involving moral turpitude by any institution of which he or any person in management and administration of the Expert/ Commissioner is a member.
  - b) That the Approved Expert/Commissioner does not have an un-discharged decretal debt pending against him, or if it is a company or limited liability partnership had a corporate insolvency resolution process admitted against it.
  - c) That the Approved Expert/Commissioner or any person in management and administration of the Expert/Commissioner does not have any personal relationship with any of the members of the Recommendation Committee.

### 28. Procedure for removing the Expert from the panel of Approved Experts

- 1) The name of the Expert/Commissioner will be liable to be removed from the panel by the Court and the Registrar shall inform the said Expert/Commissioner accordingly if:
  - a) The Court finds that the Expert /Commissioner has made false Statements or has given a false report with regard to the subject matter under inquiry.

- b) It is found that the Expert is not providing the service up to the expectation of the Court.
- c) It is found that the Expert has otherwise been rendering deficient or unsatisfactory services.
- d) It is found that the Expert has made any misrepresentation or false statement in its application or as part of its undertakings in the agreement.
- 2) In addition to the above, as soon as it comes to the knowledge of the Registrar that circumstances have arisen which makes an Expert/ Commissioner liable to be removed from the panel of Approved Experts/ Commissioners, he will conduct an inquiry in this respect. If the Registrar, after such inquiry, comes to the conclusion that circumstances have arisen which makes the Expert/ Commissioner liable to be removed from the panel of Approved Experts/ Commissioners, he will call for an explanation from the Expert/ Commissioner as to why he should not be removed. The Registrar shall thereafter place the reply, if any, received from the Expert/ Commissioner proposed to be removed along with his recommendations and all connected papers before the Chief Justice.
- 3) The Chief Justice, after going through the recommendations of the Registrar; the reply, if any, submitted by the Expert and connected papers and on making such further inquiries as the Chief Justice may consider appropriate, may approve the recommendations of the Registrar for the removal of the Expert/ Commissioner from the panel of Approved Experts/ Commissioners or pass such orders or give such directions as the Chief Justice may consider appropriate.
- 4) In case the recommendation for the removal of an Expert/ Commissioner from the panel of Approved Experts/ Commissioners is approved by the Chief Justice, the name of the Expert/ Commissioner shall be removed from the panel of Approved Experts/ Commissioners and the Registrar shall inform the said Expert/ Commissioner accordingly.

### **PART-VII**

### Appeals to the Commercial Appellate Courts and Commercial Appellate Division in the High Court

- 29. Procedure to be followed in regard to Appeals before the Commercial Appellate Courts and Commercial Appellate Division
  - 1) All appeals before the Commercial Appellate Court from the decree or order of a Commercial Court below the Level of a District Judge shall follow the procedure laid down in Order XLI of the Code of Civil Procedure read with the West Bengal Civil Rules and Orders.
  - 2) All appeals before the Commercial Appellate Division of the High Court from the decree or order of a Commercial Court at the Level of a District Judge shall follow the procedure laid down in The Appellate Side Rules of the High Court at Calcutta read with Order XLI of the Code of Civil Procedure.
  - 3) All appeals before the Commercial Appellate Division of the High Court from the decree or order of the Commercial Division shall follow the procedure laid down in The Rules of the High Court at Calcutta (Original Side) read with Order XLI of the Code of Civil Procedure.

### PART - VIII

# Computerized Listing of the Cause List of the Commercial Division, Commercial Appellate Division of the High Court and Commercial Courts and Commercial Appellate Courts at District Level

- 30. Procedure to be followed for Computerized Listing of the Cause List
  - 1) Save as otherwise provided hereinafter, The Rules of the High Court at Calcutta (Original Side), the Appellate Side Rules of the High Court at Calcutta and all other Rules relating to Computerized Listing, as may be applicable, shall apply mutatis mutandis to the Commercial Division and the Commercial Appellate Division of the High Court as well as the Commercial Courts and Commercial Appellate Courts, as the case may be.
  - 2) The Computer Codes assigned to each of the case types in relation to the Commercial Division and Commercial Appellate Division in the High Court shall be as follows:—

CS (Com) – Civil Suit (Commercial)

**AP (Com)** – Arbitration Petition (Commercial)

AO (Com) – Appeal from Orders (Commercial)

AD (Com) - Appeal from Decrees (Commercial)

AS (Com) - Admiralty Suits

IP (Com) - Intellectual Property Matters

EC (Com) - Execution Case (Commercial)

GA (Com) - General Application (Commercial)

CC (Com) - Contempt Case (Commercial)

The Computer Codes assigned to each of the case types in relation to Commercial Courts and Commercial Appellate Courts at District Level shall be as follows:—

TS (Com) – Title Suit (Commercial)

MS (Com) - Money Suit (Commercial)

Misc. Case (Com) – Miscellaneous Cases (Commercial)

Misc. Arb (Com) - Miscellaneous Arbitration (Commercial)

**TEx (Com)** – Title Execution (Commercial)

MiscEx (Com) - Miscellaneous Execution (Commercial)

TA (Com) - Title Appeal (Commercial)

MiscA (Com) - Miscellaneous Appeal (Commercial)

MEx (Com) – Money Execution(Commercial)

4) The Computer Codes assigned to each of the Intellectual Property case types in relation to the Commercial Division and Commercial Appellate Division in the High Court shall be as follows:—

### **Appeals**

IPD - TMA - Appeals under the Trade Marks Act, 1999

IPD - CRA - Appeals under the Copyright Act, 1957

**IPD - PTA –** Appeals under the Patents Act, 1970

IPD - GIA- Appeals under the GI of Goods (Registration and Protection) Act, 1999

IPD - PVA - Appeals under the Plant Varieties and Farmers Right Act, 2001

IPD-SCD - Appeals under the Semiconductor Integrated Circuits Layout-Designs Act, 2000

**IPD-AID** – Appeals under the Designs Act, 2000

**IPD-ITA** – Appeals under the Information Technology Act, 2000

### Original Applications/Petitions

IPD - ATM - Application under section 47, 57, 125 of Trade Marks Act, 1999

IPD - CR - Application under section 50 of the Copyright Act, 1957

IPD - PAT - Application under section 58/64/71/103 of the Patents Act, 1970

IPD-GI - Application under section 27/58 of Geographical Indications of Goods (Registration and Protection) Act, 1999

**IPD - IT -** Application under section 46(1A) of the Information Technology Act, 2000

### Part IX

### Case Management

### 31. Protocol for conducting case management hearing

- 1) In case of all suits, immediately upon all parties having filed their respective affidavits of admission of denial of documents, the Registrar or the Competent Authority at District Level, as the case may be, shall bring such fact to the notice of the Commercial Court or the Commercial Division in the High Court.
- 2) The Commercial Court or the Commercial Division in the High Court shall thereupon fix a date for holding the first case management hearing. Such hearing shall be held not later than four weeks from the date of filing of the affidavits of admission or denial of documents by all parties.
- 3) The parties to the suit may also, after all parties have filed their respective affidavits of admission or denial of documents, apply to the Commercial Court or the Commercial Division in the High Court to fix a date for holding the first case management hearing.
- 4) At the first case management hearing or on such other day thereafter as the Court deems fit and proper, the Court may, if it thinks fit, frame a schedule for the purposes mentioned in Order XV-A Rule 2 of the Code such that while fixing dates or setting timelines for the said purpose, the arguments are closed not later than 6 months from the date of the first case management hearing.
- 5) The Commercial Court or the Commercial Division, as the case may be shall hold Case Management Hearing for all Commercial cases and their Cause List will have a section of cases listed for "Case Management Hearing".

By order of the High Court,

Sd/-CHAITALI CHATTERJEE (DAS) *Registrar General.* 

## **CALCUTTA HIGH COURT**

### NOTICE

# Dated 1st day of January, 2022

It is for information of all Learned Advocates that the Case Information System (Version 1.0) has been implemented since October 2020 in the Calcutta High Court. The CIS 1.0 requires entry of details of Learned Advocates in the Master Data Base(server). So far 5474 number of Learned Advocates have already registered themselves in the CIS data base. The E-filing also requires entry of Advocate details in the Case Information System (CIS) Data Base(server)

Learned Advocates who have not submitted their details previously for registration in the CIS are, therefore, requested to submit their details in the format given below, in the office of Registrar (Listing) on or before 01.02.2022, during office working hours or by e-mail (email-id <u>calcuttahighcourtefiling@gmail.com</u>). It is also to be noted that in the event of submission of advocate details by e-mail, acknowledgment slip shall not be provided.

The advocates who have already registered their names in the CIS need NOT submit this form.

# BY ORDER REGISTRAR (LISTING)

### FORM – A

(to be filled in Capital letters)

# ADVOCATE'S DETAILS FOR UPDATATION OF MASTER DATABASE IN THE CIS 1.0

Name of Advocate

(Short name for Cause-list)		For Office Os
Full Name		Advocate Code :
Date of Birth		
Bar Registration No.		
Gender		
e-mail ID		
Mobile No.		Paragha (if any)
Phone No. 1		Remarks (if any):
Phone No. 2		Acknowledgement
Fax No.		Received Date :
	Residence	Office
Address	Residence	Office
Address State & PIN	Residence	Office
	Residence	Office
State & PIN	Residence	Office
State & PIN District	Residence	Office
State & PIN District Town	Residence	Office

Signature of the Advocate

Acknowledgement Slip			
Name of Advocate		For Office Use Only	
		Advocate Code:	
Mobile No.			

# List of cases converted from old nomenclature to new nomenclature, according to "The High Court at Calcutta Commercial Courts Practice Direction, 2021"

#	Case No	Cause Title	Reg. Date	Converted Case No	Date of Convertion
1	AP/195/2007	THE STATE OF WEST BENGAL vs AFCONS PAULING (INDIA) LIMITED	19/06/2007	AP-COM/99/2024	12/02/2024
2	AP/199/2007	STATE OF WEST BENGAL vs AFCONS INFRASTRUCTURE LIMITED	19/06/2007	AP-COM/100/2024	12/02/2024
3	AP/578/2008	PARVEZ RAZA vs UNION OF INDIA	21/11/2008	AP-COM/101/2024	12/02/2024
4	AP/579/2008	STATE OF WEST BENGAL vs PAM DEVELOPMENTS PRIVATE LIMITED	24/11/2008	AP-COM/102/2024	12/02/2024
5	AP/99/2009	COAL INDIA LIMITED vs HYDERABAD INDUSTRIES LTD.	27/02/2009	AP-COM/103/2024	12/02/2024
6	AP/96/2011	STATE OF WEST BENGAL vs ELSAMEX SA	21/01/2011	AP-COM/104/2024	12/02/2024
7	AP/396/2011	AGARPARA JUTE MILLS LTD. vs THE JUTE CORPORATION OF INDIA LTD.	05/04/2011	AP-COM/105/2024	12/02/2024
8	AP/397/2011	PREMIUM AGRO EXPORTS LTD. vs THE JUTE CORPORATION OF INDIA LTD.	05/04/2011	AP-COM/106/2024	12/02/2024
9	AP/928/2011	STATE OF WEST BENGAL vs M/S CHAKRABORTY AND COMPANY	01/11/2011	AP-COM/107/2024	12/02/2024
10	AP/258/2012	WEST BENGAL HOUSING BOARD vs M/S PARESH NATH DATTA	27/03/2012	AP-COM/108/2024	12/02/2024
11	AP/557/2012	THE STATE OF WEST BENGAL AND ORS. vs DILIP KUMAR CHATTERJEE	17/07/2012	AP-COM/109/2024	12/02/2024
12	AP/862/2012	INDIAN OIL CORPORATION LTD vs M/S. BRIDGE AND ROOF COMPANY (INDIA) LTD	18/10/2012	AP-COM/110/2024	12/02/2024
13	AP/863/2012	INDINAN OIL CORPORATION LIMITED vs M/S. BRIDGE AND ROOF COMPANY (INDIA) LIMITED	18/10/2012	AP-COM/111/2024	12/02/2024
14	AP/865/2012	INDIAN OIL CORPORATION LIMITED vs M/S. BRIDGE AND ROOF COMPANY (INDIA) LIMITED	18/10/2012	AP-COM/112/2024	12/02/2024

15	AP/872/2012	INDIAN OIL CORPORATION LTD vs M/S BRIDGE & ROOF CO.(INDIA) LTD.	19/10/2012	AP-COM/113/2024	12/02/2024
16	AP/873/2012	INDIAN OIL CORPORATION LTD vs M/S BRIDGE & ROOF CO.(INDIA) LTD.	19/10/2012	AP-COM/114/2024	12/02/2024
17	AP/874/2012	INDIAN OIL CORPORATION vs M/S BRIDGE & ROOF CO.(INDIA) LTD.	19/10/2012	AP-COM/115/2024	12/02/2024
18	AP/1060/2012	INDIAN OIL CORPORATION LTD vs M/S BRIDGE AND ROOF CO. (INDIA ) LTD.	19/12/2012	AP-COM/116/2024	12/02/2024
19	AP/1061/2012	INDIAN OIL CORPORATION LTD vs M/S BRIDGE AND ROOF CO. (INDIA ) LTD.	19/12/2012	AP-COM/117/2024	12/02/2024
20	AP/1062/2012	INDIAN OIL CORPORATION LTD vs M/S BRIDGE AND ROOF CO. (INDIA ) LTD.	19/12/2012	AP-COM/118/2024	12/02/2024
21	AP/1064/2012	INDIAN OIL CORPORATION LTD vs M/S BRIDGE AND ROOF CO. (INDIA ) LTD.	19/12/2012	AP-COM/119/2024	12/02/2024
22	AP/249/2013	TARA PROPERTIES PVT. LTD. vs UNION OF INDIA & ANR.	06/03/2013	AP-COM/120/2024	12/02/2024
23	AP/63/2014	AZIZ UDDIN & ANR. vs ANWAR HUSSAIN	15/01/2014	AP-COM/121/2024	12/02/2024
24	AP/357/2014	WEST BENGAL HOUSING INFRASTRUCTURE DEVELOPMENT CORPORATION L vs IRCON INTERNATIONAL LIMITED	26/02/2014	AP-COM/122/2024	12/02/2024
25	AP/392/2014	IRCON INTERNATIONAL LTD(FORMERLY INDIAN RAILWAY CONSTRUCTION) vs WEST BENGAL HOUSING INFRASTRUCTURE DEVELOPMENT CORP. LTD	04/03/2014	AP-COM/123/2024	12/02/2024
26	AP/1201/2014	ACC LIMITED vs RAMESH CHANDRA SAHOO	04/08/2014	AP-COM/124/2024	12/02/2024
27	AP/1556/2014	IRCON INTERNATIONAL LIMITED vs S.R. ASSOCIATED CONSTRUCTION COMPANY PVT. LTD.	29/09/2014	AP-COM/125/2024	12/02/2024
28	AP/1592/2014	NATIONAL INSURANCE COMPANY LIMITED vs WELLMAN CARBO METALIKS (I) LTD.	27/10/2014	AP-COM/126/2024	12/02/2024

29	AP/1860/2014	BAAHUBALI FERRO TECH AND POWER PVT. LTD. & ANR. vs TATA CAPITAL FINANCIAL SERVICES LIMITED	09/12/2014	AP-COM/127/2024	12/02/2024
30	AP/1989/2014	WEST BENGAL TRANSPORT INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED vs SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED	23/12/2014	AP-COM/128/2024	12/02/2024
31	AP/89/2015	THE STATE OF WEST BENGAL AND ANR vs M/S. DILIP KUMAR SAHA	21/01/2015	AP-COM/129/2024	12/02/2024
32	AP/808/2015	UNION OF INDIA vs HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	28/04/2015	AP-COM/130/2024	12/02/2024
33	AP/115/2016	WHIRLPOOL OF INDIA LTD vs MD ENTERPRISE	24/02/2016	AP-COM/131/2024	12/02/2024
34	AP/309/2016	NATIONAL BUILDINGS CONSTRUCTION CORPORATION LIMITED vs AVINASH RAJ CONSTRUCTION PRIVATE LIMITED	09/05/2016	AP-COM/132/2024	12/02/2024
35	AP/532/2016	UNION OF INDIA vs NATIONAL CONSTRUCTION & TRADING COMPANY	08/07/2016	AP-COM/133/2024	12/02/2024
36	AP/648/2016	IBRAHIM FATEHPURI & ANR. vs AXIS BANK LTD.	10/08/2016	AP-COM/134/2024	12/02/2024
37	AP/698/2016	FUTURE MARKET NETWORKS LTD vs LAXMI PAT SURANA & ANR.	17/08/2016	AP-COM/135/2024	12/02/2024
38	AP/700/2016	FUTURE ENTERPRISES LTD vs LAXMI PAT SURANA & ORS.	18/08/2016	AP-COM/136/2024	12/02/2024
39	AP/822/2016	LAXMI PAT SURANA vs PANTALOON RETAIL INDIA LTD. & ORS.	14/09/2016	AP-COM/137/2024	12/02/2024
40	AP/1020/2016	M/S. ESSHAN CONSTRUCTION vs SRI NISITH KUMAR DAS & ORS	25/11/2016	AP-COM/138/2024	12/02/2024
41	AP/1121/2016	UNION OF INDIA & ANR. vs PAM DEVELOPMENT PVT. LTD.	07/12/2016	AP-COM/139/2024	12/02/2024
42	AP/51/2017	ABNAR MARKETING LTD. (PREVIOUSLY POLARON MARKETING LTD) vs DIAMOND APARTMENTS PVT LTD	27/01/2017	AP-COM/140/2024	12/02/2024

43	AP/146/2017	MD. AFSAR FATEHPURI & ANR vs SREI EQUIPMENT FINANCE LTD	07/03/2017	AP-COM/141/2024	12/02/2024
44	AP/352/2017	STATE OF WEST BENGAL & ORS vs M/S. B.B.M. ENTERPRISES	04/05/2017	AP-COM/142/2024	12/02/2024
45	AP/377/2017	THE ORIENTAL INSURANCE CO. LTD vs MADHYA BHARAT PAPERS LTD	11/05/2017	AP-COM/143/2024	12/02/2024
46	AP/702/2017	UNITED INDIA ASSURANCE COMPANY LIMITED vs A.I. CHAMPDANY INDUSTRIES LIMITED	23/08/2017	AP-COM/144/2024	12/02/2024
47	AP/708/2017	THE ORIENTAL INSURANCE COMPANY LIMITED vs GLOSTER LIMITED	25/08/2017	AP-COM/145/2024	12/02/2024
48	AP/99/2018	UNION OF INDIA , THROUGH THE GENERAL MANAGER, METRO RAILWAY, vs M/S PERFECT CONSTRUCTION	30/01/2018	AP-COM/146/2024	12/02/2024
49	AP/195/2018	M/S CAPITAL CEMENT AGENCY vs UNION OF INDIA	27/02/2015	AP-COM/147/2024	12/02/2024
50	AP/196/2018	SALIL BANERJEE vs UNION OF INDIA	27/02/2018	AP-COM/148/2024	12/02/2024
51	AP/197/2018	SARAF AGENCIES PVT LTD vs UNION OF INDIA	27/02/2018	AP-COM/149/2024	12/02/2024
52	AP/202/2018	JAGANNATH PAUL vs UNION OF INDIA		AP-COM/150/2024	12/02/2024
53	AP/225/2018	ACC LTD vs UNION OF INDIA	08/03/2018	AP-COM/151/2024	12/02/2024
54	AP/367/2018	UNION OF INDIA & ORS. vs M/S. WONTECH ENGINEERING PVT LTD	05/06/2018	AP-COM/152/2024	12/02/2024
55	AP/424/2018	WONTECH ENGINEERING PVT. LTD vs GENERAL MANAGER SOUTH EASTERN RAILWAYS & ORS	21/06/2018	AP-COM/153/2024	12/02/2024
56	AP/433/2018	TRIPTI SAHA vs UNION OF INDIA	22/06/2018	AP-COM/154/2024	12/02/2024
57	AP/630/2018	KRISHNA COKE(INDIA) PVT. LTD vs MSTC LIMITED	03/09/2018	AP-COM/155/2024	12/02/2024
58	AP/681/2018	SHIRLEY BENNO SEBASTIAN vs RAJENDRA KUMAR PODDAR	17/09/2018	AP-COM/156/2024	12/02/2024
59	AP/772/2018	JMS MINING PVT. LTD. vs DCS LIMITED	11/10/2018	AP-COM/157/2024	12/02/2024
60	AP/787/2018	MESSRS VARIETY TRADERS COMPLEX vs MESSRS HINDALCO INDUSTRIES LIMITED	12/10/2018	AP-COM/158/2024	12/02/2024

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61	AP/792/2018	SHYAM METALICS AND ENERGY LIMITED vs INDIA INDUSTRIAL ENTERPRISES PVT. LTD.	11/10/2018	AP-COM/159/2024	12/02/2024
62	AP/827/2018	INDIAN OIL CORPORATION LTD. vs TAPAS KUMAR DAS	04/12/2018	AP-COM/160/2024	12/02/2024
63	AP/133/2019	MARK HOTELS AND RESORTS PRIVATE LIMITED VS WEST BENGAL TOURISM DEVELOPMENT CORPORATION LIMITED	28/02/2019	AP-COM/161/2024	12/02/2024
64	AP/231/2019	PREMCO RAIL ENGINEERING LTD vs KESAR MULTIMODAL LOGISTICS LTD	01/04/2019	AP-COM/162/2024	12/02/2024
65	AP/279/2019	INDIAN RAILWAY THRH GM CHITTARANJAN LOCOMOTIVE WORKS vs FERRO CRAFTS AND ORS		AP-COM/163/2024	12/02/2024
66	AP/288/2019	STATE OF WEST BENGAL vs M/S. SATYEN CONSTRUCTION	22/04/2019	AP-COM/164/2024	12/02/2024
67	AP/290/2019	MAHESH SUNNY ENTERPRISES PRIVATE LIMITED VS AIRPORT AUTHORITY OF INDIA	24/04/2019	AP-COM/165/2024	12/02/2024
68	AP/310/2019	WEST BENGAL TOURISM DEVELOPMENT CORPORATION LIMITED vs MARK HOTELS AND RESORTS PRIVATE LIMITED	06/05/2019	AP-COM/166/2024	12/02/2024
69	AP/323/2019	PERCEPT TALENT MANAGEMENT LIMITED AND ANR. vs SOURAV CHANDIDAS GANGULY	06/06/2019	AP-COM/167/2024	12/02/2024
70	AP/469/2019	BIHAR STATE POWER (HOLDING)CO LTD vs MEHRA ELECTRIC COMPANY	23/07/2019	AP-COM/168/2024	12/02/2024
71	AP/479/2019	AIRPORT AUTHORITY OF INDIA vs MAHESH SUNNY ENTERPRISES PVT. LTD.	24/07/2019	AP-COM/169/2024	12/02/2024
72	AP/515/2019	THE WEST BENGAL SMALL INDUSTRIES DEVELOPMENT CORP. LTD (WBSIDC) vs KAUSHALYA INFRASTRUCTURE DEVELOPMENT CORP. LTD (KIDCO)	06/08/2019	AP-COM/170/2024	12/02/2024
73	AP/618/2019	WEST BENGAL MINERAL DEVELOPMENT AND TRADING CORPORATION LTD vs TRANS DAMODAR COAL MINING PVT LTD	12/09/2019	AP-COM/171/2024	12/02/2024

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74	AP/673/2019	TRANS DAMODAR COAL MINING PVT LTD vs WEST BENGAL MINERAL DEVELOPMENT AND TRADING CORPORATION LTD	01/10/2019	AP-COM/172/2024	12/02/2024
75	AP/700/2019	LINDE INDIA LTD (BOC INDIA LTD) vs VISA STEEL LTD	30/10/2019	AP-COM/173/2024	12/02/2024
76	AP/727/2019	M/S. HOWRAH MILLS COMPANY LIMITED vs STATE TRADING CORPORATION OF INDIA LIMITED	11/11/2019	AP-COM/174/2024	12/02/2024
77	AP/825/2019	M/S. M. P. BHAGAT AND CO. vs UNION OF INDIA AND ANR.	06/12/2019	AP-COM/175/2024	12/02/2024
78	AP/831/2019	BRIDGE AND ROOF CO. (I) LIMITED vs CAPEX INSULATION AND ENGINEERS	06/12/2019	AP-COM/176/2024	12/02/2024
79	AP/845/2019	SOVA ISPAT ALLOYS LIMITED vs THE ORIENTAL INSURANCE COMPANY LIMITED	11/12/2019	AP-COM/177/2024	12/02/2024
80	AP/849/2019	SHYAM METALICS AND ENERGY LIMITED vs HIMAL IRON AND STREEL (P) LIMITED	12/12/2019	AP-COM/178/2024	12/02/2024
81	AP/868/2019	M/S. MAGADH PRECISION EQUIPMENT LIMITED vs SUPER SMELTERS LIMITED	19/12/2019	AP-COM/179/2024	12/02/2024
82	AP/22/2020	SUPER SMELTERS LTD vs MAGADH PRECISION EQUIPMENTS LTD	13/01/2020	AP-COM/180/2024	12/02/2024
83	AP/74/2020	ITD-ITD CEM JOINT VENTURE vs KOLKATA METRO RAIL CORPORATION LTD.	05/02/2020	AP-COM/181/2024	12/02/2024
84	AP/182/2020	SREI EQUIPMENT FINANCE LIMITED vs ASHOK BRICKS INDUSTRIES PVT. LTD. AND ANR.	20/03/2020	AP-COM/182/2024	12/02/2024
85	AP/196/2020	HINDUSTAN CABLES LIMITED vs M/S. JOY MAA SANTOSHI SAW MILL	23/06/2020	AP-COM/183/2024	12/02/2024
86	AP/285/2020	MCNALLY BHARAT ENGINEERING COMPANY LTD. vs ADITYA BIRLA FINANCE LIMITED AND ORS.	01/10/2020	AP-COM/184/2024	12/02/2024
87	AP/305/2020	UNISEVEN ENGINEERING AND INFRASTRUCTURE PVT LTD vs HINDUSTAN COPPER LTD	09/10/2020	AP-COM/185/2024	12/02/2024

88	AP/322/2020	THE ORIENTAL INSURANCE COMPANY LIMITED vs RELIANCE JUTE MILLS (INTERNATIONAL) LIMITED	16/10/2020	AP-COM/186/2024	12/02/2024
89	AP/340/2020	HOOGLY RIVER BRIDGES COMMISSIONERS vs MBL INFRASTRUCTURE LTD	21/10/2020	AP-COM/187/2024	12/02/2024
90	AP/354/2020	EVEREST INFRA ENERGY LIMITED vs TRANSMISSION (INDIA) ENGINEERS	24/11/2020	AP-COM/188/2024	12/02/2024
91	AP/357/2020	NATIONAL INSURANCE COMPANY LIMITED vs JUPITAR GREEN ENERGY PRIVATE LIMITED	24/11/2020	AP-COM/189/2024	12/02/2024
92	AP/381/2020	NATIONAL INSURANCE COMPANY LIMITED vs DARJEELING ORGANIC TEA ESTATES PRIVATE LIMITED	09/12/2020	AP-COM/190/2024	12/02/2024
93	AP/54/2021	INDIA MEDIA SERVICES PRIVATE LIMITED vs SBPL INFRASTRUCTURE LIMITED	27/01/2021	AP-COM/191/2024	12/02/2024
94	AP/74/2021	KOLKATA METRO RAIL CORPORATION LIMITED vs ITD-ITD CEM JOINT VENTURE	08/02/2021	AP-COM/192/2024	12/02/2024
95	AP/86/2021	UMESH RAY vs HDFC BANK LTD	12/02/2021	AP-COM/193/2024	12/02/2024
96	AP/107/2021	UNION OF INDIA vs RAHEE ALLIED (Jv) AND ORS	23/02/2021	AP-COM/194/2024	12/02/2024
97	AP/116/2021	MUNNA KUMAR YADAV vs HDB FINANCIAL SERVICES LTD.	01/03/2021	AP-COM/195/2024	12/02/2024
98	AP/122/2021	AI CHAMPDANY INDUSTRIES LTD vs THE NEW INDIA ASSURANCE COMPANY LIMITED	03/03/2021	AP-COM/196/2024	12/02/2024
99	AP/128/2021	SREI EQUIPMENT FINANCE LIMITED vs BUMI GEO ENGINEERING LTD. AND ANR.	05/03/2021	AP-COM/197/2024	12/02/2024
100	AP/129/2021	UNION OF INDIA , GENERAL MANAGER SOUTH EASTERN RAILWAY vs M/ ELECTRO STEEL CASTING LIMITED	05/03/2021	AP-COM/198/2024	12/02/2024
101	AP/135/2021	GAUTAM KUMAR SEN vs KOLKATA MUNICIPAL CORPORATION	09/03/2021	AP-COM/199/2024	12/02/2024
102	AP/172/2021	THE STATE OF WEST BENGAL AND ORS vs ASSOCIATED CONTRACTORS	25/03/2021	AP-COM/200/2024	12/02/2024

103	AP/176/2021	ASHOK KUMAR GUPTA vs M.D.CREATIONS AND 2 ORS	06/04/2021	AP-COM/201/2024	12/02/2024
104	AP/197/2021	LAKSHMAN PRASAD AGARWAL vs CAP FLOAT FINANCIAL SERVICES PRIVATE LIMITED	13/04/2021	AP-COM/202/2024	12/02/2024
105	AP/200/2021	HI LIFE TRADERS PRIVATE LIMITED AND ORS vs IDFC FIRST BANK LIMITED (FORMERLY CAPITAL FIRST HOME FINANCE LIMITED)	16/04/2021	AP-COM/203/2024	12/02/2024
106	AP/201/2021	ALS MBL JOINT VENTURE VS THE STATE OF WEST BENGAL	16/04/2021	AP-COM/204/2024	12/02/2024
107	AP/202/2021	THE STATE OF WEST BENGAL vs ALS MBL JV	16/04/2021	AP-COM/205/2024	12/02/2024
108	AP/219/2021	TATA CAPITAL FINANCIAL SERVICES LIMITED vs MOHAN MOTOR BUSINESS PVT LTD. AND ORS		AP-COM/206/2024	12/02/2024
109	AP/225/2021	CENTRAL WAREHOUSING CORPORATION vs AMAL KRISHNA DEY	30/04/2021	AP-COM/207/2024	12/02/2024
110	AP/245/2021	UNION OF INDIA vs SENBO ENGINEERING LIMITED	09/06/2021	AP-COM/208/2024	12/02/2024
111	AP/271/2021	BELL FINVEST (INDIA) LIMITED AND ORS. vs M/S. URGO CAPITAL LIMITED		AP-COM/209/2024	12/02/2024
112	AP/273/2021	BOARD OF TRUSTEES FOR THE SYAMA PRASAD MOOKERJEE PORT, KOLKATA vs TATA STEEL LIMITED	05/07/2021	AP-COM/210/2024	12/02/2024
113	AP/277/2021	SREI EQUIPMENT FINANCE LIMITED vs ANE INDUSTRIES PRIVATE LIMITED AND ORS.	06/07/2021	AP-COM/211/2024	12/02/2024
114	AP/278/2021	SREI EQUIPMENT FINANCE LIMITED vs ANE INDUSTRIES PRIVATE LIMITED AND ORS.	06/07/2021	AP-COM/212/2024	12/02/2024
115	AP/316/2021	HAPPY E ZON PVT LTD vs BHARAT SANCHAR NIGAM LTD	28/07/2021	AP-COM/213/2024	12/02/2024
116	AP/327/2021	SHASHANK KOCHER AND ANR. vs RAJEEV MAHESHWARI AND ORS	04/08/2021	AP-COM/214/2024	12/02/2024
117	AP/345/2021	TATA STEEL LIMITED VS BOARD OF TRUSTEES FOR THE SYAMA PRASAD MOOKERJEE PORT, KOLKATA	18/08/2021	AP-COM/215/2024	12/02/2024

118	AP/350/2021	SARAF AGENCIES PRIVATE LIMITED AND ANR vs THE FEDERAL AGENCY FOR STATE PROPERTY MANAGEMENT OF THE RUSSIAN FEDERATION (ROSIMUSHCESTVO) AND ANR	19/08/2021	AP-COM/216/2024	12/02/2024
119	AP/359/2021	SHRACHI DEVELOPERS PRIVATE LIMITED vs BIDYUTLATA MAHAPATRA AND ORS.	25/08/2021	AP-COM/217/2024	12/02/2024
120	AP/361/2021	THE ORIENTAL INSURANCE COMPANY LIMITED vs NARSING ISPAT LIMITED	25/08/2021	AP-COM/218/2024	12/02/2024
121	AP/369/2021	M/S. LARSEN AND TOUBRO LTD. vs STEEL AUTHORITY OF INDIA LTD.	26/08/2021	AP-COM/219/2024	12/02/2024
122	AP/371/2021	SREI EQUIPMENT FINANCE LIMITED vs CORONATION INFRASTRUCTURE PVT. LTD. AND ORS.	27/08/2021	AP-COM/220/2024	12/02/2024
123	AP/415/2021	MICKY METALS LTD vs ROKIYA LASKAR	23/09/2021	AP-COM/221/2024	12/02/2024
124	AP/418/2021	M/S KUSARI ENTERPRISES AND ORS vs IDFC FIRST BANK LIMITED (FORMERLY CAPITAL FIRST LIMITED)	24/09/2021	AP-COM/222/2024	12/02/2024
125	AP/419/2021	HOOGHLY RIVER BRIDGES CONNISSIONERS vs SENBO ENGINEERING LIMITED	24/09/2021	AP-COM/223/2024	12/02/2024
126	AP/427/2021	FOCUS IMAGING AND RESEARCH CENTRE PVT LTD AND ORS vs SREI EQUIPMENT FINANCE LIMITED	28/09/2021	AP-COM/224/2024	12/02/2024
127	AP/436/2021	TERAI TEA COMPANY LIMITED vs THE PRESIDENT INSTITUTE FOR INDIAN LABOUR	30/09/2021	AP-COM/225/2024	12/02/2024
128	AP/448/2021	ANDREW YULE AND COMPANY LIMITED vs SHRI JOYDIP CHAKRABORTY AND ANR	07/10/2021	AP-COM/226/2024	12/02/2024
129	AP/462/2021	RASHMI METALIKS LIMITED vs NEM ENGINEERING PROJECTS PRIVATE LIMITED	26/10/2021	AP-COM/227/2024	12/02/2024
130	AP/463/2021	RASHMI SEAMLESS LIMITED vs NEM ENGINEERING PROJECTS PRIVATE LIMITED	26/10/2021	AP-COM/228/2024	12/02/2024
131	AP/464/2021	HALDIA DEVELOPMENT AUTHORITY vs KONARAK ENTERPRISE	08/11/2021	AP-COM/229/2024	12/02/2024

132	AP/468/2021	RAMENDRA KUMAR RAI vs JAI JHAWAR	10/11/2021	AP-COM/230/2024	12/02/2024
133	AP/473/2021	DAMODAR VALLEY CORPORATION vs BLA PROJECTS PVT LTD	11/11/2021	AP-COM/231/2024	12/02/2024
134	AP/477/2021	SREI EQUIPMENT FINANCE LIMITED vs SANJAYA KUMAR SAHOO AND ANR.	17/11/2021	AP-COM/232/2024	12/02/2024
135	AP/501/2021	M/S. UGRO CAPITAL LIMITED (FORMERLY KNOWN AS CHOKHANI SECURITIES LTD.) vs PEARL ALLOYS PRIVATE LIMITED AND ANR	01/12/2021	AP-COM/233/2024	12/02/2024
136	AP/502/2021	M/S UGRO CAPITAL LIMITED (FORMERLY KNOWN AS CHOKHANI SECURITIES LTD.) vs A.E.S. ENGINEERS PRIVATE LIMITED AND ANR		AP-COM/234/2024	12/02/2024
137	AP/507/2021	MUKESH BABULAL CHAURADIYA AND ANR vs MAGMA FINCORP LTD AND ORS	02/12/2021	AP-COM/235/2024	12/02/2024
138	AP/510/2021	SREI EQUIPMENT FINANCE LTD vs MAHESDAS PANAKA AND ANOTHER	03/12/2021	AP-COM/236/2024	12/02/2024
139	AP/525/2021	HINDUSTAN CONSTRUCTION COMPANY LIMITED VS KOLKATA METROPOLITAN DEVELOPMENT AUTHORITY	13/12/2021	AP-COM/237/2024	12/02/2024
140	AP/527/2021	STEEL AUTHORITY OF INDIA LIMITED vs LARSEN AND TOUBRO LIMITED	14/12/2021	AP-COM/238/2024	12/02/2024
141	AP/529/2021	SHREYAS KIRTILAL DOSHI vs PEERLESS FINANCIAL SERVICE LIMITED	14/12/2021	AP-COM/239/2024	12/02/2024
142	AP/530/2021	SHRENUJ INVESTMENT AND FINANCE PRIVATE LIMITED vs PEERLESS FINANCIAL SERVICE LIMITED	14/12/2021	AP-COM/240/2024	12/02/2024
143	AP/533/2021	NARGIS NAHAR vs MICKY METALS PVT LTD	15/12/2021	AP-COM/241/2024	12/02/2024
144	AP/549/2021	WEST BENGAL INDUSTRIAL DEVELOPMENT CORPORATION LIMITED vs BLA PROJECTS PVT LTD (FORMERLY BANWARI LAL AGARWALLA PVT LTD)	20/12/2021	AP-COM/242/2024	12/02/2024

145	AP/554/2021	WEST BENGAL POWER DEVELOPMENT CORPORATION LTD vs ADANI ENTERPRISES LTD	22/12/2021	AP-COM/243/2024	12/02/2024
146	AP/555/2021	HINDUSTAN CONSTRUCTION COMPANY LIMITED VS KOLKATA METROPOLITAN DEVELOPMENT AUTHORITY	22/12/2021	AP-COM/244/2024	12/02/2024
147	AP/1/2022	KESSELS ENGINEERING WORKS PVT. LTD. vs NEO METALICKS LIMITED	03/01/2022	AP-COM/245/2024	12/02/2024
148	AP/6/2022	NATIONAL INSURANCE COMPANY LTD. vs FENASIA LIMITED	06/01/2022	AP-COM/246/2024	12/02/2024
149	AP/7/2022	PRASANTA KUMAR SAHOO vs M/S SREI EQUIPMENT FINANCE LIMITED AND ANR	07/01/2022	AP-COM/247/2024	12/02/2024
150	AP/8/2022	SREI EQUIPMENT FINANCE LTD vs OMNITUDE SERVICES PVT LTD AND ORS	13/01/2022	AP-COM/248/2024	12/02/2024
151	AP/13/2022	VBERA TECHNOLOGIES PVT LTD AND ORS vs MAGMA FINCORP LIMITED	17/01/2022	AP-COM/249/2024	12/02/2024
152	AP/18/2022	SREI EQUIPMENT FINANCE LTD. vs RANJAN KUMAR SAHU AND ANR.	20/01/2022	AP-COM/250/2024	12/02/2024
153	AP/30/2022	HUSNA IBRAHIM vs MOHAMMED PARVEZ	02/02/2022	AP-COM/251/2024	12/02/2024
154	AP/64/2022	AMINTA REAL ESTATE PVT LTD AND ANR vs DR K BALARAMAN AND ANR	11/02/2022	AP-COM/252/2024	12/02/2024
155	AP/65/2022	ORTIUS REAL ESTATE PVT LTD AND ANR vs DR K BALARAMAN AND ANR	11/02/2022	AP-COM/253/2024	12/02/2024
156	AP/67/2022	PRATEEK PODDAR AND ANR vs DR K BALARAMAN AND ANR	11/02/2022	AP-COM/254/2024	12/02/2024
157	AP/95/2022	M/S. KONARAK ENTERPRISE vs HALDIA DEVELOPMENT AUTHORITY	22/02/2022	AP-COM/255/2024	12/02/2024
158	AP/111/2022	THE STATE OF WEST BENGAL THROUGH DEPARTMENT OF TOURISM vs SIKARIA DIVINITY PVT LTD	02/03/2022	AP-COM/256/2024	12/02/2024
159	AP/118/2022	NATIONAL TRADER AND ANR. vs IDFC FIRST BANK LIMITED	04/03/2022	AP-COM/257/2024	12/02/2024
160	AP/163/2022	PHOENIX OVERSEAS LIMITED vs NATRAJ PROTEINS LIMITED	24/03/2022	AP-COM/258/2024	12/02/2024

161	AP/198/2022	FUNTAIL ENTERPRISE vs SHAZE LUXURY RETAIL PVT LTD.	08/04/2022	AP-COM/259/2024	12/02/2024
162	AP/199/2022	FORUM MALL MANAGEMENT SERVICES PVT LTD. vs SHAZE LUXURY RETAIL PVT LTD.	08/04/2022	AP-COM/260/2024	12/02/2024
163	AP/208/2022	ACUMEN(J) MARKETING PRIVATE LIMITED vs HOOGHLY INVESTMENTS LIMITED	13/04/2022	AP-COM/261/2024	12/02/2024
164	AP/209/2022	ACUMEN(J) MARKETING PRIVATE LIMITED vs HOOGHLY INVESTMENTS LIMITED	13/04/2022	AP-COM/262/2024	12/02/2024
165	AP/272/2022	DEVI ENTERPRISES LTD vs BRIDGE AND ROOF CO (INDIA) LTD	10/05/2022	AP-COM/263/2024	12/02/2024
166	AP/290/2022	CRATE SHARE LOGISTICS LLP vs KAYA BLENDERS AND DISTILLERS LIMITED	13/05/2022	AP-COM/264/2024	12/02/2024
167	AP/355/2022	HIND INTERNATIONAL INVESTMENT LTD. vs ORRISA METALIKS PVT LTD.	20/05/2022	AP-COM/265/2024	12/02/2024
168	AP/357/2022	PRASENJIT CHATTERJEE AND M/S TARUN KANTI CHAUDHURY (JV) vs STATE OF WEST BENGAL AND ORS	20/05/2022	AP-COM/266/2024	12/02/2024
169	AP/373/2022	DR SOUMEN ROY AND ORS vs M/S SYNDICON PROJECTS AND CONSTRUCTION (P) LTD AND ORS	07/06/2022	AP-COM/267/2024	12/02/2024
170	AP/424/2022	SHAPOORJI PALLONJI AND COMPANY PRIVATE LIMITED vs SLIPCO CONSTRUCTIONS PRIVATE LIMITED	17/06/2022	AP-COM/268/2024	12/02/2024
171	AP/461/2022	INDURE PVT LTD vs C DOCTOR AND CO PVT LTD	28/06/2022	AP-COM/269/2024	12/02/2024
172	AP/471/2022	STEEL AUTHORITY OF INDIA LIMITED, IISCO STEEL PLANT vs F. HARLEY AND COMPANY PRIVATE LIMITED	29/06/2022	AP-COM/270/2024	12/02/2024
173	AP/482/2022	BHARAT COKING COAL LIMITED AND ANR. vs GIRIRAJ GARG AND ORS.	30/06/2022	AP-COM/271/2024	12/02/2024
174	AP/501/2022	BENGAL SHRACHI HOUSING DEVELOPMENT LTD vs ENEROIL OFFSHORE DRILLING LTD (STEEL FABS OFFSHORE DRILLING LTD)	06/07/2022	AP-COM/272/2024	12/02/2024

175	AP/502/2022	SUMMIT DIGITEL INFRASTRUCTURE PVT LIMITED (FORMERLY KNOWN AS RELIANCE JIO INFRATEL LTD.) vs DILIP KUMAR CHATTERJEE AND ANR	07/07/2022	AP-COM/273/2024	12/02/2024
176	AP/647/2022	SREI EQUIPMENT FINANCE LTD vs DEEPIKA INFRATECH PVT LTD	05/09/2022	AP-COM/274/2024	12/02/2024
177	AP/683/2022	TITAGARH RAIL SYSTEMS LIMITED  vs TEXMACO RAIL AND  ENGINEERING LIMITED	19/09/2022	AP-COM/275/2024	12/02/2024
178	AP/684/2022	M/S. TEXMACO RAIL AND ENGINEERING LTD vs TITAGARH RAIL SYSTEMS LIMITED	19/09/2022	AP-COM/276/2024	12/02/2024
179	AP/726/2022	SREI EQUIPMENT FINANCE LTD vs VARAHA INFRA LTD AND ORS	30/09/2022	AP-COM/277/2024	12/02/2024
180	AP/760/2022	ARCH INFRA PROPERTIES PRIVATE LIMITED vs KAVERI INFRA PROPERTIES PRIVATE LIMITED AND ORS.	09/11/2022	AP-COM/278/2024	12/02/2024
181	AP/766/2022	PRABODH KUMAR ROY vs EASTERN RAILWAY	11/11/2022	AP-COM/279/2024	12/02/2024
182	AP/818/2022	THE PRINCIPAL CHIEF ENGINEER METRO RAILWAY vs M/S ENGINEERING PROJECTS (INDIA) LTD	08/12/2022	AP-COM/280/2024	12/02/2024
183	AP/833/2022	SRMB SRIJAN LIMITED VS GREAT EASTERN ENERGY CORPORATION LIMITED	15/12/2022	AP-COM/281/2024	12/02/2024
184	AP/871/2022	HIRANMAYE ENERGY LIMITED vs M/S. A. K. ENTERPRISE	23/12/2022	AP-COM/282/2024	12/02/2024
185	AP/5/2023	RITES LIMITED AND ANR. vs TRIVENI ENGICONS PRIVATE LIMITED	04/01/2023	AP-COM/283/2024	12/02/2024
186	AP/9/2023	RITES LIMITED AND ANR. vs TRIVENI ENGICONS PRIVATE LIMITED	05/01/2023	AP-COM/284/2024	12/02/2024
187	AP/29/2023	RITES LIMITED AND ANR. vs TRIVENI ENGICONS PRIVATE LIMITED	13/01/2023	AP-COM/285/2024	12/02/2024
188	AP/30/2023	RITES LIMITED AND ANR. vs TRIVENI ENGICONS PRIVATE LIMITED	13/01/2023	AP-COM/286/2024	12/02/2024

189	AP/47/2023	STEEL AUTHORITY OF INDIA LIMITED vs TATA PROJECTS LIMITED	24/01/2023	AP-COM/287/2024	12/02/2024
190	AP/66/2023	KAVERI INFRA PROPERTIES PRIVATE LIMITED AND ANR vs ARCH INFRA PROPERTIES PRIVATE LIMITED AND ORS	03/02/2023	AP-COM/288/2024	12/02/2024
191	AP/77/2023	SAHADAT MALLIK AND ANR vs M/S CHOLAMANDALAM INVESTMENT AND FINANCE CO LTD		AP-COM/289/2024	12/02/2024
192	AP/85/2023	JAYA INDUSTRIES vs MOTHER DAIRY CALCUTTA AND ANR	15/02/2023	AP-COM/290/2024	12/02/2024
193	AP/87/2023	ADITYA BIRLA FINANCE LTD vs SANAT PAL AND ANR	17/02/2023	AP-COM/291/2024	12/02/2024
194	AP/90/2023	GOVERNMENT OF MAHARASHTRA vs SHRIVIN PHARMA PVT LTD	17/02/2023	AP-COM/292/2024	12/02/2024
195	AP/93/2023	M/SCHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD vs SAMBHU BHOWMICK AND ANR	20/02/2023	AP-COM/293/2024	12/02/2024
196	AP/112/2023	MAY FAIR TIE UP PVT LTD AND ORS vs IDFC FIRST BANK LIMITED	02/03/2023	AP-COM/294/2024	12/02/2024
197	AP/139/2023	CHOWDHURY TRAVELS AND ORS. vs IDFC FIRST BANK LIMITED (FORMERLY KNOWN AS CAPITAL FIRST LIMITED)	14/03/2023	AP-COM/295/2024	12/02/2024
198	AP/179/2023	BOARD OF MAJOR PORT AUTHORITY FOR THE SYAMA PRASAD MOOKERJEE PORT, KOLKATA vs MARINECRAFT ENGINEERS PRIVATE LIMITED	28/03/2023	AP-COM/296/2024	12/02/2024
199	AP/189/2023	TATA STEEL LONG PRODUCTS LIMITED (FORMERELY KNOWN AS TATA SPONGE IRON LIMITED) vs MSP SPONGE IRON LIMITED	31/03/2023	AP-COM/297/2024	12/02/2024
200	AP/194/2023	BABUSONA HALDAR AND ANR. vs HDB FINANCIAL SERVICES LTD.	03/04/2023	AP-COM/298/2024	12/02/2024
201	AP/203/2023	RAJ MANI vs TATA MOTOR FINANCE LIMITED	05/04/2023	AP-COM/299/2024	12/02/2024
202	AP/206/2023	ANJANEE KUMAR LAKHOTIA vs SHRI MARUTI MAHESHWARI AND ORS.	10/04/2023	AP-COM/300/2024	12/02/2024

203	AP/210/2023	AJIBAR RAHAMAN AND ANR vs CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD.	11/04/2023	AP-COM/301/2024	12/02/2024
204	AP/231/2023	M/S. ETA ENGINEERING PVT. LTD. vs M/S. ANISH INDUSTRIAL CORPORATION	20/04/2023	AP-COM/302/2024	12/02/2024
205	AP/248/2023	AJIBAR RAHAMAN AND ANR vs CHOLAMANDALAM INVESTMENT AND FINANCE CO. LTD.	26/04/2023	AP-COM/303/2024	12/02/2024
206	AP/250/2023	SAJARUL RAHAMAN AND ANR. vs SREI EQUIPMENT FINANCE LIMITED AND ANR.	27/04/2023	AP-COM/304/2024	12/02/2024

## List of cases converted from old nomenclature to new nomenclature, according to "The High Court at Calcutta Commercial Courts Practice Direction, 2021"

SI No.	Old Case No.	Cause Title	Reg. Date	New Case No.	Date of conversion
1	AP/262/2023	SAJARUL RAHAMAN AND ANR. vs SREI EQUIPMENT FINANCE LIMITED AND ANR.	03/05/2023	AP-COM/305/2024	13/02/2024
2	AP/263/2023	STEEL AUTHORITY OF INDIA LIMITED vs RIPLEY AND CO. STEVEDORING AND HANDLING PVT LTD.	03/05/2023	AP-COM/306/2024	13/02/2024
3	AP/272/2023	INDIA TYRE AND RUBBER COMPANY LIMITED VS EUREKA CONVEYOR BELTINGS PRIVATE LIMITED	04/05/2023	AP-COM/307/2024	13/02/2024
4	AP/273/2023	SAMSUZZAHA SARKAR @ SAMSHUJOHA SARKAR vs MAHINDRA AND MAHINDRA FINANCIAL SERVICES LTD. AND ANR.	04/05/2023	AP-COM/308/2024	13/02/2024
5	AP/280/2023	JAIPRAKASH SAH vs TATA MOTORS FINANCE LTD.	11/05/2023	AP-COM/309/2024	13/02/2024
6	AP/282/2023	PALLABI SEN AND ANR vs TATA MOTORS FINANCE LIMITED	11/05/2023	AP-COM/310/2024	13/02/2024
7	AP/285/2023	M/S. KOLEY CONSTRUCTION vs M/S. TARUN KANTYI CHOWDHURY	11/05/2023	AP-COM/311/2024	13/02/2024
8	AP/293/2023	UGRO CAPITAL LTD vs MAA KARUNAMAYI FISH CENTER AND ORS	12/05/2023	AP-COM/312/2024	13/02/2024

9	AP/313/2023	SUNIL KUMAR SHAW vs POOJA JAISWAL	16/05/2023	AP-COM/313/2024	13/02/2024
10	AP/314/2023	ANAND KUMAR SINGH vs M/S. SREI EQUIPMENT FINANCE LIMITED	16/05/2023	AP-COM/314/2024	13/02/2024
11	AP/315/2023	LILTU MEHENA vs TATA MOTORS FINANCE CO LTD	16/05/2023	AP-COM/315/2024	13/02/2024
12	AP/329/2023	TANTIA CONSTRUCTION LIMITED VS UNION OF INDIA, THROUGH THE GENERAL MANAGER METRO RAILWAYS	18/05/2023	AP-COM/316/2024	13/02/2024
13	AP/330/2023	CART INFRALOG LIMITED vs YES BANK LIMITED	18/05/2023	AP-COM/317/2024	13/02/2024
14	AP/335/2023	MANDIRA MITRA vs POONAWALA FINCORP LIMITED	19/05/2023	AP-COM/318/2024	13/02/2024
15	AP/337/2023	ANAND KUMAR SINGH vs M/S. SREI EQUIPMENT FINANCE LTD.	19/05/2023	AP-COM/319/2024	13/02/2024
16	AP/338/2023	MEENA AGARWAL vs SURESH KRIPLANI	19/05/2023	AP-COM/320/2024	13/02/2024
17	AP/340/2023	STATE BANK OF INDIA vs PSA ESTATE AND INVESTMENT LIMITED	19/05/2023	AP-COM/321/2024	13/02/2024
18	AP/342/2023	RAJ KUMAR SINGH AND ORS vs MAA SIDDESWARI DEVELOPERS PVT LTD	19/05/2023	AP-COM/322/2024	13/02/2024
19	AP/345/2023	ALI HASAN MANDAL vs TATA MOTORS FINANCE CO LTD	20/05/2023	AP-COM/323/2024	13/02/2024

20	AP/346/2023	ALAUDDIN SHEKH vs TATA MOTORS FINANCE CO LTD	20/05/2023	AP-COM/324/2024	13/02/2024
21	AP/355/2023	CENTRAL BOARD OF TRUSTEES EMPLOYEES PROVIDENT FUND ORGANISATION VS MR VINEET DHINGRA AND ORS	05/06/2023	AP-COM/325/2024	13/02/2024
22	AP/358/2023	BMG GULF FZC vs QUIPPO OIL AND GAS INFRASTRUCTURE LIMITED	06/06/2023	AP-COM/326/2024	13/02/2024
23	AP/359/2023	BMG GULF FZC vs QUIPPO OIL AND GAS INFRASTRUCTURE LIMITED	06/06/2023	AP-COM/327/2024	13/02/2024
24	AP/360/2023	BMG GULF FZC vs QUIPPO OIL AND GAS INFRASTRUCTURE LIMITED	06/06/2023	AP-COM/328/2024	13/02/2024
25	AP/361/2023	BMG GULF FZC vs QUIPPO OIL AND GAS INFRASTRUCTURE LIMITED	06/06/2023	AP-COM/329/2024	13/02/2024
26	AP/362/2023	DANCY BUILDERS PRIVATE LIMITED vs QUIPPO OIL AND GAS INFRASTRUCTURE LIMITED	06/06/2023	AP-COM/330/2024	13/02/2024
27	AP/375/2023	SUNIL KUMAR DUBEY vs CHOLAMANDALAM INVESTMENT AND FINANCE CO LTD	13/06/2023	AP-COM/331/2024	13/02/2024
28	AP/383/2023	NIRAJ KUMAR AND ORS vs TATA MOTORS FINANCE LIMITED	15/06/2023	AP-COM/332/2024	13/02/2024

29	AP/385/2023	SKP BUILDCON PVT. LTD. vs BRIDGE AND ROOF CO. (I) LTD.	16/06/2023	AP-COM/333/2024	13/02/2024
30	AP/389/2023	KESORAM INDUSTRIES LIMITED vs MINTECH GLOBAL PRIVATE LIMITED	19/06/2023	AP-COM/334/2024	13/02/2024
31	AP/396/2023	MINTECH GLOBAL PRIVATE LIMITED vs KESORAM INDUSTRIES LIMITED -CEMENT DIVISION	20/06/2023	AP-COM/335/2024	13/02/2024
32	AP/401/2023	AFSOR SK AND ANR vs CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD	23/06/2023	AP-COM/336/2024	13/02/2024
33	AP/407/2023	M/S SRI NARSINGH INFRASTRUCTURE PVT LTD. vs M/S GURUKUL HOMES PRIVATE LIMITED AND ORS	27/06/2023	AP-COM/337/2024	13/02/2024
34	AP/414/2023	THE NEW INDIA ASSURANCE CO LTD vs WINSOME INTERNATIONAL LTD	28/06/2023	AP-COM/338/2024	13/02/2024
35	AP/419/2023	ANIRBAN MITRA vs POONAWALA FINCORP LIMITED	30/06/2023	AP-COM/339/2024	13/02/2024
36	AP/420/2023	KUBER SHOW vs INDUSIND BANK LIMITED	03/07/2023	AP-COM/340/2024	13/02/2024
37	AP/427/2023	SK SABIRUDDIN AND ANR vs M/S HDB FINANCIAL SERVICE LIMITED	05/07/2023	AP-COM/341/2024	13/02/2024
38	AP/428/2023	BRIDGE AND ROOF CO (I) LTD vs M/S SKP BUILDCON PRIVATE LIMITED	05/07/2023	AP-COM/342/2024	13/02/2024

39	AP/439/2023	MDD MODASWAR HOSSAIN AND ANR vs M/S CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED	07/07/2023	AP-COM/343/2024	13/02/2024
40	AP/455/2023	M/S TRS LIFT AND SHIFT SERVICES PVT LTD vs RELIANCE GENERAL INSURANCE CO LTD	11/07/2023	AP-COM/344/2024	13/02/2024
41	AP/461/2023	FOOD AND PUBLIC DISTRIBUTION MADHYA PRADESH STATE CIVIL SUPPLIES CORPORATION LIMITED vs PRIME TECHNOPLAST PRIVATE LIMITED	13/07/2023	AP-COM/345/2024	13/02/2024
42	AP/464/2023	MAP MINES AND MINERALS LTD vs CORE MINERALS AND ANR	13/07/2023	AP-COM/346/2024	13/02/2024
43	AP/466/2023	M/S KETAN CONSTRUCTIONS LTD AND ORS vs SREI EQUIPMENT FINANCE LTD	13/07/2023	AP-COM/347/2024	13/02/2024
44	AP/467/2023	M/S KETAN CONSTRUCTIONS LTD AND ORS vs SREI EQUIPMENT FINANCE LTD	13/07/2023	AP-COM/348/2024	13/02/2024
45	AP/468/2023	M/S KETAN CONSTRUCTIONS LTD AND ORS vs SREI EQUIPMENT FINANCE LTD	13/07/2023	AP-COM/349/2024	13/02/2024
46	AP/469/2023	M/S KETAN CONSTRUCTIONS LTD AND ORS vs SREI EQUIPMENT FINANCE LTD	13/07/2023	AP-COM/350/2024	13/02/2024

47	AP/470/2023	M/S KETAN CONSTRUCTIONS LTD AND ORS vs SREI EQUIPMENT FINANCE LTD	13/07/2023	AP-COM/351/2024	13/02/2024
48	AP/486/2023	ANJANEE KUMAR LAKHOTIA vs SHRI MARUTI MAHESHWARI AND ORS.	21/07/2023	AP-COM/352/2024	13/02/2024
49	AP/491/2023	TANTIA CONSTRUCTION LIMITED VS UNION OF INDIA, THROUGH, THE GENERAL MANAGER METRO RAILWAY	25/07/2023	AP-COM/353/2024	13/02/2024
50	AP/508/2023	PRAKASH CHANDRA MOHANTY vs M/S BBTA RCPL JV	28/07/2023	AP-COM/354/2024	13/02/2024
51	AP/527/2023	HOOGHLY MILLS PROJECTS LTD vs ACUMEN (J) MARKETING PVT LTD	07/08/2023	AP-COM/355/2024	13/02/2024
52	AP/528/2023	HOOGHLY MILLS PROJECTS LTD vs ACUMEN (J) MARKETING PVT LTD	07/08/2023	AP-COM/356/2024	13/02/2024
53	AP/529/2023	THE HOOGHLY MILLS CO LTD vs ACUMEN (J) MARKETING PVT LTD	07/08/2023	AP-COM/357/2024	13/02/2024
54	AP/530/2023	THE HOOGHLY MILLS CO LTD vs ACUMEN (J) MARKETING PVT LTD	07/08/2023	AP-COM/358/2024	13/02/2024

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55	AP/542/2023	NAMITA BHATTACHARJEE AND ORS vs ATK MANOR DEVELOPERS LLP AND ANR	10/08/2023	AP-COM/359/2024	13/02/2024
56	AP/594/2023	CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED vs TIWAM STAINLESS TUBES PRIVATE LIMITED AND ORS.	22/08/2023	AP-COM/360/2024	13/02/2024
57	AP/603/2023	NATIONAL INSURANCE COMPANY LIMITED vs TIRUPATI FOOD PRODUCTS	24/08/2023	AP-COM/361/2024	13/02/2024
58	AP/609/2023	UGRO CAPITAL LIMITED vs ASHA COAT AND ORS.	25/08/2023	AP-COM/362/2024	13/02/2024
59	AP/618/2023	DIVYA JALAN vs SOORAJMULL NAGARMULL AND ORS	29/08/2023	AP-COM/363/2024	13/02/2024
60	AP/638/2023	SKYSCRAPPERS TOWNSHIP PRIVATE LIMITED VS EDEN REALTY VENTURES PRIVATE LIMITED	31/08/2023	AP-COM/364/2024	13/02/2024
61	AP/647/2023	ODISHA POWER GENERATION CORPORATION LTD vs M/S TECHNICHE CONSULTING SERVICE AND ORS	01/09/2023	AP-COM/365/2024	13/02/2024
62	AP/670/2023	SAFIK SK vs M/S SHRIRAM TRANSPORT FINANCE CO LTD AND ANR	13/09/2023	AP-COM/366/2024	13/02/2024
63	AP/675/2023	SAFIK SK. vs M/S. SHRIRAM TRANSPORT FINANCE COMPANY LIMITED AND ANR.	15/09/2023	AP-COM/367/2024	13/02/2024

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64	AP/678/2023	FINANCE LIMITED vs WHITEFIELD PAPERMILLS LTD AND ANR	15/09/2023	AP-COM/368/2024	13/02/2024
65	AP/680/2023	SREI EQUIPMENT FINANCE LIMITED vs WHITEFIELD PAPERMILLS LTD AND ANR	15/09/2023	AP-COM/369/2024	13/02/2024
66	AP/691/2023	CHOLAMANDALAM INVESTMNET AND FINANCE CO LTD vs UMA EARTH MOVERS AND ANR	19/09/2023	AP-COM/370/2024	13/02/2024
67	AP/695/2023	SIRAJUL KHAN vs HDB FINANCE SERVICES LIMITED	21/09/2023	AP-COM/371/2024	13/02/2024
68	AP/698/2023	RMS POWER SOLUTIONS PRIVATE LIMITED VS UNION OF INDIA	22/09/2023	AP-COM/372/2024	13/02/2024
69	AP/704/2023	SREI EQUIPMENT FINANCE LIMITED vs PANCHKOTI COMMERCIAL PVT LTD. AND ORS	26/09/2023	AP-COM/373/2024	13/02/2024
70	AP/709/2023	PRASAR BHARATI ( INDIAS PUBLIC SERVICE BROADCASTER) vs M/S SAHA BUILDING CENTRE PVT LTD	29/09/2023	AP-COM/374/2024	13/02/2024
71	AP/717/2023	ORISSA MANGANESE AND MINERALS LIMITED vs SYNERGH ISPAT PVT LTD.	03/10/2023	AP-COM/375/2024	13/02/2024
72	AP/725/2023	M/S UGRO CAPITAL LIMITED vs ANINDITA AUTOMOBILES AND ORS	04/10/2023	AP-COM/376/2024	13/02/2024
73	AP/726/2023	UGRO CAPITAL LIMITED vs MEHI TRADERS AND ORS	04/10/2023	AP-COM/377/2024	13/02/2024

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74	AP/733/2023	SREI EQUIPMENT FINANCE LTD vs KRISHNA ARJUNA ENTERPRISE AND ORS	09/10/2023	AP-COM/378/2024	13/02/2024
75	AP/741/2023	ASHOK KUMAR CHAUDHARY ALIAS ASHOK KUMAR RAM SABADH CHAUDHARY AND ANR vs KOTAK MAHINDRA BANK LIMITED	11/10/2023	AP-COM/379/2024	13/02/2024
76	AP/743/2023	MOHD NAFEES UDDIN vs SIMPLEX INFRASTRUCTURE LIMITED	11/10/2023	AP-COM/380/2024	13/02/2024
77	AP/748/2023	KOLKATA METRO RAIL CORPORATION LIMITED vs ITD-ITD CEM JOINT VENTURE	13/10/2023	AP-COM/381/2024	13/02/2024
78	AP/763/2023	PUBLIC HEALTH ENGINEERING DEPARTMENT, G. T. A. DARJEELING vs M/S. MOHINDRA TUBES LIMITED	17/10/2023	AP-COM/382/2024	13/02/2024
79	AP/771/2023	RAJARHAT I. T. PARK LIMITED vs M. R. CONSULTANTS PRIVATE LIMITED	17/10/2023	AP-COM/383/2024	13/02/2024
80	AP/772/2023	RAJARHAT I. T. PARK LIMITED vs COMPUTER ASSOCIATES PRIVATE LIMITED	17/10/2023	AP-COM/384/2024	13/02/2024
81	AP/773/2023	RAJARHAT I. T. PARK LIMITED vs KIRAN AGARWAL	17/10/2023	AP-COM/385/2024	13/02/2024
82	AP/774/2023	RAJARHAT I. T. PARK LIMITED vs UMA RUNGTA	17/10/2023	AP-COM/386/2024	13/02/2024
83	AP/775/2023	MEHI TRADERS AND ORS vs UGRO CAPITAL LIMITED	17/10/2023	AP-COM/387/2024	13/02/2024

84	AP/777/2023	DEEPAK BHARGAVA AND ORS vs JAGRATI TRADE SERVICES LTD. AND ORS	18/10/2023	AP-COM/388/2024	13/02/2024
85	AP/783/2023	JAGRATI TRADE SERVICES PVT LTD. vs DEEPAK BHARGAVA AND ORS	18/10/2023	AP-COM/389/2024	13/02/2024
86	AP/785/2023	S K P STEEL INDUSTRIES PRIVATE LIMITED AND ANR VS TATA CAPITAL FINANCIAL SERVICES LIMITED COMPANY	18/10/2023	AP-COM/391/2024	13/02/2024
87	AP/787/2023	INDIAN INSTITUTE OF TECHNOLOGY (IIT) KHARAGPUR vs M/S NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD.	19/10/2023	AP-COM/390/2024	13/02/2024
88	AP/792/2023	HIMENVIRO ENVIRONMENTAL ENGG CO PVT LTD vs M/S MEECO ENGINEERING	19/10/2023	AP-COM/392/2024	13/02/2024
89	AP/794/2023	RISHIKA KAJARIA vs UGRO CAPITAL LIMITED	19/10/2023	AP-COM/393/2024	13/02/2024
90	AP/798/2023	BHAGYALALAXMI ENGINEERING AND FABRICATION PRIVATE LIMITED vs ZENITH ERECTORS PRIVATE LIMITED	19/10/2023	AP-COM/394/2024	13/02/2024
91	AP/799/2023	TATA CAPITAL FINANCIAL SERVICES LIMITED VS WINDOW ENTERPRISES AND ANR.	19/10/2023	AP-COM/395/2024	13/02/2024

92	AP/803/2023	SREI EQUIPMENT FINANCE LTD vs RAVINDRA RAO LINGAM	19/10/2023	AP-COM/396/2024	13/02/2024
93	AP/808/2023	ISHWARI PRASAD SINGH ROY vs BELANI HOUSING DEVELOPMENT LTD.	18/11/2023	AP-COM/397/2024	13/02/2024
94	AP/809/2023	MARG LIMITED vs SREI EQUIPMENT FINANCE LIMITED	16/11/2023	AP-COM/398/2024	13/02/2024
95	AP/810/2023	NEW CHENNAI TOWNSHIP PRIVATE LIMITED vs SREI EQUIPMENT FINANCE LIMITED	16/11/2023	AP-COM/399/2024	13/02/2024
96	AP/811/2023	MARG LIMITED vs SREI EQUIPMENT FINANCE LIMITED	16/11/2023	AP-COM/400/2024	13/02/2024
97	AP/812/2023	LOGICAL LOGISTICS PRIVATE LIMITED vs SREI EQUIPMENT FINANCE LIMITED	16/11/2023	AP-COM/401/2024	13/02/2024
98	AP/821/2023	PRITHWIJEET SETH vs ANINDITA DASGUPTA AND ORS	23/11/2023	AP-COM/402/2024	13/02/2024
99	AP/823/2023	RISHINOX BUILDWELL LLP AND ORS. vs MANIS DEVELOPMENT MANAGEMENT LLP	23/11/2023	AP-COM/403/2024	13/02/2024
100	CS/1296/1950	CALCUTTA COMMERCIAL BANK LTD_(INLION) vs	05/06/1950	CS-COM/16/2024	13/02/2024
101	CS/240/1990	M/S TERAI TEA COMPANY LTD vs SUMITA BHOWMICK	01/01/1990	CS-COM/17/2024	13/02/2024
102	CS/280/1993	RAM NIRANJAN JHUNJHUNWALA vs PRAKASH PACHISIA	01/08/1993	CS-COM/18/2024	13/02/2024
103	CS/338/1994	SUN PHARMA LABORATORIES LTD.	03/10/1994	CS-COM/19/2024	13/02/2024
104	CS/404/1997	M/S.B.B.M.ENTERPRIS ES vs STATE OF WEST RENGAL	26/11/1997	CS-COM/20/2024	13/02/2024

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105	CS/486/1998	KALPATRU AGROFOREST ENTERPRISES PVT LTD	24/11/1998	CS-COM/21/2024	13/02/2024
106	CS/367/1999	VCK SHARE & STOCK BROKING SERVICES	30/06/1999	CS-COM/22/2024	13/02/2024
107	CS/395/1999	STENLY CREDIT CAPITAL LTD. vs THE	12/07/1999	CS-COM/23/2024	13/02/2024
108	CS/59/2000	PRALHAD RAI KHETAWAT VS SHALIMAR PAINTS	24/02/2000	CS-COM/24/2024	13/02/2024
109	CS/340/2000	TRACTEL SAS vs TRACTEL TIRFOR	30/08/2000	CS-COM/25/2024	13/02/2024
110	CS/339/2001	POONAWALLA FINCORP LIMITED vs FORCE MOTORS	04/07/2001	CS-COM/26/2024	13/02/2024
111	CS/622/2001	RUBY CHEMICALS vs CHARABAT S A & ORS.	19/12/2001	CS-COM/27/2024	13/02/2024
112	CS/640/2001	DEB PRASAD BANERJEE vs	21/12/2001	CS-COM/28/2024	13/02/2024
113	CS/259/2002	DREDGING AND DESILTATION CO.(P)	12/06/2002	CS-COM/29/2024	13/02/2024
114	CS/292/2002	DREDGING AND DESILTATION CO. (P)	01/07/2002	CS-COM/30/2024	13/02/2024
115	CS/127/2003	STEEL AUTHORITY OF INDIA LTD. vs R. K.	29/04/2003	CS-COM/31/2024	13/02/2024
116	CS/143/2003	STADMED PVT. LTD. vs SUN PHARMA	12/05/2003	CS-COM/32/2024	13/02/2024
117	CS/184/2003	SHYAM SUNDAR DALMIA vs CALCUTTA STOCK EXCHNIGE	27/06/2003	CS-COM/33/2024	13/02/2024
118	CS/101/2004	PREMIER (INDIA) BEARING LTD. vs SKF	15/04/2004	CS-COM/34/2024	13/02/2024
119	CS/241/2004	ICICI BANK LTD. vs UNI WORTH LTD.	13/09/2004	CS-COM/35/2024	13/02/2024
120	CS/324/2004	HINDUSTAN UNILEVER LIMITED VS SHIBA PRASAD GHOSH AND	14/12/2004	CS-COM/36/2024	13/02/2024
121	CS/23/2005	DANISH EXPORT CORPORATION VS MOHAMMED PERWEZ	08/02/2005	CS-COM/37/2024	13/02/2024

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122	CS/113/2006	V. K. UDYOG LTD. vs NIAJ AHMED AND ORS	15/05/2006	CS-COM/38/2024	13/02/2024
123	CS/105/2007	FIXOPAN MANAGEMENT PVT.	15/05/2007	CS-COM/39/2024	13/02/2024
124	CS/137/2007	OCTAVIAS TEA AND INDUSTRIES LIMITED VS THE NEW INDIA	16/05/2007	CS-COM/40/2024	13/02/2024
125	CS/221/2007	RAHEE INDUSTRIES LTD. vs UNION OF	20/09/2007	CS-COM/41/2024	13/02/2024
126	CS/234/2007	JALAN AEROSPACE PRIVATE LIMITED VS NIRMAL KOCHAR AND	11/10/2007	CS-COM/42/2024	13/02/2024
127	CS/100/2008	SETHIA OILS LIMITED  VS NATIONAL  INSURANCE	12/05/2008	CS-COM/43/2024	13/02/2024
128	CS/230/2008	TURNER MORRISON LIMITED VS NATIONAL	05/11/2008	CS-COM/44/2024	13/02/2024
129	CS/117/2009	SHREE BAJRANG LAND & TRADING CO. vs BIREN COMMERCIAL	23/04/2009	CS-COM/45/2024	13/02/2024
130	CS/331/2009	REETA GOOPTU SEN vs DIP KUMAR	16/11/2009	CS-COM/46/2024	13/02/2024
131	CS/62/2010	BANSAL TEA COMPANY vs	16/03/2010	CS-COM/47/2024	13/02/2024
132	CS/221/2010	CHANDRA PRAKASH JHUNJHUNWALA vs THE NUCLEAR POWER	23/08/2010	CS-COM/48/2024	13/02/2024
133	CS/180/2011	SAIBAL SAHA vs RANJIT KUMAR GHOSH & ORS	04/08/2011	CS-COM/49/2024	13/02/2024
134	CS/211/2012	AMIR BIRI FACTORY & ORS. vs MOHD.	15/06/2012	CS-COM/50/2024	13/02/2024
135	CS/394/2012	CONCAST CEMENT PVT LTD vs DECCAN CHRONICLE HOLDINGS	10/12/2012	CS-COM/51/2024	13/02/2024
136	CS/99/2013	EZEEGO ONE TRAVEL AND TOURS LTD vs	18/03/2013	CS-COM/52/2024	13/02/2024
137	CS/140/2013	UCO BANK vs WEST BENGAL INERASTRIICTURE	20/04/2013	CS-COM/53/2024	13/02/2024
138	CS/169/2013	WEST BENGAL INFRASTRUCTURE DEVELOPMENT	15/05/2013	CS-COM/54/2024	13/02/2024

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139	CS/415/2013	SARDA ENERGY AND MINERALS LTD vs WEST BENGAL POWER	27/11/2013	CS-COM/55/2024	13/02/2024
140	CS/97/2014	RAHEE-GPT(JV) & ORS. vs THE UNION OF	06/03/2014	CS-COM/56/2024	13/02/2024
141	CS/100/2014	TANAYA INDUSTRIES PVT LTD vs GCM 337 SEOGLERI AND ORS	12/03/2014	CS-COM/57/2024	13/02/2024
142	CS/340/2014	VARDHMAN PRODUCTS vs	08/09/2014	CS-COM/58/2024	13/02/2024
143	CS/388/2014	JASPER MOTORS PRIVATE LIMITED AND ANR VS BASANTEE	30/10/2014	CS-COM/59/2024	13/02/2024
144	CS/390/2014	SWADHA BUILDERS PVT. LTD & ORS, vs	05/11/2014	CS-COM/60/2024	13/02/2024
145	CS/42/2015	EASTERN TRADE CENTRE VS MACMET	19/02/2015	CS-COM/61/2024	13/02/2024
146	CS/72/2015	EAST WIND HOLIDAY TOURS PVT. LTD. vs	19/03/2015	CS-COM/62/2024	13/02/2024
147	CS/110/2015	PHOENIX OVERSEAS LTD vs BANGLADESH KRISHI BANK & ORS	04/05/2015	CS-COM/63/2024	13/02/2024
148	CS/123/2015	RAMTECH INDUSTRIES PVT. LTD. vs PUNJAB NATIONAL BANK &	12/05/2015	CS-COM/64/2024	13/02/2024
149	CS/133/2015	M/S. STAR PAPER MILLS LTD. vs	01/06/2015	CS-COM/65/2024	13/02/2024
150	CS/250/2015	DILIP KUMAR GHOSH & ANR. vs FUNIDEA PROJECTS PRIVATE	17/09/2015	CS-COM/66/2024	13/02/2024
151	CS/276/2015	FROSTEES EXPORT (INDIA) PVT LTD vs	09/10/2015	CS-COM/67/2024	13/02/2024
152	CS/310/2015	SAREGAMA INDIA LIMITED VS THE NEW DIGITAL MEDIA AND	05/11/2015	CS-COM/68/2024	13/02/2024
153	CS/2/2016	PIONEER PROPERTY MANAGEMENT LTD.	04/01/2016	CS-COM/69/2024	13/02/2024
154	CS/32/2016	SOLVEX PROPERTIES AND SERVICES PVT	21/01/2016	CS-COM/70/2024	13/02/2024
155	CS/81/2016	UNION OF INDIA & ANR vs M/S. ANKIT METAL & POWER LTD	11/03/2016	CS-COM/71/2024	13/02/2024

156	CS/99/2016	EMARS MINING & CONSTRUCTION PVT	31/03/2016	CS-COM/72/2024	13/02/2024
157	CS/102/2016	PAM DEVELOPMENTS PVT LTD & ANR vs STATE OF WEST	05/04/2016	CS-COM/73/2024	13/02/2024
158	CS/123/2016	HAIDER ALI VS NAILA ASGAR & ORS.	29/04/2016	CS-COM/74/2024	13/02/2024
159	CS/146/2016	ITC LIMITED vs JPMORGAN MUTUAL EUND INDIA PVT. LTD	19/05/2016	CS-COM/75/2024	13/02/2024
160	CS/167/2016	UNILEVER PLC. & ANR. vs THREE LEAVES	27/06/2016	CS-COM/76/2024	13/02/2024
161	CS/219/2016	MADHUSRI KONAR & ANR. vs NEW CENTRAL BOOK	18/08/2016	CS-COM/77/2024	13/02/2024
162	CS/246/2016	CHANDRA SHEKHAR BALIRAM DHOTE &	26/09/2016	CS-COM/78/2024	13/02/2024
163	CS/26/2017	RUPA & COMPANY LIMITED VS INDUSIND BANK LIMITED	13/02/2017	CS-COM/79/2024	13/02/2024
164	CS/53/2017	RINKI PLASTICS PRIVATE LIMITED VS SOVA KHANDELWAL	14/03/2017	CS-COM/80/2024	13/02/2024
165	CS/122/2017	DIGANTA MULTI SERVICES PVT LTD VS	18/05/2017	CS-COM/81/2024	13/02/2024
166	CS/148/2017	SARAOGI UDYOG PRIVATE LIMITED VS KALIKA ENTERDRISE &	04/07/2017	CS-COM/82/2024	13/02/2024
167	CS/160/2017	PODDAR BUSINESS PVT LTD vs SHREE	24/07/2017	CS-COM/83/2024	13/02/2024
168	CS/164/2017	NESTLE INDIA LIMITED vs EASTERN COALEIELDS LIMITED	24/07/2017	CS-COM/84/2024	13/02/2024
169	CS/188/2017	N.S ENGINEERING PROJECTS PVT LTD vs	18/08/2017	CS-COM/85/2024	13/02/2024
170	CS/197/2017	MANGAL BUILDERS AND ENTERPRISE LTD.	30/08/2017	CS-COM/86/2024	13/02/2024
171	CS/203/2017	TATA STEEL UTILITIES AND INERASTRUCTURE	06/09/2017	CS-COM/87/2024	13/02/2024
172	CS/240/2017	VOLTAS LIMITED vs EMTA COAL LTD.	23/10/2017	CS-COM/88/2024	13/02/2024

173	CS/2/2018	UNITED SPIRIT LIMITED vs BHASKAR	02/01/2018	CS-COM/89/2024	13/02/2024
174	CS/10/2018	C.G.POWER AND INDUSTRIAL	24/01/2018	CS-COM/90/2024	13/02/2024
175	CS/11/2018	SOLUTIONS LTD vs SAURABH GUPTA vs ROYAL SUNDARAM GENERAL INSURANCE	25/01/2018	CS-COM/91/2024	13/02/2024
176	CS/20/2018	SMT. MADHU SURANA VS PUNJAB	06/02/2018	CS-COM/92/2024	13/02/2024
177	CS/23/2018	VODAFONE IDEA LIMITED VS SAREGAMA INDIA	09/02/2018	CS-COM/93/2024	13/02/2024
178	CS/24/2018	SPX FLOW TECHNOLOGY SINGAPORE PTE LTD	07/02/2018	CS-COM/94/2024	13/02/2024
179	CS/28/2018	MATADI TRADECOM PRIVATE LIMITED vs MR. G. BOLICHIER	16/02/2018	CS-COM/95/2024	13/02/2024
180	CS/29/2018	SOFTEL OVERSEAS PVT LTD vs MR. G. ROLICHIER AND ORS	16/02/2018	CS-COM/96/2024	13/02/2024
181	CS/30/2018	DPP SECURITIES PRIVATE LIMITED vs MR. G. BOLICHIER	16/02/2018	CS-COM/97/2024	13/02/2024
182	CS/36/2018	SMT. GOURI RANI SEAL ALSO KNOWN AS	28/02/2018	CS-COM/98/2024	13/02/2024
183	CS/41/2018	RELIABLE ROADWINGS PVT LTD vs PRACHI	06/03/2018	CS-COM/99/2024	13/02/2024
184	CS/42/2018	JOY PRAKASH LAW vs RAJENDRA KUMAR RATHL & ORS	07/03/2018	CS-COM/100/2024	13/02/2024
185	CS/46/2018	ISHAAN PLASTICS PVT. LTD vs MICRO POLYPET PVT LTD &	14/03/2018	CS-COM/101/2024	13/02/2024
186	CS/66/2018	KRIPA SHANKAR TIBREWAL AND ORS vs	16/04/2018	CS-COM/102/2024	13/02/2024
187	CS/67/2018	TIBREWALA REALTORS PVT. LTD. vs GCJ	16/04/2018	CS-COM/103/2024	13/02/2024
188	CS/68/2018	SRI ARUN KUMAR JAGATRAMKA & ORS	18/04/2018	CS-COM/104/2024	13/02/2024
189	CS/69/2018	RACHNA NARWANI vs PRAKASH PUNJABI	19/04/2018	CS-COM/105/2024	13/02/2024

190	CS/71/2018	VIRGIN CREATION vs ICICI BANK LTD & ANR	23/04/2018	CS-COM/106/2024	13/02/2024
191	CS/73/2018	UNILEVER INDUSTRIES PRIVATE LIMITED AND	01/05/2018	CS-COM/107/2024	13/02/2024
192	CS/75/2018	ANR VS KWALITY SHIVANI PROPERTIES PRIVATE LIMITED VS	30/04/2018	CS-COM/108/2024	13/02/2024
193	CS/76/2018	BROADWAY CENTRE  vs SATISH KANT  IINDAL & ANR	30/04/2018	CS-COM/109/2024	13/02/2024
194	CS/77/2018	SHRI MANTHA RAJESWARA RAO vs SHRI N. C. MOHAN	02/05/2018	CS-COM/110/2024	13/02/2024
195	CS/78/2018	INDIAMART INTERMESH LIMITED VS ANKIT & ORS	02/05/2018	CS-COM/111/2024	13/02/2024
196	CS/84/2018	SAMPURNA INFRA DEVELOPMENT PVT	08/05/2018	CS-COM/112/2024	13/02/2024
197	CS/86/2018	SMT. NIOTI CHANDA vs SPML INFRA LTD	10/05/2018	CS-COM/113/2024	13/02/2024
198	CS/88/2018	MARUNA EXPORTS PVT LTD vs NIGOLICE TRADING (P) LTD	11/05/2018	CS-COM/114/2024	13/02/2024
199	CS/97/2018	KUSHAL BHARAT EQUIPMENTS &	16/05/2018	CS-COM/115/2024	13/02/2024
200	CS/108/2018	STARLITE VYAPAAR PVT. LTD. vs SNG EASHIONS PVT	08/06/2018	CS-COM/116/2024	13/02/2024
201	CS/111/2018	VOLTAS LIMITED vs STATE OF WEST BENGAL	13/06/2018	CS-COM/117/2024	13/02/2024
202	CS/114/2018	SHAMBHU NATH & BROTHERS & ORS. vs	19/06/2018	CS-COM/118/2024	13/02/2024
203	CS/115/2018	ANADI RICE MILL PVT. LTD vs STATE BANK OF	20/06/2018	CS-COM/119/2024	13/02/2024
204	CS/120/2018	ATUL HAPANI vs M/S FARMVILLE AGROVET	22/06/2018	CS-COM/120/2024	13/02/2024

List-3 | List of cases converted from old nomenclature to new nomenclature, according to "The High Court at Calcutta Commercial Courts Practice Direction, 2021"

#	Case No	Cause Title	Reg. Date	Converted Case No	Date of Convertion
1	CS/123/2018	CITI BANK N. A. vs BANK EMPLOYEES' FEDERATION OF INDIA, WEST BENGAL & ANR.	26/06/2018	CS-COM/121/2024	16/02/2024
2	CS/128/2018	CERAMIST MULTIPURPOSE COLD STORAGE & ORS. vs CANARA BANK MID CORPORATE BRANCH, KOLKATA	28/06/2018	CS-COM/122/2024	16/02/2024
3	CS/130/2018	PANNALAL SAGARMAL vs CENTRAL BANK OF INDIA & ANR	29/06/2018	CS-COM/123/2024	16/02/2024
4	CS/131/2018	SRI KISHORE KUMAR TOSHNIWAL vs SRI LAXMI SRI NIVAS JUTE MILLS LTD	02/07/2018	CS-COM/124/2024	16/02/2024
5	CS/132/2018	KUMARDIPTA DAS vs SK. AKRAM ALI	02/07/2018	CS-COM/125/2024	16/02/2024
6	CS/136/2018	ORIENT EXPORTS (PRIVATE) LIMITED vs JIAL DAS & CO. & ORS.	09/07/2018	CS-COM/126/2024	16/02/2024
7	CS/144/2018	WESTERN BITUMEN INDUSTRIES PRIVATE LIMITED vs DHENDAI TEA & INDUSTRIES PRIVATE LIMITED	17/07/2018	CS-COM/127/2024	16/02/2024
8	CS/146/2018	BALGOPAL MERCHANTS PVT. LTD. vs MEENAKSHI FILAMENTS PVT. LTD.	25/07/2018	CS-COM/128/2024	16/02/2024
9	CS/149/2018	M/S. SETHIA BROTHERS vs SMT. SOMA KUMAR	27/07/2018	CS-COM/129/2024	16/02/2024

	1	DESIGTANCE ALLOYS			
10	CS/154/2018	RESISTANCE ALLOYS (INDIA) PVT LTD vs MD. AZAD	30/07/2018	CS-COM/130/2024	16/02/2024
11	CS/155/2018	SAREGAMA INDIA LTD vs VODAFONE IDEA LIMITED	30/07/2018	CS-COM/131/2024	16/02/2024
12	CS/160/2018	SIGMA INC. vs THE INDIAN RECORD MANUFACTURING COMPANY LIMITED & ANR.	03/08/2018	CS-COM/132/2024	16/02/2024
13	CS/167/2018	UNILEVER PLC & ANR. vs ANOY PAUL AND amp ORS	08/08/2018	CS-COM/133/2024	16/02/2024
14	CS/184/2018	BAID GLOBAL FINANCE PVT. LTD. & ANR vs UNION BANK OF INDIA AND ANR	28/08/2018	CS-COM/134/2024	16/02/2024
15	CS/188/2018	OTMAR FORSTER vs ANIL SARAOGI	29/08/2018	CS-COM/135/2024	16/02/2024
16	CS/192/2018	SITARAM SULTANIA vs BHARAT TIN & ENAMEL COMPANY PVT. LTD.	06/09/2018	CS-COM/136/2024	16/02/2024
17	CS/197/2018	PROGILITY TECHNOLOGIES PRIVATE LIMITED vs FOOD CORPORATION OF INDIA	11/09/2018	CS-COM/137/2024	16/02/2024
18	CS/201/2018	HINDUSTAN UNILEVER LIMITED vs BIKASH DAS	19/09/2018	CS-COM/138/2024	16/02/2024
19	CS/203/2018	GEMINI EQUIPMENT AND RENTALS PRIVATE LIMITED vs EXPRESS DEVCON PRIVATE LIMITED	24/09/2018	CS-COM/139/2024	16/02/2024
20	CS/210/2018	THE INDIAN PERFORMING RIGHT SOCIETY LTD vs VODAFONE IDEA LTD	05/10/2018	CS-COM/140/2024	16/02/2024

21	CS/242/2018	DREDGING AND DESILTATION COMPANY PRIVATE LIMITED VS MACKINTOSH BURN AND NORHTERN EXPRESS CONSORTIUM AND ORS	04/12/2018	CS-COM/141/2024	16/02/2024
22	CS/255/2018	SETHIA JEWELLERS VS THE NEW INDIA ASSURANCE CO LTD	14/12/2018	CS-COM/142/2024	16/02/2024
23	CS/265/2018	SOUMITRA SEN AND amp ORS vs INDIAN OIL CORPORATION LIMITED	21/12/2018	CS-COM/143/2024	16/02/2024
24	CS/19/2019	JAI BALAJI INDUSTRIES LIMITED vs CALDERYS INDIA REFRACTORIES LTD	28/01/2019	CS-COM/144/2024	16/02/2024
25	CS/39/2019	SUN PHATMACEUTICALS INDUSTRIES LIMITED AND ANR. vs STATE BANK OF INDIA AND ANR.	20/02/2019	CS-COM/145/2024	16/02/2024
26	CS/54/2019	ALLIANCE BROADBAND SERVICES PRIVATE LIMITED VS MANTHAN BROADBAND SERVICES PRIVATE LIMITED(IN LIQN.)	06/03/2019	CS-COM/146/2024	16/02/2024
27	CS/67/2019	DINESH KUMAR GOYAL vs NITIN KUMAR YADAV AND ANOTHER 1	20/03/2019	CS-COM/147/2024	16/02/2024
28	CS/88/2019	THE ORIENTAL INSURANCE CO LTD vs GODFREY PHILIPS INDIA LTD AND ANR.	12/04/2019	CS-COM/148/2024	16/02/2024
29	CS/101/2019	RAJESH KUMAR AGARWAL AND ANR vs SANJAY GUPTA	10/06/2019	CS-COM/149/2024	16/02/2024

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30	CS/103/2019	BRESCON PARTNERS LLP AND ORS vs ASHOK KUMAR AGARWAL AND ORS	11/06/2019	CS-COM/150/2024	16/02/2024
31	CS/112/2019	THE EMPIRE JUTE CO LTD vs UNITED INDIA INSURANCE CO LTD AND ORS	27/06/2019	CS-COM/151/2024	16/02/2024
32	CS/117/2019	SURENDRA KUMAR BANTHIA (HUF) AND ORS vs USHA AGARWAL	01/07/2019	CS-COM/152/2024	16/02/2024
33	CS/121/2019	DR. DHARMENDRA SHARMA AND ANR. vs ST. MARYS NURSING HOME PRIVATE LIMITED	03/07/2019	CS-COM/153/2024	16/02/2024
34	CS/135/2019	GREAVES COTTON LTD vs REHANI DISTRIBUTORS PVT LTD	17/07/2019	CS-COM/154/2024	16/02/2024
35	CS/141/2019	VIKRAM SOLAR LIMITED vs ECGC LIMITED	22/07/2019	CS-COM/155/2024	16/02/2024
36	CS/162/2019	HINDUSTAN UNILEVER LIMITED vs ROHIT SINGH	19/08/2019	CS-COM/156/2024	16/02/2024
37	CS/166/2019	VIKRAM JAIRATH vs PRABHA SURANA AND ORS.	20/08/2019	CS-COM/157/2024	16/02/2024
38	CS/174/2019	MD. MOFAZZULAR RAHMAN AND ORS vs MD. SARFARAZ ALAM AND ORS	26/08/2019	CS-COM/158/2024	16/02/2024
39	CS/175/2019	RELIANCE COMMERCIAL FINANCE LIMITED vs M/S. VINEET PRIVATE LIMITED AND ANR.	26/08/2019	CS-COM/159/2024	16/02/2024
40	CS/186/2019	ZENITH METALIK ALLOYS LTD vs BKM INDUSTRIES LD AND ORS	02/09/2019	CS-COM/160/2024	16/02/2024
41	CS/195/2019	HINDUSTAN UNILEVER LIMITED vs ATUL TIWARI	09/09/2019	CS-COM/161/2024	16/02/2024

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42	CS/204/2019	MASCOT PETROCHEM PRIVATE LIMITED vs SCIDPL AND VE (JV) AND ORS	18/09/2019	CS-COM/162/2024	16/02/2024
43	CS/224/2019	SWATI CONCAST AND POWER PRIVATE LIMITED vs CORE MINERALS AND ANR.	27/09/2019	CS-COM/163/2024	16/02/2024
44	CS/237/2019	HINDUSTAN UNILEVER LIMITED vs VIVER LIFECARE PRIVATE LIMITED	05/11/2019	CS-COM/164/2024	16/02/2024
45	CS/252/2019	HAKIMUDDIN BHEMAT vs MAHAVEER PRASAD AGARWAL AND ANR.	27/11/2019	CS-COM/165/2024	16/02/2024
46	CS/253/2019	HAKIMUDDIN BHEMAT vs SUPREME SALES AGENCY	27/11/2019	CS-COM/166/2024	16/02/2024
47	CS/254/2019	RAMESH CO. vs IMPERIAL TUBES PRIVATE LIMITED	28/11/2019	CS-COM/167/2024	16/02/2024
48	CS/258/2019	TITAGARH WAGONS LTD vs UNICAF AND ANR	29/11/2019	CS-COM/168/2024	16/02/2024
49	CS/260/2019	MSTC LTD vs ROHIT FERRO TECH LTD AND ANR	04/12/2019	CS-COM/169/2024	16/02/2024
50	CS/265/2019	DESMET REAGENT PVT LTD vs HDFC ERGO GENERAL INSURANCE CO LTD AND ORS	09/12/2019	CS-COM/170/2024	16/02/2024
51	CS/269/2019	HINDUSTAN UNILEVER LIMITED vs JIKE BABU	10/12/2019	CS-COM/171/2024	16/02/2024
52	CS/282/2019	KALYAN KUMAR MAHAJAN vs TAPATI MAHAJAN AND ORS	18/12/2019	CS-COM/172/2024	16/02/2024
53	CS/4/2020	KUNAL FINANCE AND CREDIT PVT. LIMITED vs VINAYAK MICA EXPORT COMPANY AND ORS.	10/01/2020	CS-COM/173/2024	16/02/2024

54	CS/5/2020	ACME CHEM LIMITED vs RAVINDRA KUMAR TIWARI AND ORS.	10/01/2020	CS-COM/174/2024	16/02/2024
55	CS/6/2020	MERCHEM LIMITED vs PULINAT ETTAN THOMAS	10/01/2020	CS-COM/175/2024	16/02/2024
56	CS/10/2020	M/S. ESKAY TOWER PRIVATE LIMITED AND 4 OTHERS VS RITHVIK BHATTACHARYA	17/01/2020	CS-COM/176/2024	16/02/2024
57	CS/16/2020	HINDUSTAN UNILEVER LIMITED vs GOPAL KRISHNA TRIPATHY	24/01/2020	CS-COM/177/2024	16/02/2024
58	CS/26/2020	HINDUSTAN UNILEVER LIMITED VS SHEKHAR BOHRA	13/02/2020	CS-COM/178/2024	16/02/2024
59	CS/27/2020	HINDUSTAN UNILEVER LIMITED VS DHANI RAM AND ANOTHER	14/02/2020	CS-COM/179/2024	16/02/2024
60	CS/30/2020	KESHAV BHAJANKA AND ANR vs THE SATURDAY CLUB LIMITED	18/02/2020	CS-COM/180/2024	16/02/2024
61	CS/31/2020	BALARAM DEVELOPERS PRIVATE LIMITED AND ANR. vs RAJESH SONKAR AND ORS.	18/02/2020	CS-COM/181/2024	16/02/2024
62	CS/35/2020	B. P. PODDAR HOSPITAL AND MEDICAL RESEARCH LIMITED vs UNION OF INDIA AND ORS.	21/02/2020	CS-COM/182/2024	16/02/2024
63	CS/37/2020	SUMITRA SHAW vs AMIT KUMAR SHAW	26/02/2020	CS-COM/183/2024	16/02/2024
64	CS/39/2020	MANOJ ROY AND ORS vs NEMAI KUMAR GHOSH AND ORS	27/02/2020	CS-COM/184/2024	16/02/2024
65	CS/40/2020	DILIP KUMAR JAIN ALIAS DILIP KUMAR RANAWAT vs VIKAS D. JAIN AND ORS	28/02/2020	CS-COM/185/2024	16/02/2024

66	CS/42/2020	MSTC LIMITED vs SANJAY SUREKA	03/03/2020	CS-COM/186/2024	16/02/2024
67	CS/45/2020	GANESH GRAINS LIMITED vs ITC LIMITED	07/03/2020	CS-COM/187/2024	16/02/2024
68	CS/50/2020	SALT LAKE SOCIETY FOR HOTEL MANAGEMENT AND ANR vs GAZI MURSHIDUL AREFIN AND ORS		CS-COM/188/2024	16/02/2024
69	CS/62/2020	EMAMI LIMITED vs HINDUSTAN UNILEVER LIMITED	07/07/2020	CS-COM/189/2024	16/02/2024
70	CS/64/2020	BERGER PAINTS INDIA LIMITED vs JSW PAINTS PRIVATE LIMITED	08/07/2020	CS-COM/190/2024	16/02/2024
71	CS/69/2020	KKALPANA INDUSTRIES (INDIA) LIMITED vs SANJAY RAMANLAL MASTER AND ORS.	09/07/2020	CS-COM/191/2024	16/02/2024
72	CS/70/2020	TERAI OVERSEAS PRIVATE LIMITED vs SUDALAGUNTA SUGARS LIMITED	28/07/2020	CS-COM/192/2024	16/02/2024
73	CS/75/2020	SMT. RUKMANI DEVI BANGUR AND ORS. vs THE JOINT DIRECTOR OF INDUSTRIES	13/08/2020	CS-COM/193/2024	16/02/2024
74	CS/82/2020	IRC NATURAL RESOURCES PVT LTD vs THE NEW INDIA ASSURANCE COMPANY LTD	28/08/2020	CS-COM/194/2024	16/02/2024
75	CS/85/2020	IL AND FS INFRASTRUCTURE DEBT FUND AND ANR vs WILLIAMSON MAGOR AND COMPANY LTD AND ORS	02/09/2020	CS-COM/195/2024	16/02/2024

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76	CS/92/2020	GANESH GRAINS LIMITED ANDANR vs SHREE GANESH BESAN MILL AND ORS	14/09/2020	CS-COM/196/2024	16/02/2024
77	CS/93/2020	CHANDRAMUKHI IMPEX LIMITED vs VISHAL MEGA MART PRIVATE LIMITED	18/09/2020	CS-COM/197/2024	16/02/2024
78	CS/94/2020	DUROPLY INDUSTRIES LIMITED AND ANR. vs MA MANSA ENTERPRISES PRIVATE LIMITED	18/09/2020	CS-COM/198/2024	16/02/2024
79	CS/95/2020	BABITA KHEMKA vs CITY LIFE RETAIL PRIVATE LIMITED	21/09/2020	CS-COM/199/2024	16/02/2024
80	CS/97/2020	RAMESH CO. vs RAKMANI ISPAT PRIVATE LIMITED	22/09/2020	CS-COM/200/2024	16/02/2024
81	CS/99/2020	LADYMOON TOWERS PRIVATE LIMITED vs MAHENDRA INVESTMENT ADVISORS PRIVATE LIMITED	24/09/2020	CS-COM/201/2024	16/02/2024
82	CS/113/2020	BISWANATH HOSIERY MILLS LIMITED AND ANR vs MICKY METALS LIMITED	09/10/2020	CS-COM/202/2024	16/02/2024
83	CS/114/2020	TECHNO COMMERCIAL COMPANY PRIVATE LIMITED vs SHRI GANESH SAHA	12/10/2020	CS-COM/203/2024	16/02/2024
84	CS/117/2020	SUSHIL KUMAR AGARWAL vs SURENDRA KUMAR SINGHI AND ORS	13/10/2020	CS-COM/204/2024	16/02/2024
85	CS/118/2020	M/S. SLS BEARINGS (S) PTE LIMITED vs SATYENDERA JHUNJHUNWALA	13/10/2020	CS-COM/205/2024	16/02/2024

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86	CS/121/2020	PADMAVATI TRADELINK LTD. vs M. A. LEASING AND CONSTRUCTION PVT. LTD. AND ANR.	15/10/2020	CS-COM/206/2024	16/02/2024
87	CS/126/2020	INDIAN OIL CORPORATION LIMITED vs BENGAL EMTA COAL MINES LIMITED	19/10/2020	CS-COM/207/2024	16/02/2024
88	CS/131/2020	DASCON SOURAV COMMERCIAL PRIVATE LIMITED vs CLE PVT. LTD.	21/10/2020	CS-COM/208/2024	16/02/2024
89	CS/137/2020	JUPITER RUBBER PRIVATE LIMITED vs BERRY COTTS PRIVATE LIMITED	05/11/2020	CS-COM/209/2024	16/02/2024
90	CS/142/2020	ANUMATI CONSULTANCY AND SERVICES PRIVATE LIMITED vs WELLSIDE GLOBAL PRIVATE LIMITED	24/11/2020	CS-COM/210/2024	16/02/2024
91	CS/145/2020	INDIAN CITY PROPERTIES LIMITED AND ANR. vs RELIANCE COMMERCIAL FINANCE LIMITED	27/11/2020	CS-COM/211/2024	16/02/2024
92	CS/146/2020	INDIAN CITY PROPERTIES LIMITED AND ANR. vs RELIANCE HOME FINANCE LIMITED	27/11/2020	CS-COM/212/2024	16/02/2024
93	CS/148/2020	RATNAJEET FINVEST PVT LTD vs VINLINE ENGINEERING PVT LTD AND ANR.	02/12/2020	CS-COM/213/2024	16/02/2024
94	CS/151/2020	M/S. ASTREX ENTERPRISE PRIVATE LIMITED vs SUNIL KISHIN PUNWANI	03/12/2020	CS-COM/214/2024	16/02/2024
95	CS/152/2020	M/S ASTREX ENERPRISE PVT LTD vs JAIDEEP HALWASIYA		CS-COM/215/2024	16/02/2024

96	CS/153/2020	PRIYANKA GUPTA AND ORS vs ANIL CHOWDHURY AND ORS	07/12/2020	CS-COM/216/2024	16/02/2024
97	CS/155/2020	KHAITAN INDIA LIMITED vs KHAITAR INDUSTRIES PRIVATE LIMITED AND ORS.	09/12/2020	CS-COM/217/2024	16/02/2024
98	CS/156/2020	ASTREX ENTERPRISE PVT. LTD. vs SURENDRA SINGH BENGANI	10/12/2020	CS-COM/218/2024	16/02/2024
99	CS/157/2020	KRISHNA KUMAR BHATTER (HUF) vs SURENDRA SINGH BENGANI	10/12/2020	CS-COM/219/2024	16/02/2024
100	CS/158/2020	KUSUM MOHTA AND ANR vs SURENDRA SINGH BENGANI AND ANR	11/12/2020	CS-COM/220/2024	16/02/2024
101	CS/159/2020	KRISHNA KUMAR BHATTER vs SURENDRA SINGH BENGANI	11/12/2020	CS-COM/221/2024	16/02/2024
102	CS/160/2020	SWASTIK PROJECTS PRIVATE LIMITED vs CITY ENCLAVE PRIVATE LIMITED AND ORS.	15/12/2020	CS-COM/222/2024	16/02/2024
103	CS/161/2020	JUSTIN CONRAD NAGLE AND ORS vs SANOWAR ALI MULLICK AND ORS		CS-COM/223/2024	16/02/2024
104	CS/165/2020	SRMB SRIJAN PRIVATE LIMITED vs UMA SHANKAR JAISWAL	21/12/2020	CS-COM/224/2024	16/02/2024
105	CS/170/2020	PAM DEVELOPMENTS PVT LTD AND ORS vs HDFC BANK LTD	23/12/2020	CS-COM/225/2024	16/02/2024
106	CS/172/2020	SHANTINATH COMMERCIAL SERVICES PVT LTD vs SURANA MERCANTILES PVT LTD AND ORS	24/12/2020	CS-COM/226/2024	16/02/2024

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107	CS/1/2021	KHADIM INDIA LIMITED vs LEHAR FOOTWEARS LIMITED	06/01/2021	CS-COM/227/2024	16/02/2024
108	CS/3/2021	MASCOT PETROCHEM PRIVATE LIMITED vs S. B. CONSTRUCTION AND CO. AND ORS.	08/01/2021	CS-COM/228/2024	16/02/2024
109	CS/5/2021	M/S. GHOSE ESTATES vs DEBSONS PRIVATE LIMITED	12/01/2021	CS-COM/229/2024	16/02/2024
110	CS/6/2021	SOFTEL ASSOCIATES PRIVATE LIMITED vs SURANA MERCANTILES PRIVATE LIMITED	12/01/2021	CS-COM/230/2024	16/02/2024
111	CS/8/2021	HOOGHLY INFRASTRUCTURE PVT LTD. vs UNITED INDIA INSURANCE COMPANY LTD	16/01/2021	CS-COM/231/2024	16/02/2024
112	CS/9/2021	AI CHAMPDANY INDUSTRIES LIMITED vs UNITED INDIA INSURANCE COMPANY LIMITED	18/01/2021	CS-COM/232/2024	16/02/2024
113	CS/16/2021	AMALGAMATED FUELS LTD vs DEEPAK PURI AND ORS	21/01/2021	CS-COM/233/2024	16/02/2024
114	CS/17/2021	AMALGAMATED FUELS LIMITED vs DEEPAK PURI AND ORS	21/01/2021	CS-COM/234/2024	16/02/2024
115	CS/18/2021	AMALGAMATED FUELS LTD vs DEEPAK PURI AND ORS	21/01/2021	CS-COM/235/2024	16/02/2024
116	CS/19/2021	PURTI VANASPATI PRIVATE LIMITED vs UNITED INDIA INSURANCE COMPANY LIMITED	21/01/2021	CS-COM/236/2024	16/02/2024

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117	CS/20/2021	JAISHREE STEELS PRIVATE LIMITED AND ORS. vs SHIVAM DHATU UDYOG PRIVATE LIMITED AND ORS.	22/01/2021	CS-COM/237/2024	16/02/2024
118	CS/22/2021	MICKY METALS LTD vs KARTIC CHANDRA SINHA	22/01/2021	CS-COM/238/2024	16/02/2024
119	CS/23/2021	MICKY METALS LTD vs SUDIP TEWARY	22/01/2021	CS-COM/239/2024	16/02/2024
120	CS/24/2021	JECO AGROVET PVT LTD vs ARAMBAGH HATCHERIES LTD	27/01/2021	CS-COM/240/2024	16/02/2024
121	CS/32/2021	PIYUSH BHARTIA vs ARUN KUMAR KEDIA	09/02/2021	CS-COM/241/2024	16/02/2024
122	CS/33/2021	RASANDIK ENGINEERING INDUSTRIES INDIA LIMITED vs WEST BENGAL INDUSTRIAL DEVELOPMENT CORPORATION LIMITED AND ANR.	11/02/2021	CS-COM/242/2024	16/02/2024
123	CS/35/2021	IFCI LIMITED VS MR. R. N. DHAR, LIQUIDATOR OF INDUSTRIAL INVESTMENT BANK OF INDIA AND ORS.	12/02/2021	CS-COM/243/2024	16/02/2024
124	CS/42/2021	ZILLION INFRAPROJECTS PVT LTD vs SASHASTRA SEEMA BAL (SSB) AND ANR	22/02/2021	CS-COM/244/2024	16/02/2024
125	CS/43/2021	SANJAY KUMAR TIBREWALA vs AGARWAL MARKETING CO.	23/02/2021	CS-COM/245/2024	16/02/2024
126	CS/44/2021	ANANTA SHAYAN KANORIA vs PARAG PATHAK	23/02/2021	CS-COM/246/2024	16/02/2024
127	CS/45/2021	THE ALL INDIA TEA AND TRADING COMPANY LIMITED VS THE LOOBAH COMPANY LIMITED	23/02/2021	CS-COM/247/2024	16/02/2024

128	CS/49/2021	OVERSURE ENTERPRISES PRIVATE LIMITED vs MR. DEEPAK AGARWAL	25/02/2021	CS-COM/248/2024	16/02/2024
129	CS/50/2021	SURENDRA SINGH BENGANI vs JAIDEEP HALWASIYA	26/02/2021	CS-COM/249/2024	16/02/2024
130	CS/51/2021	KAILASH KUMAR TIBREWAL vs AJAY JAIN AND ORS.	01/03/2021	CS-COM/250/2024	16/02/2024
131	CS/56/2021	WINDOWS AND ORS. vs DEBARATI MUKHOPADHYAY AND ORS.	05/03/2021	CS-COM/251/2024	16/02/2024
132	CS/59/2021	COLLIERS INTERNATIONAL INDIA PROPERTY SERVICES PVT LTD vs SIDDHA REAL ESTATE DEVELOPMENT PVT LTD	10/03/2021	CS-COM/252/2024	16/02/2024
133	CS/60/2021	KARNANI PROPERTIES LTD vs J.S. INDIA PVT LTD	10/03/2021	CS-COM/253/2024	16/02/2024
134	CS/63/2021	PRANAVA CITY COMPLEX PRIVATE LIMITED vs MONET SECURITIES PRIVATE LIMITED	11/03/2021	CS-COM/254/2024	16/02/2024
135	CS/64/2021	PRANAVA CITY COMPLEX PRIVATE LIMITED vs R A S ASSOCIATES LIMITED	11/03/2021	CS-COM/255/2024	16/02/2024
136	CS/65/2021	PRANAVA CITY COMPLEX PRIVATE LIMITED vs FLEX TRADE PRIVATE LIMITED	11/03/2021	CS-COM/256/2024	16/02/2024
137	CS/66/2021	MICKY METALS LIMITED VS NATIONAL STEEL AGENCY AND ORS	15/03/2021	CS-COM/257/2024	16/02/2024

138	CS/67/2021	COSCO SHIPPING LINES (INDIA ) PRIVATE LIMITED vs GOVIND SHARDA AND ORS	15/03/2021	CS-COM/258/2024	16/02/2024
139	CS/68/2021	ANIL KUMAR GUPTA vs UNION BANK OF INDIA (ERSTWHILE ANDHRA BANK AND ORS.)	15/03/2021	CS-COM/259/2024	16/02/2024
140	CS/79/2021	M/S. GEORGE DISTRIBUTORS PRIVATE LIMITED VS PUNJAB NATIONAL BANK	25/03/2021	CS-COM/260/2024	16/02/2024
141	CS/82/2021	EVEREADY INDUSTRIES INDIA LTD vs SEAJULI DEVELOPERS AND FINANCE LTD	26/03/2021	CS-COM/261/2024	16/02/2024
142	CS/83/2021	EVEREADY INDUSTRIES INDIA LTD vs BABCOCK BORSIG LTD	26/03/2021	CS-COM/262/2024	16/02/2024
143	CS/84/2021	EVEREADY INDUSTRIES INDIA LTD vs SEAJULI DEVELOPERS AND FINANCE LTD	26/03/2021	CS-COM/263/2024	16/02/2024
144	CS/85/2021	JOY KIRPALANI AND ANR vs SHIKHA BISWAS MONDAL AND ORS	05/04/2021	CS-COM/264/2024	16/02/2024
145	CS/87/2021	RITU MANPURIA VS KEJRIWAL SUGAR AGENCIES PRIVATE LIMITED	05/04/2021	CS-COM/265/2024	16/02/2024
146	CS/88/2021	SURENDRA SINGH BENGANI VS SHYAM SUNDER MUNDHRA	05/04/2021	CS-COM/266/2024	16/02/2024
147	CS/92/2021	SRI PARVATHY SALTERN PRIVATE LIMITED AND ANR. vs BISWANATH SAHA AND ANR.	12/04/2021	CS-COM/267/2024	16/02/2024
148	CS/97/2021	VISHAKA KUMAR vs VIKRAM PATWARI	19/04/2021	CS-COM/268/2024	16/02/2024

149	CS/100/2021	MIDDLETON TRUCKING SERVICES LLP AND ANR. vs ROHIT SHROFF AND ANR.	22/04/2021	CS-COM/269/2024	16/02/2024
150	CS/102/2021	SAVITA AGARWAL vs ARCHTECH CONSULTANT PRIVATE LIMITED	26/04/2021	CS-COM/270/2024	16/02/2024
151	CS/103/2021	POSCO INDIA PROCESSING CENTER PRIVATE LIMITED vs SUPRABHA INDUSTRIES LIMITED	26/04/2021	CS-COM/271/2024	16/02/2024
152	CS/105/2021	E.D. ENTERPRISES PRIVATE LIMITED vs KAISER BEGUM AND ANR	30/04/2021	CS-COM/272/2024	16/02/2024
153	CS/109/2021	MSTC LTD vs EXPORT CREDIT GUARANTEE CORPORATION OF INDIA LTD	31/05/2021	CS-COM/273/2024	16/02/2024
154	CS/111/2021	VISHAL METAL AND MINING LTD vs RAKESH PIROGIWAL AND ORS	14/06/2021	CS-COM/274/2024	16/02/2024
155	CS/113/2021	ABHIJIT MITRA AND ANR vs SIDDHARTHA MITRA AND ORS	30/06/2021	CS-COM/275/2024	16/02/2024
156	CS/115/2021	AMIT NEWAR AND ANR vs MOHAMMED ISLAM	05/07/2021	CS-COM/276/2024	16/02/2024
157	CS/117/2021	SAVITA AGARWAL vs CIVIL ENGINEERING ENTERPRISES PRIVATE LIMITED	06/07/2021	CS-COM/277/2024	16/02/2024
158	CS/119/2021	T. E. THOMSON AND CO. LIMITED vs AMS LIVING PRIVATE LIMITED	12/07/2021	CS-COM/278/2024	16/02/2024
159	CS/122/2021	UNIQUE CHAINS PVT LTD vs MEHANDI DIAMOND PVT LTD	14/07/2021	CS-COM/279/2024	16/02/2024
160	CS/126/2021	MICKY METALS LTD vs PUTUL GHOSH AND ANR	15/07/2021	CS-COM/280/2024	16/02/2024

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161	CS/127/2021	LIMITED VS RELIANCE MEDIAWORKS LIMITED	15/07/2021	CS-COM/281/2024	16/02/2024
162	CS/129/2021	ABP PRIVATE LIMITED vs MANISH DUGGAR	20/07/2021	CS-COM/282/2024	16/02/2024
163	CS/133/2021	KHADIM INDIA LIMITED vs AVALON FOOTWEARS PRIVATE LIMITED AND ANR.	27/07/2021	CS-COM/283/2024	16/02/2024
164	CS/134/2021	S. K. M. TIMBER PRIVATE LIMITED VS LINYI JIATE IMPORT AND EXPORT COMPANY LIMITED AND ORS.	28/07/2021	CS-COM/284/2024	16/02/2024
165	CS/135/2021	RDB AND COMPANY( HINDU UNDIVIDED FAMILY)AND ORS vs ZEE ENTERTAINMENT ENTERPRISES LTD AND ORS	28/07/2021	CS-COM/285/2024	16/02/2024
166	CS/136/2021	MONET SECURITIES PVT LTD AND ORS vs PRANAVA CITY COMPLEX PVT LTD AND ORS	28/07/2021	CS-COM/286/2024	16/02/2024
167	CS/141/2021	PRIME HITECH TEXTILES LLP vs MANISH KUMAR	03/08/2021	CS-COM/287/2024	16/02/2024
168	CS/145/2021	AMIR BIRI FACTORY AND ORS. vs MR. RASHID ALI	06/08/2021	CS-COM/288/2024	16/02/2024
169	CS/147/2021	SHREE CEMENT LIMITED VS BHARAT INFRA CEMENT LIMITED AND ORS.	09/08/2021	CS-COM/289/2024	16/02/2024
170	CS/151/2021	EAST BENGAL CLUB vs QUESS CORP LIMITED AND ORS.	10/08/2021	CS-COM/290/2024	16/02/2024

171	CS/152/2021	BRIJ NANDAN SINGH AND ORS vs THE GENERAL MANAGER EASTERN RAILWAY AND ORS	10/08/2021	CS-COM/291/2024	16/02/2024
172	CS/154/2021	KARNANI PROPERTIES LIMITED VS RAJESH MITRA AND ANR.	11/08/2021	CS-COM/292/2024	16/02/2024
173	CS/155/2021	KEJRIWAL TRANSPORTS PRIVATE LIMITED AND ORS. vs HUNDUJA LEYLAND FINANCE LIMITED	12/08/2021	CS-COM/293/2024	16/02/2024
174	CS/156/2021	VEDICAA SUPPLIERS PRIVATE LIMITED AND ORS. vs HINDUJA LEYLAND FINANCE LIMITED	12/08/2021	CS-COM/294/2024	16/02/2024
175	CS/157/2021	SIDDHARTHA KEJRIWAL AND ORS. vs HINDUJA LEYLAND FINANCE LIMITED	12/08/2021	CS-COM/295/2024	16/02/2024
176	CS/158/2021	ABHIMANYU KEJRIWAL AND ORS. vs HINDUJA LEYLAND FINANCE LIMITED	12/08/2021	CS-COM/296/2024	16/02/2024
177	CS/159/2021	PADMAVATI TRADELINK LTD. vs STANDARD CHARTERED BANK AND ORS	17/08/2021	CS-COM/297/2024	16/02/2024
178	CS/162/2021	INDRAJIT ROY vs MUNAWAR ABBAS GANGJEE AND ORS.	18/08/2021	CS-COM/298/2024	16/02/2024
179	CS/170/2021	VHYOM MINES AND MINERALS PRIVATE LIMITED VS ALOKE STEELS PRIVATE LIMITED	02/09/2021	CS-COM/299/2024	16/02/2024
180	CS/171/2021	KAJAL BANERJEE AND ANR. vs GREENTECH IT CITY PVT LTD. AND ORS	02/09/2021	CS-COM/300/2024	16/02/2024

181	CS/172/2021	VHYOM MINES AND MINERAL PRIVATE LIMITED vs JHARKHAND ISPAT PRIVATE LIMITED	02/09/2021	CS-COM/301/2024	16/02/2024
182	CS/174/2021	MANTRI ENTERPRISES PVT LTD vs SURENDRA SINGH BENGANI	03/09/2021	CS-COM/302/2024	16/02/2024
183	CS/175/2021	SRI PARVATHY SALTERN PRIVATE LIMITED AND ANR. vs PANDA AND BROTHERS AND ORS	03/09/2021	CS-COM/303/2024	16/02/2024
184	CS/176/2021	BHANWAR LAL JAIN vs ADANI PORTS AND SPECIAL ECONOMIC ZONE LIMITED AND ORS	06/09/2021	CS-COM/304/2024	16/02/2024
185	CS/177/2021	SANJIT KUMAR MANDAL vs SHABUDDIN SEKH	06/09/2021	CS-COM/305/2024	16/02/2024
186	CS/179/2021	EDEN CONSULTANCY SERVICES PVT LTD vs KERALA STATE ELECTRONICS DEVELOPMENT CORPORATION LTD AND ORS	08/09/2021	CS-COM/306/2024	16/02/2024
187	CS/180/2021	NARSING ISPAT UDYOG PRIVATE LIMITED vs JWALA COKE PRIVATE LIMITED	08/09/2021	CS-COM/307/2024	16/02/2024
188	CS/181/2021	NARSINGH ISPAT LIMITED vs LUCKY COKE MANUFACTURERS	08/09/2021	CS-COM/308/2024	16/02/2024
189	CS/182/2021	NARSINGH ISPAT LIMITED vs JWALA COKE INDUSTRIES	08/09/2021	CS-COM/309/2024	16/02/2024
190	CS/183/2021	NARSINGH ISPATLIMITED vs JWALA COKE PVT LTD	08/09/2021	CS-COM/310/2024	16/02/2024

191	CS/185/2021	RAM NIRANJAN SAH vs BRAND ALLOYS PVT. LTD.	14/09/2021	CS-COM/311/2024	16/02/2024
192	CS/186/2021	GOODFAITH HOLDINGS PVT LTD vs SUPREME WOOD PRODUCTS PVT LTD	14/09/2021	CS-COM/312/2024	16/02/2024
193	CS/187/2021	M/S JAGADAMBA STEELS vs KRISHNA ALEX PRIVATE LIMITED	15/09/2021	CS-COM/313/2024	16/02/2024
194	CS/192/2021	PRABHU SHIPPING LINES PRIVATE LIMITED vs RIVER EDGE SHIPPING PRIVATE LIMITED AND ANR.	18/09/2021	CS-COM/314/2024	16/02/2024
195	CS/194/2021	SONIA KOTHARI, PROPRIETOR OF M/S. KRISHNA KREATION vs RUPNATH PAL, PROPRIETOR OF M/S. GULMOHAR	22/09/2021	CS-COM/315/2024	16/02/2024
196	CS/196/2021	A. K. GHOSH (PAPER AND METALS) PRIVATE LIMITED vs BIMAN BOSE AND ORS.	23/09/2021	CS-COM/316/2024	16/02/2024
197	CS/197/2021	PURTI VANASPATI PRIVATE LIMITED vs UNITED INDIA INSURANCE COMPANY LIMITED	24/09/2021	CS-COM/317/2024	16/02/2024
198	CS/205/2021	MOHIT BHARANY vs GREENTECH IT CITY PRIVATE LIMITED	30/09/2021	CS-COM/318/2024	16/02/2024
199	CS/207/2021	JEJU METALS PRIVATE LIMITED (ERSTWHILE DHRUPAD TRADERS PRIVATE LIMITED) vs THE LAKSHMI VILAS BANK LTD. (SINCE MERGED WITH DBS BANK INDIA LTD.)	30/09/2021	CS-COM/319/2024	16/02/2024

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200	CS/208/2021	ANIMA PAUL STEEL PVT LTD vs SIMPLEX PROJECT LTD		CS-COM/320/2024	16/02/2024
201	CS/209/2021	MASCOT PETROCHEM PRIVATE LIMITED vs SURAJIT ROY	01/10/2021	CS-COM/321/2024	16/02/2024
202	CS/217/2021	SKIPPER LIMITED vs NITISH KUMAR MAHANSARIA	05/10/2021	CS-COM/322/2024	16/02/2024
203	CS/223/2021	M/S CONSOLIDATED INFRACON PRIVATE LIMITED vs LAKSHMAN PRASAD AGARWAL	08/10/2021	CS-COM/323/2024	16/02/2024
204	CS/225/2021	JIWANRAM SHEODUTTRAI INDUSTRIES PRIVATE LIMITED vs UNITED INDIA INSURANCE COMPANY LIMITED AND ANR.	08/10/2021	CS-COM/324/2024	16/02/2024
205	CS/228/2021	KRISHNA KUMAR JALAN AND ORS vs DEEPAK KUMAR GUPTA	16/11/2021	CS-COM/325/2024	16/02/2024
206	CS/230/2021	BRIJNANDAN SINGH AND ORS vs THE GENERAL MANAGER, EASTERN RAILWAY AND ORS	23/11/2021	CS-COM/326/2024	16/02/2024
207	CS/231/2021	SONY REALCON PRIVATE LIMITED vs ANUP KUMAR JHUNJHUNWALA	23/11/2021	CS-COM/327/2024	16/02/2024
208	CS/235/2021	INDIAN STORES SUPPLYING CO PVT LTD vs ARUN KUMAR PANDEY	03/12/2021	CS-COM/328/2024	16/02/2024
209	CS/240/2021	MAHA LAXMI ARTS vs SHRI GANESH DAS	10/12/2021	CS-COM/329/2024	16/02/2024
210	CS/248/2021	A FIRST MERCHANTS PVT LTD vs SURENDRA SINGH BENGANI	20/12/2021	CS-COM/330/2024	16/02/2024

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211	CS/250/2021	JUPITER GREEN ENERGY PRIVATE LIMITED vs NATIONAL INSURANCE COMPANY LIMITED	20/12/2021	CS-COM/331/2024	16/02/2024
212	CS/251/2021	TECHNO ELECTRIC AND ENGINEERING COMPANY LTD vs YES BANK LTD AND ORS	21/12/2021	CS-COM/332/2024	16/02/2024
213	CS/253/2021	SURENDRA KUMAR RUNGTA vs SUPER FORGINGS AND STEELS LTD	21/12/2021	CS-COM/333/2024	16/02/2024
214	CS/260/2021	KARAMJYOTI SALES PRIVATE LIMITED vs GOOSE SHARES AND SECURITIES PRIVATE LIMITED	24/12/2021	CS-COM/334/2024	16/02/2024
215	CS/261/2021	SPECTRUM FILTRATION PVT LTD vs FABLAB ENGINEERING INDIA PVT LTD	24/12/2021	CS-COM/335/2024	16/02/2024
216	CS/264/2021	MARICO LIMITED vs DABUR INDIA LIMITED	27/12/2021	CS-COM/336/2024	16/02/2024
217	CS/4/2022	PAYEL COMMERCIAL PRIVATE LIMITED vs ST. PAULS K. G. AND DAY SCHOOL	04/01/2022	CS-COM/337/2024	16/02/2024
218	CS/12/2022	SAVITA OIL TECHNOLOGIES LIMITED vs TRUVOLT ENGINEERING CO. PVT. LTD.	17/01/2022	CS-COM/338/2024	16/02/2024
219	CS/14/2022	MEERA DHANUKA vs BANK OF INDIA AND ANR	18/01/2022	CS-COM/339/2024	16/02/2024
220	CS/16/2022	ASHIKA GLOBAL SECURITIES PVT LTD. vs ADITYA KEDIA	19/01/2022	CS-COM/340/2024	16/02/2024
221	CS/17/2022	ASHIKA GLOBAL SECURITIES PVT LTD. vs RITA KEDIA	19/01/2022	CS-COM/341/2024	16/02/2024

222	CS/20/2022	ARYAN MINING AND TRADING CORPORATION PVT LTD vs WILLIAMSON MAGOR AND CO LTD	21/01/2022	CS-COM/342/2024	16/02/2024
223	CS/23/2022	RASHMI METALIKS LIMITED vs MMTC LTD.	27/01/2022	CS-COM/343/2024	16/02/2024
224	CS/25/2022	RIMTEL TELECOM AND EQUIPMENT PVT LTD vs SUSHANTA KUMAR BASU	31/01/2022	CS-COM/344/2024	16/02/2024
225	CS/26/2022	SRG EARTH RESOURCES PVT LTD vs BASUS INDUSTRIAL OIL AND CHEMICAL AND ORS	31/01/2022	CS-COM/345/2024	16/02/2024
226	CS/29/2022	KLG TRADEFIN PRIVATE LIMITED VS DILIP KUMAR RUNGTA	03/02/2022	CS-COM/346/2024	16/02/2024
227	CS/30/2022	K P CREDIT AND TRADERS PVT LTD vs ANURAG RUNGTA	03/02/2022	CS-COM/347/2024	16/02/2024
228	CS/31/2022	K P CREDIT AND TRADERS PRIVATE LIMITED vs DILIP KUMAR RUNGTA	03/02/2022	CS-COM/348/2024	16/02/2024
229	CS/32/2022	R K IMPEX PRIVATE LIMITED vs CHINA LINK INDUSTRIES	04/02/2022	CS-COM/349/2024	16/02/2024
230	CS/33/2022	ARUP MAJEE AND ORS. vs PURULIA METAL CASTING PRIVATE LIMITED AND ORS.	08/02/2022	CS-COM/350/2024	16/02/2024
231	CS/35/2022	RIMTEL TRADING PVT LTD vs BASUS POLYFAB PVT LTD AND ORS	09/02/2022	CS-COM/351/2024	16/02/2024
232	CS/36/2022	BACHHRAJ KOTHARI vs M/S S G TRADERS AND OTHERS	10/02/2022	CS-COM/352/2024	16/02/2024

233	CS/40/2022	K P CREDIT AND TRADERS PVT LTD vs ASHOKA HAWAI AND SHOES PVT LTD	15/02/2022	CS-COM/353/2024	16/02/2024
234	CS/41/2022	KLG TRADEFIN PVT LTD vs ASHOKA HAWAI AND SHOES PVT LTD	15/02/2022	CS-COM/354/2024	16/02/2024
235	CS/44/2022	ASHIKA GLOBAL SECURITIES PVT LTD. vs SHYAM KEDIA HUF	23/02/2022	CS-COM/355/2024	16/02/2024
236	CS/45/2022	M/S NEO CARBONS PVT LTD vs NATIONAL INSURANCE COMPANY LIMITED	23/02/2022	CS-COM/356/2024	16/02/2024
237	CS/47/2022	ITC LIMITED vs S. K. IRAM ULLA AND ORS.	28/02/2022	CS-COM/357/2024	16/02/2024
238	CS/51/2022	RSD NATURALS RESOURCES PVT LTD vs VARDHMAN PLASTICS PVT LTD	04/03/2022	CS-COM/358/2024	16/02/2024
239	CS/52/2022	RSD NATURALS RESOURCES PVT LTD vs J.C. CONSTRUCTION PVT LTD	04/03/2022	CS-COM/359/2024	16/02/2024
240	CS/53/2022	ANIRUDDHA KANORIA vs RELIANCE COMMERCIAL FINANCE LIMITED AND ORS	04/03/2022	CS-COM/360/2024	16/02/2024
241	CS/56/2022	MASTER ALLOYS LIMITED vs J C BAMFORD EXCAVATORS LIMITED	09/03/2022	CS-COM/361/2024	16/02/2024
242	CS/59/2022	OVERTOP INFOTECH PVT LTD vs STANDARD MIRACLE GENERAL TRADING LLC	09/03/2022	CS-COM/362/2024	16/02/2024

243	CS/60/2022	RSD NATURAL RESOURCES PVT LTD vs SANJAY KUMAR SINGH ALIAS SANJOY KUMAR SINGH	10/03/2022	CS-COM/363/2024	16/02/2024
244	CS/61/2022	AYACHAK ASHRAMA AND ORS. vs YOUTUBE INDIA AND ORS.	11/03/2022	CS-COM/364/2024	16/02/2024
245	CS/65/2022	JAI BALAJI INDUSTRIES LIMITED vs RASHMI METALIKS LIMITED	11/03/2022	CS-COM/365/2024	16/02/2024
246	CS/67/2022	MANAV INVESTMENT AND TRADING COMPANY LIMITED vs DBS BANK INDIA LIMITED	16/03/2022	CS-COM/366/2024	16/02/2024
247	CS/70/2022	SAJAN KUMAR SATISH KUMAR vs SANJAY KUMAR AGARWAL	21/03/2022	CS-COM/367/2024	16/02/2024
248	CS/72/2022	SAMAR AND SAMAR INFRASTRUCTURE DEVELOPMENT PRIVATE LIMITED VS MACKINTOSH BURN LIMITED AND ANR	23/03/2022	CS-COM/368/2024	16/02/2024
249	CS/77/2022	DEWESH AUTO CREATIVE SERVICES PVT LTD vs UTTAM CHATTERJEE	30/03/2022	CS-COM/369/2024	16/02/2024
250	CS/78/2022	ANIL AGARWAL vs UTTAM CHATTERJEE	30/03/2022	CS-COM/370/2024	16/02/2024
251	CS/79/2022	HYTONE MERCHANTS PVT LTD vs UTTAM CHATTERJEE	30/03/2022	CS-COM/371/2024	16/02/2024
252	CS/84/2022	SHAMBHU NATH AND BROTHERS AND ORS vs TEJRAJ MEHTA	01/04/2022	CS-COM/372/2024	16/02/2024
253	CS/91/2022	POWER TOOLS AND APPLIANCES COMPANY PVT LTD vs EXHIBITORS SYNDICATE LTD	08/04/2022	CS-COM/373/2024	16/02/2024

254	CS/94/2022	S D POLYTECH PVT LTD. vs ECONSHIP TECH PVT LTD. AND ORS	12/04/2022	CS-COM/374/2024	16/02/2024
255	CS/96/2022	ADAIR DUTT INSTRUMENTS PVT LTD vs EXHIBITORS SYNDICATE LIMITED	18/04/2022	CS-COM/375/2024	16/02/2024
256	CS/98/2022	ABC INDIA LIMITED vs ORIENTAL EPC PRIVATE LIMITED	25/04/2022	CS-COM/376/2024	16/02/2024
257	CS/104/2022	M/S CORAL MEDIA vs GD HOSPITAL AND DIABETES INSTITUTE	27/04/2022	CS-COM/377/2024	16/02/2024
258	CS/107/2022	MANISH LUHARUKA vs N. C. INFRACON PRIVATE LIMITED AND ORS	28/04/2022	CS-COM/378/2024	16/02/2024
259	CS/108/2022	DIPANKAR GHOSH AND ANR vs CESC LIMITED	28/04/2022	CS-COM/379/2024	16/02/2024
260	CS/111/2022	CHANDNI MANIYAR vs SUBHASH MANIYAR	05/05/2022	CS-COM/380/2024	16/02/2024
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263	CS/129/2022	RAJESH KUMAR SONTHALIA AND ANR vs ICICI BANK LIMITED AND ORS	20/05/2022	CS-COM/383/2024	16/02/2024
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265	CS/133/2022	M/S RESCO ENTERPRISE LLP vs KHADEMUL ISLAM	20/05/2022	CS-COM/385/2024	16/02/2024
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267	CS/135/2022	USHA MARTIN LIMITED vs HEMA SPRINGS PRIVATE LIMITED	20/05/2022	CS-COM/387/2024	16/02/2024
268	CS/136/2022	PERFECTO ELECTRICALS AND ORS vs RAIL VIKAS NIGAM LIMITED (RVNL) AND ORS		CS-COM/388/2024	16/02/2024
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271	CS/142/2022	MAMTA JAISWAL vs APL METALS LTD	07/06/2022	CS-COM/391/2024	16/02/2024
272	CS/145/2022	BST INFRATECH LIMITED VS GAMMON ENGINEERS AND CONTRACTORS PVT LTD.	09/06/2022	CS-COM/392/2024	16/02/2024
273	CS/146/2022	DR JUGAL KISHORE SARAFF vs BHARATIYA JANAPITH AND OTHERS	10/06/2022	CS-COM/393/2024	16/02/2024
274	CS/147/2022	SAKET INFRA DEVELOPERS PVT LTD AND ANR vs ICICI BANK LIMITED AND ORS	10/06/2022	CS-COM/394/2024	16/02/2024
275	CS/148/2022	BUILDSTAR INFRA PVT LTD vs MAHANADI STEEL AND IRON PVT LTD	10/06/2022	CS-COM/395/2024	16/02/2024
276	CS/149/2022	BUILDSTAR INFRA PVT LTD vs JDE SWITCHGEAR PVT LTD	10/06/2022	CS-COM/396/2024	16/02/2024
277	CS/150/2022	HINDUSTAN UNILEVER LIMITED vs EMAMI LIMITED	13/06/2022	CS-COM/397/2024	16/02/2024

278	CS/152/2022	SRAVASTI UDYOG VINIYOG PVT LTD vs ARUN RICE MILL AND ORS	14/06/2022	CS-COM/398/2024	16/02/2024
279	CS/153/2022	VINAR SYSTEMS PVT LTD. vs RDEVIS ENGINEERS PVT LTD.	15/06/2022	CS-COM/399/2024	16/02/2024
280	CS/154/2022	UTKARSH INDIA LIMITED vs APARAJITA ENTERPRISES AND ANR.	17/06/2022	CS-COM/400/2024	16/02/2024

# IN THE HIGH COURT AT CALCUTTA NOTICE

This is for information of all concerned that **The Hon'ble The Chief Justice** has been pleased to pass a direction dated **04**<sup>th</sup> **March, 2024** which reads as follows:

"It is hereby directed that the date of institution of a matter shall be reckoned from the date of its filing"

By Order





Gazette

Kolkata

## Extraordinary Published by Authority

BHADRA 29]

FRIDAY, SEPTEMBER 20, 2024

[SAKA 1946

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

#### **HIGH COURT AT CALCUTTA**

#### **NOTIFICATION**

No. 2281-G.

Dated, Calcutta, the 2<sup>nd</sup> July, 2024.

#### INTELLECTUAL PROPERTY RIGHTS DIVISION RULES OF THE HIGH COURT AT CALCUTTA, 2023

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#### **PREAMBLE**

Whereas, upon the promulgation of the Tribunals Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 ("Ordinance"), now the Tribunal Reforms Act, 2021 and upon the recommendation of the Committee constituted to take steps further to the said legislation by creating an Intellectual Property Division ("IPRD") and the Intellectual Property Rights Appellate Division ("IPRAD") in the High Court at Calcutta to deal with matters relating to Intellectual Property subject matter ("IPR").

The substantive provisions governing Intellectual Property subject matter are contained in the Copyright Act, 1957, The Designs Act, 2000; The Geographical Indications of Goods (Registration and Protection) Act, 1999; The Information Technology Act, 2000; The Patents Act, 1970; The Protection of Plant Varieties and Farmers' Rights Act, 2001; The Semiconductor Integrated Circuits Layout-Design Act 2000; The Trade Marks Act, 1999 and also in common law.

In exercise of the powers conferred by Section 129 of the Code of Civil Procedure, 1908 and Clause 37 of the Letters Patent, 1865 and the powers conferred under the various Intellectual Property Statutes aforementioned and as amended by the said the Tribunal Reforms Act, 2021, the High Court at Calcutta makes the following rules hereinafter referred to as the 'INTELLECTUAL PROPERTY RIGHTS DIVISION RULES OF THE HIGH COURT AT CALCUTTA, 2023' governing the matters listed before the Intellectual Property Rights Division and the Intellectual Property Rights Appellate Division with respect to practice and procedure for the exercise of its ordinary original, appellate and writ jurisdiction, and for other miscellaneous petitions arising out of intellectual property subject matter and related statutes including anything arising out of common law.

#### INTELLECTUAL PROPERTY RIGHTS RULES OF THE HIGH COURT AT CALCUTTA, 2023

#### <u>CHAPTER I</u> <u>PRELIMINARY</u>

#### 1. Short title and commencement:

- (a) These Rules shall be called the "Intellectual Property Rights Rules of The High Court at Calcutta, 2023".
- (b) The Rules shall come into force on the date of publication in the Official Gazette.

#### 2. Definitions and interpretations:

In these Rules, unless the context otherwise requires,

- (a) "Acts" means The Copyright Act, 1957, The Designs Act, 2000, The Geographical Indications of Goods (Registration and Protection) Act, 1999, The Information Technology Act, 2000, The Patents Act, 1970, The Protection of Plant Varieties and Farmers' Rights Act, 2001, The Semiconductor Integrated Circuits Layout-Design Act 2000, The Trade Marks Act, 1999 and such other Acts as may be notified from time to time;
- (b) "Address for service" as mentioned in the Form(s) to Schedule II shall mean the address furnished by the parties including the currently authorized trade mark agent, patent agent or other agent, and the advocate or firm before the IPO at which service of summons, notices or other processes may be effected;
- (c) "Agent" shall mean agents referred to under each of the Acts specified in Rule 2(a) above;
- (d) "Appeal" unless the context otherwise requires, shall mean an appeal filed before the High Court under the Acts specified in Rule 2(a) above and appeals arising out of proceedings instituted within the meaning of Section 2(1)(c)(xvii) of the Commercial Courts Act, 2015.
- (e) "Application" unless the context otherwise requires, shall mean applications. complaints, disputes, petitions and references filed under the Acts specified in Rule 2(a) above;
- (f) "Department" means the Department to be set up for the administration and management of all proceedings under the Intellectual Property Rights Division and Intellectual Property Rights Appellate Division;
- (g) "Effective date" shall mean the date on which these Rules come into force;
- (h) "Fee" shall mean the fees prescribed in Schedule III to these Rules;
- (i) "Form" shall mean the form(s) prescribed in Schedule II to these Rules with such modifications or variations as the circumstances may require;
- (j) "High Court" shall mean the High Court at Calcutta;
- (k) "Intellectual Property subject matter proceedings" shall include all proceedings defined in Rule 2(o) below of the following subject matter:
  - Copyrights, Designs, Geographical Indications, Patents, Plant Varieties, Semiconductor Integrated Circuit Layout-Designs, Trade Marks, Traditional Knowledge under the said Acts and common law rights, if any, relating thereto;
  - ii. Passing off, acts of unfair competition, disparagement of goods and businesses, comparative advertising and like matters;

- iii. Protection of trade secrets, confidential information and related subject matters;
- iv. Privacy and publicity rights arising out of intellectual property subject matter;
- v. Data exclusivity, domain names and other matters relating to data protection arising out of intellectual property subject matter and/or arising under the Acts mentioned in Rule 2(a) above;
- vi. Internet violations relating to any of the subject matters under Rule 2(k) (i) (ii), (iii), (iv) and (v) above;
- vii. Rights and liabilities of intermediaries, online marketplaces, and e-commerce platforms as defined in Section 2(1)(w) of the Information Technology Act, 2000 arising out of issues relating to any of the subject matters mentioned in Rule 2(k) (i) (ii), (iii), (iv) (v) and (vi) above;
- viii. Franchising, licensing and technology development agreements relating to any of the subject matters under clauses (i) through (vii);
- ix. Any other matter that may be notified;
- (I) "IPAB" shall mean the "Intellectual Property Appellate Board";
- (m) "Intellectual Property Office" (IPO) shall mean appropriate offices specified in the Acts defined above;
- (n) "Pleadings" shall include plaints, written statements, counterclaims, replications, applications, memorandum of appeals, disputes, references, complaints, affidavits, counter affidavits, counter-statements, petitions, reviews, replies, rejoinders, rejoinder affidavit;
- (o) "Proceedings" shall mean and include:
  - Intellectual Property subject matter suits and proceedings arising therefrom, including those instituted under the Commercial Courts Act 2015;
  - ii. All appeals arising out of orders/judgements passed in proceedings mentioned in (i) above and including those arising out of orders/judgements passed in Intellectual Property subject matter suits filed in Courts other than the High Court and proceedings connected therewith from which an appeal lies to the High Court;
  - iii. All original, appellate and other proceedings originally filed before the IPAB and transferred to the High Court consequent to the Tribunals Reforms Act, 2021;
  - iv. All applications and appeals required to be filed before the High Court consequent to the Tribunal Reforms Act, 2021 including revocation applications, cancellation applications, other original proceedings and petitions and all other proceedings which were hitherto maintainable before the IPAB under the provisions of the Acts as defined in Rule 2(a);
  - v. Appeals arising out of orders mentioned in (iii) and (iv) above;
  - vi. Writ Petitions under Article 226 and 227 of the Constitution of India involving, or arising out of, any action or inaction of the concerned IPOs or any orders/judgements passed in any suit and/or proceedings mentioned above in (i) to (v);
  - vii. All revision and review petitions arising out of orders/judgements passed in suits and proceedings mentioned above.
- (p) "Transferred IPAB proceedings" shall mean and include all applications, appeals and other proceedings pending before the IPAB and transferred to the High Court consequent to the Tribunals Reforms Act, 2021;

#### 3. Applicability:

These Rules shall govern and apply to all Intellectual Property subject matter proceedings in the High Court after the effective date.

### <u>CHAPTER II</u> ESTABLISHMENT OF SEPARATE INTELLECTUAL PROPERTY DIVISIONS

#### 4. Intellectual Property Rights Division:

(a) There shall be a Division in the High Court to be known as the Intellectual Property Rights Division (hereinafter referred to as the 'IPRD'), having two or more Benches consisting of Single Judges for the purpose of exercising the jurisdiction and powers conferred under these Rules.

- (b) The Chief Justice shall nominate such number of Judges of the High Court, as may be necessary, to preside over the IPRD. Such Judges shall preferably have experience in dealing with intellectual property subject matter.
- (c) The IPRD shall have exclusive jurisdiction over all Intellectual Property subject matter proceedings required to be heard by a Single Judge including:
  - i. All Transferred IPAB proceedings;
  - ii. All Intellectual Property subject matter proceedings pending in the High Court on the effective date, except those required to be heard before a Division Bench.
  - iii. All Intellectual Property subject matter proceedings filed after the effective date except those required to be heard before a Division Bench.
- (d) All Intellectual Property subject matter proceedings required to be heard by a Single Judge shall be transferred to the IPRD.

#### 5. Intellectual Property Rights Appellate Division:

- (a) There shall be an Appellate Division in the High Court to be known as the Intellectual Property Rights Appellate Division (hereinafter referred to as the 'IPRAD'). The same shall have one or more Benches comprising of two judges for the purpose of exercising the jurisdiction and powers conferred under these Rules.
- (b) The Chief Justice shall nominate such number of Judges of the High Court, as may be necessary, to preside over the IPRAD. Such Judges shall preferably have experience in dealing with intellectual property subject matter.
- (c) All Intellectual Property subject matter proceedings required to be heard by a Division Bench shall be transferred to the IPRAD which shall have exclusive jurisdiction to hear the same.
- (d) The IPRAD shall hear all appeals against orders passed by the IPRD.

#### 6. Intellectual Property Rights Division Department:

There shall be an Intellectual Property Rights Division Department for the administration and management of all proceedings under the IPRD and the IPRAD

#### **CHAPTER III**

#### SPECIAL PROVISIONS FOR IPR PROCEEDINGS

#### 7. Procedure in Transferred IPAB proceedings:

- (a) All such proceedings shall be re-numbered by the Department in accordance with Schedule I to the Rules.
- (b) Upon transfer, the same shall be caused to be listed by the Department expeditiously in a warning list before the same is listed before the IPRD. Such warning list shall be published every week from the effective date.
- (c) The IPRD shall proceed with the matter from the stage at which it was transferred to the IPRD.
- (d) Upon transfer, the provisions including the timelines prescribed in these Rules shall apply to those procedures that were incomplete on the effective date. On the date of first listing, the IPRD may, however, prescribe new timelines or issue such further directions as may be necessary for a speedy and efficacious disposal of such proceedings. The IPRD shall take into account any event of default which may have occurred prior to the effective date while prescribing any new timelines or issuing any such direction.
- (e) At the time of first listing and/or soon thereafter, the IPRD shall consider grant of interim relief and/or pass such other orders and/or directions as may be necessary.
- (f) The IPRD shall endeavour to dispose of all such proceedings expeditiously.

## 8. Procedure in Intellectual Property subject matter suits filed prior to the effective date in the High Court and proceedings including appeals connected therewith:

(a) All Intellectual Property subject matter suits filed in the High Court prior to the effective date and all proceedings including appeals arising therefrom, shall be transferred to the IPRD or the IPRAD, as the case may be and renumbered as per Schedule I to these Rules.

- (b) Upon transfer, the same shall be caused to be listed by the Department expeditiously in a warning list before the same is listed before the IPRD or the IPRAD, as the case may be. Such warning list shall be published every week from the effective date.
- (c) Upon transfer of suit and/or proceedings including appeals in terms of Rule 8(a) above
  - i. The procedures and timelines prescribed in the schedule to the Commercial Courts Act, 2015 shall become applicable to such suits including those procedures that remained incomplete on the effective date.
  - ii. On the date of first listing, the IPRD may, however, prescribe new timelines or issue such further directions as may be necessary for a speedy and efficacious disposal of such proceedings. The IPRD shall take into account any event of default which may have occurred prior to the effective date while issuing any new direction. The IPRD may issue directions to bring pleadings in all such suits in compliance with the requirements of the Commercial Courts Act, 2015.
  - iii. The IPRD or the IPRAD, as the case may be, shall proceed with the matter from the stage it was transferred pursuant to the notification of these Rules.
- (d) This rule shall apply to all proceedings including appeals filed after the effective date in suits filed before the effective date.
- (e) The IPRD and the IPRAD shall endeavour to dispose of all such suits and proceedings including appeals connected therewith expeditiously.

### 9. Procedure in Intellectual Property subject matter suits filed in the High Court after the effective date and proceedings including appeals connected therewith:

- (a) All Intellectual Property subject matter suits filed in the High Court after the effective date and proceedings including appeals connected therewith, shall be filed before and heard by the IPRD or the IPRAD, as the case may be.
- (b) The IPRD and the IPRAD shall endeavour to dispose of all such suits and proceedings including appeals connected therewith expeditiously...

## 10. Procedure in appeals arising out of judgements and orders in passed in Intellectual Property subject matter suits filed in Courts other than the High Court and proceedings connected therewith from which an appeal lies to the High Court:

- (a) All appeals filed in the High Court prior to the effective date against judgements and orders passed by other Courts in Intellectual Property subject matter suits and proceedings connected therewith shall be transferred to the IPRAD and shall be renumbered as per Schedule I to these Rules. Upon transfer, the same shall be caused to be listed by the Department expeditiously in a warning list before the same is listed before the IPRAD. Such warning list shall be published every week from the effective date.
- (b) After the effective date, all appeals from judgments and orders in Intellectual Property subject matter suits and proceedings against which an appeal lies to the High Court, shall be filed before and heard by the IPRAD.
- (c) The IPRAD shall endeavour to dispose of all appeals expeditiously.

#### 11. Procedure in Intellectual Property subject matter Writ Petitions, Revision Petitions and Review Petitions:

- (a) All pending civil writ petitions, civil revision petition and civil review petitions arising out of orders relating to an intellectual property subject matter proceedings or in a matter arising under any of the Acts defined in these Rules which are pending on the effective date shall be transferred to the IPRD or the IPRAD, as the case may be. The same shall be renumbered as per Schedule I to these Rules. Upon transfer, the same shall be caused to be listed by the Department expeditiously in a warning list before same is listed before the IPRD. Such warning list shall be published every week from the effective date.
- (b) After the effective date, all civil writ petitions, civil revision petitions and civil review petitions arising out of orders passed in intellectual property subject matter proceedings or in a matter arising under any of the Acts, shall be filed before and heard by the IPRD or the IPRAD, as the case may be.

- (c) All such civil writ petitions, civil revision petition and civil review petitions shall comply with rules of the High Court applicable thereto.
- (d) Appeals from judgments and orders passed by the IPRD in such matters shall heard by the IPRAD;
- (e) The IPRD or the IPRAD, as the case may be, shall endeavour to dispose of all such proceedings expeditiously.

#### 12. Procedure in Applications arising out of the Acts mentioned in Rule 2(a):

- a) All applications under the Acts mentioned in Rule 2(a) above shall be in conformity with the forms prescribed in Schedule II to these rules along with all evidence/documents intended to be relied on.
- b) The concerned IPO and all contesting parties shall be impleaded as Respondents in all such applications.
- c) Such applications shall be served on all necessary and proper parties including the concerned IPO in accordance with the provisions of service prescribed in these Rules.
- d) The IPRD may direct the Registrar or Controller or any authorized representative of the IPO to be present or represented in accordance with the provisions of the Act(s).
- e) Copies of all substantive orders passed by the IPRD in all applications shall be communicated by the Department to the concerned IPO by e-mail within seven (7) days from the date of such order being passed.
- f) If interim orders are sought, an application akin to an application under Order XXXIX Rule 1 and 2 of the Code of Civil Procedure, 1908 as amended by the Commercial Courts Act, 2015 may be filed setting out the grounds for such interim orders.
- g) Upon service of the application, the respondents shall file a reply with all evidence/documents intended to be relied on within 45 days from the date of service of the application unless the IPRD otherwise directs. However, in the case of applications under the Patents Act, 1970, The Plant Varieties and Farmers Right Act, 2001 and The Semiconductor Integrated Circuits Layout-Design Act, 2000 the period for filing such Reply shall be 90 days.
- h) A copy of such reply shall be served on the other parties in accordance with the provisions for service prescribed in these Rules.
- Rejoinder, if any, shall be filed within 30 days from the date of service of reply unless the IPRD otherwise directs. However, in the case of applications under the Patents Act. 1970, the period for filing such Rejoinder shall be 45 days.
- j) Inspection of all original documents shall be provided, if called upon, within a period of 15 days from the request received by the party from whom inspection is sought or such other time as the IPRD may permit.
- k) The IPRD may permit oral evidence including cross examination, if necessary, only upon being satisfied of the necessity of oral evidence.
- 1) Filing of any further affidavits or pleadings or any documents shall be permitted only with the leave of the IPRD.

#### 13. Procedure in appeals arising out of the Acts mentioned in Rule 2(a):

- a) All appeals under the Acts mentioned in Rule 2(a) above shall be in conformity with the forms prescribed in Schedule II to these rules.
- b) A Memorandum of Appeal shall be filed along with a certified copy of the impugned order unless leave is obtained from the IPRD to file the appeal without a certified copy of the impugned order. The same shall ordinarily be accompanied by a Paper Book containing all documents forming part of the records of the IPO.
- c) The appellant shall be required to separately apply for condonation of delay, where necessary.
- d) The concerned IPO and all contesting parties shall be impleaded as Respondents in all such appeals.
- e) Such appeals shall be served on all necessary and proper parties including the concerned IPO in accordance with the provisions of service prescribed in these Rules.

- f) Filing of reply to the appeal shall be permitted only if necessary and upon seeking prior leave of the IPRD within such time as the IPRD may direct. Rejoinder, if any, may be filed within such time as the IPRD may direct. Filing of any further pleadings shall be permitted only with the leave of the IPRD.
- g) No party shall be entitled to rely on any new or additional document which did not form part of records of the original proceedings unless prior leave is obtained for such purpose by applying for leave with cogent grounds for failure and/or inability to disclose the same before the concerned IPO and the necessity for relying on such documents.
- h) The Appellant will be entitled to apply for suitable interim reliefs.
- i) The IPRD may direct the Registrar or Controller or any authorized representative of the IPO to be present or represented in accordance with the provisions of the Act(s).
- j) Copies of all substantive orders passed by the IPRD in all appeals shall be communicated by the Department to the concerned IPO by e-mail within seven (7) days from the date of such order being passed.

#### CHAPTER IV

#### GENERAL PROCEDURE FOR PROCEEDINGS UNDER THESE RULES

#### 14. Preliminary and Extent of applicability:

While Rules 12 and 13 are specific to appeals and applications under the Acts mentioned in Rule 2(a) above, Rule 15 to Rule 30shall be applicable to all Intellectual Property subject matter proceedings before the IPRD and IPRAD. The same shall also apply to appeals and applications mentioned in Rule 2(a) above to the extent there is no conflict.

#### 15. Filing of pleadings:

- (a) All pleadings/documents shall be filed electronically in a Portable Document Format (PDF) with Optical Character Recognition (OCR) enabled with image resolution of at least 300 dots per inch (dpi) and in strict accordance with the e-filing Rules, 2021 of the High Court at Calcutta, as notified on 16<sup>th</sup> December 2021 and/or any subsequent amendment thereto.
- (b) The Department shall direct the party/its advocate to take steps for the removal of the defects, if any detected upon scrutiny, within a fixed time and the Department may for reasons to be recorded in writing, decline to register the proceeding until such defect is rectified. Time for compliance may be extended by the Department on sufficient cause being shown for non-compliance within the time originally fixed for removal of defects;
- (c) The Department shall number and/or renumber the proceedings in the manner provided in these Rules;

#### 16. Service of Pleadings, Documents and Notices:

- (a) Unless otherwise directed by the IPRD or the IPRAD, an advance copy of the pleadings shall be served upon the parties directly or on the address for service in the mode and/or manner prescribed by the High Court at Calcutta Commercial Courts Practice Directions, 2021 at least four working days in advance of the date fixed for listing of the proceeding.
- (b) At the time of filing, the Plaintiff, Appellant or the Applicant, as the case may be, shall provide the Department and the contesting parties with the address, e-mail and contact number of the Advocate/ Agent, as the case may be, authorised to receive pleadings, documents and correspondence on its behalf.
- (c) When the Defendant or Respondent, as the case may be, first enters appearance, it shall provide the Department and the contesting parties with the address, e-mail and contact number of the Advocate authorised to receive pleadings, documents and correspondence on its behalf.
- (d) The parties shall provide all subsequent change of names of Advocates or their address and e-mail ID forthwith to the Department and the contesting, parties.
- (e) Service of all pleadings, documents and notices on the appointed Advocate of a party shall be treated as valid service.
- (f) The matter may be heard and disposed of after the first day of listing where the opposing party is not represented only on satisfactory proof of service being furnished.

#### 17. Summons, Discovery and Disclosure:

The IPRD may, at any time, either of its own motion or on the prayer of any party make such orders as may be necessary or reasonable in all matters relating to:

- (a) admission of documents and facts;
- (b) discovery, inspection, production, impounding and return of documents or other material objects which may be produced in evidence;
- (c) The issue of summons to persons whose attendance is required either to give evidence or to produce documents or such other objects as aforesaid.

Suits and any proceedings arising therefrom, shall be governed by the Code of Civil Procedure, 1908 as amended by the Commercial Courts Act, 2015 and the Rules framed under the High Court at Calcutta Commercial Courts Practice Directions, 2021.

For all other proceedings, the IPRD and/or IPRAD shall have due regard to the provisions of the Code of Civil Procedure, 1908 as amended by the Commercial Courts Act, 2015 and the Rules framed under High Court at Calcutta Commercial Courts Practice Directions, 2021.

#### 18. Concurent hearings in certain cases:

- (a) While dealing with suits, the IPRD may direct all petitions seeking revocation, rectification or cancellation involving, the same subject matter be listed and heard concurrently.
- (b) While dealing with suits, the IPRD may direct any other suit or proceeding involving the same subject matter between the same parties be listed and heard concurrently or one after the other. For such purpose, the IPRD may also consolidate such proceedings.

#### 19. Calling for records:

The IPRD or the IPRAD, as the case may be, may call for all relevant records from the concerned IPO.

#### 20. Intervention by third parties:

- (a) Any person interested in a proceeding before the IPRD or the IPRAD as the case may be, shall apply under these rules for leave to intervene and/or be impleaded stating the nature of its interest. The IPRD or the IPRAD may refuse or grant such leave after hearing the parties concerned on such terms and conditions as it deems fit.
- (b) Where such intervention is permitted or where a party is impleaded, such person shall be entitled to require the plaintiff, petitioner, applicant or appellant, as the case may be, to supply, without charge, copies of all pleadings and documents which have been filed in the case. The documents must be supplied within 48 hours after a written request is received or within such time as may be fixed by the IPRD or the IPRAD as the case may be.

#### 21. Recording of Evidence:

Where expedient, the IPRD may direct:

- (a) The recording of evidence at any venue outside the premises of the High Court;
- (b) The recording of evidence by a Local Commissioner,
- (c) The use of videography and transcription technology or any other form of recording evidence.
- (d) The recording of evidence of witnesses residing outside India by video conferencing;
- (e) In case of evidence by experts, the same may be recorded by resorting to procedures such as hot-tubbing or other such modes, as the IPRD deems fit and necessary.

#### 22. Independent Experts:

(a) If any of the parties seeks the appointment of an independent expert, the IPRD may appoint such expert if it is of the opinion that the view of an independent expert is necessary to be obtained on specific points and/or questions to be formulated by it.

- (b) If the parties are unable to agree on the name of such expert, the IPRD may appoint such Expert as it deems fit and proper. For such purpose, the parties may be required by the IPRD to submit a list of qualified experts willing to act. The objections of the parties to the experts named in such lists will be considered before appointing any such expert.
- (c) If, necessary, the IPRD may also appoint an expert who is not named in the lists submitted by the parties but from a separate list of experts registered and maintained by the Department.
- (d) The IPRD may also on its own motion appoint such expert if it is of the opinion that the view of an independent expert is necessary to be obtained on specific points and/or questions to be formulated by it.
- (e) The IPRD may give appropriate directions to enable the expert to perform any examination or inspection or experiments or tests, as may be necessary and for the costs that may be incurred for such purpose.
- (f) The IPRD will determine the terms of appointment and the remuneration of the expert appointed including the costs of attending hearings for deposing.
- (g) The IPRD shall require the expert to appear physically or through video conferencing, to be examined by the parties, if required by any of the parties.
- (h) General duties of Independent Experts:
  - i) The independent Expert shall provide a declaration that he or she has no conflict of interest with the subject matter of the dispute and will assist the IPRD fairly and impartially.
  - ii) Evidence is to be given in a written report unless the IPRD directs otherwise.
  - iii) The report must clearly state the substance of all material instructions, whether written or oral, on the basis of which the report was written.

#### 23. Preservation of Confidential information:

At any stage in a proceeding, the IPRD may adopt appropriate measures for the preservation and exchange of confidential information filed and/or to be filed before it. It may, also on a request by any party, direct the redaction of any information it deems to be confidential on such terms as it deems fit and proper;

#### 24. Summary Judgement:

The IPRD shall be entitled to pass summary judgment in intellectual property subject matter suits on principles akin to those contained in Order XIIIA, Code of Civil Procedure, 1908 as applicable to commercial suits under the Commercial Courts Act, 2015.

#### 25. Procedure for Fast Track Hearings:

In appropriate circumstances, the IPRD may provide for a fast track procedure for final disposal of intellectual property subject matter suits and proceedings. In such case, the IPRD may curtail the timelines normally applicable in respect of such proceedings and set the timelines and steps required for speedy disposal of the matter, including allotment of time for arguments taking into account the complexity of the case and the number of contesting parties required to be heard.

#### 26. Translations and transliterations:

No document in a language other than English, intended to be used in any proceeding before IPRD or the IPRAD, as the case may be, shall be received by the Department, unless accompanied by:

- (a) An English translation duly certified by the translator of the Court; or
- (b) A translation generated using standard online translation software may be filed provided however that such online translation may be rejected if the other party is able to establish the inaccuracy thereof.

#### 27. Imposition of Costs:

- (a) In proceedings under these Rules, costs may be awarded on principles akin to Section 35, Section 35A and Section 35B of the Code of Civil Procedure Code, 1908 as amended by the Commercial Courts Act, 2015.
- (b) In determining the costs, all the circumstances, including the conduct of the parties, whether a party has succeeded partly in a case, whether a party has taken a frivolous stand leading to a delay in disposal of the case and whether a reasonable offer to settle the dispute has been made by a party and refused by the other party shall be taken into account.

#### <u>CHAPTER V</u> <u>MISCELLANEOUS</u>

#### 28. Applicability of the High Court at Calcutta Commercial Courts Practice Directions, 2021:

Unless expressly provided for under these Rules, the High Court at Calcutta Commercial Courts Practice Directions, 2021 shall be applicable to all Intellectual Property proceedings.

#### 29. Accessibility and Reasonable Accommodations for disable persons:

The IPRD or the IPRAD, suo moto or upon a request made by way of an application, may issue direction(s) that it deems necessary for providing reasonable accommodation to such person(s) with a specified disability as recognized under the Rights of Persons with Disabilities Act, 2016 for the sole purpose of participating in any proceedings before the IPRD or the IPRAD.

#### 30. Power to remove difficulties:

If any difficulty arises in giving effect to the Rules, the High Court may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of these Rules as may appear to be necessary for removing, the difficulty.

In case of any conflict, inconsistency or repugnancy, between these Rules and any other Rules or practice directions made by the High Court at Calcutta from time to time, the Rules herein shall prevail in relation to all Intellectual Property subject matter proceedings.

#### SCHEDULE I NOMENCLATURE

		APPEALS UNDER THE ACTS					
1.	IPD/TMA	Appeals under the Trade Marks Act, 1999					
2.	IPD/CRÄ	Appeals under the Copyright Act, 1957					
3.	IPD/PTA	Appeals under the Patents Act, 1970					
4.	IPD/GIA	Appeals under the Gl of Goods (Registration and Protection) Act, 1999					
5.	IPD/PVA	Appeals under the Plant Varieties and Farmers Right Act, 2001					
6.	IPD/SCD	Appeals under The Semiconductor Integrated Circuits Layout- Design Act, 2000					
7.	IPD/AID	Appeals under the Designs Act, 2000					
8.	IPD/ITA	Appeals under the Information Technology Act, 2000					
	C	PRIGINAL APPLICATIONS/PETITIONS UNDER THE ACTS					
9.	IPD/ATM	Applications under Section 47, 57, 125 of Trade Marks Act, 1999					
10.	IPD/CR	Applications under Section 50 of the Copyright Act, 1957					
11.	IPD/PAT	Applications under Section 58/64/71/103 of the Patents Act. 1970					
12.	IPD/GI	Applications under Section 27/58 of Geographical Indications of Goods (Registration and Protection) Act, 1999					
13.	IPD/IT	Applications under Section 46(1A) of the Information Technology Act, 2000					
14.	IPD/SCDA	Petition/Application under Section 40/Section 41 of The Semiconductor Integrated Circuits Layout-Design Act, 2000					
	OTHER NOMENCLATURE FOR PROCEEDINGS BEFORE THE IPRD AND THE IPRAD						
15.	IP (Com)	Intellectual Property subject matter suits					
16.	WPO-IPD	Intellectual Property subject matter Writ Petitions.					
17.	CC-IPD	Intellectual Property subject matter Contempt Petitions					
18.	ALP-IPD	Intellectual Property subject matter Applications under Clause 13 of Letters Patent					
19.	APO-IPD	Appeal from order arising from an Intellectual Property subject matter proceeding					
20.	TEMPAPO-IPD	Appeal from order Temp from an Intellectual Property subject matter proceeding					
21.	FA-IPD	Civil First Appeal arising from an Intellectual Property subject matter proceeding					
22	FAT-IPD	Tender First Appeal arising from an Intellectual Property subject matter proceeding					
23.	FMA-IPD	Civil Appeal from Order arising from an Intellectual Property subject matter proceeding					
24.	FMAT-IPD	Admission Of Civil Appeal from Order arising from an Intellectual Property subject matter proceeding					
25.	CR-IPD	Civil Revision arising from an Intellectual Property subject matter proceeding					
26.	FA-IPD	Civil First Appeal arising from an Intellectual Property subject matter proceeding					
27.	FAT-IPD	Tender First Appeal arising from an Intellectual Property subject matter proceeding					
28.	RVW-IPD	Review arising from an Intellectual Property subject matter proceeding					
29.	WPA-IPD	Writ Petition arising from an Intellectual Property subject matter proceeding					
30.	LPA-IPD	Letters Patent Appeal from an Intellectual Property subject matter proceeding					

#### SCHEDULE II FORMS

## FORM NO. 1 IN THE HIGH COURT AT CALCUTTA

## Special Jurisdiction Intellectual Property Rights Division [insert NOMENCLATURE]

## APPLICATION/PETITION/COMPLAINT UNDER SECTION [insert relevant section] OF THE [INSERT ACT]

(score out the provision not applicable)

	(score out the broakion not ab)	рисяніе)	
			(COURT FEES :)
1.	Name and address of the Petitioner/Applicant	:	
2.	Name and address of Advocate of the Petitioner/Applicant with e-mail id	:	
3.	Name of the Respondent(s) with address	:	
4.	Respondent's address for service with the IPO: with e-mail id	j.	
5.	Relief claimed and relevant sections	:	
6.	Particulars of previous or parallel proceedings between the parties on the same or connected subject matter	:	*
7.	Particulars of the impugned intellectual property of the Respondent(s)	·:	
8.	Particulars of the intellectual property rights of the Petitioner	:	
9.	Interest of the Petitioner/Applicant, in brief	:	
10.	Grounds on which the relief is sought for	·:	
11.	Declaration: The Petitioner/Applicant herein has stated all relevant facts and has filed all relevant documents for the purpose of deciding the instant petition/application and nothing material has been concealed here from.	:	
12.	Prayer including any interim relief sought for	:	

[Name & Signature of the Petitioner/Applicant]

- 13. Affidavit in support
- 14. List of Documents

14. List of Documents

### FORM NO. 2 IN THE HIGH COURT AT CALCUTTA

## Special Jurisdiction Intellectual Property Rights Division [insert NOMENCLATURE]

## APPEAL UNDER SECTION [insert relevant section] OF THE [INSERT ACT] FROM ORDER DATED.....

				(COURT FEES :)
1.	Name and address of the Appellant		:	
2.	Name and address of Advocate of the Appellant with	n e-mail id	4	
3	Name of the Respondent(s) with address		:	
4.	Respondent's address for service with the IPO with	e-mail id	;	
5.	Date of the Impugned Order and limitation		1	
6.	Particulars of previous or parallel proceedings betw parties on the same or connected subject matter	een the	:	
7.	Particulars of the impugned order, in brief		:	9
8.	Particulars of the intellectual property rights of the	Appellant	1.	
9.	Grounds on which the relief is sought for		;	
10.	Declaration: The Appellant herein has filed and state of deciding, the instant appeal and no new or additional herewith.			
11.	Prayer including any interim relief		:	
		agle.		[Name & Signature of the Applicant]
13.	Affidavit in support			

#### SCHEDULE III

#### <u>FEES</u>

S. NO.	ACT AND SECTION UNDER WHICH FILED	NOMENCLATURE	COURT FEES PAYABLE (RS.)
1.	PETITION/APPLICATION UNDER SECTION 47/57/125 OF THE TRADE MARKS ACT, 1999	IPDATM/[NO]/[YEAR]	10,000/-
2	APPEAL UNDER SECTION 91 OF THE TRADE MARKS ACT, 1999	IPDTMA/[NO.]/ [YEAR]	5,000/-
3.	PETITION/COMPLAINT/APPLICATION UNDER SECTIONS19A/31/31A/31B/31C/ 31D/32/32A/33A/31C(5)/50 OF THE COPY RIGHT ACT 1957	IPDCR/[NO.]/ [YEAR]	10,000/-
4.	APPEALS UNDER SECTION 72 OF THE COPYRIGHT ACT, 1957	IPDCRA/[NO.]/ [YEAR]	5,000/-
5.	PETITION/APPLICATION UNDER SECTIONS 58/64/71 OF THE PATENTS ACT, 1970	IPDPAT/[NO.]/ [YEAR]	10,000/-
6.	APPEAL UNDER SECTION 117-A OF THE PATENTS ACT, 1970	IPDPTA/[NO.]/ [YEAR]	10,000/-
7.	APPEAL UNDER SECTIONS 56 OF THE PROTECTION OF PLANTS VARIETIES AND FARMERS' RIGHTS ACT, 2001	IPDPVA/[NO.]/[YEAR]	5,000/-
8.	PETITION/APPLICATION UNDER SECTION 27/58 OF THE GEOGRAPHICAL INDICATIONS OF GOODS (REGISTRATION AND PROTECTION) ACT, 1999	IPDGI/[NO.]/ [YEAR]	10,000/-
9.	APPEAL UNDER SECTION 31 OF THE GEOGRAPHICAL INDICATIONS OF GOODS (REGISTRATION AND PROTECTION) ACT, 1999	IPDGIA/[NO]/ [YEAR	5,000/-
10.	PETITION/APPLICATION UNDER SECTION 40/41 OF THE SEMICONDUCTOR INTEGRATED CIRCUITS LAYOUT-DESIGN ACT, 2000	IPDSCDA/[NO.]/ [YEAR]	10,000/-
11.	APPEAL UNDER SECTION 42 OF THE SEMICONDUCTOR INTEGRATED CIRCUITS LAYOUT- DESIGN ACT, 2000	IPDSCD/[NO.]/[YEAR]	5,000/-
12.	APPEAL UNDER SECTION 36 OF THE DESIGNS ACT, 2000	IPDAID/[NO]/ [YEAR]	5,000/-

S. NO.	ACT AND SECTION UNDER WHICH FILED	NOMENCLATURE	COURT FEES PAYABLE (RS.)
13.	PETITION UNDER SECTION 46 OF THE INFORMATION TECHNOLOGY ACT, 2000	IPDIT/[NO.]/ [YEAR]	10,000/-
14.	APPEAL UNDER SECTION 62 OF THE INFORMATION TECHNOLOGY ACT, 2000	IPDITA/[NO]/[YEAR]	5.000/-

By Order of the Hon'ble the Chief Justice

Sd/-[CHAITALI CHATTERJEE (DAS)] Registrar General

### **URGENT NOTICE**

As a part of the 'Mediation "For the Nation" Campaign (90 days' Mediation drive) to settle pending cases in all the Taluka Courts, District Courts and High Courts in India,' A programme initiated jointly by the NALSA and the MCPC, Hon'ble Supreme Court of India. The Learned Members of the Bar are requested to participate in mediation process in as many numbers as possible."

By Order.

**IN THE HIGH COURT AT CALCUTTA** 

**NOTIFICATION** 

**No.** 7438-RG **Dated** : 11/11/2025

It is to be hereby notified to all concerned that the Hon'ble Bench / Benches, not being a

Regular Bench of Commercial Division or Intellectual Property Rights Division of this

Court, while taking up 'Part-Heard' and / or 'Specially Assigned' matters arising out of such

Divisions, shall be deemed to be exercising the jurisdiction and powers conferred on those

Hon'ble Benches under the Commercial Courts Act, 2015 and Intellectual Property Rights

Division Rules of the High Court at Calcutta, 2023 and relevant Rules / Practise Direction to

hear up the matters.

By Order of the Hon'ble the Acting Chief Justice

Sd/-

Registrar General, High Court at Calcutta